

Fourth Series, No.13

Wednesday, August 12, 1970  
Sravana 21, 1892 (Saka)

# LOK SABHA DEBATES

**Eleventh Session  
(Fourth Lok Sabha)**



**LOK SABHA SECRETARIAT  
New Delhi**

## C O N T E N T S

*No. 13, Wednesday, August 12, 1970/Sravana 21, 1892 (Saka,*

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### LOK SABHA

Wednesday, August 12, 1970 / Sravana 21,  
1892 (Saka)

—  
The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]

### OBITUARY REFERENCE

MR. SPEAKER : I have to inform the House of the sad demise of Shri K. P. Kutti Krishnan Nair, who passed away at Kozhikode on the 11th August 1970, at the of 70.

Shri Nair was a member of the Second Lok Sabha during the years 1957-62. He had also been Minister of Law in Madras during 1952-54.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI IINDRA GANDHI) : I share the sentiments which you have expressed.

Shri Krishnan Nair was an old freedom fighter, a man of integrity and simple habits and also of wide interests and experience. He took a great deal of interest not only in political and administrative matters but also in all that concerned the interests of the workers. He was connected with the INTUC and a number of other trade union organisations.

I would like you to convey our heartfelt condolences on behalf of the House to the bereaved family.

DR. RAM SUBHAG SINGH (Buxar) : On behalf of the Opposition, I express my

sense of sorrow at the sad demise of this great freedom fighter. He was well known in South India, more particularly in Madras and Kerala States. He was a good organiser as well. Apart from being a Minister, and a successful Minister, in that part of the country he organised and led the people highlighting their rights and privileges.

Here also he showed a liberal attitude. Whoever came in contact with him was greatly impressed by his qualities of heart.

On behalf of the Opposition, I request you to convey our deep sense of sorrow to the members of the bereaved family.

SHRI LOBO PRABHU (Udipi) : I wish to associate my party and myself with the condolence motion.

I knew Shri Nair very well. He was a man of rare culture and very keen intelligence. He was also personally a very good friend to me and I feel on this occasion a personal grief, which I would like to add to the general sense of grief which has been expressed.

SHRI S. KANDAPPAN (Methur) : On behalf of the D.M.K. group in Parliament, I associate myself with the sentiments expressed.

I request you to convey our condolences to the bereaved family.

SHRI SHRI CHAND GOYAL (Chandigarh) : On behalf of my party, I would also like to associate myself with the sense of bereavement and sentiments which have been expressed about this great organiser and man of integrity.

SHRI P. RAMAMURTI (Madurai) : To me it is a personal loss because I had known Shri Kutti Krishnan Nair since 1930 and 1932 in jail and subsequently also. While I was Leader of the Opposition in the Madras Assembly, he was the Law Minister.

It is very rare to find a person of that

3pe. With his demise, a generation is passing away. The Congress Party today does not have people of that type who practise what they say. Such a person is very difficult to find in public life today.

AN HON. MEMBER : He was not a Congress party man.

SHRI P. RAMAMURTI : I do not know. When he was a member of the Congress Party for a pretty long time, I found that he was an extremely simple man who practised what he preached. I had known him for nearly thirty years of my public life. I do not want to say more. On behalf of myself and of my party, I request you to convey the condolences to the members of his family; some members of his family are here in Delhi.

श्री शिव चन्द्र भा (मधुवनी) : अध्यक्ष महोदय, मैं आःनी और से और अपनी पार्टी की ओर से श्री कुट्टी कृष्णन् नायर के निधन पर शोक प्रकट क ता हूँ और मेरा निवेदन है कि आप हमारी सवेदना उन के शोक-संतप्त परिवार तक पहुँचा दें।

SHRI HEM BARUA (Maugaldai) : On behalf of my party I request you to convey our heartfelt sorrow and sadness at the sad demise of Mr. Nair and I join you, the Leader of the House and the Leader of the Opposition and other speakers in paying our respects to his memory. He was a man of great integrity and he was unsophisticated in his attitude and was very simple. We had the proud privilege of baving him as a Member and we request you to convey our deep felt sorrow and sadness to the memb.r of the bereaved family.

श्री प्रकाशबीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं अपनी ओर से और अपने दल की ओर से दिवंगत आत्मा के प्रति श्रद्धाजल प्रपित करता हूँ।

MR. SPEAKER : The House may stand in silence for a short while as a mark of respect to the departed soul.

*The hon. Members then stood in silence for a short while.*

#### ORAL ANSWERS TO QUESTIONS

##### Border Violations by Pakistanis Led by East Pakistan Rifles

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\*361. SHRI N. K. SOMANI :  
SHRI S. K. TAPURIAH :  
SHRI N. R. LASKAR :  
SHRI NARAYANAN :  
SHRI MAYAVAN :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that some 300 Pakistanis led by East Pakistan Rifles for the fourth time in succession crossed into an Indian village, Kotalpukur, and fired on the population of the area resulting in many deaths ;

(b) whether they also escaped with 500 cattle from there ;

(c) whether some protest was made ; and

(d) whether any cattle have been restored and compensation paid to the victims ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA) : (a) and (b). On June 16, 1970, about 300 Pakistan nationals reportedly backed by East Pakistan Rifles personnel entered about 500 yards inside Indian territory at Nayandeb near village Kotalpur, Distt. Malda, West Bengal. The East Pakistan Rifles fired a few rounds in the air. The Pakistani nationals attacked the graziers with lethal weapons as a result of which one grazier died and two were injured. The Pak nationals also took away 900 heads of cattle.

(c) Yes, Sir.

(d) 213 heads of cattle have been returned by the East Pakistan Rifles. The recovery of the remaining cattle has been taken up with the Pakistan authorities.

SHRI N. K. SOMANI : This is not the first time that the attention of our Government has been drawn to these incursions from Pakistan. The East Pakistan Rifles are not a paramilitary organisation or a body of militant people but a part of the Defence Services of East Pakistan and they thought they were free to come into India and loot the property on this side and indulge in

arson. The predecessor of the present Defence Minister has assured the House on several occasions that we were quite prepared on the eastern as well as western frontiers to meet such incursions from Pakistani infiltrators and military personnel. This is not the first time ; this is the fourth time that this armed band had crossed into India. In view of past assurances may I know what special steps are the Government of India taking to see that such instances do not recur with impunity ?

SHRI NARENDRA SINGH MAHIDA : The B.S.F. patrolling in that area has been intensified for more vigilant guarding of the border. (*In eruptions.*)

SEVERAL HON. MEMBERS : *rose—*  
(*Interruption*)

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : One should note the condition of the eastern border and the relations between the people of East Bengal and West Bengal on the borders. In the first place, I may say that such instances are not of any military significance. On the borders, in the very nature of the thing, activities like smuggling, unauthorised trade, exchange of goods and so on, go on. (*In eruption*)

SHRI R. K. AMIN : You say it is just normal.

SHRI JAGJIWAN RAM : I am not saying it is normal. Let me complete the answer. In the beginning, I have said that these instances are not of military significance. This work has been entrusted to the Border Security Force. According to the agreement which we had with the Pakistan Government about the functioning of the Border Security Force on the two sides. Taking into consideration that such instances are likely to happen, where the people on both sides of the border belong more or less to the same stock and they have their relations, it was agreed that when ever there are such instances and the Border Security Force of the country concerned notices that the national of that country has committed certain violation by intruding into the territory of the other country, they themselves will take action. and if some goods or cattle or other things are taken

away by the nationals of the other country they will restore them to the owner country. When this incident was taken up by the sector commandant of the Border Security Force on our side with the Security Force or the Pakistan Rifles on the other side, their explanation was that it was in keeping with that agreement that the Pakistan Rifles apprehended Pakistanis who were taking cattle from Indian side. But we are not satisfied with it. We have taken up the matter with the Pakistan Government, and efforts are being made to see that the cattle taken away are recovered. The Border Security Force has been strengthened so that such instances do not recur in future. As I have already said, this incident is not of any military significance.

SHRI N. K. SOMANI : In spite of the fact that the hon. Defence Minister thinks that all these incursions are of no military significance at all, as far as the question of border vigilance is concerned, may I know whether the Border Security Force would now be reinforced by our military personnel also so that the frequency, the extent and the scope of these incursions are reduced ?

Secondly, in view of the fact that most of these instances are brought to the Government's notice by the press and the Opposition, will the Government come forward in the House and give us a review of the incidents of the last six months especially on the East Pakistan-India border so that proper decisions could be taken ?

SHRI JAGJIWAN RAM : As I have said, steps have been taken to strengthen the Border Security Force and the patrolling on these sectors. But the instances that have taken place are few and far between. I do not say that no instances have taken place, but the incidents that have taken place are only very few and far between. I do not propose to introduce military personnel in the place of the Border Security Force.

SHRI N. R. LASKAR : We know very often these things happen on the border areas and many of these things are not reported in the press or mentioned in the House. They are regularly happening in the border areas, especially cases of cattle lifting. Protests are made to the local authorities but they are of no use. Just now, the hon.

Minister said that they have tightened up the Border Security Force. May I know since when they have tightened it and, if they have tightened it, what effects they have gained so far ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) :** There is adequate border security force there. The Government have no desire to hide the incidents that took place. In the last 7 months in West Bengal the following incidents took place : one firing incident, one incident of intrusion, 11 incidents of kidnapping, 65 incidents of dacoity and armed assault and 129 incidents of cattle-lifting.

**SHRI SHRI CHAND GOYAL :** The Defence Minister has tried to give an idea to the House as if these incidents are few and far between. I want to know the comparative position whether the frequency of such incidents has gone down or increased compared to previous years and whether Pakistan is also setting up some airfields near about the border area and also installing missiles, which constitute a danger to our defence ?

**MR. SPEAKER :** Airfields for cattle-lifting or for what ? This is much beyond the scope of the question.

**SHRI RAM NIWAS MIRDHA :** It is not correct to say that the number of incidents are increasing. Actually 120 cases of cattle-lifting would sound to be extraordinary, but these are case of stray cattle moving from their border into ours and from our border into theirs. Our people also go to that side while grazing cattle. (*Interruptions*). In this particular area, there is a big grazing area. These 900 cattle which have been mentioned actually belong to the *gwalias* from Bihar who come there for grazing. Some of them stray to the Pakistan side and we claim them from them. They claim it from us. This sort of incidents do take place in an open border of that nature. But as the Defence Minister said, they do not have any military significance.

**DR. RAM SUBHAG SINGH :** He has now said that some of these cattle had strayed into Pakistan territory. He has contradicted the original reply that they

came into our territory and lifted those 900 cattle.

**MR. SPEAKER :** This is not reference to this question. This is some observation otherwise.

**SHRIMATIILA PALCHOURHURI :** May I know whether it is a fact that the border security force themselves have time and again said that the border roads are so impassable that they cannot get to the places where these incidents occur ? They are not jeepable. The border roads are under a different organisation and the border security force are under a different organisation. This has been put to the Defence Minister but everytime we are told that you write to the States because border roads are not under defence. There should be some co-ordination about it so that the forces can get to the places where these incidents occur.

**SHRI NARENDRA SINGH MAHIDA :** I require separate notice of this question.

**SHRI N. K. SOMANI :** So, the Minister does not know about the condition of the border roads ?

**SHRI JAGJIWAN RAM :** Wherever roads are necessary on the border because of their strategic importance, they are constructed. But the people in the area want a number of roads to be constructed by the defence forces. We cannot oblige them unless those roads are of strategic importance.

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, ये जितनी घटनाएं हुई हैं, इनमें से प्रधिकांश घटनाएं उन लोगों के साथ होती हैं जो हरिजन पिछड़ी जाति के लोग हैं, उन्हीं के जानवरों को उठाकर ले जाया जाता है। क्या सरकार को ऐसी भी जानकारी है कि अपने लोगों के द्वारा पाकिस्तान से जानवर उठा कर लाये गये हैं, क्या ऐसी कोई शिकायतें पाकिस्तान सरकार ने की हैं ? यदि कोई हैं तो कितनी शिकायतें हैं ?

**MR. SPEAKER :** This is beyond the scope of the question.

**MR. SPEAKER :** Next Question. Shri Raghuvir Singh Shastri.

DR. RANEN SEN: Sir, there are three questions on the visit of Madame Binh. They should be clubbed.

SHRI PRAKASH VIR SHASTRI: No, Sir, separately.

MR. SPEAKER: Generally, we club them. But the other day Shri Piloo Mody took objection to some change of sense of the word. Since then I have asked office to put them separately. Otherwise, there are small changes, either in words or in grammatical construction, and members very often object to it. But they can be taken together or separately, as you like.

SHRI S. KANDAPPAN: Together.

SHRI LOBO PRABHU: Separately. The questions are of a different nature.

**Expenditure on Madame Binh**

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\*362. SHRI RAGHUVIR SINGH SHASTRI:

SHRI SHIV CHARAN LAL :  
SHRI SHIV KUMAR

SHASTRI:

SHRI RAM CHARAN :  
SHRI SHRI GOPAL SABOO :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Madame Binh during her recent visit to India stayed here as his personal guest;

(b) if so, whether it is a fact that the expenditure in connection with her stay here was met from the coffers of the Government; and

(c) if so, the details thereof and reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): (a) Madame Binh visited India as the official guest of the Minister of External Affairs, Government of India.

(b) and (c). Yes, Sir, the expenditure will be met from the Hospitality Grant of the Government of India, as she was our official guest. It is not customary or courteous to disclose details of expenses incurred on official guest.

श्री रघुवीर सिंह शास्त्री: श्रीमन्, क्या ममती महोदय बतायेंगे कि यह बात उन्होंने पीछे बड़ी है कि वह हमारी प्राफिशियल गेस्ट थीं? क्या यह भी ठीक है कि उनके मन्त्रालय के सचिव श्री टी०एन० कौल के बीच आपस में बहुत बहस चलती रही, टेलीफोन पर भी बातें होती रहीं। श्री कौल का कहना था कि यह स्टेट गेस्ट हो कर आ रही हैं और आप का कहना था कि परसनल गेस्ट हैं, इस लिये मैं उन का सत्कार करूँगा। लेकिन जब खबरें का सवाल उठा और यह सोचा गया कि पालियामेंट को जवाब देना पड़ेगा, तब यह तय किया गया कि उन को स्टेट गेस्ट माना जाय। उन के इण्डिया में आने के बाद यह तय किया गया, पहले वह स्टेट गेस्ट के रूप में नहीं आ रही थीं।

SHRI SWARAN SINGH: All this is wrong. There was no discussion on this subject between me and the Foreign Secretary. From the very beginning she was invited as the government's official guest by my predecessor. (*Interruptions*).

SHRI LOBO PRABHU: Why was she invited... (*Interruptions*).

SHRI SWARAN SINGH: If there is one question I can answer it but not the shouting. She was invited from the very beginning by Shri Dinesh Singh as the official guest of the Government of India... (*Interruption*).

श्री रघुवीर सिंह शास्त्री: अध्यक्ष महोदय, उन्होंने यह नहीं बताया कि उन के प्रीर उन के सचिव के बीच में कोई बात चली थी?

अध्यक्ष महोदय: टेलीफोन की बात में नहीं जाना चाहिये।

श्री प्रकाशवीर शास्त्री: कभी-कभी ऐसा होता है कि गवर्नरमेंट के टेलीफोन मेम्बर्ज के कान में लग जाते हैं और वे बातें सुन सी जाती हैं।

श्री प्रेम चन्द चर्मा: यह भी क्या मालूम कि वह बोगस हो।

श्री रघुवीर सिंह शास्त्री : भारत सरकार के आफिसर्स के टेलीफोन बोगस हैं, यह मैं नहीं मानता।

दूसरा प्रश्न—क्या मन्त्री महोदय ने उन के दो प्रेम वक्तव्य पढ़े हैं—एक उन्होंने पालम हवाई अड्डे पर दिया था जिस में उन्होंने कहा था कि मैं यहां प्रावीजनल रेवोन्यूशनरी गवर्नरेंट के प्रतिनिधि के रूप में आई हूं। दूसरे वक्तव्य में उन्होंने, जो यहां नई दिलती में प्रेस कान्फ्रेन्स ली उस में, कहा कि मुझे दिया गया निमन्त्रण उसी तरह का निमन्त्रण है, जैसा एक देश का विदेश मन्त्री दूसरे देश के विदेश मन्त्री को देता है। मैं पूछता चाहता हूं—एगर वह आफिशियल गेस्ट थीं तो क्या पी०आर०जी० के रिप्रेजेन्टेटिव के तौर पर आफिशियल गेस्ट थीं या और किसी कैमेंटटी में आफिशियल गेस्ट थीं?

SHRI SWARAN SINGH : She is the leader of the PRG and the National Liberation Front of South Vietnam at Paris talks and she is the Foreign Minister of the Provisional Revolutionary Government although we do not recognise that government... (Interuption).

AN HON. MEMBER : Then, why did you invite her?

SHRI VASUDEVAN NAIR : That is the root of the whole trouble. They have to recognise that Government.

SHRI SWARAN SINGH : Our lack of recognition does not deprive her of the status that she claims she has in the Provisional Revolutionary Government. It was in her capacity of the Foreign Minister of the Provisional Revolutionary Government and leader of that team at the Paris talks that she was invited. If she said that the invitation was in that capacity, she was correct. That is a fact.

श्री रघुवीर सिंह शास्त्री : उन्होंने कहा था कि मुझे विदेश मन्त्री ने एक सरकार का विदेश मन्त्री होने की हैसियत से वह निमन्त्रण दिया था—इस के बारे में मन्त्री महोदय को क्या कहना है?

SHRI SWARAN SINGH : I have said that there was nothing wrong in what Madam Binh said at the airport.

श्री शिवचरन लाल : अध्यक्ष महोदय, कुछ दिन पहले अखबारों में वार बार निकला शुल हुआ था कि वह व्यक्तिगत दौरे पर आ रही हैं। मैं जानता चाहता हूं कि उन पर कितना खर्च हुआ तथा उस का व्योरा क्या है? वह खर्च सरकार देगी या व्यक्तिगत आप उस खर्च को बहुत करेंगे?

SHRI SWARAN SINGH : I have already replied that she was a Government guest and the Government is bearing the expenditure.

श्री शिव कुमार शास्त्री : अध्यक्ष महोदय, सरकार के किसी भी मन्त्री के द्वारा किसी दूसरे देश के मन्त्री को निमन्त्रण देने का उद्देश्य और लक्ष्य यह होता है कि मित्रता की वृद्धि हो, उस से अपने देश का गौरव बढ़े अथवा कोई व्यापारिक लाभ हो मैं जानता चाहता हूं कि इस निमन्त्रण से जो आप के मित्र राष्ट्र हैं—रूस अमरीका—उन पर क्या प्रभाव पड़ा, क्या हम ने उन से शत्रु मोल नहीं ली? इस का उद्देश्य और लक्ष्य क्या था? इस का क्या लाभ हुआ? तथा इस निमन्त्रण से उन देशों की क्या प्रतिक्रिया हुई?

SHRI SWARAN SINGH : I do not think that the United States of America ever misunderstood this visit. It is only in the imagination of the hon. Member who is putting that question.

श्री शिव कुमार शास्त्री : निमन्त्रण का उद्देश्य क्या था और क्यों निमन्त्रण दिया गया था?

SHRI SWARAN SINGH : I have already explained that. Our intention was to establish contact with the leader of an important party to the Paris talks on restoration of peace in Vietnam. The Americans themselves are talking to her in Paris. There is no question of any country taking

amiss. It is only some people here who are unnecessarily raising this issue

श्री राम चरण : अध्यक्ष महोदय, मैं आपके द्वारा मन्त्री महोदय से जानना चाहता हूँ कि उन्होंने जो सबसे पहला इविटेशन लेटर भेजा था, क्या उसकी लिपि सभा पटल पर रखेंगे ? मन्त्री महोदय या उस लेटर की लिपि सबन टेब्ल पर रखें या फिर उस लेटर के जो कॅटेन्ट्स हैं उनको हाऊस में पढ़कर सुनायें ।

दूसरी बात यह है कि हास्पिटैलिटी प्रान्ट के फड़ से जो आपने खर्च किया है, चाहे उसके डिटेल्स आप मत दीजिये लेकिन कम से कम जो टोटन एक्सप्रेडीचर इंकर किया है उसको सदन में बता दीजिए ।

SHRI SWARAN SINGH : With regard to first part of the question, I would like to inform the House that Shri Dinesh Singh, while he was the Foreign Minister called on Madame Binh on 9th September, 1969 in Hanoi and extended an invitation to her to visit India as a guest of the Government which she accepted without specifying any date or time. There was no written communication. All the invitations are, generally, given verbally and they are accepted verbally, and everybody is bound by what he says verbally.

Coming to the second part of the question, it will be discourteous to give the cost of entertaining guests. We receive guests from all countries. I do not want to make a departure in regard to one particular case.

SHRI VASUDEVAN NAIR : It is our money. We are happy that our money was spent over her visit here. (Interruption).

SHRI H. N. MUKERJEE : The Minister of External Affairs is a stickler in matters of courtesy and that is why I want to know why it was that in spite of the fact that Madame Binh who is a magnificent figure in the movement of freedom in her part of the country...

SHRI LOBO PRABHU : Question.

SHRI H. N. MUKERJEE : ...when she came to Delhi, she was not personally received by the Minister whose guest she was and why it was that reports had appeared in the press that there was a blanket ban on photographs of Madame Binh as she was talking either to the Foreign Minister or to the Prime Minister, particularly, the latter. May I know why is it that this deviation from courtesy and protocol has taken place ? Was it in order to placate those elements whom he is trying to describe in this House as rather inconsequential, in view of the fact that Madame Binh is the leader of the Delegation with which the United States of America has got to sit down in Paris and talk over the matter ?

SHRI SWARAN SINGH : I would like to say that I am not pressurised either by one or the other way of thinking. On the question of my not going to the airport to receive her, I have a feeling that this has been unnecessarily highlighted. A Minister in the Government, an hon. Member of this House, the Deputy Minister in the Ministry of External Affairs went there to receive her and, by all standards, there was no courtesy involved if any Minister of the Government of India went and received her. If it satisfies any section or perhaps might excite the anger of others, I myself saw her off because at that time I had the time and I could go to see her off. In future also I would like to say that we want to establish it is a practice, even according to the protocol, that it is enough if any member of the Council of Ministers, whether he is the Minister or the Minister of State or the Deputy Minister, goes and receives a visiting Minister. This is the practice that prevails in many other countries. I have a feeling that we are prone to over do it.

About the photographs, the photographs did appear when she called on me. There was no ban of any type. But that there should be a photograph at each step, it may or may not happen. I would like to say that nothing was involved merely because no photograph of Madame Binh with the Prime Minister appeared in the newspapers.

श्री अम्बुल गन्नी भार : क्या मन्त्री जी करमायेंगे कि मैडम बिन्ह जोकि एक बहुत ही असरदार सलिलयत हैं उनको ऐसे मौके पर

बुलाया गया जबकि रशिया ने अपनी एस-इवलोपीडया में भारत के एक बहुत बड़े हिस्से को चाहना में दिलाया है... (व्यबधान)

﴿شُرِيكِ مُهَاجِرَةٍ دُارَ، كَيْتَرَهُ عِزَّاتِي ۚ إِنْ يَرِمَّ مَحْكَمَتِي ۖ يَعْلَمُ بِكُلِّ شَيْءٍ ۖ إِنَّهُ لَيَكُونُ بِإِيمَانِهِمْ بِهِمْ بَحْرٌ ۖ كَمَا يَعْلَمُونَ ۚ﴾ (دُورِيِّ حَادِثَاتِ) ۱۷

My humble request is that, as you know, this is a minority Government and this Government is doing all these things so that those friends may not go leave them and the Government may not go put and fall on the earth. This Government invited Madame Binh here so that these friends and the real soldiers of the country who are 40 or 50 years Congress men...

MR. SPEAKER : Please come to your question.

श्री अम्बुल गनी डार : इनके अपने ही एक साथी थे जोकि इनको छोड़ने वाले थे इसलिए उनको बुलाया गया (व्यबधान)

﴿شُرِيكِ مُهَاجِرَةٍ دُارَ، إِنْ يَأْتِيَ كَيْسَانِيَّتَهُ ۖ جَرَأَنَّ كَمِيرَتَهُ ۖ لَكَمِيرَتَهُ ۖ إِنَّهُ لَيَكُونُ بِإِيمَانِهِمْ بِهِمْ بَحْرٌ ۖ﴾ (دُورِيِّ حَادِثَاتِ) ۱۸

MR. SPEAKER : This is not a relevant question. आप एक्सपर्ट हैं यवाल पूछने में लेकिन मुझे भी तो कुछ देखना पड़ता है।

श्री अम्बुल गनी डार : आपका ही शारिद है।... (व्यबधान)

﴿شُرِيكِ مُهَاجِرَةٍ دُارَ، آَتَكَمِيرَتَهُ ۖ جَرَأَنَّ ۖ﴾ (दुर्घटना)

SHRI P. GOPALAN : In his reply the External Affairs Minister stated that no discourtesy was done to the Foreign Minister of the Provisional Revolutionary Government of South Vietnam by his not going to the airport. In his original reply he has stated that it was Mr. Dinesh Singh, the then External Affairs Minister, who personally invited Madame Binh to India. I think if Mr. Dinesh Singh was holding this portfolio at the time of Madame Binh's visit to India, he would have gone and received her in a grand manner. Was it not proper on the part of the Minister at least to do

justice to his predecessor to have gone to the airport and received her personally?

MR. SPEAKER : It has already been replied.

SHRI SWARAN SINGH : In these matters one should not look in the background of individual persons who might be Ministers. It was a governmental invitation which was extended through Shri Dinesh Singh because he was Foreign Minister. She came as a Government guest. It was good enough that she was received by a Minister of the Government of India. The hon. Member should not try to read something into this which does not exist.

श्री यशदत्त शर्मा : मैं मन्त्री महोदय से जानना चाहता हूँ क्या दक्षिण विद्यताम की अन्तर्राष्ट्रीय मान्यता प्राप्त सरकार ने इस अन्तर्रिम या अस्थाई सरकार के विदेश मन्त्री को यहां बुलाने के सिलसिले में कोई अपनी प्रतिक्रिया भेजी है क्योंकि दक्षिण विद्यताम की अन्तर्राष्ट्रीय मान्यता प्राप्त सरकार और आपने भी अभी तक उस प्राविजनक गवर्नमेंट को रिक्तनाइज़ नहीं किया है? जो वहां की अन्तर्राष्ट्रीय मान्यता प्राप्त सरकार है, उसने क्या आप को इस तरीके से एक विद्रोही सरकार की वैदेशिक कार्य मन्त्री को बुलाने के सिलसिले में अपनी प्रतिक्रिया भेजी है? यदि नहीं है तो क्या और इस सम्बन्ध में आपकी क्या प्रतिक्रिया रहा है।

SHRI SWARAN SINGH : The Foreign Ministry of the Government of South Vietnam did present a note to the Council-General pointing out that it was not proper for us to invite Madame Binh. We ignored that because they had no justification to decide for us as to what we should do.

MR. SPEAKER : The next question is transferred for answer on the 18th. We go to Question No. 364.

Madame Binh's Request for Recognition  
of Provisional Revolutionary  
Government

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\*364. SHRI BAL RAJ MADHOK :  
SHRI J. B. SINGH :

SHRI BEDABRATA BARUA :  
SHRI RAM AVTAR SHARMA :  
SHRI SHARDA NAND :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Madame Binh visited Delhi in July and had discussions with the Minister of External Affairs ;

(b) whether it is also a fact that she pressed for recognition of the Provisional Revolutionary Government in Vietnam by the Government of India ; and

(c) if so, he reply given to her by the Government of India ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) :

(a) Yes, Sir.

(b) and (c). It is not customary to divulge the contents of the talks which were confidential. Matters of mutual interest, including the prospects of a peaceful settlement in Vietnam and the strengthening of contacts were discussed.

SHRI BAL RAJ MADHOK : I want to know whether it is a fact that Madame Binh is a national of North Vietnam and is it a fact that she came here on the North Vietnamese passport ? Is it a fact that she is heading an insurgent movement in South Vietnam on behalf of North Vietnam and China ? Is it a fact that she, while in India, had confabulations with insurgent leaders, communists and others at Delhi, Calcutta, etc. as to how to step up the insurgent movement in this country ? Has the Government any information as to what talks transpired ? Is it a fact that the insurgent activity has increased since her visit to this country ?

SHRI SWARAN SINGH : I would only say that the suggestions and insinuations that are woven into this question are far-fetched. She is not a national of North Vietnam. The information on this subject with the hon. Member is incorrect.

SHRI BAL RAJ MADHOK : On what passport she came ?

SHRI SWARAN SINGH : She came here on a document, the identity certificate which permitted under the Indian Foreigners

Act. Her entry into India was proper. She came with these identify certificates.

SHRI BAL RAJ MADHOK : Don't beat about the bush. What passport did she have ?

SHRI SWARAN SINGH : It is not necessary for me to ask.

SHRI BAL RAJ MADHOK : He deliberately conceals information from the House.

SHRI SWARAN SINGH : I say it is wrong to suggest that she was travelling on North Vietnamese passport. We invited her as our guest and as she came here, according to the law of the land, the Indian Foreigners Act, we gave her identity certificates. That is a normal thing. On the other question, what documents she carried or did not carry, I will say, we don't ask our guests as to what are the particular documents that they have got. I have visited foreign countries and when I go abroad nobody has asked me what documents I carry when I visit any particular country. The hon. Member asked whether she is conducting an insurgent movement. That is not the position. In South Vietnam itself there are South Vietnamese who are fighting against the Saigon regime and everybody knows this. The international community knows very well that no peace can be restored in South Vietnam unless this National Liberation Front and the Provincial Revolutionary Government are also involved.

Mr. Speaker, there were talks even from American quarters where it was suggested that there could be a provisional coalition Government in Saigon, and it was suggested that the National Liberation Front or the Provisional Revolutionary Government may be associated in the coalition even prior to any election. So this is the situation that we should not ignore. These are the hard facts and any restoration of peace there is not possible unless there are talks with this party and they are involved. This is the hard reality and there is no use describing this as an insurgency movement or the rest.

I do not see any connection of her visit with the so-called talks with any of the insurgent leaders. If there was any insurgent leaders who was indulging in any law-

less activity. I do not think any visitor would indulge in that type of activity.

**SHRI NAMBIAR :** Shri Madhok is the insurgent leader. She had talks with him.

**SHRI SWARAN SINGH :** That is a matter between Shri Nambiar and Shri Madhok. I have to hold the scales even between both of them.

So there is no question of any talks with insurgent leaders. In this respect, if the hon. Member has any information which he is shy to mention on the floor of the House, I am prepared to benefit by his knowledge.

**SHRI BAL RAJ MADHOK :** The hon. Minister is shy, not I. He fights shy of mentioning on what passport she came. I have no need to be shy; he has because he has done something wrong.

Is it a fact that she approached Government with the request that her Government should be invited to the Lusaka non-aligned conference, and if so, in view of the fact that the Government of India have diplomatic relations with South Vietnam and only one Government of one country can be recognised at a time, what reply did Government to this request?

**SHRI SWARAN SINGH :** We know it as a fact that the Provisional Revolutionary Government of South Vietnam are wanting to attend the Lusaka conference and she did put forward her claim for her Government or the representatives of PRG to be invited to Lusaka. We pointed out that this was a matter for the conference to decide and this would be decided by the Foreign Ministers when they met in Lusaka.

**SHRI BAL RAJ MADHOK :** What is his attitude?

**SHRI SWARAN SINGH :** I will take my attitude after understanding the whole problem.

**SHRI BEDABRATA BARUA :** The Minister has already stated that the old theory that the PRG is just an insurgent group is being quietly replaced by specific recognition of this regime throughout the world, even by the Americans. Some States have gone ahead in recognising it. I suppose

Ceylon is doing it, UAR is also doing it and others are following suit.

Was any discussion held with Madame Binh or at any other level to have some sort of diplomatic relations with the PRG before the Americans or others start recognising that regime?

**SHRI SWARAN SINGH :** No, this matter was not discussed.

**श्री रामावतार शर्मा :** अभी कुछ वर्ष पूर्व जब इजराइल के उप-राष्ट्रपति हमारे यहाँ से गुजर रहे थे तब उन समय प्रपते यहाँ का कोटि भी मन्त्री या अधिकारी उनके स्वागत के लिये नहीं रखा था, और उस दिन जब श्रीमती बिन्ह, जो कानून द्वारा अपनी सरकार की विद्रोही हैं, आई तब उनका इस प्रकार से स्वागत किया गया। मैं जानना चाहता हूँ कि उस स्वागत से राष्ट्रीय और अन्तर्राष्ट्रीय स्तर पर इस देश को क्या लाभ हुआ है?

**SHRI SWARAN SINGH :** I will have to check up the facts relating to the visit of the President of Israel, but I think proper arrangements we made to receive and also to accommodate him in a suitable manner. If a separate question is tabled on this, I can give details.

With regard to the advantage of Madame Binh's visit, this gave us an opportunity to find out from her exactly the situation on the ground, the military situation and the political aspect. I think that this is likely to be very useful to us in pushing ahead in the world our desire to restore peace in that region.

**श्री शारदा नन्द :** अध्यक्ष महोदय, आप जानते हैं कि जिस समय मेडम बिन्ह इस देश में आई, उसी समय दक्षिण वियतनाम के दो नागरिक भी इस देश में मारे हुए थे। मेडम बिन्ह रूसी दबाव में काम करने वाली इस सरकार की अतिथि थीं, जब कि दक्षिण वियतनाम के दो नागरिकों के अतिथि थे। दक्षिण वियतनाम के उन दो नागरिकों को दिल्ली में रोक लिया

यथा और उन पर यह पाबन्दी लगा दी गई कि वे दिली से बाहर नहीं जा सकते हैं, क्योंकि शायद यह ढर था कि इस प्रकार मेडम बिन्ह के जगह-जगह यात्रा करने के समय गडबड होगी। मैं सरकार से यह जानना चाहता हूँ कि वया मेडम बिन्ह को आमंत्रण दे कर उस ने परोक्ष रूप से वियतनाम की अस्थायी क्रान्तिकारी सरकार के अधित्त्व को स्वीकार कर लिया है; यदि हाँ, तो जिन सरकारों ने उसको मान्यता दी है, वया भारत सरकार ने उन के साथ इस बारे में कोई वातचीत की है?

**SHRI SWARAN SINGH :** With regard to the first question, it is true that two South Vietnamese citizens who claimed to be ex-Viet Cong and who described themselves as Viet Cong defectors also came to India at that time; they were entertained by several persons including, I think, the leaders of the party to which the hon. Member belongs, and they were entertained very lavishly in Hotel Intercontinental, and a red carpet was laid for them.

It was further asked why they were prevented from going to places where Madame Binh had gone. It was very necessary because we do not want our territory to be used for the fights between the Viet Congs, the ex Viet Cong and the present Viet Cong; in fact, if we had known that they would use our hospitality and this territory for carrying on propaganda against Madame Binh, we would not perhaps have allowed them even to come here. I want to be absolutely clear on that point.

**श्री प्रकाशवीर शास्त्री :** जब मेडम बिन्ह भारत आई हुई थी, तो उन के कुछ वक्तव्यों से असंतुष्ट हो कर लाओस, कम्बोडिया और साउथ वियतनाम, इन तीन देशों के राजनयिक प्रतिनिधि हमारे विदेश मन्त्रालय में मिलने के लिए गये। मैं यह जानना चाहता हूँ कि मेडम बिन्ह के ऐसे कौन से वक्तव्य थे, जिन से असंतुष्ट हो कर वे हमारे विदेश मन्त्रालय में गये और क्या विदेश मन्त्री ने उस अधार पर उन श्रीमतीजी को कोई चेतावनी दी, क्योंकि कोई घट्टि इस देश में आ कर किसी भी

सरकार के खिलाफ कोई आन्दोलन करे, यह विदेश मन्त्रालय की अपनी सीति और परम्परा के विपरीत है।

साउथ वियतनाम के साथ हमारे राजनयिक सम्बन्ध हैं और हमरा कौसल-जनरल वहाँ रहता है। एक और तो उस देश के साथ हमारे मित्रता के सम्बन्ध हैं और दूसरी ओर हम उस देश की बागी या विद्रोही का अभिनन्दन करते हैं, जिस के विरुद्ध उस देश के द्वारा धारण जारी किय गये हैं। मैं यह जानना जाहता हूँ कि अगर कल फिजो या शेख अब्दुल्ला इस प्रकार ये गवर्नरमेंट बना ले और दूसरे देश उसी रोकानाइज कर के अपने यहाँ बुलायें, तो भारत सरकार की उन के प्रति क्या प्रतिक्रिया होगी।

**SHRI SWARAN SINGH :** With regard to the first question, we have got a consulate general in Saigon and they have one here; we deal with them on *de facto* basis just as we deal with North Viet-Nam on *de facto* basis; there are consulates in Hanoi and De'hi. I had already explained why it was necessary for us to understand from Madame Binh at first hand the situation in South Viet-Nam so that we can also contribute something for restoration of peace in that area. It is true that the local representatives of South Viet-Nam Laos and Cambodia came to the Foreign Office and pointed out that some of the statements made by Madame Binh were objectionable from their point of view and we noted their viewpoint. So far as the representatives of other countries are concerned it has been the practice and we followed the practice that they are entitled to put across their viewpoint. We thought it was a legitimate thing. If any comments were there, those comments could be made and were made by Madame Binh.

**श्री प्रकाशवीर शास्त्री :** अध्यक्ष महोदय, मेरा प्रश्न तो बड़ा स्पष्ट था। मैंने यह पूछा था कि अगर किसी देश की सरकार फिजो को राजनयिक हॉट्टि से सम्मान देया अगर शेख अब्दुल्ला कभी विद्रोही हो कर विदेशों में जायें और वहाँ की सरकारें उन को राजनयिक

सभ्मान दें, तो भारत सरकार की क्या प्रतिक्रिया होगी।

**SHRI SWARAN SINGH :** It is a hypothetical question. I cannot imagine how Phizo or Sheikh Abdullah can declare himself the head of any provisional revolutionary government. This Parliament and all of us will ensure that no such thing happens and if any of these persons or anybody else resorts to such adventurist courses we know how to deal with it.

**Limits set for Prices Charged by S.T.C. for its Imports**

\*366. **SHRI LOBO PRABHU :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether any limits are set for the prices charged by the State Trading Corporation for its imports and particularly the percentages for profits and handling charges ;

(b) the present break-up in the prices of copper, nylon, beet nuts, stainless steel particularly in respect of profits and handling charges ;

(c) how are the high profits justified, considering that they are carried into the prices of many products and have an inflationary influence ; and

(d) if S.T.C. prices are below the prevailing internal prices the steps taken to see that actual users do not resell but completely use the import in their production ?

**THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) :** (a) to (d) A statement is laid on the Table of the House.

**Statement**

(a) Guidelines for fixation of release prices are provided by Government, through Inter-Ministerial Committees where necessary which lay down procedure for fixation of prices after taking into consideration various factors such as import prices, domestic prices etc. Normally some margin of profit is added to the landed cost where there is no indigenous production. But in the case of items in which there is indigenous production of the same materials or of substitutes, the release price is fixed at a level slightly lower

than that of indigenous material or of substitute.

(b) The margin of profit on imports differs for different lots of various materials and it is not possible to work out a representative break up showing handling charges and profits.

(c) and (d). The margin of profit of the S.T.C. is however, fixed at a higher level where there is wide gap between import prices and domestic prices with a view to check any speculative activity on the part of beneficiaries.

**SHRI LOBO PRABHU :** This is the first time that I have been fortunate enough to have a question orally answered. I should like to seek your protection because the answer given does not relate to any part of my question ; it is a classic example of evasion. I wish you to note that the Ministry behaves like this in Parliament. My specific question was : what is the percentage of profit and handling charges in respect of certain specified items such as nylon, copper, beetlenuts, stainless steel, etc. Why cannot they answer that question ? should they favour me with their guidelines in which no one is interested no one can understand ?

**SHRI L. N. MISHRA :** Perhaps the hon Member is unnecessarily angry. Stainless steel and copper are imported by MMTC and nylon is imported by the users and only a small percentage is imported by the S.T.C. The profit made on that item is 6 per cent and in some cases 4 per cent. It is only with a view to stabilise the price level in the country. (In interruption.)

**SHRI LOBO PRABHU :** He is misinforming the House. I am sticking to my first question. The price of nylon denier 20 is Rs. 14 in Japan but 108 in India. It is due to your profiteering which you are concealing ; you are saying it is only 4 per cent. It is very vital that he should also explain whether this kind of profiteering is not inflationary. This was a specific question which I asked. It is the worst kind of profiteering which leads to inflation.

**SHRI L. N. MISHRA :** There is no profiteering at all. If the hon. Member is interested I shall explain it further. Under the Government's directives prices of nylon yard have been fixed at Rs. 1 or 2 below the

indigenous prices for equivalent quality. The object is to bring prices of indigenous nylon gradually without disrupting economy and the production programme of the indigenous manufacturers. The prices are high—in respect of the S.T.C.—only by Rs. 1 or Rs. 2, and it is not 15 to 20 per cent.

**SHRI RANJEET SINGH :** Considering the fact that so much profit is being made, would the Minister let us know whether the excess profit is also going towards the Congress election fund?

**MR. SPEAKER :** Order, order. The Question Hour is over.

#### SHORT NOTICE QUESTION

##### Re-Installation of Satpura Thermal Plant

**SNQ4. SHRI D. N. PATODIA :** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the Government of Punjab have requested the Centre to install fort with the idle Satpura Thermal Plant for the supply of power to the State which is under the grip of a power famine; and

(b) if so, what action has been taken by Government in this regard?

**THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO):** (a) and (b) In order to meet power shortage in the Northern Region arising from the poor inflows into the Gobindsagar Lake of the Bhakra Complex, a decision has been taken by the Government of India in consultation with the representatives of the Bhakra Management Board, and States of Punjab, Haryana, Rajasthan and Madhya Pradesh to increase the generation of the Satpura Thermal Power Station by about 1 million units per day for supply to the Northern Region. Arrangements are being made to supplement coal supply to Satpura Power Station to enable it to generate additional 1 million KWH per day. Arrangements are also being made to expedite the construction of the 132 KV (30 miles) line from Bhilwara to Ajmer to enable Rajasthan to draw the additional power from Satpura and thereby afford corresponding relief to the Bhakra System.

**SHRI D. N. PATODIA :** This scheme involves the diversion of power from Rajasthan to Punjab by Bhakra. As the power supply in Rajasthan is too inadequate and short, and as it is anticipated that the shortage which will be caused by diversion will be met by additional supply from Satpura, but since Satpura supply is dependent upon the completion of certain transmission lines, may I ask whether the Government is prepared to give an undertaking that unless and until the supply from Satpura in fact commences, there would be no discontinuance of supply from Bhakra to Rajasthan?

**DR. K. L. RAO :** Rajasthan has been very co-operative and has been taking less power from Bhakra than what it is entitled to. There is no further reduction in Rajasthan's power, and we do not propose to make any cut in Rajasthan's taking power from Bhakra.

**SHRI D. N. PATODIA :** This power shortage has become a regular phenomenon and sometimes it is in one State and sometimes it is in some other State, and this phenomenon of shortage can be partly solved by setting up a national grid by which surplus power from one State can effectively be utilised to meet the deficit of another State. I want to know what effective steps have been taken by the Government for setting up a national grid and what allocation has been made in the fourth Plan for this and by what time it is expected to be completed.

**DR. K. L. RAO :** It is true that a national grid All India grid—will enable us to ride over the difficulties. For example, if we had a line from Bhilwara to Ajmer, as the hon. Member had mentioned, or a line from Jaipur to Badarpur, we would have been able to overcome the shortage of power in the northern region. But we are constructing these various transmission lines and we have provided Rs. 25 crores in the fourth Plan for the inter-State lines. I expect a complete grid—quite strong and good—an all India grid—by the end of the fifth Plan.

**SHRI D. N. PATODIA :** What is the allocation for it?

DR. K. L. RAO : Rs. 25 crores in the fourth Plan.

SHRI RANJEET SINGH : There is a shortage of power in Rajasthan and other States also. Would the Government assure us that the atomic power plant proposed to be set up somewhere in north India for the purpose of supplying power to almost all the north Indian States including Rajasthan will be set up within a certain period in the earliest possible time?

DR. K. L. RAO : Yes, Sir. One large atomic power station is going to be located in the northern region.

श्री रणजीत सिंह : भाखड़ा की विजली पंजाब को, राजस्थान को, हरियाणा को और दिल्ली को जाती है। पैदा करता है पावर स्टेशन भाखड़ा लेकिन उसकी तीन चौथाई विजली तो नगल ले जाता है और उसके साथ-साथ दिल्ली हजम कर लेती है और वह भी बहुत चीप रेट पर, दो दाईं पैस फॉ ग्रूनिट के हिसाब से। इस तरह से ये करोड़ों रुपया हजम कर जाते हैं हरियाणा का भी और पंजाब का भी। दिल्ली तो एक मोटे बनियां भी तरह है। दिल्ली यू०पी० को भी विजली की डिमांड को पूरी करो या नगल जो विजली का न्यूम करता है वह उसे पूरे रैट पर बेच कर हमारा हिस्सा हमें दिलवाइये। अगर ऐसा नहीं किया जाता है तो किसान को फटिलाइजर ठीक दाम पर दिलवाइये। यह नहीं हो सकता कि फटिलाइजर भी मंहगा किसान को मिले और विजली भी सस्ती से सस्ती उसको मिले। काफी हमारी खाल प्राप्त खोच खुके हैं। एक बार तो खोच खुकी है और मैं जानता हूँ कि इस बार प्राप्त क्या करने जा रहे हैं?

प्रभ्यक्ष नहोवय : कहाँ से प्राप्त इसको खीच में ले आए?

श्री रणजीत सिंह : भाखड़ा के अमंत प्लांट के बारे में कह रहा हूँ। ये और अमंत

प्लांट लगाने जा रहे हैं। और जो विजली बन रही है उस में हमारी खाल उधेड़ी जा रही है। और जो प्लांट लगेगा उस में भी हमें कुछ नहीं मिलेगा। पेशतर इसके कि प्राप्त और प्लांट लगाए पहले वाला हमारा हिसाब बेबाक कर देताकि किशन को कायदा हो। दूसरा प्लांट जो प्राप्त लगाने जा रहे हैं वह उसमें हमारा स्थाल प्राप्त रखेंगे पंजाब हरियाणा और दिल्ली का रखेंगे?

DR K L RAO : The hon. member has exaggerated the amount of power taken by Nangal fertiliser factory and Delhi. It is not three-fourth but only one third of the power produced at Bhakra that is consumed by Nangal fertiliser factory and Delhi. The Minister for Petroleum and Chemicals has been very cooperative in the present crisis and he has shut down one of the three units of the Nangal factory to meet the deficiency. The Nangal factory was put up at a time when there was no demand for power in Punjab. It is unfortunate that the fertiliser factory which has got a very large consumption of power should have been located there. It should not have been located there. But now that it has been located there, you cannot do anything except to bear the power cut along with others. This is a region where the demand is growing every day. It is 25 per cent as against India's 15 per cent, so that whatever power is produced is being consumed there.

MR. SPEAKER : Please confine yourself to Satpura. It was generous on the part of my secretariat to treat it as a short notice question and still more generous for the Minister to accept it. Mr. Somani.

SHRI N. K. SOMANI : In the area serviced by Satpura power station and the adjoining power stations, there are unfortunate occurrences of frequent power breakdowns as well as fluctuations in voltage...

MR. SPEAKER : What has gone wrong with all of you today? This is about Satpura.

SHRI N. K. SOMANI : I am talking about the area serviced by the Satpura

power station and the adjoining power stations. I said the power break-downs and voltage fluctuations are so heavy that agricultural and industrial activities are suffering as a result of it. Will Government take some emergent steps to see that there are no breakdowns and voltage fluctuations in the areas serviced by Satpura and adjoining power stations ?

DR K. L. RAO : I must accept that there is some violent fluctuation in voltage in the rural areas. We are trying to take steps to rectify it as far as possible. I hope in the next two or three years, by the time we strengthen our transmission lines, better conditions will prevail.

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#### WRITTEN ANSWERS TO QUESTIONS

##### Soviet Deputy Foreign Minister's Visit to India

\*365. SHRI MOHAN SWARUP : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Soviet Deputy Foreign Minister recently visited India ;

(b) if so, the purpose of his visit ; and

(c) whether the question of implementation of Tashkent Agreement took place ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) To meet Indian leaders and discuss with them questions of mutual interest, bilateral as well as international.

(c) In this context, we also exchanged views on Indo-Pakistan relations and expressed our disappointment at the negative response of the Pakistan Government to all the initiatives taken by us to implement the Tashkent Declaration with a view to normalize and improve relations with Pakistan.

मैडम बिन्ह द्वारा भारत में सूचना केन्द्र स्थापने का अनुरोध

\*367. श्री रामगोपाल शास्त्राले :

श्री बग्गनाथ राव श्रोती :

क्या बैंकेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जुलाई 1970 में भारत की यात्रा करने वाले भूतपूर्व वियत-कांगियों को इस शर्त पर पारपत्र जारी किये गये थे कि वे भारत में राजनीतिक प्रचार नहीं करेंगे ;

(ख) क्या सरकार ने इस बारे में उसी मास में भारत का दोरा करने के लिये आयो वियतनाम की कांतिकारी सरकार के विदेश मंत्री से ऐसा आश्वासन लिया था ;

(ग) मैडम बिन्ह को पारपत्र दक्षिण वियतनाम की सरकार ने जारी किया था या अस्थायी कांतिकारी सरकार ने ;

(घ) क्या यह भी सच है कि मैडम बिन्ह ने भारत सरकार से भारत में सूचना केन्द्र स्थापने तथा तत्संबंधी मुविधायें प्रदान करने के लिये अनुमति देने का अनुरोध किया था ; और

(ङ) इस बारे में सरकार की क्या प्रतिक्रिया है ?

बैंकेशिक कार्य मंत्री (श्री हरराम सिंह) :

(क) कुछ ऐसे लोगों का एक दब भारत आया था जिसका यह कहना था कि वह पहले वियतनाम में था और अब उससे भय हो गया है। संगोष्ठी वियत हमारे प्रधान कोंसल को वियतनाम गणराज्य के प्राधिकारियों ने यह आश्वासन दिया था कि इस दृष्टि से दस्त्य किसी राजनीतिक गतिविधि में शामिल नहीं होंगे।

(ल) प्रदान नहीं उठता।

(ग) श्रीमती बिन्ह चूंकि भारत सरकार के अतिथि के रूप में भारत आई थीं इसलिए परिवहन प्रमाण पत्र प्रस्तुत करने पर विदेशी प्रवेश अधिनियम की उपयुक्त व्यवस्था के अंतर्गत उनके प्रवेश का प्रबंध किया गया था।

(घ) जी नहीं ।

(ङ) प्रश्न नहीं उत्तर ।

**Nepalese Demand for Radical Revision of Indo Nepal Treaty on Trade and Transit**

\*368. SHRI DHANDAPANI :  
SHRI DINKAR DESAI :  
SHRI SAMINATHAN :  
SHRI G. VENKATASWAMY :  
SHRI SITARAM KESRI :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that Union Government has given option to Nepal on trade and transit facilities offered under the convention for land-locked countries or seek extension of the present treaty between the two countries which expire on 31st October ;

(b) if so, the reaction of the Nepalese Government ; and

(c) whether India has not acceded to Nepalese demand of radical revision of the present 10-year treaty ?

**THE MINISTER OF FOREIGN TRADE (SHRI L N MISHRA) :** (a) No, Sir. It is expected that arrangements to be made beyond the 31st October 1970, when the present Treaty of Trade and Transit comes to an end, will be discussed shortly between the two Governments

(b) and (c). Do not arise.

**Ban on Entry of "Searchlight" and "Blitz" in Nepal**

\*369. SHRI GEORGE FERNANDES : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have been able to persuade the Nepal Government to lift the ban on the entry of English daily "Searchlight" published from Patna and the weekly "Blitz" published from Bombay into Nepal ;

(b) if not, whether any efforts are still being made in the direction of lifting the ban ; and

(c) if so, the details thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) to (c). The ban on the entry of the English daily "Searchlight" published from Patna and the weekly "Blitz" published from Bombay has been taken up with the Government of Nepal through normal diplomatic channels. The ban on the Patna daily "Searchlight" has been lifted from 30th July, 1970. The ban on the "Blitz" continues.

**Indo Nepal Trade**

\*370. SHRI MADHU LIMAYE : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that during the discussion on the renewal of the Indo-Nepal Treaty on Trade and Transit, the Government of India offered to make new concessions to Nepal in the matter of increasing the quota of stainless steel products and synthetic fabrics of third country origin, provided these additional imports were channelised through the State Trading Corporation :

(b) if so, whether Government have decided to resile from their earlier position that free import of goods of third country origin or "Nepalese products" predominantly based on raw materials of third country origin will not be allowed free entry into India ; and

(c) if so, the reasons for changing its previous stand ?

**THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) :** (a) to (c). Facilities provided under the Indo-Nepal Treaty of Trade and Transit 1960, for imports into India, are intended for goods of Nepalese origin

2. Import of third country goods from Nepal is prohibited under a notification issued under the Indian Customs Act.

3. It is the express understanding between the two Governments that the terms and conditions, as also the procedures, for importing to India of Nepalese products which are not principally based on Nepalese raw materials will be agreed upon between the two Governments.

4. At the Ministerial level talks held in Kathmandu in November 1968, HMG of

Nepal had agreed to limit their export, to India, of synthetic fabrics and stainless steel manufactures to the level of 1967-68. In the absence of agreement on actual quantities forming the level of 1967-68, there have been no imports either of synthetic fabrics or of stainless steel manufactures since July, 1969.

5. In the meetings of the Inter-Governmental Joint Committee, where this question has been discussed, India has expressed its willingness to permit import of synthetic fabrics and stainless steel manufactures upto the quantities considered by India to be the level of 1967-68, through normal trading channels. India has also expressed its willingness to consider the Nepalese request for import of synthetic fabrics and stainless steel manufacturers, until the end of October, 1970, provided Nepal agrees to route the trade through Indian State Trading channels.

#### Policy on the Role of the Civil Section in Defence Production

\*371. DR. RANEN SEN :

SHRI SARJOO PANDEY :

SHRI VASUDEVAN NAIR :

SHRI YOGENDRA SHARMA :

Will the Minister of DEFENCE be pleased to state :

(a) whether a Working Group of the Administrative Reforms Commission has urged Government to formulate through a special Resolution a clear-cut and long-term policy on the role of the civil section in defence production ;

(b) whether Government have examined this suggestion ; and

(c) if so, the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEFENCE PRODUCTION) (SHRI P. C. SETHI) : (a) The conclusions of the Working Group on Defence Production appointed by the Administrative Reforms Commission and their draft report were made available to the Study Team on defence matters appointed by the A. R. C. The Study Team has *inter alia* recommended that Government should formulate a clear-cut and long-term policy for harnessing civil sector capacity for defence production and should spell out the role allotted to the civil sector industry as

well as the areas in which it is expected to function.

(b) The report of the Study Team was received from the A. R. C. only a few days back and their recommendations are still under examination.

(c) Does not arise.

#### Fall in Investment in Tea Industry

\*372. SHRI D. N. PATODIA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that investment in the Tea Industry has registered a fall ;

(b) if so, the rate of fall in investment during the last two years ;

(c) whether the fall in investment is due to repeated talks of nationalisation of the industry ; and

(d) if not, the reasons therefor and how it is likely to affect India's trade prospects as a result thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Information which is available up to the year 1968 does not show that there has been any fall in investment. Figures for 1969 and later are not available yet.

(b) to (d). Do not arise.

#### British Home Secretary's Statement on Immigration Controls

\*373. SHRI RAMAVATAR

SHASTRI :

SHRI ISHAQ SAMBHALI :

SHRI C. JANARDHAN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the British Home Secretary has stated recently that Britain was planning to introduce tougher immigration controls ;

(b) if so, the measure proposed by Britain in this respect ; and

(c) what is India's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a)

The British Home Secretary, Mr. Reginald Maudling, has stated that the British Government intend to introduce a Bill to give effect to their general policy of ensuring that there is no more permanent large scale immigration into Britain.

(b) The proposed Bill has yet to be introduced in the British Parliament.

(c) Government of India have the situation under constant review. They naturally hope that the British Government will honour their obligation to the British passport holders of Indian origin in Africa and will facilitate their entry into United Kingdom.

**Expansion of Phari Dzong by China  
Airport in Chumbi Valley**

\*374. SHRI HUKAM CHAND  
KACHWAI :  
SHRI BANSH NARAIN  
SINGH :  
DR. M. SANTOSHAM :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that China has expanded the airport at Phari Dzong in Chumbi Valley to such an extent that even big planes can be landed there ;

(b) whether Government feels that the expansion of the Chinese airport in Chumbi Valley is detrimental to India's defence ;

(c) whether the Government of Assam have informed the Government of India in this regard ; and

(d) if so, the reaction of Government thereto ?

**THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) :** (a) to (d). While Government are aware of Chinese activities in the Chumbi Valley having a military significance, there is no confirmation of the reported construction of an air strip at Phari Dzong. Information to this effect was conveyed by the Government of India to the Government of Assam. Developments along the borders of India having a bearing on our security are constantly taken note of and suitable measures on our side are taken.

**Government's Attitude towards two  
Governments in Cambodia**

\*375. SHRI P. K. DEO :  
SHRI CHENGALRAYA  
NAIDU :  
SHRI S. P. RAMAMOORTY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of the Government of India has been invited to a report in the *Times of India*, June 12, 1970 that India does not recognise the changes taken place in Cambodia since March and still recognises Prince Norodom Sihanouk as the head of the Cambodian Government ; and

(b) what then is the reaction of the Government of India to the legally constituted Government in Phnom Penh and how does Government of India treat their Ambassador in New Delhi ?

**THE MINISTER OF EXTERNAL  
AFFAIRS (SHRI SWARAN SINGH) :** (a) Yes, Sir. Government have seen the press report. Attention is invited to the Foreign Minister's statement on May 11, 1970 in this House.

(b) We are dealing with the Government and authorities in Phnom Penh on a *de facto* basis and there is no change in our treatment of the Cambodian representative in New Delhi.

**Soviet Consulate Building in Bombay**

\*376. SHRI BABURAO PATEL :  
SHRI VIRENDRA KUMAR  
SHAH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact the Russian Consulate has built a new three-storeyed building on Mount Pleasant Road, Bombay, opposite 'Varsha'-the official residence of Chief Minister of Maharashtra ;

(b) if so, whether the USSR Consulate sought permission from the State and Central Government ;

(c) if not, how was the building allowed to be completed ; and

(d) the reasons why the Consulate chose this particular site opposite a Chief Minister's house, against all well-established diplomatic norms of conduct ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : (a) Yes, Sir.

(b) The permission of the Government of Maharashtra was sought.

(c) Does not arise.

(d) The purchase of the site and the construction of the building does not conflict with laws and the established diplomatic norms.

#### Indo-British Travel Facilities

\*377. SHRI RAM KISHAN GUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the entire issue of travel facilities between India and United Kingdom has been examined ; and

(b) if so, the result thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) and (b) If what the Honourable Member has in mind is the question of restrictions imposed by the British Government on the entry of Indians into Britain, the matter is receiving Government's attention.

#### Crash Landing of H.S. 748 Aircraft in Car Nicobar Islands

\*378. SHRI KANWAR LAL GUPTA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that on H.S. 748 aircraft piloted by a senior officer of the Air Staff crash-landed recently in Car Nicobar islands ;

(b) if so, whether it is also a fact that the passengers were the wives of the senior official and a high official of his ministry ;

(c) if so, the names of the passengers and repetitive designations of the two officials ;

(d) whether Government have made any inquiry into this whole incident ; and

(e) if so, the details thereof ; and the action taken against the concerned officials ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) No such incident has occurred recently. However, an H.S. 748 aircraft of the Indian Air Force piloted

by a senior officer of the Air Force swung off the runway when it landed at Port Blair on 13th October 1969 and was damaged.

(b) and (c). The wife of the senior Air Force officer was the only lady passenger on board the aircraft. The other passengers were (i) Shri M. P. Cariappa, Joint Secretary, Ministry of Defence, and (ii) Sqn. Ldr. H. S. Gupta IAF.

(d) and (e). A court of Inquiry was constituted to investigate this accident. The Court of Inquiry attributed the loss of directional control during the landing run to a possible momentary mechanical defect in the nose wheel steering system. Subsequent examination of the steering mechanism by specialists did not reveal any positive evidence which could have led to its malfunctioning. The plane had earlier carried out normal take offs and landings at Kalakunda, Port Blair and Car Nicobar on its outward flight from New Delhi. There was no irregularity about any of the passengers travelling on the aircraft.

The question of taking action against any officials does not, therefore, arise.

#### Massive Military Installations on Indian Borders by Chinese

\*379. SHRI HEM BARUA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Chinese have installed massive military manoeuvres on our frontiers ;

(b) if so, the details thereof ; and

(c) whether Government are fully prepared to meet the eventuality of an attack by external forces ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) and (b). The House has been kept informed from time to time of the disposition of Chinese troops and the pattern of their military activities across our border. There has been no significant change in the position of late.

(c) Our defence preparedness takes into account the nature of threats which confront the country.

#### Interference in the Internal Affairs of India by Vietcong Defectors

\*380. SHRI UMANATH : SHRI P. GOPALAN :

**SHRI VISHWANATHA**

MENON :

**SHRI K. M. ABRAHAM :**

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the reported Press Conference of the two Vietcong defectors in New Delhi held on 17th July, 1970 ;

(b) whether it is a clear violation of the assurance given by the South Vietnam Information Minister to the Indian Consulate-General in Saigon, that these defectors would not indulge in political activity in India during their stay ;

(c) if so, what action had been taken against these two defectors and those who arranged the press conference ; and

(e) if no action had been taken the reasons for the same thereof ?

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) :** (a) Yes, Sir.

(b) Holding of the Press conference by the Vietcong defectors was a breach of the assurance given by the authorities of the South Vietnam Government that they would not take part in political activity while in India.

(c) and (d). Government placed certain restrictions on the movement of these persons.

**Agreement for Jute Goods concluded with E.C.M. by India and Pakistan**

\*381. **SHRI K. P. SINGH DEO :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that Pakistan has recently concluded an agreement for jute goods with European Common Market having more favourable terms than those between India and E.C.M. ;

(b) if so, the details thereof ;

(c) the extent to which Pakistan is likely to have an edge over India as a result thereof ;

(d) the reasons for Pakistan having secured more favourable terms than India ; and

(e) the reaction of Government thereto ?

**THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) :** (a) to (e). It is understood that the European Economic Commission has reached an agreement with Pakistan on the contents of an agreement concerning trade in jute goods.

The salient features of the agreement are understood to be as follows :

(1) The Community would apply in advance, as soon as the agreement comes into force, all the customs tariff reductions decided in the Kennedy Round Trade negotiations in respect of jute products.

(2) Pakistan on its part would limit its exports to the common market of jute fabrics of width exceeding 150 c.m. at the level of 760 tonnes and of jute thread at the level of 2000 tonnes for the current year. A growth of 115 tonnes per year for the jute fabrics and 200 tonnes per year for jute thread will be allowed.

(3) The Community would not oppose the above ceiling to be surpassed in the event of supplementary requirements in the Community market.

(4) A joint cooperation committee would be set up to examine all aspects of jute and to seek solutions to the difficulties.

(5) The agreement will be valid till the 31st December, 1972.

Under the agreement signed between India and EEC in November, 1969 (for the period 1st January 1970 to 31st December 1972) in respect of jute trade, the EEC have agreed to observe the following principles :

(1) Progressive enlargement of access to the Community Market, for India.

(2) Global maintenance of the activity of the European Jute Industry at its present level.

Under the agreement India was to limit the exports of jute fabrics of a width more than 150 cm. at the level of 5500 tonnes for the year 1969. A growth rate of 250 tonnes per year has also been provided for. The Community has further agreed that it will not object to the quota being exceeded in

the case of additional demand in the Community market. In other words, it is Government of India's understanding that the quantities indicated in the agreement will not be considered as a ceiling.

The questions made available for imports from India are far more than that granted to Pakistan. But some features of the EEC's agreement with Pakistan (basic quota and growth rate in relation to their actual exports etc.) would indicate that they have been able to secure somewhat better terms in wide width Hessian, such as carpet backing. In the case of Pakistan there is, however, restriction in the case of jute thread, but there is no such restriction in the case of India.

The terms offered to Pakistan may be due to the fact that Pakistan supplies raw jute to EEC.

Further appropriate action will be taken as soon as full facts are ascertained.

#### Repatriation of North Vietnamese Prisoners

\*32. SHRI B. K. DASCHOW-DHURY: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government was informed by the South Vietnamese Government of its intention to unilaterally repatriate North Vietnamese prisoners of war via a small port in the demilitarised zone between North and South Vietnam at the mouth of the Cua Tung River ; and

(b) if so, the details thereof and the purpose of informing the Government of India about the affairs ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) According to the information given to us, South Vietnam was to release 62 invalid North Vietnamese prisoners-of-war and 24 fishermen unconditionally on humanitarian grounds. Government of India was requested to use their good offices to assist in this repatriation.

#### Encouragement to Naxalites by Madame Binh's Visit

\*383. SHRI PREM CHAND VERMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the purpose of the visit of Madame Binh, Foreign Minister provisional Revolutionary Government of South Vietnam, to India ;

(b) whether some political parties resented her visit to India, if so, the reasons therefor ;

(c) the political parties which staged demonstration against her visit to India ; and

(d) whether her visit will encourage the activities of Naxalites in India ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : (a) The Government of India invited Mrs. Binh to India in order to have contacts with all parties engaged in the Paris Talks, understand their points of view and to put across our point of view to them. She is a leader of the National Liberation Front and the Provisional Revolutionary Government in South Vietnam, which are in our view essential elements to any peace settlement. We believe that contacts with all the concerned parties will help us in facilitating progress towards a peace settlement.

(b) and (c). Certain groups and parties have protested against the visit and also arranged demonstrations. The reasons can be best explained by them. Their representatives have already stated them fully in this House.

(d) No, Sir.

#### Sale of Indian Property in East Pakistan by Pakistan Government

\*384. SHRI J. K. CHOUDHURY : SHRI SHIVA CHANDRA JHA : SHRI SAMAR GUHA : SHRI N. K. SANGHI : SHRI M. A. KHAN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether recently Pakistan has decided to sell some of the Indian property in East Pakistan ;

(b) if so, the details thereof;

(c) whether Government had received any claims from the refugees of East Pakistan who migrated to India recently; and

(d) if so, the steps taken by Government to pursue Pakistan to settle the issue in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): (a) Yes, Sir. A large number of properties seized by the Government of Pakistan during and after the September 1965 conflict are being sold by that Government.

(b) The list, as statement, of properties which were recently advertised for sale is placed on the Table of the House

(c) Yes, Sir. Some refugees have lodged claims for compensation.

(d) The migrants from East Pakistan retain their proprietary right in their property according to the provisions of Nehru-Liaquat Pact of 1950 and therefore they can sell or exchange their properties. This being the case, the question of payment of compensation to the migrants from East Pakistan does not arise.

#### *Statement*

(1) Furniture/Articles of State Bank of India at 4, Liaquat Avenue, Dacca.

(2) Furniture/Articles of Central Bank of India at 26, Sadarghat Road, Chittagong.

(3) Furniture/Articles of United Bank of India at Brahmanbaria.

(4) Stock, Store, Furniture including vehicles etc of M/s K. B. Dey & Sons at 4, Chittaranjan Avenue, 32, Tantibazar and at 24/A, Wyre Street, Dacca.

(5) Furniture/Articles belonging to M/s Turner Morrison & Co., Ispahani building, Quaid-e-Azam Road, Chittagong.

(6) Moveables including tin shed and iron scraps of Sen Agarwala & Co., (Eastern Bengal Engineering & Manufacturing Co.) at Mazampur, Kushtia Town.

(7) Wagoner Jeep No. CTG KA 8250 in Board's Garage.

(8) Consul (Cortina) Car No. DACCA-GHA-3860 in Board's Garage.

(9) State Bank of India Building, 4, Liaquat Avenue, Dacca.

(10) State Bank of India Building, Narayanganj.

(11) United Bank of India building, Hajiganj, Chandpur, Distt. Comilla.

(12) United Bank of India building, Tofail Azam Road, Brahmanbaria, Distt. Comilla.

(13) United Bank of India building, Chandurabazar, Sub-Division Brahmanbaria, Comilla.

(14) M/s. M M Oil Mills, Faridabad, Dacca.

(15) M/s Bunga Luxmi Mills, Panchbibi, Bogra.

(16) M/s Sree Mahavir North Bengal Dal Mills, including M/s Hanuman Oil Mills, Ishurdi, Pabna.

(17) M/s Barisal Ice Association, Chamarpatty, Barisal.

(18) M/s Khewat Oil Mills, Rupsa, Khulna.

(19) M/s Babnamore & Co. 9, B. K. Gupta Road, Narayanganj.

(20) M/s Luxmi Rice, Atta & Oil Mills, Lalmanirhat, Rangpur.

(21) M/s Sree Mahabali Rice & Dal Mills, Ishurdi, Pabna.

(22) M/s Sree Sankar Rice Mills, Phulhat Dinajpur.

(23) M/s Sree Mahavir Rice & Oil Mills, Phulbari, Distt. Dinajpur.

(24) M/s Pak Hili Rice Mill, Pak Hili, Dinajpur.

(25) M/s Parbatipur Rice & Oil Mills, Dinajpur.

(26) M/s Bhowanipur Rice Mills, Bhowanipur, Dinajpur.

(27) M/s Mohini Mills Ltd., Kushtia.

(28) Properties and assets belonging to M/s Rebati Mohan Saha and Lolit Mohan Saha, Kalirbazar, Narayanganj.

(29) Godown at Parbatipur belonging to M/s M. M. Oil Mills.

(30) Two Godowns at Srimangal, Sylhet,

belonging to M/s Pirdhan Routhmal & Sons.

(31) Business firm in a 3 storied building at 4, Chittaranjan Avenue and one 2 storied building at 4/1 Chittaranjan Avenue, Dacca belonging to M/s K. B. Dey & Sons.

(32) One three storied building at 52, Tantibazar, Dacca belonging to M/s K. B. Dey & Sons.

(33) Properties and assets at 46/B Nalgola, Dacca belonging to M/s East Bengal River Steam Service Ltd., Dacca.

(34) Properties and assets at 52, S. M. Maleh Road Narayanganj belonging to M/s East Bengal River Steam Service Ltd., Dacca.

(35) Properties and assets at 172/173 B. K. Road, Narayanganj belonging to M/s East Bengal River Steam Service Ltd., Dacca.

(36) M/s Sree Ratna Rice Mills Phulhat, Dinajpur.

(37) M/s Annapurna Rice Mills, Ruhea, Dinajpur.

**भारत-चीन सीमा के निकट विद्रोही नागांश्रों के लिए सप्लाई केन्द्र**

\*385. श्री अर्जुन सिंह भद्रोरिया : क्या देवेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान कानपुर के दैनिक "जागरण" में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि विद्रोही नागांश्रों के लिए भारत-चीन सीमा के निकट बड़े-बड़े सप्लाई केन्द्र खोले जा रहे हैं ; और

(ख) यदि हां, तो इस संबंध में सरकार ने क्या कार्यवाही की है ?

देवेशिक-कार्य मंत्रालय में उप-मन्त्री (श्री सुरेन्द्र पाल सिंह) : (क) सरकार को इस बारे में कोई सूचना नहीं है कि हाल ही में द्वितीय नागांश्रों के लिए सीमा पार बड़ी संख्या में सप्लाई केन्द्र स्थापित किए गए हैं। लेकिन, सरकार सदन में पहले भी यह बता चुकी है कि

चीन के युनानन प्रांत में स्थापित केन्द्रों में द्वितीय नागांश्रों को रसद और प्रशिखण मिलता रहा है।

(ख) इस स्थिति का मुकाबला करने के लिए सरकार ने जो कदम उठाए हैं उनके बारे में सदन को सूचित रखा गया है। भारत में आने के संभावित मार्गों पर सुरक्षा सेना नजर रख रही है तथा द्वितीय नागांश्रों के ग्रहणों और रसद भण्डारों का पता लगाने तथा उन्हें नष्ट करने के लिए कार्रवाई तेज कर रही है। प्रशासनिक केन्द्रों को पहले से मजबूत बना दिया गया है और जहां कहीं भी जहरी समझा गया है वहां पुलिस की ताकत बढ़ा दी गई है।

ग्राम रक्तकों और जनता का सहयोग बहुमूल्य भिड़ हुआ है। आमूचना व्यवस्था भी मुड़ द्द कर दी गई है।

**Proposal for Multi-Insurance, Plan to help Developing Nations' Exports**

\*386. SHRI INDRAJIT GUPTA :  
SHRI ESWARA REDDY :  
SHRI DHIRESHWAR  
KALITA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether U. N. Economic and Social Council is considering a proposal for a multi-national insurance plan to help developing nations' exports ; and

(b) if so, the main features thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) and (b). Yes, Sir. During the Fortyninth Session of the ECOSOC the Secretary-General, in pursuance of the Council's resolution No. 1452 (XLVII), submitted a study entitled 'Export Credits and Export Promotion in Developing countries'. The study defined the purpose of the Scheme 'to promote external trade by providing guarantees which will reduce the risks involved.' It has estimated insurance fund needed to create the necessary insurance arrangement for short and medium term export credits for Asia, Latin

America and Africa. The study also indicates the possible bases for contribution to the insurance fund by each participant. The Council took note of the report of the Secretary General and postpone consideration of this item till the summer session of the ECOSOC in 1971.

**Steps to Redeem Chinese Occupation of Bhutanese Territory**

\*387. SHRI C. M. KEDARIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state the steps Government propose to take to redeem the illegal possession of Bhutanese territory by China ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : Whenever there have been Chinese intrusions in the Bhutanese territory, the Government of India, at the instance of the Royal Bhutan Government, have lodged a protest with the Chinese Embassy. In all such cases so far, the Chinese have withdrawn after brief intrusions.

अमरीकी तथा अन्य सांस्कृतिक केन्द्रों  
का पुनः खोला जाना

\*388. श्री ओकारलाल देरवा :

श्री हेम राज :

क्या बंदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार के आदेशानुसार बन्द किये गये अमरीकी तथा अन्य सांस्कृतिक केन्द्रों को पुनः खोलने की अनुमति प्रदान की जायेगी ;

(ल) यदि हां, तो ये केन्द्र कब तक खुल जायेंगे ; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

बंदेशिक-कार्य मंत्री (श्री स्वरांसिंह) : (क) से (ग). जैसा कि 26 फरवरी 1970 को सदन में व्यानाकर्षण प्रस्ताव के दौरान कहा गया था कि किसी भी विदेशी मिशन, को

अपनी शाखा उस जगह रखने की इजाजत नहीं है जहां उनके राजनीय, कौसली या वाणिज्य कार्यालय नहीं हैं। फिर भी, सरकार इस समय विचाराधीन सामान्य ढांचे की परिधि में विदेशी मिशनों की सांस्कृतिक गतिविधियों के विकास के प्रबन्ध पर उनसे बातचीत करने के लिए तैयार है। इसकी कोई समय सीमा न होना स्वाभाविक ही है।

**Setting up of Public Sector unit for manufacture of Missiles under Licence**

\*389. SHRIMATI SHARDA MUKERJEE : Will the Minister of DEFENCE be pleased to state :

(a) the progress made in setting up the Public sector unit to manufacture missiles under licence ; and

(b) the likely capacity and by what time it is going to start production work ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEFENCE PRODUCTION) (SHRI P. C. SETHI) : (a) Public Sector undertaking viz., Bharat Dynamics Ltd, has been registered for production of missiles under a licence agreement with a foreign firm. The Board of Directors will be appointed shortly.

(b) The production is scheduled to commence in the 2nd quarter of 1971. It will not be in public interest to reveal further details.

**Repair Facilities to Russian Ships in Indian Ports**

\*391. SHRI GADILINGANA GOWD : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government of India has decided to provide facilities to the Russian ships for repairs in Indian ports ;

(b) if so, the terms of such facilities being provided to the Russian ships ; and

(c) whether there has been criticism of such a concession being given to the Russians in the country and if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) No, Sir.

(b) and (c). Do not arise.

**Transport Facilities to employees of Canteen Stores Department (India), Jaipur**

2401. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have since decided on the question of providing transport facilities to the employees of the Canteen Stores Department (India) at Jaipur ;

(b) if so, the nature of decision taken thereon ;

(c) whether it is a fact that the Canteen Stores Department (India, employees Union have also pressed for grant of similar transport facilities for employees at other remotely placed Depots and combined Bulk and Retail Issue Depots at others Stations ; and

(d) if so, the action being taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA) : (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) No such request appears to have been received by Government.

(d) Question does not arise in view of (c) above.

**Verification of Antecedents of two Foreign Nationals Staying in New Delhi**

2402. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether two foreign nationals, one a Ceylonese and one Nepali, had been given the permission by Government to stay in New Delhi as Area Directors for Ceylon and Nepal respectively, in the International Labour Organisation's Area Office in New Delhi under its new changed set-up ;

(b) if so, whether their antecedents were

verified by the Government before approving their visas ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Mr. R. C. Sharma, a Nepalese national, and Mr. Kumarkulasinghe, a Ceylonese national, joined the I. L. O. Area Office in New Delhi in March, 1970.

(b) and (c). Both these officials belong to the professional category of staff of the I. L. O. and are in possession of U. N. Laissez Passer. As far as we know there is nothing against them.

**North Korean Advertisement in Indian Newspapers**

2403. SHRI BABURAO PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Dr. Woonsang Choi, Consul General of South Korea, objected at Press Conference on 26 June, 1970, to the nature of North Korean advertisement in Indian newspapers whereby they tended to create ill-feeling against a third country with which India had friendly relations ;

(b) total number and cost of North Korean advertisements in Indian newspapers from December 1, 1969 to May 30, 1970 ; and

(c) the steps taken by Government to enforce its policy of not permitting dissemination or distribution of any publicity material that will create ill-feeling against countries friendly to India ; If not, reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) About 20 advertisements have come to the notice of the Government but the Government are not aware of the total cost of these advertisements.

(c) The Government normally respects freedom of press in such matters and expects diplomatic missions to observe the usual norms of diplomatic etiquette.

**Reports of study groups on Reorganisation of Canteen Stores Department (India)**

2404. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 5533 on the 8th April, 1970 regarding reports of study groups on reorganisation of Canteen Stores Department (India) and state :

(a) whether the reports of the remaining Study Groups on the working efficiency of Canteen Stores Department (India) were finalised by the Board of control meeting held in New Delhi in April, 1970 ;

(b) if so, whether a copy of the summary of all the Study Groups recommendations and Government's orders on each of them would be laid on the Table of the House ; and

(c) if the replies to parts (a) and (b) be in the negative, the reasons for this delay, and when would these be laid on the Table ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA) : (a) to (c). No meeting of the Board of Control was held in April, 1970. However, since reply was given to Unstarred Question No. 5533 in the Lok Sabha on 8th April 1970, orders regarding certain recommendations of Study Groups No. 3 and 6 have been issued on 2nd July, 1970. Orders in regard to a recommendation of Study Group No. 5 have also been issued on 2nd June, 1970. Copies of these orders are placed on the Table of the House. [Placed in Library. See No. LT-3937/0] It is not desirable to place on the Table of the House the reports of the Study Groups which were departmental groups, as the adoption of such a course would have the effect of inhibiting free and frank expression of individual or collective views in such Studies. Copies of orders already issued in regard to the recommendations have been laid on the Table of the House.

**Defective Ammunition supplied by Army Authorities for 106 MM Recoil-less Anti-Tank Guns used in Infantry School, Mhow**

2405. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of DEFENCE

be pleased to state :

(a) whether the ammunition supplied by the Army authorities for the 106 MM Recoil-less Anti-Tank Guns for imparting training to officers and Jawans has lately been found to suffer from some manufacturing defect and as a result, it has caused explosions in the guns at the time of practice firing and even permanent facial injuries to men practising with the guns ;

(b) if so, the number of injuries that were caused to Army men during the year 1970 at the Infantry School, Mhow ; and

(c) the remedial measures taken by Government to prevent this mishap and to remove the said manufacturing defect ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) to (c). There was one case of accident with this ammunition recently. This was not at the Infantry School. The gun body was damaged but there was no injury to any person. Investigation into this accident is in progress. Remedial steps will be taken after the investigation has been completed. Meanwhile a ban has been placed on the firing of this lot of ammunition.

**Scrap Export**

2406. SHRI A. S. SAIGAL : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the quantity of the following grades of scrap export licensed during 1st April, 1970 to 15th April, 1970 :—

(i) Cast Iron Borings, and

(ii) Cast Iron Skull,

(b) if no quantity was licensed for export the reasons for the same ; and

(c) whether it is a fact that foreign prices obtainable during this period was much higher than obtainable now ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM EWAK) : (a) During the period 1.4.1970 to 15.4.1970, no export sale of any category of scrap was approved by Metal Scrap Trade Corporation, the canalised exporter.

(b) Exports were not allowed in view of requirements of scrap for domestic use.

(c) A comparative estimation is not possible owing to paucity of bookings.

**Import of Scrap Processing Equipment and Spares**

2407. SHRI A. S. SAIGAL: Will the Minister of FOREIGN TRADE be pleased to state :

(a) the value of import licenses, if any, issued last year (1969-70) allowing import of scrap processing equipment and spares ;

(b) if no import licenses have been issued, the reasons for the same ; and

(c) the names of indigenous makers of scrap processing machines, like hydraulic baling presses, bricketting presses, turning crushers and scrap hearing machines as well as the number of units of each type of machine made by the indigenous manufacturers during 1967-68, 1968-69 and 1969-70 ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) to (c). The information is being collected and will be laid on the Table of the House.

**Export of Surplus and Unwanted Grade of Scrap**

2408. SHRI GAJRAJ SINGH RAO: Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that scrap shippers were refused approvals for export of surplus and unwanted grades of scrap since March, 1970 when the export prices were at their peak ; and

(b) if so, the reasons for the same and if not, the quantity and C.I.F. price at which export approvals were granted for these grades of scrap between the 1st April, 1970 and the 5th May, 1970, (1) Sheet Cuttings and Punchings No. 2, (2) Oxidized and Rusty Steel Turnings and Borings, (3) Cast Iron Borings, (4) Cast Iron Skull Scrap, (5) Detonated Scrap, (6) Silicon Sheet Cuttings ; and (7) Mill Scale Scrap ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) In view of indigenous demand for scrap, it was not possible for the Metal Scrap Trade Corporation to conclude export contracts.

Government has since permitted exports of scrap against confirmed orders entered into by Metal Scrap Trade Corporation upto 31st March, 1970.

(b) The Metal Scrap Trade Corporation approved 3 sales of 1/50 M/Tons of cast iron borings, C.I.F. value of which works out to Dollars 90,250. M.S.T.C. did not negotiate for export sale of other varieties.

**Ferrous Scrap Export Policy**

2409. SHRI GUJRAJ SINGH RAO: Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Ferrous Scrap Export Policy is usually decided by Government on the basis of recommendations submitted by the Metal Scrap Trade Corporation Limited ;

(b) whether the said Corporation had submitted sometime in November, 1969 its recommendations regarding April, 1970/ March 71 Ferrous Scrap Export Policy ;

(c) if so, what were the recommendations ; and

(d) whether Government have accepted those recommendations ; and

(e) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) Export policy for Ferrous Scrap is decided in the light of recommendations of M.S.T.C. and other information on the subject.

(b) Various members of the Corporation made a number of recommendations from time to time.

(c) There has been no unanimity in the recommendations on account of some conflict of interests expressed by Furnace Owners and merchant exporters.

(d) and (e). Government is evaluating the various points of view in the light of prevailing conditions.

**Indo-Cuban Trade**

2410. SHRI N. R. DEOGHARE: Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether any steps have been taken by Government of India to promote Indo-Cuban trade ;

(b) if so, the details thereof ; and  
 (c) if not, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) to (c). Our exports to Cuba consisted almost entirely of jute bags ; this trade declined rapidly due to the establishment in Cuba of factories for the manufacture of bags from locally grown kenaf. Since then various measures have been considered from time to time for improving our trade relations. But as that country does not have sufficient foreign exchange to finance her purchases of goods from India and as her principal export products such as sugar, canned fruits, fish, etc., are not of import interest to us, it has not been possible to reverse the declining trend in our trade with Cuba.

**Purchase of Foreign Cars by State Trading Corporation**

**2411. SHRI LOBO PRABHU :** Will the Minister of FOREIGN TRADE be pleased to refer to the reply given to Starred Question No. 1318 on the 29th April, 1970 and state :

(a) whether the State Trading Corporation furnishes the Income-tax authorities of the area concerned details of the purchasers and the purchase price of foreign cars sold ;  
 (b) whether inquiries are made of the sources of money for such purchases ; and  
 (c) whether any new assessments have been made as a result of such inquiries ; and  
 (d) if not, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). Information is being collected and will be laid on the Table of the House as soon as is possible.

**Manufacture of Concrete Slabs From Plastic Solution**

**2412. SHRI VIRENDRAKUMAR SHAH :** Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 6513 on the 17th

April, 1970 regarding the manufacture of concrete slabs from plastic solution and state :

(a) whether the information sought for has since been collected ; and  
 (b) if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) Bhabha Atomic Research Centre is in touch with the work being done by American Scientists for the development of concrete polymer products using Cobalt 60 radiation, in which different properties of concrete are vastly improved.

(b) Preliminary work is being conducted at the Isotope Division of Bhabha Atomic Research Centre for the development of similar products.

**Alleged Racketeering In Diamonds Trade**

**2413. SHRI D. AMAT :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether with a view to preventing large scale racketeering in diamonds trade, Government propose to sell diamonds abroad ;  
 (b) whether any assessment has been made by Government as to how far the country has been deprived of foreign exchange earnings through diamonds trade in recent years ; and

(c) the steps taken in pursuance of the Government's said proposal and the estimated amount of additional earning in foreign exchange and otherwise that are likely to accrue to the country with the implementation of this proposal ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) In order to raise the unit value of diamonds and to attempt diversification of markets for gem and jewellery products, certain public sector undertakings like Handicrafts and Handloom Export Corporation, National Mineral Development Corporation are considering the feasibility of undertaking exports of these goods.

(b) A delegation is proposed to study certain selected markets overseas to see if higher realisations are possible. They will also examine the modern techniques of cutting and polishing. Some time ago, the Chairman, National Mineral Development Corporation had made an assessment in Japan which indicated that the average import price in Japan was much higher than the average export price that we are realising at Hongkong and other places.

(c) Efforts are being made to persuade exporters to try and obtain higher values than at present from their overseas customers.

**Visit by Delegation of French 'Renault Car' Firm**

2414. SHRI CHANDRA SHEKHAR SINGH :  
 SHRI RAMAVTAR SHASTRI :  
 SHRI K. M. MADHUKAR :  
 SHRI DHIRESWAR KALITA :  
 SHRI P. C. ADICHAN :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that a delegation of one French 'Renault Car' firm is visiting India shortly ; and

(b) if so, the purpose of the visit ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) Yes, Sir.

(b) The Delegation is visiting India to explore the possibilities of buying their requirements of automobile ancillaries from India.

**Import of Tractors From U.S.S.R**

2415. SHRI D. N. PATODIA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that U.S.S.R. have offered to sell 3000 tractors to India ;

(b) if so, the types of tractors offered for sale ;

(c) the terms and conditions of the sale, if it has been approved ; and

(d) what percentage of imported tractors come from U.S.S.R. and reasons for preference for this type ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) to (c). Import of T-25 and Byelarus Tractors from U.S.S.R. is under negotiation between the S.T.C. and the Russian suppliers.

(d) Tractors imported from U.S.S.R. are preferred in India because apart from considerations of quality and price, such tractors have been in use in India for a number of years. The proportion of such tractors in the total quantity of tractors to be imported during the current year will depend on the outcome of the aforesaid negotiations.

**Subsidy to Jute Industry**

2416. DR. RANEN SEN :  
 SHRI J. M. BISWAS :  
 SHRI K. HALDER :  
 SHRI INDRAJIT GUPTA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the Jute Commission has made a plea for giving subsidy to the Jute industry ; and

(b) if so, Government's reaction thereto?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) and (b). Attention is invited to the answer given in reply to Unstarred Question No. 535 on the 29th July, 1970.

**Central Cottage Industries Emporium  
Delhi**

2417. SHRI BABURAO PATEL : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that since the new management took over three years ago, the sale at the Central Cottage Industries Emporium, Delhi have started dwindling ;

(b) whether in view of the present mess at the Emporium Government will put it in charge of an autonomous body consisting of members with talent and knowledge ; and

(c) if not, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) No, Sir. This will be

borne out from the sales figures for the last five years given below :

Year	Rs. in lakhs
1965-66	95.85
1966-67	14.12
19.7-68	181.93
1968-69	178.54
1969-70	2.0.6

(b) and (c). There is no "mess" at the Emporium.

**मैसर्स मोडेला बूलन मिल्स (प्राइवेट) लिमिटेड द्वारा अपरिष्कृत ऊन का आयात**

2418. श्री शशि भूवरण : क्या बंदेशिक व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मैसर्स मोडेला बूलन मिल्स लिमिटेड को लगभग एक करोड़ रुपये के मूल्य के 20 लाख पौण्ड अपरिष्कृत ऊन का आयात करने के लिये सीमा शुल्क निकासी परमिट कोटा मंजूर किया गया था ;

(ख) क्या सरकार को पता है कि मिल ने सीमा शुल्क विभाग के रिकार्ड में कुछ जालसाजी कर अपने मंजूर शुदा कोटे से 10 लाख पौण्ड अधिक अपरिष्कृत ऊन का आयात किया ;

(ग) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ;

(घ) सरकार को राजस्व गुप्तचर विभाग तथा केन्द्रीय जांच ब्यूरो ने क्या जानकारी दी है, और सरकार ने इस सम्बन्ध में क्या कायंवाही की है ; और

(ङ) क्या यह भी सच है कि उक्त जालसाजी में आस्ट्रेलिया की फर्म, मैसर्स भार० जोविर एण्ड कम्पनी के श्री एफ०टी०बी० जोविर जो मोडेला बूलन बम्बई के निदेशक और मिल में विदेशी सहयोगी भी हैं, और यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

बंदेशिक व्यापार मन्त्रालय में उप-मंत्री (श्री राम सेवक) : (क) जी हां।

(ख) से (ड). मामले की जांच-पड़ताल अभी तक केन्द्रीय जांच ब्यूरो द्वारा की जा रही है।

मैसर्स मोडेला बूलन मिल्स लिमिटेड को उन के आयात के लिये दिया गया लाइसेंस

2419. श्री शशि भूवरण : क्या बंदेशिक व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह भी सच है कि मैसर्स मोडेला बूलन मिल्स लिमिटेड को भारत पर चीनी आक्रमण के दौरान सशस्त्र सेनाओं के लिये ऊनी कपड़े बनाने के लिये ग्यारह करोड़ रुपये के मूल्य की उन का विदेश से आयात करने हेतु एक लाइसेंस दिया गया था ;

(ख) क्या यह भी सच है कि मिल ने आयातित ऊन की अधिकांश मात्रा सशस्त्र सेनाओं के लिये उपयोग करने के बजाय वाणिज्य उद्देश्य के लिये उपयोग किया ;

(ग) क्या यह भी सच है कि मामले की जांच करने के पश्चात् केन्द्रीय जांच ब्यूरो और केन्द्रीय सतर्कता आयोग ने मिल के अधिकारियों के विरुद्ध मुकदमा दायर करने की सिफारिश की थी ; और

(घ) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

बंदेशिक व्यापार मन्त्रालय में उप-मंत्री (श्री राम सेवक) : (क) जी नहीं।

(ख) से (घ). उपरोक्त (क) के उत्तर को ध्यान में रखते हुए ये प्रश्न नहीं उठते।

**Re-Survey of Western Kosi Canal**

2421. SHAI BHOGENDRA JHA : Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 10406 on the 20th May, 1970 regarding re-survey of Western Kosi Canal and state :

(a) whether the proposed comprehensive

review of the alignment and resurvey for shifting towards north has since been completed ;

- (b) if so, the details thereof ; and
- (c) if not, the exact state of affairs ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) to (c). The proposal of shifting the canal northwards to command additional areas is under examination by the Government of Bihar.

**Reported Statement of a Union Minister that India should Demand Compensation from Pakistan for Families Squeezed out of Pakistan**

2422. SHRI HEM BARUA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Union Minister for Petroleum has made a statement to the Press Reporters that as a "Bengalee" he felt India should demand compensation from Pakistan for the losses suffered by families squeezed out of Pakistan ;

(b) if so, whether Government have taken note of this statement ; and

(c) whether Government have demanded compensation in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir. The Nehru-Liaquat Agreement of 1950 does not provide for demands for compensation in such cases.

**Influx of Refugees from Nepal**

2423. SHRI SATYA NARAIN SINGH :  
SHRI NAMBIAR :

SHRI P. P. ESTHOSE :  
SHRI K. M. ABRAHAM :  
SHRI BHAGABAN DAS :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that a large number of refugees are coming from Nepal every month to India ;

(b) if so, the total number of refugees who had come to India from January-June, 1970 ; and

(c) the arrangements made by the Government to settle them here ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) and (b). It is not a fact that a large number of refugees come to India from Nepal every month. However, in May, 1970 one large group of about 3000 persons of Indian origin were evicted from Nepal and are now in the Lakhimpur Kheri, District in Uttar Pradesh :

(c) The matter has been taken up with the Government of Nepal in order to enable these people to return to their homes in Nepal.

**Export of Mango Products**

2424. SHRI MRITYUNJAY PRASAD : Will the Minister of FOREIGN TRADE be pleased to state the quantity of mango products such as pickles, jams, dried mango chips, syrup mango powder, etc. sold in the country as also the quantity of each of the them exported to foreign countries during the last three years indicating the value thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : Export of Mango Products such as, Pickles, Jams, Mango Juice etc. during the last three years had been as follows :

Commodity	1967-68		1998-69		1969-70	
	Qty.	Val.	Qty.	Val.	Qty.	Val.
1	2	3	4	5	6	7
Mango pickles and chutneys	1422	41.76	1930	56.33	1968	59.24

1	2	3	4	5	6	7
Mango Jam	79	2.91	100	3.41	375	10.10
Mango slices, dried	16	0.34	4	0.20	25	0.64
Mango flour	2	0.09	4	0.18	2	0.13
Mango juices	3336	79.31	2921	73.97	7620	149.46
<b>Total</b>	<b>4855</b>	<b>124.40</b>	<b>4959</b>	<b>141.59</b>	<b>9990</b>	<b>219.56</b>

Statistics regarding internal sale are not maintained.

**Central Assistance for  
Rajasthan Canal**

2425. DR. SUSHILA NAYAR :  
SHRI S. M. KRISHNA :  
SHRI YAMUNA PRASAD  
MANDAL :  
SHRI J. K. CHOUDHURY :  
SHRI N. K. SANGHI :  
DR. KARNI SINGH .

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Government of Rajasthan have approached the Central Government for financial assistance for the completion of Rajasthan Canal ; and

(b) if so, the reaction of Government thereto and the amount of loan sanctioned by Government for this project ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Yes, Sir.

(b) Beginning from Fourth Five Year Plan, the Central assistance to the States is given in the form of block grants and loans without being tied up to any particular Project or Head of Development. The States are free to provide necessary funds for any particular Project, depending upon its importance. The original outlay of Rs. 27 crores provided for the Project in the Draft Fourth Five Year Plan has now been proposed to be increased to Rs. 40 crores, which would enable completion of Stage-I on the Project substantially by the end of the Fourth Five Year Plan.

**Production of T. V. Sets**

2426. SHRI ISHAQ SAMBHALI :  
SHRI YOGENDRA SHARMA :  
SHRI LATAFAT ALI KHAN :  
SHRI C. JANARDHANAN :  
SHRI CHANDRA SHEKHAR  
SINGH :  
SHRI DEVINDER SINGH  
GARGCHA :

Will the PRIME MINISTER be pleased to state :

(a) the estimated production of TV sets at present ;

(b) whether Government have any plan to step up production of TV sets during the Fourth Plan ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Four firms, two in the organised sector and two consortia of small scale firms have been sanctioned capacity to make 30,000 TV receivers per annum. M/s. J. K. Electronics, Kanpur who started production last year have so far manufactured 3529 receivers. M/s. Telerad, Bombay, who started production in March, 1970 have so far manufactured 500 receivers. The two consortia of small scale firms—viz. M/s. Polestar Bombay and M/s. Telestar, New Delhi, have gone into production only recently.

(b) and (c). With the setting up of Television stations at Bombay, Poona, i .

Calcutta, Lucknow, Kanpur and Srinagar during the Fourth Five Year Plan period, the demand of Television sets would increase considerably. Applications for setting up the required additional capacity have been invited and would be considered after the 15th August, 1970, which is the last date for receipt of these applications.

**Curb on Distribution of Propaganda Publications by USA and USSR**

2427. SHRI HEM BARUA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

- (a) whether it is a fact that certain foreign countries like USA and USSR publish distribute a large number of papers and journals in the country ;
- (b) if so, the extent to which these are propaganda materials ; and
- (c) whether Government propose to ban these in the country and if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Yes, Sir.

(b) All of them propagate the views and policies of their respective countries, and safeguard what they consider their interests.

(c) Government do not propose to ban any legitimate publicity activity of any foreign mission in India.

**Declaration of Electric Supply and Generation in Tamil Nadu as Essential Service by Central Government**

2428. SHRI K. LAKKAPPA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that a notification by the Central Government declaring electricity supply and generation in Tamil Nadu as Essential Services was issued on the 21st May ;

(b) if so, whether the notification was legally valid on 21st May in Tamil Nadu ; and

(c) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Does not arise.

**Autonomy for Regional Research Laboratories**

2429. SHRI VASUDEVAN NAIR : SHRI SARJOO PANDEY : SHRI JHARKHANDE RAI : SHRI C. JANARDHANAN : SHRI YOGENDRA SHARMA :

Will the PRIME MINISTER be pleased to state :

(a) whether the National Seminar on technological change and Industry has recommended that Regional Research Laboratories should be given more autonomy ; and

(b) if so, whether Government have accepted the recommendation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) The Seminar on 'Technological change and Industry' held at Hyderabad under the joint auspices of Administrative Staff College and Sri Ram Centre for Industrial Relations discussed in general the problem of autonomy of Scientific Research Laboratories including Regional Research Laboratories.

(b) The views expressed at the Seminar have been taken note of.

न्यायाधीश सरकार द्वारा वैज्ञानिक तथा भौतिक अनुसंधान परिषद् के अध्यक्ष पद से दिए गए त्यागपत्र को वापिस लेना

2430. श्री अनिलका प्रसाद :

श्री राम सेवक यादव :

क्या प्रधान मंत्री यह बताने की हुपा करेंगे कि :

(क) क्या यह सच है कि न्यायाधीश सरकार द्वारा वैज्ञानिक तथा भौतिक

अनुसंधान परिषद् सम्बन्धी जांच आयोग के अध्यक्ष पद से दिये गये त्यागपत्र को वापस ले लिया गया है ; और

(ख) यदि हाँ, तो किन कारणों और शर्तों के इन्तर्गत उन्होंने अपना त्याग-पत्र वापिस लिया है ?

गृह-कार्य मंत्रालय में और इलेक्ट्रोनिक्स और वैज्ञानिक तथा प्रौद्योगिक अनुसंधान विभागों में राज्य मंत्री (धी कुष्णा चन्द्र पन्त) :

(क) जी, हाँ ।

(ख) व्योंकि सरकार को पूर्ण विश्वास है कि सी०एस०आई०आर० जांच समिति के अध्यक्ष पद पर उनका कायम रहना जनता के हित में है, उन्होंने अपना इस्तीफा वापस ले लिया है ।

**Phizo's Message in Code to Representative on Nagaland Peace Observers Team**

2431. SHRI HEM BARUA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Naga rebel leader Phizo and his two associates, Khodao and Youngkong, settled in London, have sent a coded message to Mr. Phenitphang, the underground representative on the Nagaland Peace Observers team ;

(b) if so, whether Government have deciphered the message ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) to (c). From enquiries made from the Convenor of the Peace Observers' Team, it is understood that no message has been received by any member of the Team recently from Phizo. A cable was received by the Team in January, 1970 in which Phizo had drawn attention to some alleged violations of the agreement for suspension of operations by the Security Forces. Another cable conveying greetings was received by Shri Phenitphang from Phizo some time ago.

वैज्ञानिक तथा तकनीकी मामलों से सम्बन्धित मंत्रिमंडल की सलाहकार समिति का प्रतिवेदन

2434. धी घोकार लाल बेरवा : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही में वैज्ञानिक तथा तकनीकी मामलों से सम्बन्धित मंत्रिमंडल सलाहकार समिति ने इस ग्राशय का एक प्रतिवेदन प्रस्तुत किया है कि एक केन्द्रीय संगठन के न होने से इस क्षेत्र में असनुलित प्रगति हुई है और वर्ष 1969-70 में अनुसन्धान कार्य पर 136 करोड़ रुपये में से केवल 6 प्रतिशत ही गंगर सरकारी क्षेत्र पर खर्च हुआ है ; और

(ख) यदि हाँ, तो इस बारे में सरकार की क्या प्रतिक्रिया है और क्या वार्यवाही की गई है ?

प्रधान मंत्री, ग्रणु शक्ति मंत्री, गृह-कार्य मंत्री तथा योजना मंत्री (श्रीमती इन्दिरा गांधी) : (क) और (ख). जी हाँ । विज्ञान तथा प्रौद्योगिकी सम्बन्धी समिति द्वारा तैयार की गई नीति के कार्यान्वयन विषयक प्रारंभिक रिपोर्ट में अन्य बातों के साथ-साथ प्राकृतिक संसाधनों, उच्चकोटि के वैज्ञानिक तथा तकनीकी जनशक्ति का प्रशिक्षण, विश्वविद्यालयों में अनुसंधान के लिए सहायता तथा निजी क्षेत्र में अनुसंधान एवं विकास जैसे कुछ क्षेत्रों में अनुसंधान और विकास के लिए निर्धारित धन राशि में असंतुलन की ओर संकेत किया गया है । नवम्बर 1970 में वैज्ञानिकों के सम्मेलन में इस रिपोर्ट पर विचार विमर्श होने को है । विश्वविद्यालयों में अनुसंधान, सहकारी अनुसंधान संस्थाओं आदि की स्थापना के द्वारा अनुसंधान, एवं विकास कार्यों में निजी क्षेत्र को सम्मिलित करने के लिए अधिक धनराशि के नियन्त्रण जैसे असंतुलनों को कम करने के लिए विविध साधनों के दिक्षाराय स२५।२ इस

सम्मेलन के परिणामों का सावधानी के साथ मूल्यांकन करेगी।

एक पदच्युत पुलिस कांस्टेबिल की वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद में नियुक्ति

2435. श्री मोलहू प्रसाद : क्या प्रधान मंत्री एक पदच्युत पुलिस कांस्टेबिल की वैज्ञानिक तथा औद्योगिक अनुसंधान परिषद में नियुक्ति के बारे में 17 अप्रैल, 1970 के अतारांकित प्रश्न संख्या 6579 के उत्तर के सम्बन्ध में यह बताने की कृता करेंगे कि :

- (क) क्या जांच इस बीच पूरी हो गई है ;
- (ख) यदि हाँ, तो उसका व्यौरा क्या है ; और
- (ग) यदि नहीं, तो विलम्ब के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री और इलेक्ट्रोनिक्स और वैज्ञानिक तथा औद्योगिक अनुसंधान विभागों में राज्य मंत्री (श्री हड्डा चन्द्र पन्त) : (क) से (ग). वैज्ञानिक एवं औद्योगिक अनुसंधान परिषद ने पुलिस से इस विषय की जांच पड़ताल करने के लिए कहा है। उक्त कर्मचारी के खिलाफ एक केस आई०पी०सी० की घारा 419/420 के अन्तर्गत पालियामेंट स्ट्रीट पुलिस घाना, नई दिल्ली में दर्ज कर दिया है। यह मामला पुलिस के विचाराधीन है और वे अब इस केस की आवश्यक छानबीन कर रहे हैं।

#### Number of Muslims Migrated to Pakistan between 1968 and 1970

2436. SHRI ABDUL GHANI DAR : SHRI D. AMAT :

Will the Minister of EXTERNAL AFFAIRS be pleased to state the total number of muslims migrated or sent back to Pakistan in 1968, 1969 and 1970 ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI SURENDRA PAL SINGH) : The number of Muslims who migrated to Pakistan in 1968 and 1969 was 3799 and 1655 respectively. 688 Muslims migrated in 1970 upto the end of June.

#### Possibility of Pakistani Attack on India with the Help of China

2437. SHRI ABDUL GHANI DAR : Will the Minister of DEFENCE be pleased to state whether there is a possibility that Pakistan may attack India with the help and active support of China in this year or in the coming years ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : Such a possibility cannot be ruled out.

#### Foreign Exchange earned due to Sale of Indian Sulphur

2438 SHRI R. K. BIRLA : Will the Minister of FOREIGN TRADE be pleased to state :

- (a) the names of countries where Indian sulphur is sold ; and
- (b) the amount of foreign exchange earned on this account during the last three years, year-wise ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Sulphur is primarily an item of import. An insignificant quantity of this item was, however, exported to Ceylon during the financial year 1969-70.

(b) There have been no export of sulphur during the years 1967-8 and 1968-69. A quantity of 203 Kilogrammes valued at Rs. 1090 was exported to Ceylon during the year 1969-70.

#### Export of Textiles

2439. SHRI B. K. DASCHOW-DHURY : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government pointed out to the industrialists the declining textile exports and wanted them to increase exports through design improvements ; and

(b) if so, the details thereof and the response achieved ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). There is no decline in the exports of cotton textiles. On the other hand there is a rise. Exports during January-June, 1970, have increased to Rs. 58.32 crores (provisional) from Rs. 50.17 crores during January-June, 1969.

#### Free Port on East Coast

2440. SHRI S. K. SAMBANDHAN :  
SHRI N. R. DEOGHARE :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether there is any proposal to have a "Free Port" on the East Coast; and

(b) if so, the location and the time by which it will be established ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) No, Sir.

(b) Does not arise.

#### Per Capita Income in Orissa

2441. SHRI S. KUNDU : Will the PRIME MINISTER be pleased to state :

(a) whether Orissa's per capita income is less than the all India per capita income, if so by how much ;

(b) whether Orissa's share to national income has not registered any rise during the last many years and whether it was the same in 1965-66 as it was 15 years back ;

(c) whether Fourth Plan outlay for Orissa is less compared to its population as against the total outlay for all states plan, if so, the details thereof ;

(d) whether the Planning Commission is of the opinion that the States economy will slide back unless plan outlay for Orissa is increased to Rs. 265 from Rs. 222.60 crores as it is fixed at present ; and

(e) if so, what steps Government is taking to increase the outlay of the Fourth Plan for Orissa and if not, the reasons thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF

HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir. Average per capita income of Orissa for three years period 1962-63 to 1964-65 as estimated by Central Statistical Organisation on a comparable basis was Rs. 306 as against the all India figure of Rs. 372.

(b) Comparable estimates of the incomes of States for the last 15 years are not available.

(c) Plan outlays of States are determined by the overall needs and potentials of the States subject to limitation of resources and not on the basis of population.

(d) The growth rate of a State's economy will depend upon several factors including the manner in which the plan schemes are prepared and implemented and the investment by the financial institutions and in the private sector.

(e) The State has been given some special consideration in the formula for the distribution of Central assistance. The increase in the plan outlay will now depend on the additional resources that the State may be able to mobilise.

#### Appointment of Expert Group for Export Marketing in India

2442. SHRI GADILINGANA GOWD :

SHRI N. K. SOMANI :

SHRI R. K. AMIN :

DR. M. SANTOSHAM :

SHRI PILOO MODY :

SHRI R. R. SINGH DEO :

SHRI NANJA GOWDER :

SHRI D. N. DEB :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether an Expert Group was recently appointed to study export marketing in India ;

(b) whether they have already submitted their report ;

(c) if so, the details thereof ; and

(d) whether the nationalised banks are utilised for this purpose ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). The final

report of the study on India's export Marketing by the Industrial Development Services has not so far been received. Only a preliminary report has been received.

(c) The preliminary report covers broadly the following areas :—

- (a) Review of the working of Indian Export House, recognized under the scheme issued by Government.
- (b) Development of Export houses in selected countries and lessons which could be learnt from their exports.
- (c) Identification of the nature of India's marketing problems, assessment of market potential, problems of supply and pre-conditions for orderly marketing.
- (d) suggestion regarding the framework for the future development of Merchant Export Houses as well as a new scheme for assisting manufacturer-exporters.
- (e) Measure to be undertaken by Government for improvement of export marketing.
- (d) The nationalised banks are extending facilities to exporters in several ways, as for example :

  - (i) provision of export credit at reasonable rate of interest ;
  - (ii) dissemination of useful information to exporters about buyers abroad etc ;
  - (iii) opening of Export Cells to give guidance to exporters on procedural and other matters ;
  - (iv) conduct of status enquiries of foreign buyers ;
  - (v) conduct of commodity surveys and market research ; and

(vi) financing new lines of export ; etc.

विभिन्न राज्यों और संघ शासित क्षेत्रों की प्रति व्यक्ति आय में असमानता

2443. श्री विमूर्ति मिश्र : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रथम तीन पंचवर्षीय योजनाओं के प्रत्येक के अन्त में विभिन्न राज्यों और संघ शासित क्षेत्रों की प्रति व्यक्ति आय क्या थी ;

(ख) क्या यह सच है कि विभिन्न राज्यों की प्रति व्यक्ति आय में अन्तर है और इस सम्बन्ध में राज्यों में बहुत असमानता है ; और

(ग) यदि हां, तो क्या सरकार का विचार इस असमानता को समाप्त करने के बारे में कोई योजना बनाने का है ?

प्रधान मंत्री, अख्यु शक्ति मंत्री, गृह-कार्य मंत्री तथा योजना मंत्री (श्रीमती इन्दिरा गांधी) : (क) उपलब्ध जानकारी संलग्न विवरण में दी गई है।

(ख) जी हां।

(ग) विभिन्न राज्यों की प्रतिव्यक्ति आय में परिलक्षित क्षेत्रीय असतुलन को दूर करना हमारी पंचवर्षीय योजनाओं के लक्ष्यों में से एक महत्वपूर्ण लक्ष्य है। किस प्रणाली से क्षेत्रीय असतुलन कमशः दूर किया जा सकता है इसे पंचवर्षीय योजना 1969-70 के अनुच्छेद 1.38 से 1.40 में इंगित किया गया है जो पहले ही सदन के पट्ट पर रखा जा चुका है।

## विवरण

प्रबलित भाष्यों के आधार पर राज्य सरकार तथा संघ-शासित क्षेत्र के प्रशासन द्वारा तैयार की गई प्रतिव्यक्ति आय

(रुपयों में)

राज्य/संघ शासित क्षेत्र	1955-56	1960-61	1965-66
आनन्द प्रदेश	अनुपलब्ध	279	393
आसम	274	311	418
बिहार	150	206	323
गुजरात	259	339	417
हरियाणा	अनुपलब्ध	337	447
जम्मू व कश्मीर	216	अनुपलब्ध	अनुपलब्ध
केरल	215	276	404
मध्य प्रदेश	224	288	352
महाराष्ट्र	अनुपलब्ध	409	531
मैसूर	अनुपलब्ध	285	393
उड़ीसा	199	249	अनुपलब्ध
पंजाब (पुनर्गठित)	अनुपलब्ध	382	610
पंजाब (विभाजन से पूर्व)	330	388	अनुपलब्ध
राजस्थान	260	318	381
तमिलनाडु	241	335	437
उत्तर प्रदेश	अनुपलब्ध	246	364
पश्चिम बंगाल	267	319	403
दिल्ली		तैयार नहीं करता	
हिमाचल प्रदेश	258	359	389
मणिपुर	अनुपलब्ध	192	324
निपुरा	228	269	353
अन्य		तैयार नहीं करते	

स्मरणीय टिप्पणी : (1) प्रस्थयों, रीतिविधान तथा प्रयुक्त स्रोत-सामग्री में अन्तर के कारण विभिन्न राज्यों तथा संघ-शासित क्षेत्रों के आंकड़े परस्पर तुलनीय नहीं हैं।

(2) ऊपर दिये गये आंकड़े 1962-63, 1963-64 तथा 1964-65 के लिए तुलनीय आधार पर केन्द्रीय सांस्थिकीय संगठन द्वारा तैयार किये गये आंकड़ों से भी मेल नहीं खाते।

**Transistorised Receiver Designed by  
Bharat Electronics Ltd.**

**2444. SHRI MANIBHAI J. PATEL :**  
SHRI DEVINDER SINGH  
GARGCHA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Bharat Electronics Ltd.. has designed a transistorised receiver ;

(b) whether the Bharat Electronics Ltd., has made a request to Government to grant a licence for manufacture of such receivers ; and

(c) if so, the decisions taken by Government in this regard and the other production plans of Bharat Electronics Ltd., in the near future ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS AND SCIENTIFI' AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) :** (a) to (c). Bharat Electronics Limited have submitted an application for grant of an industrial licence for setting up manufacture of 10,000 transistorised TV receivers per annum with indigenous know how. The decision on applications for grant of industrial licences for manufacture of TV receivers will be taken after the 15th August, 1970, the last date prescribed for the receipt of such applications.

M/s Bharat Electronics are manufacturing a number of electronics items. Their production during 1969-70 was of the value of Rs. 24.11 crores and this is expected to exceed Rs. 30 crores during 1970-71. A decision has been taken to set up another unit of Bharat Electronics Ltd., to manufacturer Radar and Microwave equipment. They are also planning to manufacture, other items like integrated circuits, equipment for TV transmission etc.

**Export of Rubber Goods**

**2445. SHRI MANIBHAI J. PATEL :**  
SHRI ISHAQ SAMBHALI :  
SHRI C JANARDHANAN :  
SHRI VASUDEVAN NAIR :  
SHRI DHIRESWAR KALITA :  
SHRI P. C. ADICHAN :

**SHRI DEVINDER SINGH  
GARGCHA :**

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Indian Rubber Industries Association has made a request to Government for liberal export incentives for the rubber goods industry ;

(b) if so, the details thereof ;

(c) the reaction of Government thereto ;

(d) the other requests made by the Association to Government to help rubber industry ; and

(e) the reaction of Government thereto ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) No, Sir.

(b) to (e). Do not arise.

**Taking over of Sick Textile Mills by  
National Textile Corporation**

**2446. SHRIMATIILA PALCHOU-  
DHURI :**  
SHRI S. D. DAMANI :  
SHRI BENI SHANKER  
SHARMA :  
SHRI G. C. DIXIT :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the National Textiles Corporation has 21 'Sick' Textile Mills under management ;

(b) if so—(i) their location ; (ii) the number of mills which are working ; (iii) the number of mills under modernisation ; (iv) those considered as bad assets ; and (v) the production of those which are working ;

(c) whether the cloth produced by the working mills is marketed internally or exported ; if so, details of exports in terms of yardage and value ; and the names of countries to which exports are made ;

(d) the loss or profit of the working mills ;

(e) when the mills, which are under modernisation are likely to be ready for production ; and

(f) the expenditure incurred on modernisation and the step taken by Government to those mills which are considered as bad assets ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) The National Textile Corporation has not taken over the management of any textile mill so far. However, there are 22 cotton textile mills the management of which has been taken over by the Central Government, under Section 18A of the Industries (Development and Regulation) Act, 1951.

(b) (i) A statement is attached.

(ii) All these mills, excepting two namely, the Rajkot Spg. and Wvg. Mills Ltd., Rajkot, the management of which has been taken over recently and New Victoria Mills Co. Ltd., Kanpur, which is working only partially, are working.

(b) (iii) to (f). The information is being collected and will be laid on the Table of the House.

*Statement*

Sl. Name and location of the Mills No.

1. Model Mills Nagpur Ltd., Nagpur.
2. R. S. R. G. Mohta Spg. and Wvg. Mills Ltd., Akola (Maharashtra).
3. Pratap Spg. Wvg. and Mfg. Co. Ltd., Amalner (Maharashtra).
4. Bengal Nagpur Cotton Mills Ltd., Rajnandgaon.
5. India United Mills Ltd., Bombay.
6. Muir Mills Ltd., Kanpur.
7. New Bhopal Textiles Ltd., Bhopal.
8. Hira Mills Ltd., Ujjain.
9. Swadeshi Cotton and Flour Mills Ltd., Indore.
10. Sri Bharati Mills Ltd., Pondicherry.
11. Aurangabad Mills Ltd., Aurangabad.
12. Mahalakshmi Mills Co. Ltd., Beawar.
13. New Manockchock Spg. and Wvg. Mills Ltd., Ahmedabad.
14. Om Parasakti Mills Ltd., Coimbatore.

15. Digvijay Spg. and Wvg. Co. Ltd., Bombay.
16. New Victoria Mills Co. Ltd., Kanpur.
17. Ahmedabad New Textile Mills Co., Ltd., Ahmedabad.
18. Himabhai Mfg. Co. Ltd., Ahmedabad.
19. Cambodia Mills Ltd., Coimbatore.
20. Krishnaveni Textiles Ltd., Coimbatore.
21. Sri Ranga Vilas Ginning Spinning and Wvg. Mills Ltd., Coimbatore.
22. Rajkot Spg. and Wvg. Mills Ltd., Rajkot.

*Closure of Edward Mills Byabar (Textiles) Rajasthan*

2447. SHRI BHOGENDRA JHA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that Edward Mills Byabar (Textiles) Rajasthan was closed down on 26th August, 1969 rendering the employees unemployed and stopping production ;

(b) if so, causes thereof and the remedial measures being undertaken ;

(c) whether Government propose to take over and run this Mill ; If so, the details thereof ; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Yes, Sir.

(b) to (d). The mill closed down due to labour trouble and financial difficulties. An Investigation Committee has already been appointed under the Industries (Development and Regulation) Act, to enquire into the affairs of the mill and further action will be considered after the report of the Committee is received.

*Export of Steam Locomotives in Soviet Union*

2448. SHRI GANESH GHOSH : SHRI E. K. NAYANAR :

SHRI K. ANIRUDHAN :  
SHRI NAMBIAR :  
SHRI P. GOPALAN :

Will the Minister of FOREIGN TRADE be pleased to state :

- (a) whether it is a fact that Government are considering a proposal to export steam locomotives to Soviet Union;
- (b) if so, the details thereof ; and
- (c) whether the proposal has made any headway ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) No, Sir.

(b) and (c). Do not arise.

**Uniform Tailoring Rates for the Hosiery Tailors in Calcutta**

2449. SHRI JYOTIRMOY BASU : Will the Minister of FOREIGN TRADE be pleased to state :

- (a) whether it is a fact that tailoring rates of the Hosiery tailors in West Bengal remained more or less constant during the last three years ;
- (b) whether it is also a fact that because of the manipulations by the big traders, the tailors were not in a position to meet the demands of the employees ;
- (c) if the answers to parts (a) and (b) be in the affirmative, whether his attention has been drawn to a press statement issued in Calcutta on June 16, 1970 by the Bengal Hosiery Tailors' Association that its members had been on strike since June 12, 1970 demanding uniform tailoring rates ;
- (d) whether the said Association has also demanded that a Corporation to safeguard the interests of small manufacturers and employees should be constituted by Government ; and
- (e) if so, the steps taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) to (e). The information is being collected and will be laid on the Table of the House.

**Request by Phillips (India) for Grant of Licence for the Manufacture of TV Sets**

2450. SHRI HIMATSINGKA : Will the PRIME MINISTER be pleased to state :

- (a) whether the Phillips (India) have requested for grant of a licence for manufacturing T. V. Sets ;
- (b) if so, the detail of the proposal and whether the same has been approved by the Government ; and
- (c) whether any other private sector manufacturers have also applied for T. V. manufacturing licences, if so, their names and addresses and the Government's reaction to their applications ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). Yes. M/s. Phillips (India) have applied for the grant of an industrial licence to set up capacity for 40,000 television receivers per annum. They want to manufacture multi-channel T. V. receivers with transistorised circuitry. No decision has yet been taken on this application

(c) To meet the increased demand of T. V. receivers which would arise when T.V. broadcasting is extending to Bombay, Poona, Madras, Calcutta, Lucknow, Kinnur and Srinagar in the near future, applications to establish additional manufacturing capacity have been invited. A number of applications from private and public sector manufacturers have been received. All the applications will be considered after 15th August 1970 which is the last date for receipt of these applications.

**High Quality Silk Sarees for Air India Hostesses and Receptionists**

2451. SHRI NANJA GOWDER : Will the Minister of FOREIGN TRADE be pleased to state :

- (a) whether the challenge thrown by Air India in an advertisement to the silk trade to give its Hostesses and Receptionists the kind of high quality silk sarees, the Company

was looking for, has been accepted by the Government of Mysore; and

(b) if so, the result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) and (b). It is understood from Air India that so far eighteen Indian silk manufacturers including Mysore Sales International, Bombay, which is a subsidiary of the Government of Mysore, have responded to the advertisement undertaking to supply their requirements of sarees.

पिछड़े क्षेत्रों की सूची में कुछ क्षेत्रों को सम्मिलित करना

2452. श्री देवराव पाटिल : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वास्तव में अनेक पिछड़े हुए क्षेत्रों को पिछड़े क्षेत्रों की सूची में सम्मिलित नहीं किया है; और

(ख) यदि हां, तो क्या सरकार ने पिछड़े क्षेत्रों की सूची में कोई तरमीम की है और यदि हां, तो उसका व्योरा क्या है?

प्रधान मंत्री, अर्णु शक्ति मंत्री, गृह-कार्य मंत्री तथा योजना मंत्री (श्रीमती इंविरा गांधी) : (क) और (ख). तारांकित प्रश्न संख्या 381 के उत्तर में 14 मई 1970 को सभा पटल पर रखी गयी पिछड़े हुए क्षेत्रों की सूची राज्य सरकारों के परामर्श से पुनरीक्षाधीन है।

राज्यों द्वारा निर्यात व्यापार का कार्यक्रम

2453. श्री देवराज पाटिल : क्या बंदेशिक व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या निर्यात व्यापार को बढ़ाने के लिए कुछ राज्य सरकारों ने अपने-अपने कार्यक्रम बनाये हैं;

(ख) यदि हां, तो ऐसे राज्य के नाम क्या

हैं और उनमें से प्रत्येक ने इस कार्यक्रम के लिए कितनी-कितनी राशि दी है; और

(ग) क्या केन्द्रीय सरकार ने राज्य सरकारों को इस सम्बन्ध में कुछ निर्देश दिये हैं?

बंदेशिक व्यापार मंत्रालय में उप-मंत्री (श्री राम सेवक) : (क) और (ख). जानजारी एकत्र की जा रही है और यथासमय सभापटल पर रख दी जाएगी।

(ग) मावी निर्यात नीति के निये मार्गदर्शी सिद्धान्त निर्यात नीति संकल्प में दिये गये हैं, जो केन्द्र तथा राज्यों दोनों पर उनके अपने-अपने क्षेत्रों में लागू होते हैं।

**Establishment of Cotton Corporation of India**

2454. SHRI LOBO PRABHU : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether with regard to the establishment of the Cotton Corporation of India, Government have made investigation in the trade;

(b) if so, the average handling charges and profit margins on the internal and external trade and to what extent Government propose to reduce them;

(c) the staff available with Government with experience in the purchase of a variable commodity like cotton;

(d) the storage facilities available with Government and how much will be the working capital necessary; and

(e) what is Government's proposal to give relief to those rendered workless by the nationalisation?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) All aspects of the cotton trade were carefully studied before taking a decision in favour of the establishment of the Cotton Corporation.

(b) Handling charges and profit margins vary a great deal. The Corporation will endeavour to secure all possible reduction.

(c) The Corporation will engage staff

with related experience, will offer employment to those who have experience in this field and will develop its own expertise.

(d) It is expected that the Corporation will not need additional storage facilities or large working capital during 1970-71.

(e) The Hon'ble Member's attention is invited to my statement on the operations the Corporation will undertake. He will appreciate that the question of relief does not arise.

**Comparative per Capita Consumption of Power in India**

2455. SHRI S. K. TAPURIAH :  
SHRI N. K. SOMANI :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government are aware of the fact that the per capita consumption of power is one of the lowest in India ;

(b) whether inter-State rivalries, disputes on river waters and supply of power, stand in the way of maximum utilisation of national resources ; and

(c) whether some proposals are under consideration of Government to take over all the power projects to exclusion of States altogether ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD):**

(a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir.

**Meetings with all India Defence Employees Federation**

2456. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that a decision has since been taken by his Ministry to have bi-monthly meetings with the representatives of the All India Defence Employees Federation to discuss various issues at the ministerial level ;

(b) if so, whether the employees' representatives have submitted any agenda for the same ; and

(c) whether any meeting has been held if so, the details of matters discussed ?

**THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) :** (a) Representatives of all recognised unions including the All-India Defence Employees Federation have opportunity to discuss informally issues raised by them at various levels in the Defence Ministry. To facilitate such discussion, the Associations normally indicate in advance the items which they propose to discuss.

(b) and (c). The whole matter is under review and the decision is likely to be taken shortly.

**Defence employees living in houses Constructed Under Industrial Housing Scheme in Kanpur**

2457. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether it has been brought to his notice that the Defence employees living in the houses in Kanpur constructed under the Industrial Housing Scheme are facing eviction notices : and

(b) if so, the steps taken by Government to see that such evictions are not done and whether this question had been taken up with the State Government ?

**THE MINISTER OF STATE, (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI P. C. SETHI) :** (a) Yes, Sir.

(b) This Ministry has taken up this matter with the Government of Uttar Pradesh requesting that eviction may not be enforced and that the State Government may permit sale of the houses to the Defence employees on hire-purchase basis. The Government of U.P. have not accepted the proposal. The matter is under further consideration of the Ministry of Defence in consultation with the Ministry of Works Housing and Urban Development.

**Missing Indian Mountaineers**

2458. SHRI S. M. BANERJEE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the China has agreed to make enquiries about the

whereabouts of two Indian mountaineers who have been reported missing since 24th April, 1970 leading an expedition to the Chomohury in Bhutan Tibet Border ; and

(b) if so, whether further information has been received from the Government of China in this regard ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) Yes, Sir.

(b) Yes, Sir. The Chinese Government have told us that they had sent search parties to the area but, unfortunately, could find no trace of the two missing mountaineers.

**Revised pay scales for DESU Engineers**

2459. **SHRI BALRAJ MADHOK :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that Engineers of D. E. S. U. have been agitating for revised scales of pay on Haryana and Punjab model for a long time ;

(b) whether it is also a fact that they have made representation to the Minister of Irrigation and Power to that extent ; and

(c) if so, what steps have been taken to meet their demands ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESWAR PRASAD) :** (a) The DESU Engineers Association had submitted a memorandum of demands to the DESU, which *inter-alia* contained a demand for upward revision of pay scales. In April, 1970, they informed DESU that pending acceptance of their demand, they would agree to accept the scales of pay prevailing in Punjab/Haryana.

(b) and (c). On representations having been made to the Minister of Irrigation and Power, the matter was taken up with DESU. The Chairman, Delhi Electric Supply Committee has had a meeting with representatives of the Association recently and has made them the offer of interim relief subject to adjustment on the basis of the recommendations of the Pay Commission, as accepted by the Government of India. The

reply of the Association is awaited by DESU.

**Passport issued to Sihanouk's Minister to India**

2460. **SHRI BAL RAJ MADHOK :**

**SHRI PRAKASH VIR**

**SHASTRI :**

**SHRI SHIV KUMAR**

**SHASTRI :**

**SHRI RAM CHARAN :**

**SHRI YAJNA DATT**

**SHARMA :**

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 433 on 29th July, 1970 and state :

(a) whether it is a fact that another Minister of Prince Sihanouk's Government in Peking visited India in June, 1970 ;

(b) whether it is also a fact that he did not have a Cambodian passport ;

(c) if so, the passport on which he had come to India ;

(d) the mission of his visit to India ; and

(e) whether the Government of India give him and the Foreign Minister of Prince Sihanouk's Government in Exile any assurance regarding giving recognition to Sihanouk's Government ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) Yes, Sir.

(b) and (c). He was also in possession of a passport issued by the Royal Government of Cambodia.

(d) He was also a member of the two-man delegation who desired to meet the members of the Standing Committee of the Non-Aligned Conference then meeting in Delhi.

(e) No, Sir.

**Electrification of Villages In West Bengal**

2461. **SHRI SARDAR AMJAD ALI :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) how many villages in West Bengal have been electrified during the last three Plan periods ; and

(b) the actual amount of money spent for the purpose ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (b). In West Bengal 1208 villages were electrified during the First, Second and Third Plan periods. The number of villages electrified during the Annual Plans in 1966-67, 1967-68 and 1968-69 was 41. Since 1966-67, rural electrification schemes have been reoriented with a bias towards energisation of pumpsets for increasing food production and village electrification is only an incidental part of this programme. The expenditure incurred on rural electrification schemes during the three Plan period was Rs. 198.47 lakhs and during three annual Plans (1966-67, 1967-68 and 1968-69) was Rs. 355.61 lakhs.

**Modernisation of exporting textile Mills to Boost exports**

262. SHRI MANIBHAI J. PATEL : SHRI DEVINDER SINGH GARGHA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that in accordance with a survey conducted by the Economic and Scientific Research Foundation as part of a larger study of India's export potential in Textiles and made up garments sponsored by the United States Agency for International Development for the Ministry of Foreign Trade, the future of India's Textiles exports depend on a thorough and rapid modernisation of the exporting mills ;

(b) if so, the details thereof ; and

(c) the other findings of the survey and Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Yes, Sir.

(b) and (c). The major recommendations are contained in the statement laid on the Table of the House. [Placed in Library. See No. LT-3938/70] These are under examination.

**Meeting of Chairmen of Executive Councils of National Laboratories**

2463. SHRI MANIBHAI PATEL : SHRI DEVINDER SINGH GARGHA :

Will the PRIME MINISTER be pleased to state :

(a) whether a meeting of the Chairmen of the Executive Councils of the National Laboratories was held in New Delhi in the first week of July ;

(b) if so, the important recommendations made at the meeting ;

(c) whether Government have considered these recommendations ; and

(d) if so, the result thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) A Statement giving some of the important points made at the Conference is laid on the Table of the House. [Placed in Library. See No. LT-3939/70]

(c) and (d). The suggestions made at the Conference are receiving attention.

**Allocation of cost of Beas Project between Punjab (including Haryana) and Rajasthan**

2465. SHRI DEVINDER SINGH GARGHA : SHRI MANIBHAI J. PATEL :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have since taken a decision about the allocation of cost of Beas Project Unit I and II between Punjab (including Haryana) and Rajasthan States ;

(b) if so, the details thereof ; and

(c) what is the agreed ratio of sharing of costs between Haryana and Punjab ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Yes, Sir.

(b) The cost of the Beas Project Unit I and II will be allocated between the erstwhile State of Punjab (including Haryana) and Rajasthan in the following ratio :

	Punjab (Erstwhile)	Rajasthan
<b>Unit I</b>		
(Irrigation Component)	85%	15%
(Power Component)	80%	20%
<b>Unit II</b>		
(Both Irrigation and Power Components)	41.5%	58.5%

(c) The cost of Beas Project allocated to erstwhile Punjab is at present being shared between Punjab and Haryana in an *ad-hoc* ratio of 60 : 40

#### Removal of Ban on US Arms to Pakistan

2466. SHRI LOBO PRABHU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) if in view of the reported intention of the U.S. to remove its ban on Arms Supplies to Pakistan, whether representative of India proposes to raise the general question of the supply of arms to other countries as being contrary to the UN Charter for Peace ;

(b) whether it is proposed to press a Resolution for banning all such supplies as a solution of the numerous conflicts round the world, which are maintained only from outside supply of arms and which left to the arms of the countries concerned would be of little importance ;

(c) whether it is also proposed to press a resolution for a UN standing Army which should automatically intervene, when any country frontiers are violated ; and

(d) whether such an attitude which is against violence justified as war, restore the moral authority of foreign policy ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) to (c). No Sir.

(d) General and complete displacement under effective international control would be a valuable contribution to world peace. The Government of India are actively participating in the discussions to attain this objective.

#### Dredger made by Garden reach Workshop

2467. SHRI LOBO PRABHU : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 2582 dated the 1<sup>st</sup> March, 1970 and state :

(a) whether construction drawings have been approved for the Dredger and when the Dredger is now expected to be ready ;

(b) whether the Garden Reach Workshop failed to supply a year after the contracted date, the pipes required by the MOT Dredger sent in April for the Mangalore Harbour Project ; and

(c) since the work of the dredger was frustrated by lack of the pipes, the action Government propose to take against those responsible for the delay ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI P. C. SETHI) : (a) Construction drawings for MOT Dredger have been approved and all efforts are being made to get it ready by April 1971.

(b) All components of pipe lines ordered by the Ministry of Shipping and Transport for 2 of their Dredgers except Ball and Socket joints were ready within the contractual date. Orders for Ball and Socket Joints were placed on a private firm of Indore and a Public Sector firm at Durgapur. However, because of the developmental nature of the work there has been delay in both these firms. However 50 sets are expected to be completed by August 1970 and the balance of 50 sets by March, 1971.

(c) The only component of the pipeline not delivered was the Ball and Socket Joints. As this was a developmental order for the first time, and the technology had to be built up no individual or individuals can be held responsible.

**China-trained Nagas sneaked into Tuensang District of Nagaland**

2468. SHRI DHANDAPANI :  
 SHRI KOLAI BIRUA :  
 SHRI MAYAVAN :  
 SHRI NARAYANAN :  
 SHRI N R LASKAR :

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that a batch of 60 China trained underground Nagas have sneaked into Tuensang District of Nagaland through the Nagaland Burma border in June, 1970 ;

(b) if so, whether the same group had attacked the Indian Army camp ; and

(c) whether it is also a fact that this is the same batch which led the first batch of Naga underground to Yenan province of China for training in Guerrilla Welfare in 1967 ?

**THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) :** (a) All necessary steps have been taken to intensify the vigilance against the entry of China trained Nagas into India, and it should not be possible for them to come through except in very small numbers.

(b) and (c). There have been no clashes with the China returned underground Nagas recently.

**Testing of Intercontinental missile by China**

2469. SHRI HEM RAJ : Will the Minister of DEFENCE be pleased to state :

(a) whether Government's attention has been drawn to the news-item of the Statesman dated the 30th July, 1970 that China proposes to test its first intercontinental missile before October of this year ; and

(b) if so, the reaction of the Government thereto ?

**THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) :** (a) Yes, Sir.

(b) Government are aware that China is engaged on the development of inter-continental ballistic missiles and that she is likely to test her first intercontinental missile in the near future.

**Charges against former Commanding Officer E. M. E. Kamptee**

2470. SHRI GEORGE FERNANDES : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 7993 on the 29th April, 1970 and state the charges against the former Commanding Officer, E. M. E. Kamptee that were investigated into by the Court of Inquiry ?

**THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) :** The allegations against the former Commandant, EME Centre, Kamptee investigated by the Court of Inquiry related to :

- (i) vindictive attitude of the officer towards one of his subordinate officers ;
- (ii) employment of unit personnel on private work ;
- (iii) harassment/ill-treatment of subordinates/other ranks ;
- (iv) acceptance of illegal gratification.

**Imprisonment of a Resident of Adampur Doaba, Jullundur District in Lahore Jail in Pakistan**

2471. SHRI GEORGE FERNANDES : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have received information about Shri Sohan Lal alias Kiran Chand son of Shri Khushi Ram resident of Adampur Doaba, Jullundur District being in Lahore jail in Pakistan ;

(b) if so, what are the circumstances in which he has been imprisoned by Pakistan ; and

(c) the steps Government have taken to secure his release ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) Yes, Sir.

(b) and (c). The matter has been taken up with the Government of Pakistan who have been requested to let us know the whereabouts, welfare, the reasons for detention and the date of release of Mr. Sohan Lal alias Kiran Chand and to supply us with a copy of the judgment.

**Lavish Expenditure by Ministers of Rajasthan Government on their Sons' Marriages**

2472. SHRI MADHU LIMAYE : Will the PRIME MINISTER be pleased to state :

(a) whether Government have received complaints about the extravagance and lavish expenditure incurred by the Rajasthan Chief Minister and the Minister of Irrigation on their sons' marriages ;

(b) whether Government intend to give instructions to all State and Central Ministers (especially belonging to the Ruling Congress Party) not to go in for such lavish expenditure ; and

(c) if not, the reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI IINDRA GANDHI) : (a) Yes, Sir. But these allegations were denied by the Chief Minister and Minister of Irrigation and Transport of Rajasthan, to whom a reference was made in the matter

(b) and (c). Do not arise.

**Gift Parcel Scheme of Nepal**

2473. SHRI MADHU LIMAYE : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government of India was requested by Members of Parliament to raise objection to the so-called Gift Parcels Scheme of Nepal which adversely affects Indian interests ;

(b) whether any formal protest was lodged or any objection raised ; and

(c) if so, the response of the Nepalese Government to Indian protests and objections ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) to (c). Apart from a letter dated the 27th June, 1969, from the Hon'ble Member, the matter has been the subject of a number of questions in both the Houses of the Parliament. The question of restricting import of consumer and luxury

goods into Nepal under the Gift Parcel Scheme had been taken up through diplomatic channels as well as in meetings of the Inter-Governmental Joint Committee. As stated in reply to Unstarred Question No. 509 and 3514 answered in the Lok Sabha on the 25th February and 18th March, 1970 respectively, H. M. G. of Nepal have amended the above scheme to reduce the number as well as the value of parcels which could be imported, by an individual, into Nepal.

**Export of Indian Jute through Nepal**

2474. SHRI MADHU LIMAYE : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government's attention has been drawn to the large scale export of Indian Jute through Nepal ;

(b) the estimated loss in the terms of foreign exchange

(c) whether the question of export diversion was raised at the recent discussion held in Jute between Nepal and India on the renewal of the Treaty on Trade and Transit : and

(d) the response of the Nepalese Government to the Indian proposal ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). There have been reports that Indian jute is being smuggled into Nepal for re-export to third countries. It is, however, not possible to estimate the quantum, or the loss in terms of foreign exchange.

(c) and (d). During discussions at the meetings of the Indo-Nepal Inter-Governmental Joint Committee it has been urged by the Indian Delegation that a joint investigation be made into activities which do not conform to the spirit of the Treaty of Trade and Transit and a working arrangement evolved to discourage such activities. It has been suggested, *inter alia*, that information be exchanged to determine the export surplus in Nepal of items for which complain'ts about diversion of goods to third countries via Nepal have been received. Nepal has not agreed, so far, to any joint investigation or exchange of information.

## Export of Cement

2475. DR. RANEN SEN :

SHRI K. M. MADHUKAR :

SHRI SARJOO PANDEY :

SHRI C. J. JANARDHANAN :

SHRI YOGENDRA SHARMA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the State Trading Corporation has submitted a Master Plan to achieve a major break through in cement exports ;

(b) if so, the main details thereof ; and

(c) whether Government have accepted the plan ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Yes, Sir.

(b) The S. T. C. will purchase cement from factories located near the ports at fixed prices and will charter vessels to minimise the incidence of freight. The Corporation is making on the spot sales effort in potential markets.

(c) These proposals are under examination.

## Fourth Plan Targets for Wagons Making

2476. SHRI D. N. PATODIA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that according to a study made by his Ministry it has been concluded that unless the Soviet failure to honour its commitment on Rail wagon deal is made up by export of wagons to other foreign countries, the Fourth Plan target for wagon making will fall short by 20 per cent ;

(b) if so, the particular steps Government proposd to take to forge ahead in pushing up export activities ; and

(c) the success achieved and Government's reaction towards the fulfilment of the Fourth Plan targets ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) to (c). No, Sir. No such study has been made by the Ministry

of Foreign Trade. However, sustained and vigorous efforts are being made to explore new markets for the export of wagons and the export targets are likely to be achieved.

## Accumulation of Stocks of Export Goods due to Strike by Bargeemen and Shore Labour at Calcutta Port

2477. SHRI D. N. PATODIA :

SHRI HIMATSINGKA :

SHRI DEVINDER SINGH GARGCHA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) to what extent the exports have been hit or are likely to be hit because of the prolonged strike at the port of Calcutta by Bargeemen and dock workers ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). The Bargeemen at Calcutta were on strike from 22-5-1970 to 26-7-1970 and the Dock workers from 1-7-1970 to 14-7-1970. Besides, the shore workers were on go-slow from 17-6-1970 to 31-7-1970.

During the month of June, 1970, for which figures are available, total export from Calcutta Port amounted to Rs. 9.76 crores as against exports worth Rs. 38.09 crores made during the corresponding month in the previous year. The commodity affected most was jute products. The other main commodities affected were tea, iron and steel and hides and skins. Statistics of exports for the month of July, 1970 are awaited.

## Chiroll Dam in Orissa

2478. SHRI SRADHAKAR SUPAKAR : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have received proposal to include Chiroll Dam Project in the district of Sambalpur in Orissa as a major or medium irrigation project ; and

(b) whether it is also a fact that the plan and estimate of the aforesaid project was prepared while Dr. A. N. Khosla was the Governor of Orissa ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRA-SAD) : (a) and (b). Central Water and Power Commission have not so far received from the Government of Orissa any proposals in regard to the Chiroli Dam.

सिचाई तथा विद्युत परियोजनाओं संबंधी  
प्रतिवेदन में निहित सिफारिशों का  
लागू करना

2479. श्री रामावतार शास्त्री :  
श्री क० मि० मधुकर :  
श्री सरकू पाठेय :  
श्री ईश्वर रेड्डी :  
श्री जनार्दन :

क्या सिचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि सिचाई तथा विद्युत परियोजनाओं संबंधी समिति के प्रतिवेदन में निहित सिफारिशों के संबंध में निरांय करने के पश्चात् किस तरीख को नियान्वित करने का सरकार का विचार है ?

सिचाई तथा विद्युत मन्त्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : सिचाई और विद्युत परियोजनाओं के लिए अपेक्षित निर्माण उपस्कर और फालतु पुर्जों की प्राप्ति में देशी को खत्म करने के उपाय सुझाने के लिए मन्त्रियों की एक समिति 26 और 27 मई, 1969 को नैनीताल में हुए राज्यों के सिचाई और विद्युत मन्त्रियों के सम्मेलन की सिफारिशों के अनुगार स्थापित की गई थी। इस समिति की रिपोर्ट भारत सरकार ने हाल ही में 6 जुलाई, 1970 को प्राप्त की थी। समिति के सुझावों को स्वीकार करने के संबंध में तथा सुझावों के कार्यान्वयन की तारीख को निर्धारित करने के संबंध में सितम्बर, 1970 के अन्तिम सप्ताह में उटकमंड में होने वाले राज्यों के सिचाई और विद्युत मन्त्रियों के सम्मेलन में समिति की रिपोर्ट पर विचार करने के बाद ही फैसला किया जाएगा। इस बीच, इन

सिफारिशों का अध्ययन करने के लिए भारत सरकार के संबंधित विभागों में कार्यवाही पहले से ही आरम्भ कर दी गई है।

### मैडम बिन्ह के साथ बार्ता

2480. श्री रामावतार शास्त्री :  
श्री बेदवत बहुग्राम :  
श्री चंगलराया नायडू :  
श्री एस० पी० रामपूर्णत :  
श्री देव० अमात :  
श्री हिमतसिंहका :  
श्री अविचन :

क्या बंदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है, कि दक्षिण विध्यतनाम की क्रांतिकारी सरकार की विदेशी मंत्री मैडम बिन्ह ने हाल ही में भारत का दौरा किया था ;

(ख) यदि हां, तो क्या उन्होंने मंत्री ग्रहोदय तथा प्रधान मंत्री के साथ बातचीत की थी ; और

(ग) यदि हां, तो उस का घोरा क्या है ?  
बंदेशिक-कार्य मन्त्रालय में उप-मन्त्री (श्री शुरेन्द्रपाल सिंह) : (क) जी हां।

(ख) जी हां।

(ग) ऐसी बेठकों में हुई गोपनीय बातचीत के बारे में बताने की प्रथा नहीं है।

### उत्तर कोरिया से व्यापार समझौता

2481. श्री रामावतार शास्त्री : क्या बंदेशिक-व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत सरकार ने उत्तर कोरिया के साथ एक नए व्यापार समझौते पर हस्ताक्षर किए हैं ;

(ख) यदि हां, तो उसका घोरा क्या है ; और

(ग) इसके फलस्वरूप भारत के व्यापार में कितनी वृद्धि होने की सम्भावना है ?

**वैदेशिक-व्यापार मंत्रालय में उप-मंत्री (श्री राम सेवक) :** (क) उत्तर कोरिया के साथ किसी नये व्यापार करार पर हस्ताक्षर नहीं हुए हैं परन्तु विद्यमान व्यापार तथा भुगतान करार की, जो 31-12-1970 तक वैध था, अवधि 30 जून, 1970 को प्योगयांग में पत्रों के आदान प्रदान द्वारा 31-12-1972 तक बढ़ा दी गयी है।

(ख) प्रश्न नहीं उठता।

(ग) आशा है कि वर्ष 1970 में लगभग 5 करोड़ 40 का व्यापार विनियम (दुतरफा) होगा व्योकि विनियम के प्रयोजनों के लिए अनेक नई मदों का पता लगा लिया गया है।

#### Streamlining of the Export and Import Organisation

2482. SHRI S. C. SAMANTA :

SHRI KAMALNAYAN

BAJAJ :

SHRI RAM KISHAN

GUPTA :

SHRI HUKAM CHAND

KACHWAI :

SHRI BANSH NARAIN

SINGH :

SHRI JAGESHWAR YADAV :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) the steps being taken to streamline the export and import organisation of the Government of India ;

(b) whether any boosting of the foreign trade in the latter half of the year 1970 has been planned and if so, the details thereof ; and

(c) by what per cent the exports of Indian goods has increased and imports of foreign goods into India have decreased in the two quarters of the financial year 1970-71 ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) The streamlining of the Import and Export Trade Control Or-

ganisation has been the subject of a Study Team chaired by Late Shri H. C. Mathur, M. P.

In the main, the recommendations of the Study Team were as under :

- (i) Introduction of an officer-oriented system of work in Policy, Appeals and Enforcement/Vigilance Sections.
- (ii) Abolition of the posts of Controller of Imports and Exports to reduce the number of hierarchical level.
- (iii) Provision of common servicing cells for each licensing Division in the regional offices for attending to the work of routine nature like typing, diary and despatch.

The above recommendations with slight modifications, in view of the changes in policy and procedure, have been implemented.

(b) Government is continually making efforts to boost the country's exports. The policies proposed to be adopted for the future are outlined in the Export Policy Resolution placed on the Table of the House on 30-7-1970.

(c) Both imports and exports have shown an upward trend during the first two months of the current financial year for which figures are available.

The table below reflects the position :

(Value in lakhs of Rs.)

Period	Imports	Exports including re-exports
April-May, 1969	251.10	235.60
April-May, 1970	270.22	247.00
Percentage increase or decrease in April-May, 1970 over April-May, 1969	+7.61	+4.84

#### Attack on Indian Circus in Djakarta

2483. SHRI P. GOPALAN :

SHRI K. RAMANI :

SHRI P. P. ESTHOSE :

SHRI B. K. DASCHOW-

DHURY :

SHRI LAKHAN LAL

KAPOOR :

**SHRI K. M. ABRAHAM :**  
**SHRI BHAGABAN DAS :**

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the reported attack on the Big Top of Great Royal Indian Circus in Djakarta by hundreds of rickshaw drivers on 3rd July, 1970 ;

(b) if so, the details thereof ;

(c) whether the Government have protested against this attack on Indian Circus to the Indonesian Government ;

(d) if so, the nature of protest thereof ; and

(e) the reaction of the Government of Indonesia thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) Yes, Sir.

(b) There was some stone throwing by rickshaw drivers at the Circus on the night of July 1 following an accident between a truck of the Circus and a rickshaw. The Circus had paid compensation to the rickshaw driver and the matter was settled.

(c) to (e). This was a minor incident involving no damage to the Circus nor injury to its personnel. There have also been no subsequent incidents. The Government of India have, therefore, not considered it necessary to take it up with the Indonesian Government.

**Augmentation of Power Capacity of Kangra Sub-Station**

**2484 SHRI HEM RAJ :** Will the Minister of IRRIGATION AND POWER be pleased to state the progress made by the Punjab Electricity Board for the augmentation of the capacity of the Kangra Sub-Station in the Northern Zonal Grid to minimise the failures of electricity in the Himachal Region which is served by it ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** The Punjab State Electricity Board have augmented the capacity of the

Kangra Sub-Station by installing a 500 KVA transformer.

**Demands of Beas Dam Workers**

**2485. SHRI HEM RAJ :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Beas Dam workers at Talwara have gone on hunger strike ;

(b) if so, the reasons therefor ; and

(c) what are their demands, and the steps taken by the Government to meet them ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** (a) to (c). The workers Union, Beas Dam, Talwara Township, presented a Demands Notice on 26.1.1970 and thereafter two workmen resorted to indefinite hunger strike from 2.7.1970 to press for the acceptance of their charter of demands. Among the important demands were Revision of Pay Scales, Enhancement of Project Allowance, Grant of casual leave to work charged employees, Payment of House-rent allowance, etc.

The Demands of the workers were discussed at various levels and such relief as was justified was provided. The Workers Union called off the strike on 21.7.1970.

**राजस्थान में ताप बिजली घर की स्थापना के लिये सहायता**

**2487. श्री भोला नाथ मास्टर :** क्या सिचाई तथा बिद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान सरकार ने दो ताप बिजली घरों की स्थापना के लिये 12 करोड़ रुपयों की मांग की है ;

(ख) क्या यूगोस्लाविया सरकार से ताप बिजली घरों की स्थापना के लिये सहायता मांगी गई है ; और

(ग) यदि हां, तो क्या सहायता मांगी गई है ?

**सिंचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिंदोङ्किल प्रसाद) :** (क) चौथी पंचवर्षीय योजना में राजस्थान के नए ताप केन्द्रों के लिए कोई प्रावधान नहीं किया गया है। बहरहाल, राजस्थान राज्य विजली बोर्ड ने लगभग 55 करोड़ रुपये की अनुमानित लागत पर दो ताप विद्युत केन्द्रों को एक पलाना में और दूसरा सिंचाई माध्योपुर में, स्थापित करने का प्रस्ताव किया है। परियोजना रिपोर्टों की केन्द्रीय जल तथा विद्युत आयोग में जांच की जा रही है।

(ख) जी नहीं।

(ग) प्रश्न नहीं उठता।

विदेशों में कार्य कर रहे भारतीय सेना के कर्मचारियों का वापस बुलाया जाना

2488. श्री हुकम चन्द्र कथबायः

श्री बंश नारायण सिंहः

श्री ग्रोकार लाल बेरवा :

श्री भारत सिंह चौहानः

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) निरीक्षण तथा नियन्त्रण के लिये इस समय विदेशों में कार्य कर रहे भारतीय स्थल सेना, नौसेना तथा वायु सेना के कमीशन प्राप्त और कमीशन रहित अधिकारियों, जवानों और अन्य कर्मचारियों की संख्या कितनी है;

(ख) वित्तीय वर्ष 1967-68 तथा

1968-69 में अन्तर्राष्ट्रीय स्तर पर अथवा संयुक्त राष्ट्र के निदेशों पर विदेशों में कार्य कर रहे भारतीय स्थल सेना के जवानों और अधिकारियों की संख्या कितनी है;

(ग) उपर्युक्त व्यक्तियों में से कितने व्यक्ति भारत वापस आ गये हैं तथा कितने व्यक्ति अभी विदेशों में कार्य कर रहे हैं; और

(घ) क्या सरकार भारतीय सीमाश्वरों पर

चीनी और पाकिस्तानी फौजों की गतिविधियों को ध्यान में रख कर उनको वापस बुलाएगी?

**प्रतिरक्षा मंत्री (श्री जगजीवन राम) :** (क) वियतनाम और लाओस में परिवीक्षण तथा नियन्त्रण के लिए अन्तर्राष्ट्रीय आयोगों के 5 अफसर, 5 अवर श्रेणी और दो असैनिक काम कर रहे हैं।

(ख) 1967-68

संयुक्त राष्ट्रों की आपाती	31	अफसर
सेना गाजा	और	950
	अवर श्रेणी	

हिन्द-चीनी में परिवीक्षण तथा	20	अफसर
नियन्त्रण के लिए अन्तर्राष्ट्रीय	और	160
आयोग	अवर श्रेणी	

1968-69

हिन्द-चीनी में परिवीक्षण तथा	5	अफसर
नियन्त्रण के लिए अन्तर्राष्ट्रीय	और	14
आयोग	अवर श्रेणी	

(ग) गाजा में सेवा कर रही समस्त भारतीय टुकड़ी को जून 1967 में वापस बुला लिया गया था। 1968-69 के दौरान हिन्द-चीन में अन्तर्राष्ट्रीय आयोग के साथ काम करने वालों की संख्या काफी कम कर दी गई थी। अभी तक काम कर रहे व्यक्तियों की संख्या प्रश्न के भाग (क) में दर्शाई गई है।

(घ) जी नहीं। सेविंग की संख्या बहुत कम है।

बुर्झटनाश्वरों में नष्ट हुए संविक विमान तथा मोटरगाड़ियाँ

2489. श्री हुकम चन्द्र कथबायः

श्री बंश नारायण सिंहः

श्री ग्रोकार लाल बेरवा :

श्री भारत सिंह चौहानः

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में भारतीय नौसेना,

सेना, वायुसेना के कितने विमान तथा मोटर गाड़ियां दुर्घटनाप्रस्त होकर नष्ट हो गये ;

(ख) उक्त अवधि के दौरान इन दुर्घटनाओं के फलस्वरूप सरकार को कितनी हानि हुई ;

(ग) इन दुर्घटनाओं में कितने कमीशन प्राप्त तथा गैर-कमीशन प्राप्त व्यक्ति मारे गये ; और

(घ) उक्त अवधि के दौरान हताहत व्यक्तियों के परिवारों को अनुदान के रूप में कुल कितनी राशि दी गई ?

प्रतिरक्षा मंत्री (श्री जगजीवन राम) : (क) से (घ). यह सूचना देना लोकहित में न होगा । ऐसी सूचना प्रायः दूसरे देशों द्वारा भी नहीं दी जाती । तदपि जहां तक आई०६०६०६० कि विमानों की दुर्घटनाओं के संबंध में प्राप्य सीमित सूचना से समग्रतः हमारी दुर्घटना दर आकिक हस्ते देशों से कम है । हाल के वर्षों में ऐसे विमानों के संबंध में हमारी कुल दुर्घटनादर प्रगतिशीलता से कम हो रही है । गत तीन वर्षों की सेवा में दुर्घटना में विघ्वस्त सेना, नौसेना और वायु सेना की गाड़ियों के बारे में सूचना इकट्ठी करने में अन्तर्गत समय और प्रयास प्राप्त हो पाने वाले परिणामों के अनुरूप न होंगे ।

**Recognition of Goa, Daman and Diu, Jammu and Kashmir as Integral Part of India by Foreign Governments**

2490. SHRI BHOGENDRA JHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) how many Governments of the world have by now formally recognised Goa, Daman and Diu as an integral part of India ;

(b) how many Governments have formally refused to recognise Jammu & Kashmir as an integral part of India ;

(c) whether it is a fact that the Governments of the U.S.A. and U.K. have not yet formally recognised Jammu and Kashmir,

Goa, Daman and Diu as integral parts of India ;

(d) whether it is also a fact that the Government of U.K. has declared Phizo a British citizen who is still proclaiming himself as the president of so called independent Nagaland ; and

(e) if so, whether Government is declaring these actions of the Governments of U.S.A. and U.K. as hostiles and unfriendly ; and if not, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) The United Nations documents recognise Goa, Daman and Diu as having been nationally united with India. The question of other countries doing so specifically does not arise because Goa, Daman and Diu are part of India and not separate States.

(b) The question of formally recognising or refusing to recognise a part of a country does not arise. Government's stand on Jammu and Kashmir is well known and any assertions by Pakistan, or any other country, cannot in any manner affect the position of Jammu and Kashmir as an integral part of India.

(c) In view of (a) and (b) above, this question does not arise. Governments of U.K. and U.S.A. are fully aware of our stand that Jammu and Kashmir as well as Goa, Daman and Diu are integral parts of India.

(d) Phizo was registered as a citizen of U.K. on 6th November, 61 under U.K. Citizenship Laws.

(e) No, Sir, in view of (c) and (d) above.

**Import of Pulp**

2491. SHRI BHOGENDRA JHA : Will the Minister of FOREIGN TRADE be pleased to refer to the reply given to Starred Question No. 1601 on the 13th May, 1970 regarding import of pulp and state :

(a) the efforts being made to reduce the imports of pulp and mechanical sulphate by increasing internal production ;

(b) the efforts being made to increase the proportion of import on rupee basis to that on the basis of foreign currency ;

(c) whether countries like U.S.A., Canada and other have been approached to give the pulp on rupee basis ; and

(d) if so, the result thereof and Government's reaction thereon ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) The following efforts are being made to increase the availability of pulp of rayon grade as well as of paper grade varieties :

(i) One rayon grade pulp plant which started production late last year in the private sector is expected to produce 20,000 tonnes of pulp this year.

(ii) A multi-grade pulp plant is likely to be set up in the private sector in the Jammu area of Jammu & Kashmir State by the end of the Fourth Plan.

(iii) The possibilities of establishing a rayon grade pulp plant in the Kashmir area of Jammu & Kashmir State in the public sector are being explored.

(iv) A pulp/paper mill has been planned for implementation in the public sector by the Hindustan Paper Corporation in Assam, with a capacity of 80,000 tonnes of pulp, of which 50,000 tonnes will be converted into paper and the remaining pulp made available for marketing in other parts of the country,

(v) As regards mechanical sulphate pulp which is suitable for the production of newsprint, a composite scheme for manufacturing in Kerala this pulp and converting it into newsprint has been proposed for implementation in the Fourth Plan Period, by the Hindustan Paper Corporation, a public sector unit. The capacity to be established will be 75,000 tonnes per annum.

(vi) Another such newsprint mill with a capacity of 65,000 to 70,000 tonnes per annum is being planned in the private sector in Himachal Pradesh and is also

likely to be set up by the end of the Fourth Plan period.

(vii) The capacity of the existing newsprint mills in the country is being increased from 30,000 to 75,000 tonnes per annum. This scheme has been partly implemented and is likely to be fully implemented by the end of 1971-72.

(b) For 1970, an increased provision for the import of wood pulp from U.S.S.R. has been made.

(c) and (d). There is no arrangement for the import of pulp from U.S.A. and Canada on rupee payment basis.

**Extension of Kamala Embankments upto Sisapani**

**2492. SHRI BHOGENDRA JHA :** Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No 8740 on the 6th Mys, 1970 and state :

(a) whether the report from the State Government of Bihar about the detailed scheme for extending both embankments of river Kamala beyond Jai Nagar upto Sisapani in Nepal has since been received :

(b) if so, details thereof ; and

(c) if not, whether it is a fact that the Central Government and the Central Water and Power Commission have directed the Government of Bihar not to proceed with the above scheme of extension of the embankments ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** (a) to (c). The State Government were requested to re-examine the urgency of the proposed embankments in view of the fact that they had already carried out certain protective works at Basbeeta to check the erosion of the Kamala.

They have, however, decided to strengthen the left bank of the eastern Kamala canal and the right bank of the western Kamala canal to serve as flood banks to protect the irrigated area from the spill of the river Kamala.

**Indo-British Talks for Setting up Projects for Re-settling East Africa Indians**

**2493. SHRI P. K. DEO :**  
SHRI B. K.

**DASCHOWDHURY :**  
SHRI K. P. SINGH DEO :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the British Government has initiated discussions with India and some other Asian countries to explore the possibility of re-settling the displaced British Asian communities in East Africa by organising agriculture and industrial projects in the countries of their present domicile : and

(b) if so, details thereof and reaction of the Government of India in this regard ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) No, Sir.

(b) Does not arise.

**Standard Procedure for Running Foreign Cultural Centres**

**2494. SHRI BABURAO PATEL :**  
SHRI RABI RAY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have been able to evolve a standard procedure in accordance with the Vienna Convention that would enable all diplomatic missions interested in running cultural centres in India to do so ; and

(b) if so, the details of the procedure ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) and (b). The matter is under active consideration of Government. Details will be made known when finalised.

**Closure of U.S.I.S. Library in Lucknow**

**2495. SHRI BABURAO PATEL :** Will the Minister of EXTERNAL AFFAIRS be pleased to state whether it is a fact that the closure of the U.S.I.S. Library in Lucknow

was objected to by the Chief Minister of Uttar Pradesh and if so, on what grounds ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** The policy of the Government on foreign Cultural Centres was explained to the Chief Minister of U.P. in response to his letter to the Prime Minister on the subject.

**Machinery for Reviewing of Export Policy Programme**

**2496. SHRI RAM KISHAN GUPTA :** Will the Minister of FOREIGN TRADE be pleased to refer to the reply given to Unstarred Question No. 3452 on the 1<sup>st</sup> March, 1970 and state :

(a) whether Government have considered the question of setting up a machinery for regularly reviewing export performances : and

(b) if so, the results thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) and (b). The matter is still under consideration.

**Floods in Kosi and the resultant loss to Life and Property**

**2497. SHRI D. AMAT :**  
SHRI HIMATSINGKA :  
SHRI SHIVA CHANDKA JHA :  
SHRI P. C. ADICHAN :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Kosi was again flooded this year ; if so, the number of villages that had to be evacuated on this account and the total population displaced thereby ;

(b) the extent of damage to life, property, land and houses and standing crops caused thereby ; and

(c) the Central aid, if any, given for relief of the victims ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** (a) Yes, Sir, 119 villages are reported to have been evacuated on account of the floods in the River Kosi this year.

The population displaced has been estimated at about 13,000.

(b) The actual extent of damage is still being assessed by the State Government. According to preliminary assessments, the details of the damage are as follows :

Number of lives lost	...	1
Houses damaged	...	3235
Crops damaged	...	6,47,460 quintals

(c) Central assistance for relief purposes is being released in accordance with certain prescribed criteria after an assessment of the damages by a team of officers deputed by the Central Government, on a request by the affected State. It is understood that the State Government would be making a request for the visit of such a team after their own assessment regarding the extent of damage is completed.

**Pak Bid to Censure India on Communal Incidents in United Nations**

2501. SHRI K. P. SINGH DEO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government are aware that Pakistan has circulated a memorandum giving a firm and exaggerated details of the communal incidents in India to the diplomatic missions in New York including those of Arab and Muslim countries suggesting joint action at the United Nations to ensure India ; and

(b) if so, details thereof and reaction of Government in regard thereto ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) Yes, Sir.

(b) The memorandum alleged gross mistreatment and systematic annihilation of the Muslim community in India and spoke of unparalleled suffering of a large human community whose rights tragically have found no protection at the national level in India.

The Government of India took a serious view of this misrepresentation of facts by Permanent Representative of Pakistan and of the malicious and propagandist attempts of the Pakistani representative to interfere

in the internal affairs of the Government of India. The permanent Representative of India was asked to address his colleagues at the United Nations giving facts to rebut the allegations of Pakistan and to put the whole issue in its correct perspective. This has been done.

**Electrocution due to Faulty Wiring**

2502. SHRI K. P. SINGH DEO : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government are aware that over fifty people die of electrocution in the capital every year and many cases go unreported because of the faulty wiring by Delhi Electric Supply Undertaking and that no survey is undertaken by the D. E. S. U. authorities in this regard which is an obligatory function under the Electricity Act ;

(b) whether Government are also aware that electrical equipments and cables, etc., purchased by D. E. S. U. worth Rs. 30 crores for the schemes partly financed by the Centre have been lying idle and nothing has been done to implement the schemes with the result that the material and equipments have been considerably damaged by the inclemencies of weather ;

(c) if so, whether Government have made any inquiry into the matter ; and

(d) if so, the result thereof and the steps taken/proposed to be taken by Government in this regard ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** (a) Under section 33 of the Indian Electricity Act, 1910, and Rule 44A of the Indian Electricity Rules, the Electrical Inspector is to be informed of all electrical accidents which have resulted or likely to have resulted in loss of human life. In the area covered by the Delhi Electric Supply Undertaking, 16 cases of electrocution were reported to the Electrical Inspector Delhi in 1969 and 12 cases so far in 1970. Of these, 12 accidents in 1969 and in 5 1970 were in respect installations maintained on the premises of the consumers. Under Rule 46 of the Indian Electricity Rules, the installations of the consumers are required to be periodically inspected and tested by DESU.

DESU have reported that the necessary checking of the consumers' installations is being done to a limited extent in accordance with the Indian Electricity Rules.

(b) Out of loans advanced by the Government of India DESU have purchased about Rs. 3 crores worth of cables totalling to about 400 kilometres during the period 1964-66. About 145 kms have been used so far. The delay in the utilisation of the cables was due to non-availability of joint boxes. The joint boxes are being received and works have been taken up by DESU to utilise the cables expeditiously.

(c) and (d). Do not arise in view of reply to (a) and (b) above.

**India's Position in Tea Exporting World vis-a-vis Ceylon**

2503. SHRI K. P. SINGH DEO : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that India has considerably lost to Ceylon its tea market in Sudan and is also losing market in other countries ;

(b) if so, the extent to which Indian market in Sudan and other countries has suffered a set-back ; and

(c) the reasons therefor and the steps taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) India continues to be the principal supplier of tea to Sudan. As regards other countries, exports of tea from India generally declined in 1969 as compared to 1968 except to the U. S. S. R., East European countries, Afghanistan, Bahrain, Kuwait, Oman, Jordan, U. A. R. and Tunisia where India's tea exports showed some improvement.

(b) The figures of exports of tea from India to Sudan and other countries during the last 3 years are given below :

(Figures in thousand Kgs.)

	1967	1968	1969
Sudan	7898	10524	7358
Other Countries	205778	197916	169293
Total	213676	208440	177651

(c) There has been a decline in exports tea during the year 1969 as compared to 1968 due to (i) poor offtake by Britain which imported less due to large accumulation of tea stocks in London, (ii) reduction in direct shipments to London following unremunerative prices obtaining in London in 1968 and 1969, and (iii) lower crop in India during 1969. However, exports of tea have picked up during the first 5 months of 1970 and stood at 61.8 million kgs. as against 50.8 million kgs. during the corresponding period of 1969. Some of the more important steps taken to augment the exports of tea : (1) abolition of export duty on tea from 1-3-70 ; (2) *ad-hoc* rebate in respect of excise duty on tea exports at rates varying with the price of exported tea ; (3) remitting subsidy at the rate of Rs. 3500/- per hectare for plain gardens and Rs. 4500/- per hectare for hill gardens to help the industry in carrying out replantation of old tea areas to increase quantity, reduce costs and improve quality ; (4) promotional measures for Indian tea through the offices of the Tea Board functioning in London, Brussels, New York, Cairo and Sydney and Tea Centres established at London, Edinburgh, Cairo and Sydney ; (5) Promotion of special packs of Indian tea in selected markets abroad with the cooperation of the local blenders/packers ; (6) advertisements through appropriate media of publicity in countries abroad ; (7) participation in trade fairs and exhibitions ; (8) sponsoring delegations abroad and inviting delegations from foreign countries to visit India to promote interest in Indian tea ; and (9) generic promotion of tea in the overseas markets for increasing consumption of tea, through membership in Tea Councils functioning in various countries abroad in collaboration with other tea producing countries and with the local tea trade.

International measures to stabilise tea prices have also been under discussion under the auspices of F. A. O. In a meeting of tea exporting countries held in Mauritius, it has been agreed that 90 million lbs. of tea will be withdrawn from the estimated exports in 1970. A Consultative Committee on Tea has been formed to evolve regulatory measures to give effect to this decision and to study further measures necessary to stabilise prices.

As regards Sudan, an Indian tea Centre in Khartoum is proposed to be opened for

popularising Indian tea. The General Manager of Sudan Tea Co, a state monopoly has been invited to visit India to get himself acquainted with the working of the Indian tea trade and industry and discuss problems of mutual interests with the tea trade in India.

**Foreign Exchange Earnings by  
M. M. T. C.**

2504. SHRI K. P. SINGH DEO :  
SHRI S. P. RAMA-  
MOORTHY :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) the total foreign exchange earning target of the Mines and Minerals Trading Corporation ;

(b) what was its target during the last year and whether this target was achieved ; and

(c) whether attention of Government has been invited to a statement made by the Chairman appearing in the Economic Times of June 15, 1970 ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) Rs. 125 crores for 1970-71.

(b) The target for exports in 1969-70 was Rs. 80.48 crores and it was exceeded by an appreciable margin as the Corporation's actual exports were Rs. 90.93 crores.

(c) The Government is aware of the statement appearing in Economic Times of June 15, 1970.

**Opening an Office of S. T. C. in Burma**

2505. SHRI G. Y. KRISHNAN : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that there is no Office of the State Trading Corporation in Burma at present ;

(b) whether Government propose to open an office of the State Trading Corporation in Burma to promote trade with that country ; and

(c) if so, when it is likely to be opened ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) Yes, Sir.

(b) and (c). There is no decision yet on opening an office by the State Trading Corporation in Burma.

**Protection of Neighbouring Areas from Erosion by Floods of Torsha River**

2506. SHRI B. K. DASCHOW-DHURY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have finalised a scheme to protect the area viz., Rajarhat Cooch Behar Town, Bhelpadanga and malerjhar from erosion caused by the flood fury of the Torsha River after studying it minutely on a model scheme as proposed earlier ;

(b) if so, the details thereof ; and

(c) if not, when the said scheme is likely to be finalised and the reasons for its delay ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** (a) to (c) For want of adequate hydrological data, the model experiments for evolving a suitable Scheme could not be carried out. However, the Government of West Bengal had prepared a Scheme in consultation with the River Research Institute, which consisted of a pilot channel and a solid spur. This scheme could not be executed before the current floods due to opposition from the people occupying the land, through which the pilot channel had to pass. The nature of permanent measures that are to be taken up will have to be evolved after taking into account the river behaviour during the current year's floods. The State Government propose to maintain the bank protection works already carried out and also to take up further protection works, if it becomes necessary.

**Responsibility Entrusted to the State-Owned Organisations in the Field of Foreign Trade**

2507. SHRI B. K. DASCHOW-DHURY :

**SHRI G. VENKATASWAMY :**

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have asked the State-owned organisations to take up some new responsibilities in the field of foreign trade ;

(b) whether any discussions were held with Chairman and Directors of Minerals Metals Trading Corporation in this regard ; and

(c) if so, the details thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** Yes, Sir. The role of State agencies in the field of foreign trade of the country and their field of operation are being progressively increased.

(b) and (c). Discussions with the Chairman and Directors of the M. M. T. C are held from time to time both with regard to enlargement of their role as also its implementation.

**Resolution Adopted by Executive Committee of Hindustan Aeronautics' Association Expressing Concern over Aircraft Crashes**

2:0. **SHRI JYOTIRMOY BASU :** Will the Minister of DEFENCE be pleased to state :

(a) whether his attention has been drawn to a resolution adopted by the Executive Committee of "Hindustan Aeronautics' employees' Association", at a meeting held at Bangalore on the 18th May, 1970, expressing serious concern at "the recent HF-24 aircraft crashes in which the ACE Test pilots of the nation, Group Captain, Das and Sq. Leader Narayan, were lost" :

(b) whether it is a fact that in the above-mentioned resolution the Association has demanded a high power body to go into the details of both the accidents afresh with a view to removing the doubts and confusions from the minds of the public ; and ;

(c) if so, what action, if any, has been taken on the said resolution ?

**THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI P. C. SETHI) :** (a) Yes, Sir.

(b) Yes, Sir.

(c) The boards of investigation set up by the Government have already examined the circumstances and causes of the two accidents and submitted their reports. Government do not consider that any useful purpose will be served by setting up another high power body to go into the details of these accidents afresh.

**Jal Dhaka Project, West Bengal**

2509. **SHRI JYOTIRMOY BASU :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) when the Jaldhaka Hydro-Electric scheme was originally prepared and how many times the scheme has been revised since then ;

(b) the estimated cost after each revision ;

(c) when the project construction was commenced ; and actual expenditure incurred till date ;

(d) whether it is a fact that the first stage of the original scheme is yet to be completed ; if so, why the same could not be done in scheduled time ; and

(e) when the first stage is expected to be completed ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** (a) Jaldhaka Hydro-electric scheme was originally formulated in 1947. The scheme was revised in 1955 and in 1958 before it was approved in May, 1959. Thereafter the scheme was revised four times.

(b) The construction was commenced early in 1960. Total expenditure of Rs. 11,12,33,534 was incurred upto the end of December, 1960.

(c) The project was sanctioned for an estimated cost of Rs. 445 lakhs ; subsequently a revised sanction for Rs. 860.22 was issued by the Government of India on 29th April, 1969.

(d) Yes, Sir, mainly due to catastrophic floods in 1964 and 1968.

(e) The first generating unit was commissioned in March, 1967 and the second in June, 1967. The third generating unit is expected to be commissioned by April, 1971.

## Durgapur Projects Limited

2510. SHRI JYOTIRMOY BASU : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) investment and capital outlay for the power generating Centre of Durgapur Projects Limited, a West Bengal Government Undertaking and the source of finance ;

(b) whether "Kuljian Corporation", a U.S.A. controlled company had been appointed consultants for this power generating plant ;

(c) if so, full details of the terms of agreement including royalty, technical fees etc. to be paid to the consultants, reached between West Bengal Government and the Kuljian Corporation.

(d) value of materials imported from the U.S.A. and other foreign countries in connection with the construction ;

(e) whether the plant is facing teething troubles from the very outset ; and

(f) whether two of the four units of the plant are not working at all ; if so, the reasons therefor and who are responsible for the same ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) The total capital outlay involved in the power generating station of M/s Durgapur Projects Ltd. is about Rs. 30.00 crores.

The expenditure on the 1st generating unit was met partly by West German Credit and partly by Yen Credit. The expenditure on the 3rd and 4th generating units was financed from U.S.A.I.D. and PL 480 funds. The balance expenditure was met by the Central Government as loan to the State Government.

(b) and (c). M/s. Kuljian Corporation were appointed as consultants for the 3rd, 4th and the 5th Units. For the 3rd and the 4th Units, M/s. Kuljian Corporation charged a lump-sum fee of Rs. 15.00 lakhs for restricted consultancy services which included engineering and designs. For the 5th Unit, M/s. Kuljian Corporation charged a lump-sum fee of Rs. 7.50 lakhs and in addition charged for the services of a field engineer at the rate of Rs. 4,000 per month for supervision of civil work. The fees charged

by M/s. Kuljian Corporation represent about 1% of the cost of each generating unit.

(d) The value of equipment imported from U.S.A. and other countries is as follows :

Name of the country.	Value in Rs. lakh
U.S.A.	513
West Germany	863
Japan	243
U. K.	175

(e) and (f). Out of the five units, one is out of commission since January, 1970 due to damage to its boiler. The unit is under repair. One more unit is idle at present due to difficulties in manning pattern which is still to be resolved with the Worker's Union. The matter is expected to be sorted out shortly.

**Medical Facilities to Employees of Tea Board In Delhi**

2511. SHRI JYOTIRMOY BASU :

SHRI GANESH GHOSH :

SHRI MOHAMMAD ISMAIL :

Will the Minister of FOREIGN TRADE be pleased to state

(a) whether it is a fact that employees of the Tea Board posted at Delhi are not being granted any medical benefit ;

(b) whether it is also a fact that the demand of the employees for payment of a certain amount of compensation pending the grant of medical benefit has not so far been acceded to ; and

(c) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Uniform medical benefits at rates admissible to Central Government staff posted in Calcutta are now admissible to all employees of the Board irrespective of their places of posting or residence.

(b) and (c). Do not arise.

**Land for Rehabilitation of Pong Dam Oustees**

2512. SHRI VIKRAM CHAND MAHAJAN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) how much land has so far been

reserved for rehabilitation of Pong Dam oustees in Rajasthan ; and

(b) how many oustees will be displaced by the end of 1970 and how many out of them have already been given compensation ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD):** (a) Out of the total land of 3.25 lakh acres, agreed to be set apart for the settlement of oustees of Pong Dam and other connected Projects in Rajasthan Canal area, an area of 2.25 lakh acres of agricultural land has been reserved as the share of Pong Dam oustees.

(b) So far 15.8 families have been displaced and compensation has been paid to 2239 families. According to present indications about 12,000 oustees families from Pong Dam Reservoir Area are likely to be displaced by June, 1971.

**भारतीय द्रूतावासों में विवेशी पत्नियों वाले राजदूत और कर्मचारी**

**2513. श्री अर्जुन सिंह भवौरिया :** क्या विवेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उन भारतीय राजदूतों की संख्या कितनी है जिनकी पत्नियां विवेशी हैं तथा इन महिलाओं की राष्ट्रीयता क्या है ; और

(ख) विवेशों में भारतीय द्रूतावासों के ऐसे कर्मचारियों की संख्या कितनी है जिनकी पत्नियां विवेशी हैं तथा उनकी राष्ट्रीयता क्या है ?

**विवेशिक-कार्य-मंत्रालय में उप-मंत्री (श्री सुरेन्द्रपाल सिंह) :** (क) दो

त्रिटिश	1
फांसीसी	1

(ख) पांच

आस्ट्रियाई	1
स्पेनी	1
मलयेशियाई	2
चेकोस्लोवाकियाई	1

**काश्मीर में सिचाई में आत्म-निर्भरता**

**2514. श्री ओम प्रकाश त्यागी :** क्या सिचाई तथा विद्युत मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि काश्मीर में सिचाई केवल पहाड़ों पर बर्फ के पिघलने से प्राप्त जल तथा बर्बा के पानी पर निर्भर करती है ;

(ख) क्या सरकार को यह भी पता है कि गत शीत शून्य में कम बर्फ गिरने के कारण पानी की कमी हो गई थी जिससे वहां की कृषि पर बड़ा बुरा प्रभाव पड़ा ; और

(ग) यदि हां, तो सिचाई के मामले में काश्मीर को आत्मनिर्भर बनाने के लिए सरकार क्या कदम उठा रही है अथवा उठाने का विचार है ?

**सिचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) :** (क) जी, हां।

(ख) जी हां, कुछ सीमा तक पानी दुर्लभ था।

(ग) इस स्थिति का सामना करने के लिये, राज्य सरकार ने 16000 एकड़ भूमि को सिचाई करने के लिये विभिन्न स्थानों पर 62 पर्यांग सेट लगाये हैं। उन्होंने विभिन्न क्षेत्रों में चकानुसारी सिचाई भी लागू की है और नहरों के टेल-क्षेत्रों में धान की खेती पर पाबन्दी लगा दी है।

नये संचय तालों लिप्त सिचाई स्कीमों और व्यपवर्तन कार्यों के निर्माण के जरिये लघु सिचाई गतिविधियों को गहन करने के ग्रामावास, राज्य सरकार का यह भी प्रस्ताव है कि घाटी के भूगत जल साधनों का पूर्ण अन्वेषण किया जाये।

**Recommendations by Arc for Doubling Allocations for Defence and Research**

**2515. SHRI BENI SHANKER SHARMA :** Will the Minister of DEFENCE be pleased to state :

(a) whether the Administrative Reforms

Commission's Working Group on Defence has recommended doubling the allocations for Defence research ;

(b) whether the recommendation has been considered ; and

(c) if so, the reaction of Government thereto and the steps taken or proposed to be taken to implement the same ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI P. C. SETHI) : (a) The Study Team of the Administrative Reforms Commission on Defence matters has recommended that the allocation for Defence Research and Development should be raised at least up to 3% of the annual defence expenditure from the current level of 1.6%.

(b) and (c). The recommendations have been received only recently and are under consideration.

प्रधान मंत्री के साथ मारीशस जाने वाले सरकारी तथा गैर-सरकारी अधिकारियों पर व्यय

2516. श्री जनेश्वर मिश्र :

श्री राम सेवक यादव :

क्या वेदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रधान मन्त्री की मारीशस यात्रा में उनके साथ कितने सरकारी और गैर-सरकारी लोग गये ;

(ख) कथित यात्रा में कितना बन व्यय हुआ ;

(ग) इस में से गैर-सरकारी लोगों पर कितना बन व्यय हुआ है ; और

(घ) यह व्यय किसने बहन किया ?

वेदेशिक-कार्य मन्त्रालय में उप-मन्त्री (श्री सुरेन्द्रपाल सिंह) : (क) सरकारी 15 गैर-सरकारी 7

(ख) वास्तविक खर्च अभी तक जात नहीं है। अनुमानित खर्च लगभग 1,60,580,00 रुपये है।

(ग) और (घ). सरकारी कोष से गैर-सरकारी लोगों पर कुछ खर्च नहीं किया गया था।

उत्तर प्रदेश में सिचाई प्रयोजनों के लिये बिजली की सप्लाई

2517. श्री जगेश्वर यादव : क्या सिचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के जिन जिलों में सिचाई कार्य को सुविधाजनक बनाने के लिये बिजली दी गई है। उनके नाम क्या हैं ; और

(ख) उत्तर प्रदेश के राय बरेली जिले के उन गांवों की संख्या क्या है, जहां सिचाई कार्य को सुविधाजनक बनाने के लिये बिजली दी गई है ?

सिचाई तथा विद्युत मन्त्रालय में उप-मन्त्री (श्री सुरेन्द्रपाल प्रसाद) : जिन जिलों में सिचाई को सुविधाजनक बनाने के लिये बिजली दी गई है उन के नाम निम्नलिखित हैं :—

आगरा, अलीगढ़, इलाहाबाद, आजमगढ़, बहराइच, बलिया, बांदा, बाराबंकी, बरेली, बस्ती, बिजनोर, बदायूं, बुलन्दशहर, देहरादून, देवरिया, एव, इटावा, फैजाबाद, फर्रुखाबाद, फतेहपुर, गाजीपुर, गोडा, गोरखपुर, हमीरपुर, हरदोई, जालौन, जौनपुर, भासी, कानपुर, केड़ी, लखनऊ, मैनपुरी, मधुरा, मेरठ, मिर्जापुर, मुरादाबाद मुजफ्फरनगर नैनीताल, पीसीभीत, प्रतापगढ़, रायबरेली, रामपुर, सहारनपुर, शाहजहांपुर, सीतापुर, मुल्तानपुर, उन्नाव, बाराणसी।

(ख) 15 जुलाई, 1970 तक, रायबरेली जिले के 128 ग्रामों में सिचाई को सुविधाजनक बनाने के लिये बिजली दी गई थी।

**हरियाणा द्वारा दिल्ली जलप्रदाय  
योजना का विरोध**

2518. श्री घोंकार लाल बेरवा : क्या सिचाई तथा विद्युत मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हरियाणा सरकार ने दिल्ली जल प्रदाय योजना का विरोध किया है ; और

(ख) यदि हां, तो तत्सम्बन्धी व्योरा क्या है, और इस पर सरकार की क्या प्रतिक्रिया है तथा इस सम्बन्ध में क्या कार्यवाही की गई है ?

**सिचाई तथा विद्युत मंत्रालय में उप-मंत्री (श्री सिंहेश्वर प्रसाद) :** (क) और (ख). दिल्ली को पानी सालाई में वृद्धि करने के लिये घोज और कोट में जलाशय बनाने के प्रस्ताव पर विचार किया जा रहा है। हरियाणा सरकार ने इस सम्बन्ध में कुछ कठिनाइयां बताई हैं। केन्द्रीय सिचाई और विद्युत मंत्री का विचार है कि हरियाणा के मुख्य मन्त्री के साथ इस मामले पर और विचार-विमर्श किया जाये।

**Prospects of Imports and Exports**

2519. **SHRIMATI SHARDA MUKERJEE :**  
**SHRI HUKAM CHAND KACHWAI :**  
**SHRI BANSH NARAIN SINGH :**  
**SHRI JAGESHWAR YADAV :**

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the prospects of imports for the current year are expected to be higher than 1968-69 ; and

(b) if so, the specific categories under which exports had dropped and those in which exports had risen ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library See No. LT-3940/70]

**British Military Presence in South East Asia**

2520. **SHRIMATI SHARDA MUKERJEE :** Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that a study is being carried out by the Government on the implications of the Tory victory on South East Asia in view of the differences between the Conservative and Labour parties regarding the British Military presence in South East Asia ; and

(b) if so, the findings thereof ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** (a) and (b). The last Labour Government had decided to withdraw British troops from South East Asia and the Far East by the end of 1971. The new Conservative Government seems to believe that Britain must retain a military presence in South East Asia. Not only does it not agree with the Labour decision to bring forward British military withdrawal from the mid 1970s to 1971, but it feels that it is in Britain's interest to maintain a British military presence in South East Asia on a continuing basis "so long as the Government concerned want it." Thus, the new Conservative Government is reportedly taking a new look at the problem, and has already approached interested countries in the area for the creation of a composite force which would include a British element.

Government of India's opposition to the establishment and maintenance of foreign military bases and the stationing of troops on the territory of other countries is well known. However, the retention of a British Military presence in South East Asia under the terms of a defence arrangement between Britain, Australia, New Zealand, Singapore and Malaysia is a matter for the countries concerned.

**Insufficient Water Supply From Tunga-bhadra Project**

2521. **SHRI GADILINGANA GOWD :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that water of

Tungabhadra Project Low Level Channel were let into K. C. Canal several times during 1962 to 1968 ;

- (b) if so, the reasons therefor ; and
- (c) whether the Registered Ayacutdars under Tungabhadra Project Low Level Channel have suffered for want of sufficient water ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD):** (a) and (c). The information is being collected and will be laid on the Table of the House.

#### **Trade Agreement Between India and Japan**

**2522. SHRI GADILINGANA GOWD : SHRI M. SUDARSANAM :**

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government of India have signed an agreement with the Japanese Government on how to promote trade and economic cooperation between the two countries ;

(b) if so, the details thereof ; and

(c) to what extent India's foreign exchange earnings are likely to increase consequently ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) to (c). A Trade Agreement was entered into between the Government of India and Japan in February, 1958, under which the two countries have agreed to cooperate with each other in the matter of expansion of trade and strengthening of economic relations. The Agreement further provides for the grant by the two countries to each other of the most-favoured nation treatment in the matter of custom duties, regulations concerning imports and exports, shipment facilities etc.

2. While the Agreement does not provide for any commitment by either contracting party to buy any specific item or items from the other, India's exports to Japan have expanded and been diversified. The balance-of-trade has been in favour of India since 1966-67. Japan's imports from India have gone up from Rs. 1074.4 million in 1966-67 to Rs. 1793.6 during 1969-70.

#### **Re-Introduction of Sales-Tax on Cotton Textiles**

**2523. SHRI GADILINGANA GOWD :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Federation All-India Textile Dealers' Association gave a call for All-India hartal recently in a bid to prevent re-introduction of Sales Tax on the cotton textiles ; and

(b) if so, reaction of Government in this regard ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) According to newspaper reports the Federation of All-India Textile Dealers' Association gave a call for 'hartal' by cloth merchants in Bombay and elsewhere on 22nd May, 1970.

(b) The matter will be examined in all its aspects by a Committee of the National Development Council before it is discussed with the State at a meeting of the N.D.C.

#### **Tanzania Fair at Dar-es-Salaam**

**2524. SHRI G. VENKATASWAMY :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) the total value of goods sold by India at the Tanzania fair at Dar-Es-Salaam;

(b) the value of orders booked during the fair ; and

(c) the total number of Indian firms which have participated in this fair ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) Rs. 52,192.71 P. of nett sales.

(b) Trade enquiries received during the Fair would exceed Rs. one crore but precise information about orders actually materialising is awaited from participants.

(c) 71.

#### **Transfer of Amount From Public Sector to Private Sector**

**2525. SHRI SHIVA CHANDRA JHA :** Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a certain

amount from the public sector outlay would be transferred to the private sector in the Fourth Plan period ; and

(b) if so, what amount proposed to be transferred and the specific reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI IINDRA GANDHI) : (a) and (b) A statement is laid on the Table of the House.

#### *Statement*

Financial institutions such as ARC, LDB, IDBI, ICICI, etc. constitute an important source of Plan finance. These term-lending institutions have been established by the State with the express purpose of channeling funds to the private sector for investment in preferred directions in agriculture and industry the primary aim being raising of the national product and creation of employment through increased production. Bulk of the funds of these institutions taken credit of in the Fourth Plan come from non budgetary sources, such as market borrowings. Some budgetary allocations are no doubt involved by way of initial or periodic support. The entire amount is, however, being shown as plan outlay in the public sector.

#### *Industry*

2 During the Fourth Plan a provision of Rs 250 crores has been made in the Central sector for channelling funds to the term lending institutions. In addition, provision has also been made in the States' Fourth Five Year Plan for transfer of funds by the State Financial Institutions to the private sector enterprises. Full details of the outlay in the States' programmes for State Financial Corporations are not yet available as the Fourth Plan document of different States have not yet been received. Apart from providing funds to bridge the gap between the supply and demand for medium and long term finances, the term lending institutions also act as developmental agencies with special responsibility to fill the lacuna in the industrial structure according to the Plan targets and to develop certain vital and strategic-sectors.

#### *Agriculture*

3. The amount of Rs. 324 crores is

earmarked as Plan outlay for the following institutions :—

	(Rs. crores)
Agricultural Refinance Corporation	20
Land Development Banks	90
Agricultural Credit Corporations	5
Agro-industries Corporations	28
Fertiliser Credit Guarantee Corporation	1

4. As far as the Fertiliser Credit Guarantee Corporation is concerned, it was intended to be a direct financing body and Rs. 1 crore was intended to be equity capital. For the time being, however, it would appear that the organisation of such a corporation would not be taken up.

5. As regards the agro-industries corporations, these are essentially corporations for undertaking certain business activities such as supply of agricultural machinery, hiring of machinery etc. and it may not be correct to describe them as financing institutions proper.

6. The Agricultural Refinance Corporation is intended to refinance land development banks and the commercial banks who, in turn, are expected to provide long-term credit to individual farmers for agricultural development programmes such as improvement of land, purchase of agricultural machinery, installation of tube wells etc. Similarly, the funds flowing from the land development banks are meant for financing investment by individual borrower in agricultural improvement activities such as purchase of tube-wells, tractors etc. The finance flowing from the agro-industries corporations is similarly for enabling the farmers to have agricultural machinery in hire purchase basis.

#### *Scraping of Electric Meters by D. E S U.*

2526 SHRI V. NARASIMHA RAO : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that electric meters worth about Rs. 3 lakhs are going to be scrapped by the Delhi Electric Supply Undertaking ;

- (b) if so, the reasons therefor ;
- (c) the total number of meters which will be scrapped ;
- (d) the approximate number of years of service given by these meters ; and
- (e) the total number of meters needing repairs ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (c) The Delhi Electric Supply Committee have sought the approval of the Delhi Municipal Corporation for the disposal of 3839 house-service meters which have become unserviceable during the period of the last 7-8 years. The original purchase price of these meters is about Rs. 2,21,000. The reserve price recommended for public auction is Rs. 22,170.

(b), (d) and (e). Most of the meters have outlived their useful span of life of 20 years. All these meters have been examined by the Meter-Testing Department of DESU and have been found to be beyond economical repair.

धनी तथा निर्धन के बीच असमानता

2527. श्री मोठा साल मोना :

श्री न० रा० देवघरे :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार की समाजवादी नीति वो ध्यान में रखते हुए, उन्हें पता है कि धनी और निर्धन के बीच कितनी असमानता विद्यमान है ; और

(ख) यदि हाँ, तो इस असमानता को दूर करने के लिये सरकार ने क्या नीति अपनाई है ?

प्रधान मंत्री, अशु लक्ष्मि मंत्री, शृङ्-कार्य मंत्री तथा योजना मंत्री (श्रीमती हंडिरा गोखली) : (क) जी, हाँ। सरकार को आधिक असमानताओं की समस्या की जानकारी है।

(ख) आधिक असमानताओं को कम करना सरकार की वित्त कोषीय नीति का एक

प्रमुख लक्ष्य है। सरकार ने आधिक्यवस्था के अधिक त्वरित विकास, उद्योगों और उत्पादन के साधनों के स्वामित्व के अधिक विकास, दुर्बल एकांकों की उत्पादकता में वृद्धि और जन साधारण के लिये उत्पादक कार्य प्रौद्योगिकी के विवरणों के विस्तार द्वारा भी असमानता की समस्या को सुलझाने का प्रयत्न किया है। व्यौरे की रूपरेखा औरी पंचवर्षीय योजना 19-9-74 में दी गई है।

#### Export of Coconut and Copra from Mysore

2528. SHRI K. LAKKAPPA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether his Ministry has taken any steps to improve the conditions of exporting coconut and copra to other countries from Mysore State ;

(b) whether his Ministry has made any attempts to improve the situation in large scale export of coconut in the State ;

(c) whether there is any proposal made by Government to start Coconut Board like other Boards in view of the fact that Mysore and Kerala are producing large quantities of coconut ; and

(d) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). No, Sir. As there is an acute shortage of copra in the country, Government is even resorting to imports.

(c) No, Sir.

(d) Production problems are being handled by the Coconut Development Council under the Ministry of Food and Agriculture, Community Development and Co-operation.

#### Criteria for Selection of Candidates for Foreign Studies in Foreign Trade

2529. SHRI K. LAKKAPPA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the guidelines in selecting candidates

for foreign studies in foreign trades in various Governments as well as semi-Government organisations ;

(b) the number of candidates selected this year by International Trade Organisation ; and

(c) whether any principle is adopted in selecting these candidates ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (c). Candidates from Private and Public Sectors as well as Government officials are sponsored for traioing abroad in Foreign Trade keeping in view the :

- (i) contents of the course and the requirements/conditions laid down by the donor organisations/Governments ;
- (ii) the educational background and experience of the candidates for the particular course ;
- (iii) suitability of the programme to the posts held by the candidates and the duties involved therein ; and
- (iv) involvement of the candidate in the export programme of his organisation.

(b) A statement is attached.

#### **STATEMENT**

*The Number of Candidates Selected/Deputed for Training During 1970.*

Names of the country/ Organisation		Remarks
Australia	9*	*4 candidates have to leave in October, 1970.
U. K.	2	
West Germany	12**	**The candidates will be leaving for Germany shortly.
Canada	1	
<i>International Trade Centre :</i>		
Two Officers have been recommended.		The Centre's approval is awaited.
<i>ECAFE :</i>		
U. N. Asian Institute for Economic Development and Planning, Bangkok.	10	
U. N. Asian Institute for Economic Development and Planning, Bangkok (course organised at Tokyo on Trade Promotion).	3	
U. N. Asian Statistical Institute Tokyo.	4	
<i>US AID/UNDP :</i>		
Market Orientation Tours to USA and West European Countries.	12	20 Persons are proposed to be sent.
U. N. D. P. Fellowships.	11	Another 9 candidates are likely to be selected shortly.

**Committee to Investigate Into the Working of the Seksaria Cotton Mills, Bombay**

2530. SHRI DEVINDER SINGH GARGCHA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have appointed a Committee headed by Shri S. R. Damani, M. P. for investigation into the working of the Seksaria Cotton Mills, Bombay in view of the substantial fall in mill's production ;

(b) whether the Committee has since submitted its report ; and

(c) if so, the findings thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Yes, Sir,

(b) No, Sir.

(c) Does not arise.

**Ban on Import of Indian made Mill Cloth by Bhutan**

2531. SHRI DEVINDER SINGH GARGCHA : SHRI MANUBHAI J. PATEL :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the Bhutanese Government has banned import of Indian-made Mill Cloth of Bhutanese design ;

(b) if so, the reasons therefor ;

(c) the quantum of cloth which was being exported to Bhutan annually ; and

(d) whether Government propose to take up the matter with the Bhutanese Government ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) to (d). A report has been received that the Bhutanese Government have asked their traders not to sell Indian-made mill cloth of Bhutanese design in Bhutan. If the report is correct, Government are not aware of the reasons for this direction. This question is being taken up with the Government of Bhutan. No precise information on the quantum of cloth exported to Bhutan is available.

**Technological Policy Resolution**

2532. SHRI DEVINDER SINGH GARGCHA : Will the PRIME MINISTER be pleased to state :

(a) whether her attention has been drawn to a statement made by Director-General, C. S. I. R. for having a technological policy resolution which must spell out in clear terms the course the country should adopt in the field of technology so that funds allocated for scientific research are utilized in good measure for the benefit of the common man, while speaking on Symposium on "Technology in the Seventies" organised by the Science Republic Forum of the C.S.I.R. ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). While speaking on the Symposium on "Technology in the Seventies" in New Delhi, Dr. Atma Ram stressed the need for a Technological Policy Resolution. The views expressed by him have been taken note of.

**Visit to Indian Delegation to West Germany and France**

2533. SHRI DEVINDER SINGH GARGCHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether an Indian Delegation visited West Germany and France in the month of July, 1970 ;

(b) if so, who were the members of the Delegation ;

(c) the details of the talks held between India and the two countries ;

(d) whether West Germany has assured India of the long term economic co-operation between the two countries and requested India to take steps to make German investment more attractive to India ; and

(e) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI SURENDRA PAL SINGH) : (a) Yes, Sir. Official delegations of India visited the Federal Republic of Germany from 29th June, 1970 to 1st July, 1970 and France from 2-6 July, 1970, for bilateral consultations.

(b) Members of the two delegations were as follows :

1. *To the Federal Republic of Germany*—

1. Shri Kewal Singh—Leader
2. Shri Khub Chand—Ambassador of India
3. Shri K. R. Narayanan
4. Shri K. R. P. Singh
5. Shri R. Tandon
6. Shri S. M. Hashmi
7. Shri H. D. Bhalla
8. Shrimati M. Bhalla

2. *To France*—

1. Shri Kewal Singh—Leader
2. Shri D. N. Chatterjee—Ambassador of India
3. Shri K. R. Narayanan
4. Shri K. R. S. Singh
5. Shri B. N. Swarup
6. Shri A. B. Gokhale
7. Shri Saad M. Hashmi
8. Shri A. M. Khaleeli
9. Shri E. Pouchpa Dass
10. Shri K. V. Rajan

(c) to (e). All bilateral questions including economic issues were discussed. Copies of Joint Press statements issued at the conclusion of the talks in Bonn and Paris are placed on the Table of the House. [Placed in Library. See No LT-3941/70.]

**Scheme for Monopoly Purchase of Kapas in the State of Maharashtra**

2534. SHRI DEORAO PATIL : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Government of Maharashtra has submitted a scheme for monopoly purchase of Kapas from the cultivators for the next season ; and

(b) if so, the details of the scheme and

whether Central Government has approved the scheme ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). The Government of Maharashtra have sent their scheme for monopoly purchase of Kapas in Maharashtra for consideration of, and discussion with, the Central Government. Briefly, the scheme envisages procurement of cotton direct from the producers the growers being asked to deliver cotton grown by them at places specified by the State Government. The Maharashtra State Co-operative Marketing Federation will be in complete charge of the operation of the scheme and enforcement of orders regarding delivery, procurement, grading, processing and marketing of cotton. The scheme also provides for payment of advance, as specified therein, to the growers immediately on delivery of cotton and also lays down the procedure for fixing the price of cotton. The discussion is still to be held.

**Development Projects of Maharashtra**

2535. SHRI DEORAO PATIL : Will the PRIME MINISTER be pleased to state :

(a) the details in regard to the development projects of Maharashtra which were included in the First, Second and Third Five Year Plans ;

(b) the names and number of such schemes which have been completed ; and

(c) whether all those schemes were completed in time ; and if not the reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) to (c) Information is being collected and will be laid on the Table of the House, when ready.

**Suggestion by FICCI for having close Affinity between Industry and Government**

2536. SHRI R. K. BIRLA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the Fede-

ration of Indian Chamber of Commerce and Industry has urged upon Government to have close affinity between industry and Government in evolving the country's economic policies in the international field ;

(b) whether the Federation of Indian Chamber of Commerce and Industry has given any suggestions in this regard ; if so, the details thereof : and

(c) the reaction of Government there-to ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) to (c). On his return from trip to Japan and Far East, in June, 1970, the President of Federation of Indian Chamber of Commerce and Industry wrote a letter to the Prime Minister and Minister of Foreign Trade giving some of his ideas for maintaining a greater liaison between Government and industry the need for concerted thinking for a plan of action in evolving the country's economic policies. The Press briefing by the President of the Federation of Indian Chamber of Commerce and Industry may be seen in the *Hindu* dated the 30th May, 1970. The various suggestions given by the FICCI are receiving the attention of Government along with other views on economy policy.

#### Export of Cotton Yarn

2537. **SHRI R. K. BIRLA :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that there have been rises in cotton yarn exports in recent years ;

(b) if so, the increase in cotton yarn exports during the years, 1968-69 and so far in 1970 ;

(c) what are the foreign exchange earnings on this account during the above period ;

(d) the names of the countries where there has been an increase in the cotton yarn exports during these years ; and

(e) further steps being taken to sustain and boost the export of this item ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) Yes, Sir.

(b) and (c). The relevant export data are as under :

Year	Quantity	Value
	(lakhs kgs.)	(lakhs Rs.)
1968	165.4	1068.8
1969	230.7	2375.7
1970	201.2	1760.1
(Provisional)		
(Jan /June)		

(d) Burma, U. A. R., Belgium, West Germany, U. K., Czechoslovakia and Yugoslavia.

(e) The Cotton Textiles Export Promotion Council has formed a number of panels of exporters of cotton yarn and negotiates bulk business. This organised manner of export activity is helpful in transacting larger and better export business in cotton yarn.

#### Exports of Engineering goods

2538. **SHRI R. K. BIRLA :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that export of engineering goods is expected to cross the target fixed for 1969-70 ; if so, the target fixed and to what extent it is expected to be achieved ;

(b) the amount of foreign exchange expected to be earned on this account ;

(c) the export figure of engineering goods last year ;

(d) in what special items there has been an increase of exports this year and further steps being taken to boost up the export ; and

(e) what precautionary measures are being taken to boost up the home production to fulfil the foreign commitments ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) and (b). The value of exports of engineering goods during 1969-70 is Rs. 106.52 crores as against the target of Rs. 110 crores fixed for that year.

(c) Engineering exports during 1968-69 amounted to Rs. 84.97 crores.

(d) and (e). Following commodities

have registered appreciable export increases during 1969-70 over export performance of the previous year :

Auto and Auto parts, Steel pipes and tubes, Electric Wires and Cables, Jute, textile and knitting machinery, Bicycles and parts, Machine Tools, Transmission line towers, Electric Motor, Switchgears ; Diesel Engines and parts ; Structural, Fans, Radio components, Air conditioners, Refrigerators, Railway truck material, Public address equipment etc.

To maintain and increase exports of engineering goods, registered exporters are allowed import of raw materials required for export production ; supplies of steel and aluminium are allowed at priority and cash compensatory support is allowed on selected commodities. Measures are also taken to sanction expansion programmes for export purposes and to afford facilities in respect of export finance, joint ventures etc.

**Purchase of Ships for Indian Navy from Foreign Countries**

2539. SHRI J. H. PATEL : Will the Minister of DEFENCE be pleased to state :

(a) the number of new ships purchased for Indian Navy from foreign countries during the last three years ; and

(b) the cost thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA) : (a) and (b). It will not be in public interest to disclose the details.

**Liberation of Naga-populated area in India**

2540. SHRI J. H. PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that underground Naga Federal Army are fighting for the liberation of Naga populated area in India ; and

(b) whether Burmese Army have started combing operation for Kochin Naga hostiles ; and if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a)

The Naga populated areas in India won their freedom with the rest of the country on the 15th August, 1947. The men of the so-called underground "Naga Federal Army" have been resorting to violence, intimidation and other illegal activities. The strength of this organisation has dwindled considerably during the last two years.

(b) This matter is within the domestic jurisdiction of the Government of the Union of Burma who are dealing with the situation in the manner they consider appropriate.

**Export of Mica to Nepal**

2541. SHRI VIRENDRA KUMAR SHAH : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether India levies an export duty of 40 per cent on Mica exports and a Labour Welfare Cess of 2.5 per cent and prescribes floor prices below which Mica cannot be exported ;

(b) whether mica exports to Nepal are exempted from export duties ;

(c) whether the Government of Nepal levies no export duty on Mica exports from Nepal and in fact encourages them by giving 60 per cent import entitlement benefits which command a premium of 100 to 150 per cent in Nepal ;

(d) whether as a result of the above, Nepal, where mica production is negligible, imports mica from India for purpose of re-export and earns about Rs. 5 to Rs. 6 crores on such re-export at the cost of Indian Exports ; and

(e) if the replies to parts (a) to (d) above, be in the affirmative, the steps taken to rectify the above situation ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Yes, Sir. An Export Duty at the rate of 40 per cent *ad valorem* is leviable on exports of mica excepting mica powder and 5½ and 6 grade mica splittings on which the duty is 20 per cent *ad valorem*. A Labour Welfare Cess at the rate of 2.5 per cent *ad valorem* is leviable on export of all types of mica.

(b) Yes, Sir.

(c) According to information last available to the Government of India, the

Government of Nepal levies an export duty ranging from Rs. 2 to Rs. 3 per kg. on exports of mica. Under the Export Exchange Entitlement Scheme of the Government of Nepal, the entitlement on exports of mica is 60 per cent of the value. No authoritative information is available of the premium on these entitlements of foreign exchange.

(d) Due to the long and open border between India and Nepal, there is possibility of smuggling of mica into Nepal. The Export Exchange Entitlement Scheme may be one of the attractions for such smuggling.

(e) Export of mica to Nepal has been brought under Export Trade Control, with effect from 8th September, 1969. In addition, the following steps have also been taken to prevent smuggling of Indian goods including mica to third countries *via* Nepal

- (i) Posting of additional customs staff at the border;
- (ii) enlisting cooperation of other Central and the State Government enforcement agencies functioning on the border;
- (iii) setting up of a Committee consisting of representatives of the Central and concerned State Government to review the position from time to time, and recommend remedial measures to check smuggling across the Indo-Nepal border;
- (iv) the cooperation of the Government of Nepal has been sought in joint investigation of activities which do not conform to the spirit of the Treaty of Trade and Transit and in evolving a working arrangement to ensure that there is no possibility of wide spread deflection of trade.

#### **Use of Gas Centrifuge Process to produce Enriched Uranium**

2542. SHRI VIRENDRA KUMAR SHAH : Will the PRIME MINISTER be pleased to state :

(a) whether the Atomic Energy Commission (AEC) has proposed to use the revolutionary gas centrifuge process to produce enriched uranium;

(b) the above proposal constitute a radical departure from the hitherto accepted

policy of setting up of only natural uranium reactors;

(c) the new proposals of the Atomic Energy Commission were not discussed with the Planning Commission which has pruned down Plan allocation for AEC from Rs. 398.00 crores to Rs. Rs. 268.00 crores in the Fourth Plan; and

(d) if the answer to the above, be in the affirmative, whether Government has accepted the AEC's proposal to use the gas centrifuge process to produce enriched uranium, and whether increased funds would be made available for the purpose ?

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) :** (a) and (b). Details of the Atomic Energy Commission's proposals in this regard are included in para 1.3.5 of the Commission's Brochure entitled "Atomic Energy and Space Research--A Profile for the Decade 1970-80", copies of which are available in the Parliament Library.

(c) The Profile is under discussion with the Planning Commission.

(d) Government has accepted the objectives of the specific programmes in Atomic Energy and Space Research for the present decade as set out in the profile presented by the AEC. Detailed steps to implement the proposals are under consideration of Government.

**राष्ट्रीय कैडिट कोर प्रशिक्षण तथा सेना में दिये जाने वाला प्रशिक्षण**

2543. श्री ओम प्रकाश त्यागी : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय कैडिट कोर द्वारा किये जाने वाले प्रशिक्षण तथा सेना में दिये जाने वाले प्रशिक्षण में क्या अन्तर है;

(ख) क्या आवश्यकता की घड़ी में राष्ट्रीय कैडिट कोर के कैडिटों को सीधे सीमा पर भेजा जा सकता है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

प्रतिरक्षा मंत्री (श्री जगजीवन राम) : (क) नियमित सेना में दिये गए विशिष्ट और गहन प्रशिक्षण की तुलना में एन० सी० सी० छात्रों को आरम्भिक सैनिक प्रशिक्षण दिया जाता है।

(ख) और (ग). एन० सी० सी० अधिनियम 1948 के अन्तर्गत एन० सी० सी० के स्वदस्यों के लिए सक्रिय सैनिक सेवा की कोई देयता नहीं है। तदपि, प्रापाती स्थिति के दौरान उन्हें हताहतों के निर्यास, यातायात नियन्त्रण, असैनिक रक्षा इत्यादि कार्य सौंपे जा सकते हैं।

### श्रीद्योगिक विकास पर भारत-मारिशस सहयोग

2544. श्री ओम प्रकाश त्यागी : क्या बंदेशिक व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मारीशस सरकार ने श्रीद्योगिक विकास में सुचार रूप से सहयोग देने हेतु भारत सरकार से प्रार्थना की है; और

(ख) यदि हां, तो सहयोग का स्वरूप क्या है; और इस पर सरकार ने क्या निरांय ले लिया?

बंदेशिक व्यापार मन्त्रालय में उप-मन्त्री (श्री राम सेवक) : (क) और (ख). जी हां। भारत सरकार तथा मारिशस सरकार इस विषय पर सहमत हो गई है कि मारिशस में उद्योगों में भारतीय सहयोग के लिए काफी गुंजाई है। इस प्रकार के सहयोग के लिए निम्नलिखित क्षेत्र अभिज्ञात किये गए हैं। साधित फल तथा खाद्य पदार्थ, सीमेंट, उबरक, चमड़े से बना माल, रबड़ का सामान, प्लास्टिक तथा प्लास्टिक का सामान, जैसे चश्मों के फेम फाउंटेन पेन, बाल प्वांइट पेनपरिधान, बोतल तथा कांच का सामान तथा कतरन को बिलेटों

में परिवर्तित करने के लिए एक आकं मैलिंग फर्नेंस;

अन्य देशों की तरह मारिशस के उद्योगों में भारतीय सहयोग के स्वरूप के सम्बन्ध में सरकारी नीति यह है कि आद्योपान्त (टर्न-की) कार्यों को हाथ में लेने के अतिरिक्त भारतीय उद्योगपतियों को केवल अपेक्षित मशीनों तथा उपकरणों, तकनीकी जानकारी तथा परामर्श सेवाओं की पूर्ति करके ही उनकी शैयर पूँजी में भाग लेने की अनुमति है।

पूर्वी अफ्रीका में भारतीय व्यापारियों के व्यापार लाइसेंसों का नवीकरण करने से इन्कार करना

2545. श्री ओम प्रकाश त्यागी : क्या बंदेशिक-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) उन भारतीय ब्रिटिश पारपत्रधारी भारतीय व्यापारियों की संख्या कितनी है जिनके व्यापार लाइसेंसों का पूर्वी अफ्रीका के देशों ने नवीकरण करने से इन्कार कर दिया है और जिन्हें तुरन्त उन 5 देशों से चले जाने का आदेश दे दिया गया है;

(ख) उन भारतीय ब्रिटिश पारपत्रधारी भारतीयों की संख्या कितनी है जो कि उक्त सरकारों के निरांय से बेघर हो जायेंगे; और

(ग) भारत सरकार द्वारा उनका पुनर्वास करने के लिये क्या कार्यवाही की गई है अथवा करने का विचार है?

बंदेशिक-कार्य मन्त्रालय में उप-मन्त्री (श्री सुरेन्द्रपाल सिंह) : (क) और (ख). व्यापार लाइसेंस अधिनियम कीनिया और उगाण्डा में लागू कर दिया गया है। अनुमान है कि कीनिया में इसकी वजह से भारतीय मूल के कोई एक हजार गैर-नागरिक व्यापारियों पर असर पड़ा है। प्रभावित व्यक्तियों की राष्ट्रिकता

के अलग-अलग आंकड़े सुलभ नहीं हैं क्योंकि कीनिया सरकार ने उनके अधिकारिक आंकड़े प्रकाशित नहीं किये हैं। बहरहाल, प्रभावित स्थक्तियों में से ज्यादातर ब्रिटिश पासपोर्टधारी ही होंगे। उगान्डा में व्यापार लाइसेंस अधिनियम पर अमल का कार्यक्रम अभी चल ही रहा है और अभी उन स्थक्तियों के बारे में कोई अनुमान नहीं लगाया जा सकता जिन पर उस का असर पड़ने की संभावना है। जो भी हो जिन लोगों पर इसका असर पड़े की संभावना है वे अधिकतर ब्रिटिश पासपोर्टधारी ही होंगे।

(ग) इन से प्रभावित भारत मूल के जो स्थक्ति स्थाई रूप से बसने के लिए भारत आना चाहेंगे उन्हें सरकार सीमा शुल्क और आयात व्यापार नियंत्रण की रियायत देगी।

#### Sainik School, Kapurthala

2546. SHRI N. R. LASKAR : Will the Minister of DEFENCE be pleased to lay on the Table of the House :

(a) a copy of the annual accounts of the Sainik School, Kapurthala for last three years ending 1969-70 and the audit report thereon ;

(b) a statement showing the expenditure incurred on diet given to the students during the last three years—showing separately the various items of diet served, their frequency and the relation of total expenditure on diet with the total expenditure on the running of school ;

(c) a copy of statement showing the total expenditure on establishment with detailed break-up category wise and the relation of total expenditure on establishment with the total expenditure on running the school ; and

(d) the total expenditure incurred on supply of books and stationery to the students with detailed break-up also showing its relation to the total expenditure on running of the school ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) Copies of

the annual accounts of the Sainik School, Kapurthala, for calendar year 1967 and for the period from 1.1.68 to 30.4.69 are laid on the Table of House. [Placed in Library. See No. LT-3942/70] The accounts for 1969-70 are still under preparation.

(b) A Statement is laid on the Table of the House. [Placed in Library. See No. LT-3942/70]

(c) A Statement is laid on the Table of the House. [Placed in Library. See No. LT-3942/70]

(d) The total expenditure on books and stationery is as follows :

(1) 1967	Rs. 19,638
(2) Jan 68 to Apr. 69 (16 months)	Rs. 17,077

The expenditure during 1967 and 1968-69 is approximately 2.2% and 135% of the overall expenditure.

#### Fixation of Rates and Supply of Power to Madhya Pradesh from Hirakund Project

2547. SHRI RAM AVTAR SHARMA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that a major percentage of the catchment area of Hirakund Project lie in Madhya Pradesh and that some villages in that State have been submerged by it :

(b) whether the Government of Madhya Pradesh have on that account, among others, requested for fixation of share of power and the rate of supply from the Project ;

(c) if so, the quantum fixed ; and

(d) if not, the reasons therefor and the date by which this would be fixed ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) Yes, Sir.

(b) to (d). It has been agreed that 5000 kW of power should be supplied from Hirakud to Madhya Pradesh. The rate of supply is yet to be finalised in discussions between the State Government.

**Criteria for Fixation of Quota for Export of Iron Ore and Manganese**

2548. SHRI R. R. SINGH DEO :  
 SHRI MAHENDRA MAJHI :  
 SHRI A. DIPA :  
 SHRI G. C. NAIK :  
 SHRI D. N. DEB :  
 SHRI D. AMAT :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) what is Government's policy and criteria for fixation of quota for export of iron ore and manganese from the country ;

(b) whether Government have decided to allot export quota to every mine-owner for the encouragement and development of the mining industry ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SWAMI)** (a) Export of iron ore is canalised through the Minerals and Metals Trading Corporation of India Ltd. with the exception that export of iron ore from Goa is allowed also through the established Goan Shippers.

Export of Manganese ore is also canalised through the Minerals and Metals Trading Corporation of India Ltd. and through the Manganese ore (India) Ltd.

(b) No export quotas are allotted to any suppliers or mine-owners. In order to fulfil its commitment NMTC purchases different grades of ores from various sectors depending upon their programme of shipments from particular ports in a manner best suited to their business interest.

**Restriction on Movements of Indians in Bhutan**

2549. SHRI K. M. KOUSHIK :  
 SHRI D. N. DEB :  
 SHRI J. MOHAMED IMAM :  
 SHRI N. K. SOMANI :  
 SHRI R. K. AMIN :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government of Bhutan have decided to impose stricter restrictions on the movement of Indians and foreigners in and out of Bhutan ; and

(b) if so, the reaction of the Government of India in this regard ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH)** : (a) and (b). The Government of Bhutan have not take any decision to impose stricter restrictions on the movement of Indians and foreigners in and out of Bhutan. They have however decided to check more carefully the identity of non-Bhutanese personnel on entering Bhutan under existing arrangements.

साई नदी में छोटी सिचाई योजना के अन्तर्गत उत्थापक (लिपट) सिचाई योजना का क्रियान्वयन

2550. श्री नागेश्वर द्विवेदी : क्या सिचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि जिला जौनपुर (उत्तर प्रदेश) में साई नदी में छोटी सिचाई योजना के अन्तर्गत उत्थापक (लिपट) सिचाई योजना के किन स्थानों पर कार्यन्वित करने का विचार है और इस सम्बन्ध में अब तक कहां तक प्रगति हुई है ?

सिचाई तथा विद्युत मन्त्रालय में उप-मंत्री (भी सिंडूइवर प्रसाद) : उत्तर प्रदेश सरकार ने सूचित किया है कि लक्ष्मी सिचाई स्कीम के अन्तर्गत, जिला जौनपुर, उत्तर प्रदेश में साई नदी से लिपट सिचाई की निम्नलिखित सात स्कीमों को मंजूरी दी गई है :—

1. जौनपुर तहसील के सिकरारा प्रखंड में गोरा में ।
2. मछली शहर तहसील के महाराजगंज प्रखंड से भाटपुरा में ।
3. मछलीशहर के प्रखंड और तहसील में बेकेपुर, बर्रा, कंडीधाट, बालासू और पाटेहाना में ।

राज्य सरकार ने यह भी सूचित किया है कि गोरा स्कीम चालू हो चुकी है । भाटपुरा स्कीम के दिसम्बर, 1970 तक और शेष

स्कीमों के दिसम्बर, 1971 तक पूर्ण हो जाने की संभावना है।

**Stealing of Ammunition Boxes from Secunderabad Bound Goods Train**

2552. SHRI RABI RAY: Will the Minister of DEFENCE be pleased to state :

(a) whether the attention has been drawn to the reports in the *Hindu* (dated the 16th July, 1970) that a few boxes of ammunition and Defence material were stolen from five wagons of a Secunderabad-bound goods train on the 10th night at Bablad Railway Station ;

(b) if so, the details thereof ; and

(c) the steps taken by the Government to recover them and the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA): (a) and (b). Yes, Sir. The wagons were despatched by the Naval authorities in Bombay to Vishakhapatnam and contained empty ammunition containers. The seals on one of the wagons (ER 17087) were found to be tampered with and one empty ammunition box was missing.

(c) The police is investigating the case.

**Request for Arrest of Madame Binh**

2653. SHRI D. N. PATODIA  
SHRI N. R. DEOGHARE :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the envoys of Cambodia, Laos and South Vietnam have urged upon the Government of India that Madame Binh be arrested and handed over to the South Vietnamese Government ;

(b) if so, what is Government's reaction in this regard ; and

(c) the details of reply, if any, given to the envoys in response to their demand ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) The Ambassador of Cambodia, the Charged Affairs of Laos and the Acting Consul-General for South Vietnam in New Delhi called on the External Affairs Ministry in

connection with the visit of Madame Binh. The Acting Consul General for South Vietnam alone suggested that Madame Binh be arrested as a rebel and handed over to his Government.

(b) and (c). Government of India is of the view that the Acting Consul-General's action in seeking to create embarrassment and raise a controversy around the person of a distinguished guest of the Government was uncalled for.

**Import of Raw Materials for Fertilizers, Pesticides and Agricultural Implements**

2554. SHRI ARJUN SINGH BHADORIA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether there is any proposal under Government's consideration to liberalise the import of raw materials and equipment needed for the stepping up of production of fertilizers, pesticides and agricultural implements ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) and (b). Industries manufacturing fertilizers, pesticides and agricultural implements are already in the priority list and the requirements of these industries in respect of raw materials and components are met liberally. These industries are also included in the list of industries which are treated as priority for import of capital goods and import applications are considered on merits.

**Issue of Passports**

2555. SHRI ARJUN SINGH BHADORIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of persons who applied for passports during the year 1968-69, 1969-70 till July, 1970 with the names of the countries proposed to be visited ;

(b) the number of persons granted passports during the above period ; and

(c) whether any persons were refused passports during the above period if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) to (c). During the period from the 1st January 1968 to the 31st May, 1969, 3, 5,360 persons applied for passports. The above applications covered requests for travel to almost all countries of the world. During the above period, 3,48,937 passports were issued.

1,327 persons were refused passport facilities. Reasons for refusal included, *inter alia*, suppressions and misrepresentation of facts, lack of proof of Indian nationality and activities prejudicial to integrity, sovereignty and security of India.

Information for the period from the 1st June 1969 to the 31st July 1970 is being collected and will be laid on the Table of the House.

#### Export of Diesel Locomotives

2556. SHRI J. M. BISWAS : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that India is exporting Diesel Locomotives to other countries ; and

(b) if so, the names of the countries where Diesel locomotives are exported ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). India has not exported any Diesel Locomotives so far, but offers have been made for the supply of the Diesel Locomotives to some developing countries.

#### Opinion of Scientists on the Findings of Public Accounts Committee on C.S.I.R. Laboratories

2557. SHRI K. M. MADHUKAR : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a large number of Scientists has expressed doubts about the findings of the Public Accounts Committee on C.S.I.R. laboratories and their research ; and

(b) whether it is also a fact that these Scientists questioned the authenticity of the sources of the Public Committee's findings ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). The question presumably refers to the recommendations/conclusions contained in the 122nd Report of the Public Accounts Committee on the Audit Reports of the C.S.I.R. The Public Accounts Committee heard C.S.I.R. witnesses including Directors of the National Laboratories concerned and invited written replies on several questions. It is presumed the Public Accounts Committee have taken note of those in preparing their report.

The recommendations/conclusions of the Committee are being examined in consultation with the Laboratories.

#### Floods Control in Assam

2558. SHRI BEDABRATA BARUA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the loss due to the floods of the Brahmaputra and its tributaries in Assam during the month of July this year has been assessed ; and

(b) if so, whether any help has been given to the State Government for the purpose ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) No separate assessment regarding the damages caused by floods in July has been made. However, according to the preliminary assessments made by the State Government, the damage due to floods in Assam during the current flood season is so far of the order of Rs. 10 crores.

(b) Central assistance to State Governments for relief purposes is released in accordance with certain fixed criteria after an on the spot assessment of the damages by a team of officers deputed by the Government of India to the affected States. Such a team is being deputed to visit Assam for the purpose. Meanwhile Government has been requested details of the relief measures p them.

**Memorandum by C.M. of Rajasthan  
for use of Water under Indus  
Treaty**

2559. SHRI MEETHA LAL MEENA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Chief Minister of Rajasthan has submitted a memorandum containing details regarding the use of water, measures to be taken and the expenditure involved under the 'Indus Water Treaty' to the Central Water and Power Commission ; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) No, Sir.

(b) Does not arise.

**चाय का निर्यात**

2560. श्री मीठा लाल मीना : क्या बैदेशिक व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में भारत से किन किन देशों को चाय का निर्यात किया गया और इससे कुल कितनी विदेशी मुद्रा प्राप्त हुई है ; और

(ख) इस समय भारत से किन-किन देशों को चाय का निर्यात हो रहा है ?

बैदेशिक व्यापार मंत्रालय में उप-मंत्री (श्री राम सेवक) : (क) और (ख). विगत तीन वर्षों के दौरान भारत में प्रमुख देशों को निर्यात की गई चाय की मात्रा तथा मूल्य दर्शने वाला एक विवरण सभा पटल पर रखा जाता है। [पन्थालय में रखा गया। देखिये संख्या LT—3943/70] भारतीय चाय का इन देशों को निर्यात जारी है।

**बैदेशिक व्यापार सूचना केन्द्र  
स्थापित करना**

2561. श्री मीठा लाल मीना : क्या

बैदेशिक व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार विदेशों में भारत की ओद्योगिक तथा प्रोद्योगिकीय क्षमता का प्रचार करने हेतु एक बैदेशिक व्यापार सूचना केन्द्र स्थापित करने का है ; और

(ख) यदि हां, तो उसका व्यौरा क्या है ?

बैदेशिक व्यापार मंत्रालय में उप-मंत्री (श्री राम सेवक) : (क) और (ख). किसी अलग विदेशी व्यापार जानकारी केन्द्र की स्थापना करने का सरकार का विचार नहीं है। फिर भी, व्यापार विकास प्राधिकरण में, जो शीघ्र ही कार्य प्रारम्भ कर देगा, एक जानकारी प्रभाग होगा जो व्यापार के सभी पहलुओं पर समेकित रूप से जानकारी प्रदान करने के अतिरिक्त विदेशी बाजारों में भारत की ओद्योगिक तथा तकनीकी क्षमता का भी प्रचार करेगा।

**Accumulation of Handloom Products  
in Maharashtra due to Lack of  
Marketing Facilities**

2562. SHRI N. R. DEOGHARE : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government are aware of the fact that many apex and primary handloom cooperative societies and other handloom weavers in Maharashtra have accumulated handloom stocks worth crores of rupees because of lack of marketing facilities of the products and the lakhs of handloom weavers in the State are on the verge of starvation due to lack of work ; and

(b) the action Government proposes to take to save the weavers from falling prey to starvation ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Government is not aware of any accumulation of handloom cloth with apex and primary handloom cooperative societies and other handloom weavers in Maharashtra.

(b) Does not arise.

**Conference of Chief Secretaries of States**

2563. SHRI SITARAM KESRI :  
SHRI D. N. PATODIA :

Will the PRIME MINISTER be pleased to state :

(a) whether a Conference of the Chief Secretaries of State Government was held during the last week of June, 1970 : and

(b) if so, the subjects discussed and the decisions taken thereat ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI IINDIRA GANDHI) : (a) Yes, Sir.

(b) The information required is contained in the answer to Lok Sabha Starred Question No. 127, answered on 5th August, 1970.

**Weavers Service Centre in Cannanore**

2564. SHRI E. K. NAYANAR : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government will consider to start the weavers Service Centre in Cannanore which is recommended by the All India Handloom Board ; and

(b) if not, the reason thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) and (b). The recommendation of the All India Handloom Board for setting up a weavers' service centre in Kerala State has been received and is under consideration.

**Electrification of Villages During Gandhi Centenary Year in Gujarat**

2565. SHRI D. R. PARMAR : Will the Minister of IRRIGATION AND POWER be pleased to state :

(b) whether it is a fact that Gujarat Electricity Board had framed a programme to electrify 1500 villages during Gandhi Centenary year ;

(b) if so, the progress made so far ;

(c) if no progress has been made, the reasons thereof ; and

(d) when the target would be achieved ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) : (a) and (d). According to the recommendations of the Conference of Chairman of State Electricity Boards held at Nainital on 24th May, 1961, and endorsed by the Conference of State Minister of Irrigation and Power held on 26th and 27th May, 1969, at Nainital, the number of villages to be electrified by the Gujarat Electricity Board from 1469 to 21070 was 1500. This target was fixed in the context of the programme for achieving all-India target of electrification of one lakh villages by 2nd October, 1970, the end of the birth centenary year of Mahatma Gandhi. Out of 1500 villages 610 villages have been electrified so far in Gujarat. Special efforts are being made by the Gujarat Electricity Board within the prevailing constraints of financial resources and the scarcity of essential raw materials to achieve the target by 2nd October, 1970.

**Shipment of Rails to Iranian Government**

2566. SHRI MANGALATHIJAMADAM : Will the Minister of FOREIGN TRADE be pleased to state :

(a) when the shipment of rails to Iranian State Railways will start ;

(b) whether Government would stick to the production of rails to meet the export requirements ; and

(c) how many countries other than Iran and Korea are being negotiated for rail export ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

**Building of Patrol Boats by Mazagon Docks Ltd.**

2567. SHRI BIBHUTI MISHRA : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Mazagon Docks Ltd. is contemplating to build Patrol Boats ;

(b) if so, the total foreign exchange requirements thereof ; and

(b) the extent to which it will be beneficial towards defence needs ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI P. C. SETHI) : (a) The question of indigenous construction of Patrol Boats and the Yard where these are to be constructed is under examination and no final decision has yet been taken in the matter.

(b) and (c). Do not arise.

**Permanent Posts Lying Vacant in Central Statistical Organisation**

2568. SHRI RAMSHEKHAR PRASAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether five permanent posts for Scheduled Caste/Tribe candidates are lying unfilled in the Central Statistical Organisation since 1960 ; is so, why these posts were not deserved in 1962 or 1963, when no scheduled caste/Tribe candidates were eligible for confirmation ;

(b) whether certain Scheduled Caste/Tribe Senior Investigators appointed 5-10 years later than Senior Investigators of other communities are being considered for confirmation against these posts now ; and

(c) whether by confirmation of Scheduled caste/Tribe Senior Investigators in the Central Statistical Organisation the Senior Investigators belonging to other communities will be losing 5-10 years of approved and regular service for the purpose of promotion to Grade IV of the Indian Statistical Service ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) No confirmations have so far been made against the five reserved posts against which confirmations could not be made in 1962 for want of suitable candidates belonging to Scheduled Castes/Tribes communities. These posts have not been deserved so far as the question of making further confirmations was taken up only in 1968.

(b) and (c). Do not arise at this stage as proposals for making confirmations against the available vacancies are still to be finalised.

**Manufacture of Nuclear Arms by India**

2569. SHRI SAMAR GUHA : Will the Minister of DEFENCE be pleased to state :

(a) whether a number of retired generals of Indian Army urged the Government of India to undertake immediate planning for making nuclear arms ;

(b) whether the Atomic Energy Commission scrutinised the views of these retired military generals ;

(c) whether overwhelming majority of the members of Lok Sabha and Rajya Sabha demanded, in course of their speeches during the discussion of last defence budget, that India should make nuclear weapons ;

(d) if so, whether the Government will make a fresh appraisal of the issue of making nuclear weapons ; and

(e) if not, the reason therefor ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) and (b) Government have seen the views expressed by some retired Generals regarding the manufacture of nuclear weapons by India. Due note is taken of all shades of views expressed in the Press and in public on matters having relevance to security and in this context the views expressed by the retired generals have also been taken note of.

(c) Some Members of Parliament expressed views in favour of the development of nuclear weapons during the discussion on the Defence Budget.

(d) and (e). Government's policy on the development of nuclear weapons has been explained to the House on a number of occasions, including in the last Session.

**Visit to Andha Mughal by Irrigation Minister**

2570. SHRI KANWAR LAL GUPTA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that he visited canal near Andha Mughal, Delhi in the last three months ;

(b) if so, the details of the grievances made by the residents of that area to him ;

(c) whether it is also a fact that he promised to cover the canal within a month or so ;

(d) the progress made so far in this regard ; and

(e) the reasons for delay and the steps which Government propose to take to expedite the work ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** (a) Yes, Sir.

(b) The residents complained of insanitary conditions resulting from the dumping of refuse by the dairies on the conduit of the Delhi distributary.

(c) It was suggested by the Minister that the channel down stream of the Daryai Nalla Bridge and escape should be filled with earth and the channel land be used for a road.

(d) and (e). The channel which is a part of Western Yamuna Canal System is under the control of the Haryana Government. The suggestions of the Minister have been brought to the notice of Haryana Government and the matter is being pursued with them.

**Dr. Telo Mascarenhas, Goan Freedom Fighter**

**2571. DR. KARNI SINGH :** Will the Minister of EXTERNAL AFFAIRS be pleased to state whether the Prime Minister has received a telegram from Mr. Madhu Mehta, Swatantra Leader, informing her of Goan freedom fighter, Dr. Telo Mascarenhas requirement of £ 160 to clear his debt and if so, what was the result of such a request ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) :** Yes, Sir, a telegram was received. No action on it was necessary as Government had already authorised its Mission in Madrid and London to incur expenditure on the medical treatment, local hospitality and cost of international travel of Dr. Mascarenhas.

**Delay in Settlement of Pension/Family Pension Case in Case of Retired/Deceased Service Personnel**

**2572. SHRI P. C. ADICHAN :**  
**SHRI D. AMAT :**

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the settlement of pension and family pension in respect of retired/deceased service personnel gets delayed for years together ;

(b) if so, the number of cases pending settlement for over (i) two years, (ii) one year (iii) six months ; and

(c) the reasons for such inordinate delays and the steps taken to eliminate delays ?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA) :** (a) and (b). There is no undue delay in settlement of pension cases. The number of cases pending final settlement over two years is 140 : between one year to two years is 375 and between 6 months and one year is 837. However, in most cases anticipatory/provisional pension has been sanctioned pending final settlement : and

(c) Before sanctioning final pension, the claims are required to be verified and discrepancies reconciled. These often necessitate reference to claimants and Civil authorities. However, all possible measures are taken to finalise pension cases as expeditiously as possible. The position is periodically reviewed in consultation with Controller of Defence Accounts (Pensions).

**Pension to Widows and Dependents of Ex-Service Personnel Who Die after Attaining the Age of 60 Years**

**2573. SHRI P. C. ADICHAN :**  
**SHRI D. AMAT :**

Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that dependents and widows of ex-Servicemen do not get family pension, in case the Service personnel concerned dies after attaining the age of 60 years ;

(b) if so, the reasons therefor ;

(c) whether widows and dependents of the Government employees do get family pension in such circumstances :

(d) if so, the reasons for this disparity : and

(e) the number of such cases as referred to in part (a) above in which family pension has been denied since January, 1969 ?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA) :** (a) and (b). Families/dependents of all deceased Armed Forces personnel who were in service on 1-1-1964 or who joined the service thereafter are eligible for a family pension irrespective of the age at which the ex-Serviceman dies.

In the case of those who retired before 1-1-1964 with a pension the position is as follows :—

(A) *Officers* : A family pension is admissible irrespective of the age at which the retired officer dies.

(B) *Personnel* : (Other than Commissioned officers)—

(i) Those who retired with a retiring pension or were invalided from service due to causes not attributable to or aggravated by service :

Family pension is admissible provided death took place within 5 years of retirement/invalidment, irrespective of age.

(ii) Those who retired with a disability pension, i.e., due to causes attributable to or aggravated by service :

Family pension will be admissible, if such a person died before attaining the age of 60 years due to the same cause on account of which he was disabled. Families of those who die after 60 years of age are not eligible for family pension. This is because a disabled person who dies after 60 years of age is regarded as having died due to normal causes and not due to military service.

(c) and (d). Apparently the reference

is to Civil Government employees. If so, the position is broadly as under :—

No distinction is made between Gazetted and non Gazetted officers in the matter of eligibility or grant of family pension to widows and dependents of the deceased pensioners and the grant is irrespective of the age at which the pensioner dies. However, the families of those who retired before 1-1-1964 are entitled to family pension only if the pensioner dies within a period of five years from the date of retirement.

(e) Seventy-two.

#### Completion of Feeder Canal of Farakka Barrage Project

**. 574. SHRI ARJUN SINGH BHADORIA :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the feeder canal and other ancillary works of the Farakka Barrage Project have been completed ; and

(b) if not, when the feeder canal and other ancillary works are likely to be completed ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** (a) No. Sir.

(b) The Feeder Canal was scheduled to be completed by June, 1971, but it is likely to be delayed by about two years. The ancillary works on the canal, such as cross drainage works and bridges, would also be completed by then to enable operation of the project.

#### Demand for Indian Handicrafts in Foreign Countries

**255. SHRIMATIILA PAL CHOU-DHURI :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the demand for Indian Handicrafts in foreign markets has been continuously growing ;

(b) if so, the main items for which the demand has increased together with the names of the importing countries ; and

(c) the total amount of value of the handicrafts exported during the current

financial year so far as compared to that exported during the same period in 1969-70 ?

for the years 1968-69 and 1969-70 are as under :—

(Rs. Lakhs)

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) Yes, Sir.

(b) The main items for which the demand has increased are as follows :—

- (1) Gem and Jewellery and precious stones.
- (2) Woollen carpets, rugs and druggets with namdahs.
- (3) Art metalwares.
- (4) Woodwares.
- (5) Hand Printed Textiles.
- (6) Shawls and Scarves as artwares.
- (7) Zari.
- (8) Leather Goods.
- (9) Stone work, alabaster, etc.
- (10) Imitation jewellery.
- (11) Embroidered goods.
- (12) Other works of art.

The names of important importing countries where demand for Indian handicrafts has increased recently are given below :—

- (1) Aden.
- (2) Australia.
- (3) Belgium.
- (4) Canada.
- (5) France.
- (6) Hong Kong.
- (7) Italy.
- (8) Japan.
- (9) Lebanon.
- (10) Luxemburg.
- (11) Netherlands.
- (12) Saudi Arabia.
- (13) Switzerland.
- (14) U. K.
- (15) U. S. A.
- (16) U. S. S. R.
- (17) West Germany.

(c) Export figures for handicrafts for the current financial year (1970-71) are not yet available. The export figures of handicrafts

Year	Export of handicrafts
1968-69	7647.38
1969-70	9472.12

**Deployment of Navy during Strike of Cochin Port Workers**

2576. **SHRI VISWANATHA MENON :**  
**SHRI P. GOPALAN :**  
**SHRI P. RAMAMURTI :**  
**SHRI JYOTIRMOY BASU :**  
**SHRI A. K. GOPALAN :**

Will the Minister of DEFENCE be pleased to state :

(a) whether the Navy was used recently in Cochin Port during the strike of the Port workers to unload supplies ;

(b) if so, whether it is the policy of Government to use Defence forces as strike breakers ; and

(c) the overriding considerations which led to the use of the Navy during the strike to unload ships ?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI NARENDRA SINGH MAHIDA) :** (a) Yes. 85 Naval Armament Depot civilian personnel were employed for stevedoring and portering for 3 days from 5th June, 1970 to unload military stores from S. S. MOJISK. No other assistance was sought or rendered for maintenance of port facilities during the period of the strike.

(b) No.

(c) The immediate unloading of military stores was necessary.

**Construction of Barak Dam Project**

2577. **SHRIMATI JYOTSNA CHANDA :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the progress made towards the Barak Dam Project construction ;

(b) whether the Government of Assam and Manipur have come to any solution regarding this ; and

(c) if not, whether Government propose any other alternative scheme to construct this elsewhere rather than on the proposed site ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD):  
(a) to (c) The Barak Project has not yet been taken up for construction. In order to reduce submergence of good agricultural land, possibility of shifting the site from the one below the confluence of the Barak with Jiri, to an upstream site at Bhubandhar is being explored. A fresh reconnaissance is being made jointly by the officers of the Geological Survey of India and the Central Water and Power Commission to examine this possibility.

देश के अन्य भागों की तुलना में उत्तर बिहार में विद्युत का कम उत्पादन

2578. श्री विश्वाति मिश्र : क्या सिचाई तथा विद्युत मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश के अन्य भागों की तुलना में उत्तर बिहार में विद्युत का कम उत्पादन हो गया है ;

(ख) क्या यह भी सच है कि विशेष रूप से उत्तर बिहार के चम्पारन जिले में तो यह उत्पादन बहुत ही कम है ;

(ग) क्या यह भी सच है कि वहां छोटे उद्यमकर्ताओं तथा उपभोक्ताओं को विद्युत की नियमित रूप से सप्लाई नहीं की जाती है ;

(घ) क्या यह भी सच है कि चम्पारन जिले में विद्युत की दरें भी बहुत ऊंची हैं ; और

(ङ) यदि उपरोक्त (क) से (घ) भागों का उत्तर स्वीकारात्मक है, तो इस प्रसमानता को दूर करने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

सिचाई तथा विद्युत मंत्रालय में उप-मन्त्री (श्री सिद्धेश्वर प्रसाद) : (क) जी, नहीं। असम, हरियाणा, जम्मू और काश्मीर तथा

नागालैंड में जितनी बिजली उत्पन्न होती है उससे अधिक बिजली उत्तरी बिहार में उत्पन्न होती है।

(ख) जी, नहीं। बिजली उत्पादन के सिलसले में उत्तरी बिहार के जिलों में चम्पारन जिला दूसरे नम्बर पर आता है।

(ग) उस स्थिति के आलावा जब बिजली संयंत्र में अथवा पारेषण लाइनों में कोई खराबी आ जाये, चम्पारन जिले में लघु उत्तरी और उपभोक्ताओं को बिजली की सप्लाई प्रायः नियमित ही है।

(घ) राज्य बिजली बोर्ड द्वारा सप्लाई किये जा रहे सभी जिलों में बिजली की दरें एक समान हैं।

(ङ) प्रश्न नहीं उठता।

चीन द्वारा तिब्बत में भारी सैनिक तैयारियां

2579. श्री विश्वाति मिश्र : क्या प्रतिरक्षा मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चीन निब्बत में भारतीय सीमाओं के पास भारी सैनिक तैयारियां कर रहा है ;

(ख) क्या यह भी सच है कि वह सीमा पर सड़कों का निर्माण तथा सैनिक अड्डों का विकास बड़े पैमाने पर कर रहा है ;

(ग) क्या यह भी सच है कि चीन की परमाणु क्रमता के कारण नेपाल, भूटान तथा सिक्किम जैसे सीमावर्ती देश बहुत भयभीत हैं ; और

(घ) चीन से छतरे का सामना करने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

प्रतिरक्षा मन्त्री (श्री जगजीवन राम) : (क) और (ख). सैनिक स्थानों को मिलाने के लिए सड़कों के निर्माण और सुधार, कंकरों

बैरकों, समान भंडारों और सैनिक महत्व के अन्य भवनों के निर्माण सहित चीनियों को अपनी सीमा के पार गतिविधियों के दृंग और चीनी सेनाओं की नियुक्ति के सम्बन्ध में सदन को समय समय पर सूचित किया जाता रहा है। गत तीन दिनों में इस स्थिति में कोई विशेष परिवर्तन नहीं हुआ।

(ग) इस विषय में कोई इशारा नहीं है।

(घ) अपने देश की समग्रता की सुरक्षा के सभी आवश्यक उपाय किये जा रहे हैं।

**Indo-British Talks Reg. European Common Market**

2580 SHRI UMANATH :

SHRI K. M. ABRAHAM :

SHRI SATYA NARAIN SINGH :

SHRI P. GOPALAN :

SHRI JYOTIRMOY BASU :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have recently held some talks about the 'safeguards' which Britain proposes to provide if she becomes a member of the European Common Market;

(b) if so, the nature of such talks ; and

(c) the outcome of the discussions ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) to (c). No formal talks have been held recently with Britain or the European Economic Community about the "safeguards" for India's trade interests if U. K. becomes a member of the European Economic Community. However, they are being apprised, through diplomatic channels, of the problems that might arise for India's trade. At appropriate time the Government of India will try to secure suitable safeguards for India's trading interests in these negotiations.

**Submission of a Project Scheme by Madhya Pradesh costing Rs. 8 15 crore**

2581. SHRI D. V. SINGH : Will the

**Minister of IRRIGATION AND POWER be pleased to state :**

(a) whether the Madhya Pradesh Government had submitted Rs. 8 15 crore project for irrigation of vast unirrigated lands in Madhya Pradesh with waters drawn from Sindh river (Sindh-project), in April, 1969 ;

(b) the steps so far taken to examine and approve the project ; and

(c) the time by which it would be possible to take up the project for implementation ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :**

(a) Yes, Sir.

(b) and (c). While the project report and estimates were being examined the Chief Engineer, Madhya Pradesh informed the Central Water and Power Commission that the dam site was being shifted downstream of the site at Mohini previously proposed and that the modified project would follow. The modified Project is still awaited from the State Government.

**Closure of Cotton Mills**

2582. SHRI N. K. SOMANI : Will the Minister of FOREIGN TRADE be pleased to state :

(a) the number of cotton mills that remained closed as at the end of December, 1969 and the number of spindles, looms and workers affected thereby ;

(b) the number of mills re-opened with their spindles, looms and workers since then and upto the latest month for which such data are available ;

(c) the number of mills with their capacity and workers, that closed down during this period ; and

(d) the number of mills still remaining closed with their capacity and workers affected ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) to (d).

	No. of Mills Spds.	Installed Capacity Looms	Workers on Roll
(a) Mills lying closed at the end of December, 1969.	45	10 2882	12230 53332
(b) Mills out of (a) above which reopened during Jan-May, 1970.	12	370276	3042 19 43
(c) Mills which closed down during Jan-May, 1970 and which remained closed at the end of May, 1970.	11	272020	2995 12451
(d) Mills closed at the end of May, 1970	43	951618	12183 45609

N.B. 1. Out of the 45 mills lying closed as at the end of December, 1969, one mill has since been removed from the list of closed mills because it is not a separate mill and is only a part of the Madura Mills Co. Ltd., Madurai, which is working.

2. The above figures exclude mills considered fit to be scrapped or which closed down for short periods only.

**Merger of Weak Cotton Mills with Financially Strong and Sound Mills**

2583. SHRI N. K. SOMANI : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Committee of Officials which was asked to examine the recommendations of the Manubhai Shah Committee for promoting merger of weak cotton mills with financially strong and sound cotton mills has submitted its report;

(b) if so, when and what are the recommendations ; and

(c) what decision Government have taken on these recommendations ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : (a) Yes, Sir.

(b) and (c). The Working Group submitted its report in November, 1969. The recommendations made by the Working Group are being examined and it would not be in the public interest to disclose them.

**Follow-up Action Taken on the Sarkar Committee Report on the Working of C. S. I. R.**

2584. SHRI TENNETI VISHWANATHAM : SHRI INDRAJIT GUPTA : SHRI K. M. MADHUKAR : DR. RANEN SEN :

SHRI SARJOO PANDEY : SHRI H. N. MUKERJEE :

Will the PRIME MINISTER be pleased to state :

(a) the various steps of the follow-up action taken by the Government in pursuance of the Sarkar Committee Report on the working of the C.S.I.R. ; and

(b) whether a copy of the statement will be placed on the Table ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) and (b). The recommendations made by the Committee of Inquiry (CSIIC) in Part-I of their Report have been accepted by the President, C.S.I.R. for implementation.

A Statement showing the progress of action taken on each of the recommendations is laid on the Table of the House. [Placed in Library. See No. LT—39 4/70]

**Indians acquiring British Citizenship through Service in British High Commission, New Delhi for Five Years**

2585. SHRI GEORGE FERNANDES : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that about 1,000

Indians have taken advantage of securing British citizenship through the British law which allows them automatic citizenship after 5 years service at the British High Commission in New Delhi :

(b) if so, when did this fact come to the notice of the Government of India ; and

(c) what is the Government's reaction to this situation ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) to (c). Information is being collected.

**Passport issued to Shri Popatlal Kapadia-Killick Industries, Bombay**

2586 SHRI GEORGE FERNANDI S : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Shri Popatlal Kapadia belonging to the House of Kapadias, owners of Killick Industries, Bombay has a passport under the name of Abdul Karim ;

(b) whether he also has a passport in his name as Popatlal Kapadia ;

(c) if so, when were these passports issued ; and

(d) what were the circumstances in which two passports were issued ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Abdul Karim is a common name. Passports have been issued to some persons of this name after ascertaining their antecedents. Enquiries have been made and no passport in the name of Abdul Karim has been issued to Shri Popatlal Kapadia, according to our information.

(b) and (c) A passport was obtained by Shri Popatlal Kapadia in 1948. There is no record of any passport having been issued to him since then.

(d) Does not arise.

**Loss to Indian Businessmen on Taking Over of Foreign Run Business by Ghana Government**

2587. SHRI DINKAR DESAI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have taken

note of the recent legislation of Ghana's Parliament to take over foreign-run business;

(b) whether any Indian businessmen are involved in this ; and

(c) if so, their nature of business and the loss they would incur ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Government are aware of the Ghanaian Business (Promotion) Act of July 1970, which reserves exclusively for nationals of Ghana all enterprises concerned with retail or wholesale trade of which the annual sales do not exceed five hundred thousand New Cedi (approximately Rs. 37 'akhs).

(b) and (c). It is estimated that 85 out of 100 Indian business establishments in Ghana, mostly engaged in wholesale and retail trade in textiles, plastic goods, footwear and agricultural implements, are likely to be affected by this measure. The monetary sum involved cannot be estimated at present since the Government of Ghana has not yet issued the list of the alien houses affected.

**Indians Living in Kenya, Tanganyika, Zanzibar and Ethiopia**

2588. SHRI SHINRKE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of people of Indian origin residing in Kenya, Tanganyika, Zanzibar and Ethiopia, respectively without having the citizenship of those countries ;

(b) the number of people of Indian origin residing in those countries who were successful in getting citizenship of those countries and also the number of those whose applications are still pending ;

(c) the number of the Indians who have left those countries for good during last three years ; and

(d) whether Government have taken any steps to help the people of the Indian origin, who have been residing in those countries, in getting citizenship in those countries ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a)

The following are the estimated figures :—

Kenya.....	92,500
Tanzania .....	67,000
(including .....	
Zanzibar)	

Ethiopia ... 4,00

(b) The following are the estimated figures of those who have obtained local citizenship :—

Kenya.....	52,000
Tanzania .....	35,000
(including	
Zanzibar)	

Ethiopia..... 16

No figures are available of those whose applications for citizenship are pending.

(c) So far as entry into India is concerned, during the period between 7th March 1968 and 31st May, 1970, 3504 persons of Indian origin from Kenya holding British passports have come to India, 226 of whom have since left for Britain. Figures as to entry from the other countries are not available.

(d) Government of India have always urged persons of Indian origin domiciled in these countries to take up the citizenship of those countries. The response to the suggestion to acquire local citizenship has, however, been rather poor.

### भारतीय भूमि पर नेपाल का कथित कठज्ञा

2589. श्री देव० कृ० वासवदेवरी :

श्री दिव० नरसिंहा राव :

क्या वंदेशिक-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नेपाल ने उत्तर प्रदेश में कुछ भूमि पर कठज्ञा कर लिया है ; और

(ख) यदि हाँ, तो तत्सम्बन्धी व्योरा क्या है तथा नेपाल से उक्त भूमि को बापस लेने के लिये सरकार द्वारा क्या कार्यवाही की गई है ?

वंदेशिक कार्य मन्त्रालय में उप-मन्त्री (श्री सुरेन्द्रपाल सिंह) : (क) जी नहीं ।  
(ख) प्रश्न नहीं उठता ।

### Change in British Government's Policy on Immigration

2590. SHRI D. AMAT : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether following the change in Government in the U. K., any change has been noticed in British Government's policy regarding immigration of persons from various Commonwealth countries of Asia and Africa, including the Indians and persons of Indian origin with African and other nationalities ;

(b) if so, the precise nature of the change in policy noticed ; and

(c) Government's reactions thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) The British Home Secretary, Mr. Reginald Maudling, has stated that the British Government intend to introduce a Bill to give effect to their general policy of ensuring that there is no more permanent large scale immigration into Britain.

(b) The proposed Bill has yet to be introduced in the British Parliament.

(c) Government of India have the situation under constant review. They naturally hope that nothing will be done to make it more difficult for persons of Indian origin in Africa, who hold British passports, to enter Britain.

### Visit to Communist Countries by C.P. (M) Leaders

2591. SHRI SAMAR GUHA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether leaders of Marxist Communist Party, Shri Namboodiripad, Shri Sundarayya and Shri Promode Das Gupta recently visited the Communist countries like North Korea, Russia etc ;

(b) whether they tried to contact Chinese Communist Party also ;

(c) if so, whether C. P. (M) leaders visited these countries to re-establish their organisational bounds with these countries;

(d) if so, details about their activities in these countries;

(e) whether permitting political elements to develop contact with foreign countries with Indian passports amounts to an encouragement to develop extra-territorial loyalty and whether such steps facilitates subversion of Indian Sovereignty; and

(f) if so, the reason for permitting C.P.M. leaders to visit Communist countries?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH):** (a) Shri Nambodiripad, Shri Sundarayya and Shri Promode Das Gupta visited the Democratic People's Republic of Korea in June this year. They went there via Moscow.

(b) to (d). The Government have no authentic information.

(e) No, Sir. The Government reserves its right to refuse such facilities in any case where this may be necessary in the public interest.

(f) Normal travel facilities are afforded to political parties to visit friendly countries.

चीन द्वारा नायूला के निकट एक नये हवाई अड्डे का निर्माण

2592. बी अवैध्य नाथ : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही में चीन ने नायूला के निकट, जो भारतीय सीमा से केवल 10 मील की दूरी पर है एक नए हवाई अड्डे का निर्माण किया है;

(ख) यदि हां, तो क्या यह भी सच है कि इस बारे में हाल ही में भारतीय अधिकारियों और सिविल के चोग्याल के मध्य कुछ बातचीत हुई है;

(ग) यदि हां, तो उसका व्योरा क्या है;

(घ) इस पर सरकार की क्या प्रतिक्रिया है?

**प्रतिरक्षा मंत्री (श्री जगजीवन राम) :** (क) जबकि सरकार के सैनिक महत्व को, चुम्बी घाटी में चीनी गतिविधि का ज्ञान है, किसी हवाई पट्टी के तथा कथित निर्माण के सम्बन्ध में कोई पुष्टि नहीं है।

(ख) जी नहीं।

(ग) और (घ). प्रश्न नहीं उठते।

**Tariff Commission Report on Statutory Minimum Price of Indian Natural Rubber**

2593. SHRI VASUDEVAN NAIR : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether any decision had been taken on the Tariff Commission Report on Statutory minimum Price of Indian Natural Rubber ; and

(b) if not, the reasons for the inordinate delay?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) and (b) The recommendations made by the Tariff Commission in their report on revision of minimum prices of raw rubber are under consideration. The Government decision will be taken as soon as possible.

**Imports of Cars**

2594. SHRI D. R. PARMAR : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether is it a fact that foreign cars were imported for Central Government, State Governments and private use in each State of the country during the last three years ;

(b) if so, the details thereof, State-wise ;

(c) the names of foreign countries from where these cars were imported ;

(d) total value of the cars imported in each State ; and

(e) the reasons for importing cars from abroad when good Indian make cars are available in the country and foreign exchange position is very tight ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) No licences for the

import of cars have been issued to Central/State Governments during the last three years except in two cases where our own cars in use in our Missions abroad which had no resale value, were allowed to be imported.

Customs Clearance Permits for the import of cars for private use have also been issued subject to the following conditions

- (i) that the stay of the applicant abroad is for a year or more.
- (ii) that the applicant has owned and used the car for three months before departure for India.
- (iii) that the car has been purchased out of the applicant's earnings abroad.
- (iv) that the CIF value of the car does not exceed Rs 30,000/-.
- (v) that the applicant is returning to India for permanent settlement.

Customs Clearance Permits for the import of cars gifted to charitable medical and educational institutions are also issued on the recommendations of the State Governments concerned.

In four cases where the applicants were either disabled during the 1965 Indo-Pakistan conflict or were suffering from serious disabilities and required the use of a special type of car, import licences have been issued.

(b) to (d). Most of the cars imported were manufactured in West Germany, U. S. A., U. K., Japan and Italy. State-wise statistics of imports of cars are not maintained.

(e) Except in the four cases referred to in the reply to part (a), no foreign exchange was released for the import of cars.

**Criteria for selection of firms for allotment of cloves, betelnuts and other spices by STC**

**2595. SHRI LAKHAN LAL KAPOOR:** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that the State Trading Corporation has made allocation of cloves, betelnuts and other spices to certain traders in the States of Bihar, Orissa and Assam ; if so, the criteria in the selection

of these firms, allotment of material, price etc. ;

(b) whether any condition was laid down for the sale or distribution of these items on such traders ; if so, whether these have been followed ;

(c) whether some allocations are also being made to the same firms ; if so, whether these firms have been asked to submit a statement of sales, the price at which sold etc. ; and

(d) if not, the reasons therefor ?

**THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) :** (a) Yes, Sir. Allotment of cloves was made to the firms recommended by the State Governments, preference being given to Cooperative Societies. These firms were allotted  $\frac{1}{2}$  tonne of cloves each and other spices in deteriorated condition and not otherwise saleable, on pro-rata basis. The release price was fixed by the S. T. C. with a view to mopping up as large a portion of the available profit as possible after taking the prevailing market prices into account.

(b) to (d). The State Governments have been asked to keep a strict watch on the sale of the spices to ensure that the spices are sold to the consumers at reasonable prices.

**Comparative figures of loss due to Floods In Assam**

**2596. SHRI HIMATSINGKA :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the comparative figures in respect of the damage caused by the floods in Assam during the 3 years ; and

(b) whether in view of the fact that floods in Assam have become a perennial and serious problem, Government have any scheme to deal with it as a national problem ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) :** (a) The value of damage caused by the floods in Assam during the past three years have been assessed as follows by the State Government :

			Rs. in crores
1967	...	...	2.46
1968	...	...	1.88
1969	...	...	6.67

So far during the year 1970, the floods are estimated to have caused damages exceeding Rs. 10 crores.

(b) In order to investigate, evolve and implement a comprehensive plan of flood control, the Brahmaputra Flood Control Commission has been set up on the 24th July, 1970. The Commission is expected to undertake flood control works estimated to cost about Rs. 30 crores during the Fourth Five Year Plan. A proposal to construct a dam in the Barak valley for controlling floods in the river Barak is also under examination.

**Production of carbon black from coal in Regional Research Laboratory, Jorhat**

2597. **SHRI HIMATSINGKA** : Will the PRIME MINISTER be pleased to state :

(a) whether the Regional Research Laboratory, Jorhat, has already developed a process for production of Carbon black from coal ;

(b) if so, how the cost of production of carbon black from coal will compare with cost of production thereof produced from gas or oil furnace processes ; and

(c) whether this process will be much cheaper and if so, what specific steps are being taken to popularise and adopt this process in the manufacture of Carbon black in the country ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT)** : (a) Yes, Sir.

(b) A tentative cost estimate of the process has been worked out at Rs. 680/- per tonne as against Rs. 2,000/- to Rs. 3,000/- per tonne of imported Carbon black or Carbon black produced by gas/oil furnace process indigenously.

(c) The tentative cost estimated by the Regional Research Laboratory, Jorhat shows

that the process will be much cheaper. The following steps have been taken by the Laboratory to popularise the process :

- (i) The production unit at the Laboratory is being scaled up and the Carbon black produced in the Unit will be sent to different Rubber and Tyre manufacturers to study their acceptance of the product.
- (ii) A detailed hand-out of the process is being forwarded to different interested parties.
- (iii) The unit and its operation will also be demonstrated to interested parties.

**P. Ms. Discussion with Soviet Deputy Foreign Minister**

2599. **DR. KARNI SINGH** : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that the Soviet Deputy Foreign Minister had a discussion with our Prime Minister in which the former reportedly apprised the latter of the discussions the Soviet Leaders had with President Yahya Khan of Pakistan during his recent visit to Moscow ; and

(b) if so, the salient features of such discussions ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH)** : (a) The Soviet Deputy Foreign Minister discussed questions of mutual interest, including Indo-Pak relations.

(b) Such discussions are of confidential nature and their contents cannot be disclosed.

**Talks with Soviet Deputy Foreign Minister**

2600. **SHRIMATI SUSEELA GOPALAN** :

**SHRI K. RAMANI** :

**SHRI C. K. CHAKRAPANI** :

**SHRI GANESH GHOSH** :

**SHRI E. K. NAYANAR** :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the purpose of the visit of the Soviet Deputy Foreign Minister to India ;

(b) the persons with whom he had discussions in Delhi ; and

(c) the main points thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) and (b). To meet Prime Minister, Foreign Minister and high officials in the Ministry of External Affairs.

(c) Views on international and bilateral questions of mutual interest were exchanged.

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#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Laying off of about 50,000 colliery workers by leading coal producers in Asansol area

MR. SPEAKER : We will now take up the Calling Attention Notice. Hereafter I am going to call it Call Attention and not Calling Attention

श्रीमती तारकेश्वरी सिन्हा (बाड़) : अध्यक्ष महोदय, हम लोगों की तरफ से प्रधान मंत्री को मुबाकरवाद दे दीजिए कि लाइसेंसिंग कमेटी के चेयरमैन होने के बाद उन्होंने अपने लड़के को कार का लाइसेंस दे दिया । और अपने कजिन ब्रदर्स और कजिन सिस्टर्स से भी वह अप्लाई कर वा दें ।...(ध्वनिशान)...

श्री देवेन सेन (आसनसोल) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर पैट्रोलियम तथा रसायन और खान तथा धातु मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस के ऊपर वक्तव्य दें :

“आसनसोल क्षेत्र में प्रमुख कोयला उत्पादकों द्वारा लगभग 50 हजार कोयला खान श्रमिकों को जबरी छुट्टी दिए जाने का समाचार ।”

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND

METALS (SHRI NITIRAJ SINGH CHAUDHARY) : Sir, there has been a strike in the factory of the Indian explosives Ltd. at Gomia from 18.1.1970. The State Government had taken necessary steps to arrange for reconciliation between the management and the employees of the factory. Even the Minister for Labour of the State Government was personally present at Kathua in an endeavour to find a solution for the problem. However, all attempts for reconciliation are reported to have failed. The strike was declared illegal by the Government of Bihar on Saturday night (8.1.1970).

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order. The Minister of State for Petroleum and Chemicals says that the strike has been declared illegal. I think this should be replied to by the Labour Minister. But he is not present here and a Minister belonging to another Ministry replies to that. S.r, you should ask the Labour Minister to reply.

MR. SPEAKER : This Calling Attention Notice was addressed to the Minister of Petroleum and Chemicals.

SHRI S. M. BANERJEE : My point of order is this. This concerns 50,000 colliery workers. Whether the strike has been declared legal or illegal, it is for the Labour Ministry to say. How can this Ministry speak about it ? Let the Labour Ministry say so.

THE MINISTER OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (DR. TRIGUNA SEN) : We are just stating what is happening there. We have not declared the strike illegal. We are just stating the facts.

MR. SPEAKER : The Minister says that he has not declared the strike illegal. He is only stating a fact. So, I would request Shri Banerjee to resume his seat.

SHRI NITIRAJ SINGH CHAUDHARY : Necessary police protection was also given to prevent any untoward incidents. The dispute is reported to have been referred to an adjudicator. Further efforts for finding a solution are still being pursued.

[Shri Nitiraj Singh Chaudhary]

Yesterday, the existing stock of 1,375 tonnes has started moving from the factory without any obstruction from the strikers. This quantity of explosives is expected to keep the coal mines of Bengal and Bihar going for another 10 days or so.

As a consequence of the scarcity of explosives many coal mines in the Bengal-Bihar area had to close down and lay off their workers. From available reports, a very large number of labourers have been laid off though the precise number is not known. In view of the fact that the existing stock has been brought out from the factory, it is possible that the coal mines can be revived for another short period. If during this period the production of explosives at Gomia is not resumed, then the present difficulty will reappear after 10-15 days.

The Chief Secretary of the Bihar State Government has been contacted and the grave situation arising out of the large-scale lay off of labourers from the Bengal-Bihar coalfields has already been communicated to him.

**SHRI S. M. BANERJEE :** On a point of order, Sir. My point of order is that this calling-attention notice was based on press reports that for want of explosives many thousands of workers had been laid off.

**MR. SPEAKER :** I know that Shri Banerjee and Moulvi Abdul Ghani Dar are experts in including anything in the form of a point of order.

**SHRI S. M. BANERJEE :** This calling-attention notice has two aspects : availability of explosives and laying off of labour. Therefore it has to be answered by both the Ministers. The Labour Minister's presence is also necessary.

**MR. SPEAKER :** He has not declared it illegal.

**SHRI S. M. BANERJEE :** I know ; the strike has been declared illegal by the Bihar Government.

**MR. SPEAKER :** I have already given my ruling on it. Why are you repeating it ?

**SHRI S. M. BANERJEE :** My point is that this calling-attention has been admitted wrongfully. It should be replied to by the Labour Minister.

**MR. SPEAKER :** I am not going to allow such interruptions during the calling-attention. I have already given my ruling. Shri Banerjee should now sit down.

**श्री देवेन सेन :** अध्यक्ष महोदय, मैं, पहले जो वक्तव्य यहां दिया गया मंत्री महोदय की तरफ से उस की तरफ नजर लीचना चाहता हूँ। फस्ट पेराग्राफ में कहा गया है।

**"55,000 colliery workers with three leading producers"**

तो यह तीन लीडिंग बौल प्रोड्यूसर्स के नाम क्या हैं ? वह कौन से इलाके के हैं ? आसन-सोल के हैं या बिहार के हैं या मध्य प्रदेश के हैं या हैदराबाद के हैं ? कहां के कोल प्रोड्यूसर्स हैं ? इस की हम लोगों को खबर मिलनी चाहिए।

**55 हजार यहां पर कहा गया लास्ट वट बन पेराग्राफ में देखिए।**

**"a very large number of labourers have been laid off though the precise number is not known."**

यहां तो 55 हजार कहा गया और यहां कहा जाता है कि प्रेसाइज नम्बर इज नाट नोन। हमारे पास तार आया है आसनसोल से कि 1 लाख मजदूर ले आफ हुए और मुझे फरिया की खबर मिली नहीं, हैदराबाद की खबर मिली नहीं, मध्य प्रदेश की खबर मिली नहीं। तो पहली बात तो मैं यह जानना चाहता हूँ कि यह तीन प्रोड्यूसर्स कौन से इलाके के हैं ? उन की कोल्यारी किसी एक ही जगह पर है या सब जगह बिल्कुल हूँड़ है ? मैं बताना चाहता हूँ कि आसनसोल हिन्दुस्तान का 60 परसेंट कोल सप्लाई करता है। यह 1 लाख मजदूर ले आफ हो गए, दो लाख मजदूर वहां हैं, उनके परिवार को लेकर करीब 4 लाख

माइनिंग पापुलेशन वहां है, तो अगर ले आफ हो गया तो यह खाएंगे कहाँ से मैं यह पूछता चाहता हूँ।

दूसरी बात-एक्सप्लोसिव नहीं मिल रहा है यह खबर सरकार के पास कब आई? उन के डाइरेक्टर आफ माइन्स की तरफ से खबर आई थी या नहीं और आई तो कब आई थी? इस के अलावा स्ट्राइक हुआ पहली तारीख को और 11-12 तारीख को ले आफ शुरू हुआ तो इन दस बारह दिनों में सरकार की तरफ से कोई कार्यवाही क्यों नहीं हुई? वहां से जो खबर आई है उस से मालूम होता है कि एक आदमी के डिसमिसल नो ले कर भगड़ा है। तो डिसमिसल क्यों नहीं उठा लिया जाता? क्यों नहीं उस को फिर से बहाल किया जाता है? क्यों कि इस से स्टील के प्रोडक्शन को घबका लगेगा, फटिलाइजर के प्रोडक्शन को घबका लगेगा और रेलवे के प्रोडक्शन को भी घबका लगेगा। समूचे हिन्दुस्तान की आर्थिक स्थिति को इस से घबका लगेगा। और यही नहीं अखबारों में हम ने देखा कि यह हड्डाल और ले आफ और दूसरे इलाकों में भी रिप्लिट हो रही है, फैल रही है, वह भी मंत्री महोदय ने नहीं बताया कि केवल आसनसोल में हुआ या भरिया में हुआ या किस विस जगह हुआ? कहाँ-कहाँ यह चीज फैल रही है? कहाँ-कहाँ यह ले आफ हुआ है और कोन-कोन कम्पनी कर रही है और सरकार के पास इस की खबर आई तो सरकार ने कोई स्टेप क्यों नहीं लिया? मैं यह भी जानना चाहता हूँ कि एक्सप्लोसिव का कोई स्टाक नहीं है क्या? आसनसोल का जो एजेंट है इस का उस के बारे में कहा जाता है कि वह जिटना एक्सप्लोसिव उस को प्राप्त था वह सब लाया नहीं। तो यह मेरा पहला प्रश्न है...

अध्यक्ष महोदय: आप को भी जो कुछ पूछना हो इसी के साथ पूछ लें, दुबारा आप को मोका नहीं मिलेगा।

धी देवेन सेन: मैं यह भी कहना चाहता चाहता हूँ—मेरे कर्तों में यह बात आई है कि कोलियरीज में सब जगह स्टाक जमा हो गया और कोलियरीज के ओनसं चाहते हैं कि यह स्ट्राइक और लौक-प्राउट हो, ताकि उनको मजदूरों को कोई पैसा न देना पड़े। इस लिए मैं जानना चाहता हूँ कि जिन्हे दिन यह बन्द रहेगा, मजदूरों को पूरा तलब क्यों नहीं दिया जायेगा?

DR. TRIGUNA SEN: Sir, the explosives is an essential commodity for the mining industry, particularly, in Bihar and Bengal areas where no mine can work without explosives for this industry. Due to the strike in the Gomia Explosives factory, for the reasons stated by my colleague, it is difficult to take out the explosives that are there in the factory itself. With great difficulty, some stock was taken out only yesterday. If there are no explosives, no mine in the Bihar-Bengal area can be exploited.

SHRI DEVEN SEN: There is no stock with them.

DR. TRIGUNA SEN: So long as they had the stock, they carried on. But the question is that they never thought of creating a buffer stock. As soon as the strike was called on the 1st August, we contacted the State Government. The Labour Minister is already there trying to negotiate with the workers. As my hon. friend said, I am told—I do not know how far it is true—that because one employee who was on probation was not made permanent, on this issue, first the officers went on strike and then the workers joined them. The whole factory is now closed.

Now, with a little quantity of the stock that was available there, 1,375 tonnes, the work has started. But we have seen that if this stock is distributed amongst all the mines, the mines can work only for 10 to 15 days. So this is an urgent matter and I would appeal to Shri Deven Sen, the Labour leader, to go and see that the strike is called off.

SHRI S. M. BANERJEE: That is why we wanted the Labour Minister also here to answer it.

**DR. TRIGUNA SEN :** Only the Labour Minister cannot do. The Labour leaders are also to help it. I would appeal to Shri Deven Sen to realise that if there are no explosives and if the strike goes on, the whole mining industry in the country will be in difficulty and I wish he goes and settles it. It is a very serious matter. Unfortunately, this is the only factory which is producing explosives. There is another one in the private sector at Hyderabad. But I am afraid that will not be on full stream before December next. We have taken two steps in the matter. We have approached the State Government to see that the strike is called off. At the same time, we are trying urgently to import explosives from abroad. But there is some difficulty. We cannot airlift it. We are trying to get them by ships but in small quantities. So, the only way out is to get the strike called off. That is why I am appealing to the labour leaders to see that it is called off quickly.

**श्री शिवचरण लाल (फिरोजाबाद) :** अध्यक्ष महोदय, बोगला खदानों के मजदूरों के साथ आये-दिन यह अंतर्याम होता रहता है। मैं सरकार से जानना चाहता हूँ कि कोयला खदानों का राष्ट्रीयकरण क्यों नहीं कर देते ताकि ठेकेदार लोगों का जुलम ने मजदूरों को सताया करते हैं, खट्टम हो सके? इस बक्त लगभग 1 लाख मजदूर वहां पर बेकार बैठ हुए हैं, मैं श्री देवेन सेन की मांग का समर्थन करते हुए अनुरोध करता हूँ कि जब तक वे नौकरी पर न आयें, उन को पूरी तरल्लाह दी जाय। आप ने अभी कहा कि नेता लोग वहां जा कर इस का फैसला करायें, मैं चाहता हूँ कि मजदूरों में जो असन्तोष फैला हुआ है उनके बच्चे भूले हैं, रोजी-रोटी के लिये वे बैठे हुए हैं उनके असन्तोष को दूर करने के लिये आप खुद वहां जा कर इस का फैसला करायें।

**DR. TRIGUNA SEN :** As I said we have requested the State Government to look into the matter. The Labour Minister is already there. We contacted the Chief Secretary there. They are trying their best to settle the issue. I don't think if I go there, it will be of any use. From the other

side I am appealing to the labour leaders to go there and help.

**श्री शिवचरण लाल :** राष्ट्रीयकरण के बारे में आपने क्या कहा? मैंने खदानों के राष्ट्रीयकरण के लिये भी कहा था?

**DR. TRIGUNA SEN :** It is not possible to nationalise all coal industry in the country.

**SHRI SHEO NARAIN (Basti) :** Only 14 banks they can nationalise.

**MR. SPEAKER :** Mr. Shiv Kumar Shastri.

**SHRI S. M. BANERJEE (Kapur) :** The call attention motion is monopolised by all Shastris.

**श्री शिव कुमार शास्त्री (अलीगढ़) :** इस में क्या हर्ज़ है?

अध्यक्ष महोदय, अभी माननीय मंत्री जी ने उत्तर देते हुए यह बताया कि विस्फोटक पदार्थों के अभाव में ये सब कठिनाइयां उत्तर्ण हुई हैं। जब कोयले की खानों को चलाने के लिये इस पदार्थ की इतनी महत्ता है, तो पहले से हिदायत दी जानी चाहिए थी कि अगर किसी कारण से वहां पर मजदूरों की हड्डताल होती है तो कम से कम चार-छः महीने तक कारखाने के बन्द होने की सूत्र में भी कोयला खदानों का काम चलता रहे, ऐसी व्यवस्था होनी चाहिये। मैं जानना चाहता हूँ कि यह सावधानी पहले से क्यों नहीं बरती गई तथा कितने दिनों का स्टाक रखने के लिये आदेश दिये हुए हैं? अगर इस तरह की सावधानी नहीं बरती गई तो भविष्य में ऐसी सावधानी बरतने के लिये आप क्या उपाय कर रहे हैं?

**DR. TRIGUNA SEN :** We are trying to import explosives and make a buffer stock for six months for ensuring supply to different parts of the country. At the same time though, it is not provided in the Fourth Five Year Plan we are also thinking seriously to have an explosives factory in

the public sector. We have already requested the concerned agency to work out the details.

**श्री शिव कुमार शास्त्री :** जब 6 महीने के लिये रखते हैं तो यह कैसे हो गया ?

**डा० त्रिगुण सेन :** इस से ज्यादा रखने में दिक्कत होती है।

**श्री प्रकाशबीर शास्त्री (हापुड़) :** अध्यक्ष महोदय, मैं आप के माध्यम से रसायन मंत्री जी से जानना चाहता हूँ कि क्या यह सत्य है कि जैसे इंडियन एक्सप्रेस में समाचार प्रकाशित हुआ है कि गोमिया की फैक्टरी में अभी भी इतना विस्फोटक पदार्थ है जो दो सप्ताह तक इन खानों के लिये पर्याप्त हो सकता है। यदि यह सही है तो दो सप्ताह की इस सामग्री को उन खदानों को दे दिया जाय और दो सप्ताह के अन्दर जितने भी भागड़े हैं, उन को मध्यस्थ के सुपुर्दं कर दिया जाय, जिस से हड्डाल समाप्त हो जाय और आगे चल कर कोयले का उत्पादन ज्यों का त्यों होता रहे ?

दूसरी बात में यह जानना चाहता हूँ—इस हड्डाल के मामले में बिहार सरकार और केन्द्रीय सरकार दोनों दो पक्ष हैं, क्या राज्य सरकार ने इस सम्बन्ध में आप के पास कोई सुझाव भेजे हैं, यदि भेजे हैं तो उनके ऊपर आप की क्या प्रतिक्रिया है ?

**डा० त्रिगुण सेन :** यह बात सही है कि जो एक्सप्लोसिव वक्स है, उस में 1375 टन का स्टाक है, कल से उस को बाहर निकालने की कोशिश कर रहे हैं जो 10 दिन तक चल सकेगा। लेकिन मुझे भय है कि यदि स्ट्राइक जल्दी न खत्म हुई तो आगे बहुत दिक्कत होगी।

It is a question of the State Government and a private industry. The Union Government does not come into the picture. We only come into the picture because we are very anxious that unless the strike is

called off there will be a great difficulty in the whole mining industry. So we are contacting the State Government again and again and I have been appealing to the labour leaders also to see that it is done. Otherwise, the mining industry in the whole of the country will be seriously affected.

**श्री रघुबीर सिंह शास्त्री (बागपत) :** श्रीमन्, क्या यह ठीक है कि न केवल कोयला खानों के लिए बल्कि दूसरी माइका बगैरह की जो खाने हैं उनके लिए भी इन विस्फोटक पदार्थों की आवश्यकता होती है। यदि विस्फोटक पदार्थ उपलब्ध नहीं हुए तो कोयला खाने ही बन्द नहीं होंगी बल्कि दूसरी खाने भी जोकि बहुत महत्वपूर्ण रका सामग्री के उत्पादन के कारखानों के लिए आवश्यक हैं, वह भी बन्द हो जायेगी। ऐसी स्थिति में मन्त्री महोदय से यह भी पूछता चाहता है कि उन्होंने कहा कि गवर्नरमेंट आफ इंडिया तो पिक्चर में आती नहीं तो यह जो एक्स्प्लोजिव फैक्टरी गोमिया में है वह किसकी फैक्टरी है—जहां तक मेरी जानकारी है वह पब्लिक सेक्टर की फैक्टरी है, गवर्नरमेंट आफ इंडिया की फैक्टरी है तो गवर्नरमेंट आफ इंडिया का जो सबसे पहला प्रयास होना चाहिए वह यह होना चाहिए कि उस हड्डाल को समाप्त कराने का यस्त करे क्योंकि मौलिक कठिनाई वही है और जबतक मौलिक कठिनाई समाप्त नहीं होगी तब तक कोयला खानों या दूसरी खानों के मजदूर जो हैं उनको विस्फोटक पदार्थ न मिलने से कोई काम नहीं रहेगा। इसलिए सब से पहली आवश्यकता इस बात की है कि आप स्वयं वहां पर जा करके श्रम मन्त्री के साथ और बिहार सरकार के श्रम मन्त्री को लेकर इस बात का यस्त करें कि हड्डाल समाप्त हो जाये। आपकी बात से और स्टेटमेंट से ऐसा मानूम होता है कि यह मामला आपस में नहीं मुलभ पाया और ट्रिव्यूनल में भेज दिया गया है। आप जानते हैं कि ट्रिव्यूनल में जो भी मामला जाता है उसमें

[श्री रघुवीर सिंह शास्त्री]

महीनों और वर्षों लग सकते हैं तो उससे कैसे काम चलेगा ?

दूसरे क्या गवर्नमेंट ने कभी यह सोचा है कि केवल एक कैबटरी के रहते ऐसी कठिनाइयाँ और समस्यायें फिर पैदा हो सकती हैं इसलिए कोई दूसरी फैब्रिटरी भी एक्स्प्लोजिव पदार्थ बनाने के लिए जल्दी से जल्दी स्थापित की जाये ? क्या इस बात पर भी गवर्नमेंट ने कभी विचार किया है ?

DR. TRIGUNA SEN : I have replied to almost all the questions, that if the coal mines cannot be exploited many industries like power supply and others will also be affected. It will affect the whole mining industry also ; it is a very serious matter. Because we are interested in the overall mining and industrial development in the country we are very much in it ; we are concerned about it ; we are worried about it. We have also referred this matter to the Labour Ministry to try and see if they can come and help to bring about a settlement about this. Therefore, it is not that we are sitting quiet.

About the other matters mentioned, this factory, I am told is of the ICI, which is a private sector factory. It is very unfortunate that there is only one factory now functioning in the private sector for such an important item on which depends the future development of the whole mining industry.

SHRI S. M. BANERJEE : Take it over...

DR. TRIGUNA SEN : We have discussed this. We are approaching the Planning Commission for a factory in the public sector. Unfortunately the other private sector factory which is being constructed in Hyderabad has not gone on stream. We are trying to see whether we can have a factory in the public sector. We are trying to see that there is no deficiency in supply of explosives and that the industry does not suffer. We are taking all precautionary measures.

12.32 hrs.

#### PAPERS LAID ON THE TABLE

Colir Retting (Licensing) Amendment Order and papers under Colir Industry Act

बंदेशिक व्यापार मन्त्रालय में उप-मन्त्री (श्री राम सेवक) : अध्यक्ष महोदय, में निम्नलिखित पत्र सभा पटल पर रखता है :

- (1) अत्यावश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप धारा (6) के अन्तर्गत नारियल जटा गलाना (लाइसेंस देना) संशोधन आदेश, 1970 (हिन्दी तथा अंग्रेजी संस्करण), जो दिनांक 10 जून, 1970 के भारत के राजपत्र में प्रकाशित हुआ था। [Placed in Library. See No. LT-3934/70]
- (2) नारियल जटा अधिनियम, 1953 की धारा 19 की उप धारा (1) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति :—
  - (एक) वर्ष 1968-69 के लिए नारियल जटा बोर्ड के क्रियाकलापों तथा नारियल जटा उद्योग अधिनियम, 1953 के लागू किये जाने संबंधी वार्षिक प्रतिवेदन (हिन्दी संस्करण)। [Placed in Library. See No. LT-3935/70]
  - (दो) 1 अप्रैल, 1969 से 30 सितम्बर, 1969 तक की अवधि के लिए नारियल जटा बोर्ड के क्रियाकलापों तथा नारियल जटा उद्योग अधिनियम, 1953 के लागू किये जाने सम्बन्धी वार्षिक प्रतिवेदन (हिन्दी तथा

अंग्रेजी संस्करण)। [Placed  
In Library. See No. LT—  
3936/70]

श्री राम चरण (खुर्जा) : अध्यक्ष महोदय, मेरा प्वाइंट आफ आडर है। चार दिन हो गए, मैंने एक कालिंग अटेंशन नोटिस दी थी कि एन० डी० एम० सी० में हरिजन मजदूरों की हड्डताल चल रही है, मुझे मालूम नहीं कि आपने उसको एडमिट किया या नहीं लेकिन मेरा आपसे निवेदन है कि आप सम्बन्धित म-त्री से यहां पर उस सम्बन्ध में एक वक्तव्य विलावा दें।

SHRI H. N. MUKERJEE (Calcutta-North-East) : This is the third successive day we are trying to raise discussion of an important matter by way of Calling Attention Notice. We are faced with a situation where the arrests have started running into five figures over the land movement. In the other House they had an opportunity of discussing it. We have to discuss matters of current importance and it is rather bad that we are deprived of this opportunity when we can bring this up within the ambit of our own rules.

श्री जनेश्वर मिश्र (फूलपुर) : इस पर वहस होनी चाहिए।... (व्यवधान)...

श्री रणधीर सिंह : हम भी एग्री करते हैं, इस पर वहस जरूर होनी चाहिए।... (व्यवधान)...

12.35 hrs.

#### RE. BUSINESS OF THE HOUSE

अध्यक्ष महोदय : आठ दस आदमियों की सावाज एक वक्त में मैं कैसे सुन सकता हूँ? स्पीकर को तो ऐसा होना चाहिए जोकि सभी को एक वक्त में सुन ले। मैंने कालिंग अटेंशन के बारे में सोचा था लेकिन मैं यह सोचता हूँ कि इसके बारे में कोई डिस्केशन रख दंगा। आज विजेनेस एडवाइजरी कमेटी की बैठक में इसको रखा जायेगा और मैं

सभभता है डिस्केशन के लिए ज्यादा टाइम मिल सकेगा।

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय इस हाउस में जो डिस्केशन चल रहा है उसके लिए आप दो तीन घंटे का टाइम और बढ़ावा दीजिए।

MR. SPEAKER : 5 hours and 10 minutes have already been taken. Those leaders who were present at the meeting of the Business Advisory Committee know that we increased it from 3 hours to 5 hours. Previously, it was four hours, and then we increased it again by one hour and it went up to 5 hours. Still, hon. Member are demanding more time.

श्री राम चरण (खुर्जा) : अध्यक्ष महोदय, पहले, एक रिपोर्ट पर 6 घंटे मिलते थे। इस बार तीन रिपोर्ट हैं और साथ में पेरुमल कमेटी की रिपोर्ट भी है। उस हिसाब से इस के लिए 24 घंटे बनते हैं लेकिन आप इसके लिए कम से कम 20 घंटा जरूर दीजिए।... (व्यवधान)...

MR. SPEAKER : How shall we run the whole programme unless we stick to the schedule?

श्री हुकम चन्द कछवाय (उज्जैन) : चार रिपोर्टों के लिए कम से कम 8 घंटे जरूर होने चाहिए। एक रिपोर्ट पर दो घंटे के हिसाब से कम से कम 8 घंटे जरूर होने चाहिए वरना थोड़े समय में काफी बोलने वाले रह जायेंगे। मैं प्रस्ताव करता हूँ कि इसके लिए 8 घंटे रखे जायें।

MR. SPEAKER : I find that hon. Members are demanding more time. For the present, I shall increase it by 1 hour. The Business Advisory Committee...

SHRI RAM CHARAN : 1 hour is not enough.

MR. SPEAKER : The hon. Member should listen to me. I am increasing it by 1 hour till the Business Advisory Committee

[Mr. Speaker]

meets and decides the matter, and then I shall place it before the House. The Business Advisory Committee is meeting this afternoon. (*Interruptions*) I do not want to go on asking hon. Members to resume their seats. They must listen to the Chair. Why are they so much impatient? Previously, when the Chair was on its legs, Members used to sit down. But now, when the Members are on their legs. I have to sit down.

I am planning that this business of laying papers on the Table should follow after the Question Hour, because for full one hour, the Ministers have to keep on sitting...

DR. RAM SUBHAG SINGH (Buxar) : Everything need not regulated for their convenience. You say that they are made to sit here. But I would submit that things need not be done here with a view to suit their convenience. Yesterday to suit the convenience of the Ministers the lunch hour was postponed...

MR. SPEAKER : There was nothing wrong about it because unnecessarily making them...

SHRI S. M. BANERJEE (Kanpur) : There is some snag in it.

DR. RAM SUBHAG SINGH : The Ministers should also hear and know what is in the minds of hon. Members. Otherwise, they are never here and they keep on evading replies...

SHRI S. M. BANERJEE : There is some snag in what you have suggested. It is not a question of laying papers only. Sometimes, a Minister does lay an important statement also and somehow or other, some hon. Members want to put questions on it and so on. In that case, the other things will be delayed. If it is only a question of laying of papers then it may be all right, but sometimes, corrections are made to particular statements and we may like to put questions on it. In that case it would become very difficult. I would, therefore, request you to allow them to lay the statement in the normal course; let them wait; after all,

they have nothing to do either in the office or in their rooms. One Minister can lay a statement on behalf of everyone.

MR. SPEAKER : This is unnecessary. Some of the members who have to present Reports and some of the Ministers who have to lay some papers which is just formal business which can be done in five minutes keep on sitting. Most of them approached me.

DR. RAM SUBHAG SINGH : What about the members? Should they also walk out? It is part of the Ministers' duty to be in the House. If no responsible Minister is in the House, what business will be transacted?

MR. SPEAKER : So I should not disturb the present practice. I expressed my own view.

SHRI S. M. BANERJEE : What is the harm if one Deputy Minister were to lay on behalf of all the Ministers all the papers of the day listed in the order papers? We are not concerned with the laying of papers as such. Let them lay anything.

MR. SPEAKER : Let them lay and go? But the hon. Minister has to reply to questions raised after the laying.

SHRI HEM BARUA (Mangaldai) : The hen does not have to explain why she has laid golden eggs.

MR. SPEAKER : I do not think they will find such hen in the House.

SHRI RANDHIR SINGH (Rohtak) : We are not a poultry farm.

12.42 hrs.

#### COMMITTEE OF PRIVILEGES

##### *Eleventh Report*

SHRI R. D. BHANDARE (Bombay Central) : I beg to present the Eleventh Report of the Committee of Privileges.

ADVOCATES (SECOND AMENDMENT)  
BILL

## (I) Report of Select Committee

SHRI R. D. BHANDARE : I beg to present the Report of the Select Committee on the Bill further to amend the Advocates Act 1961.

## (II) Evidence

SHRI R. D. BHANDARE : I beg to lay on the Table a copy of the Evidence given before the Select Committee on the Bill further to amend the Advocates Act, 1961.

श्री मोलहू प्रसाद (वांसगांव) : अध्यक्ष महोदय, मुझ को आप से एक निवेदन करना था। कल जो कागज पत्र सभा पटल पर रखे गये थे उन में से आइटेम नं० 4 और 5 की प्रतियां हम को नहीं मिली हैं। वह हम को दिला दी जायें क्योंकि वह नीति सम्बन्धी चीजें हैं।

अध्यक्ष महोदय : इस को मैं देखूंगा।

12.43 hrs.

COMMISSIONS OF INQUIRY  
(AMENDMENT) BILL

SHRI N. K. P. SALVE (Betul) : I beg to move the following :

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952, in the vacancy caused by the resignation of Shri Sheel Bhandra Yajee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya do appoint a member of Rajya Sabha to the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952, in

the vacancy caused by the resignation of Shri Sheel Bhandra Yajee and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

*The Motion was adopted*

12.44 hrs.

MOTIONS RE : REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES ; AND COMMITTEE ON UNTOUCHABILITY *Contd.*

MR. SPEAKER : Further consideration of the following motion moved by Shri Govinda Menon on 20 May 1970, namely :

"That this House takes note of the Sixteenth, Seventeenth and Eighteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years, 1966-67, 1967-68 and 1968-69, laid on the Table of the House on 24th April, 1968, 15th May, 1969 and 30th March, 1970, respectively."

and further consideration of the following motion moved by Shri Suraj Bhan on 20th May 1970, namely :

"That the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Part I-V) along with the connected documents, laid on the Table of the House on the 10th April, 1969, be taken into consideration."

श्री देवराव पाटिल (यवतमाल) : अध्यक्ष महोदय, इस के बारे में मुझ को कुछ कहना है। कल आप की अनुपस्थिति में हम सोनों की तरफ से मांग की गई थी कि अनुसूचित जातियों और आदिम जातियों सम्बन्धी प्रतिवेदन पर चर्चा का समय बढ़ाया जाये।

अध्यक्ष महोदय : आप देर में आये, इस के बारे में बतलाया जा चुका है। इस के बाद मैं समझता हूँ कि हम को किसी न किसी शनिवार को बैठना पड़ेगा ताकि जो टाइम ज्यादा लिया गया है हम उस को पूरा कर दें।

धी नाष्टराम अहिरवार (टीकमगढ़) : अध्यक्ष महोदय, हरिजन और आदिवासियों के कल्याण से सम्बन्धित समिति की जो रिपोर्ट है उस के उपर दो दिन से चर्चा हो रही है। जब हम रिपोर्ट को देखते हैं तो पाते हैं कि समिति ने उस में बहुत सी सिफारिशों की हैं। हम लोगों को जो कुछ कहना चाहिए था वह उन्होंने कहा है। वास्तव में इस संबन्ध सब से ज्यादा भार राज्य सरकारों पर जाता है और राज्य सरकारें उस के उपलक्ष्य में क्या करती हैं यह रिपोर्ट से प्रतिविम्बित होता है, जैसे एक जगह पर रिपोर्ट में कहा गया है कि हरिजनों और आदिवासियों के मकानों के लिये करीब 282.45 लाख ८० रुखा गया था, लेकिन खर्च किया

गया केवल 112 लाख रुपया। इस रिपोर्ट में यह भी लिखा है कि अधिकांश राज्य करकारों ने गांव के इलाकों में अनुसूचित जातियों के मकानों की समस्या पर विशेष ध्यान नहीं दिया है। उन को इन सिफारिशों को कार्यान्वित करना चाहिये। आज जो पैसा राज्य सरकारों को दिया जाता है मकान बनाने के लिये, उस को वह दूसरे-दूसरे कामों में खर्च कर देती है या लैंप्स करा देती है ताकि वह पैसा इस काम के लिये खर्च न हो। ऐसी सूरत में यदि मैं यह कहूँ कि राज्य सरकारें बराबर हरिजनों और आदिवासियों के मामले में सापरवाही बरतती हैं, कोई ध्यान नहीं देती है तो वह गलत नहीं होगा।

शिक्षा के मामले में आप देखेंगे कि जहां पर आदिवासियों और हरिजनों के बच्चे पढ़ने जाते हैं वेहातों में उन को पढ़ने का अवसर नहीं मिल पाता है। जिन इलाकों में हरिजन और आदिवासी आध्यात्मिक जाते हैं उन को वहां रहने के लिये मकान नहीं मिलता है, और अगर वहां पर सर्वांग श्रम्यापक पढ़ाने के लिये जाते हैं तो उन से कहा जाता है कि यदि तुम हरिजन और आदिवासी लड़कों को पढ़ा लिखा दोगे तो हमारे मवेशी कीन चरायेगा, मवेशियों के

बछड़े कीन चरायेगा? यदि हरिजन और आदिवासी लोग पढ़ लिख जायेंगे तो फिर जांबों में बड़े-बड़े किसानों के हल कीन हांकेगा? नतीजा यह होता है कि गरीबों और हरिजनों के बच्चे पढ़ लिख नहीं पाते हैं। परंगर किसी सर्वांग का या पंडित जी का लड़का पढ़ने जाना है तो वह पांच साल में पांचवें दर्जे में पहुँच जाता है, मिडल स्कूल में पहुँच जाता है और हमारा लड़का पांच साल तक एक ही दर्जे में चलता रहता है। इस लिये सब से बड़ी परेशानी देहात के इलाकों में यह पाई जाती है कि वहां पर हरिजन और आदिवासियों के लड़कों के साथ दुव्यंवहार किया जाता है कई जगहों पर।

आज हम देखते हैं कि हरिजनों की समस्या आपस में छुपा दूत की इतनी नहीं है जितनी बड़ी समस्या उन की आर्थिक स्थिति सुधारने की है। ज्यादातर हरिजन लोग देहातों में रहते हैं और जितने काश्तकार हिन्दुस्तान के हैं उन में से 33 फीसदी काश्तकार आदिवासी और हरिजन हैं। उन में से भी 5 एकड़ से 10 एकड़ तक जमीन रखने वाली की संख्या बहुत कम पाई जाती है। हम ने देखा कि हमारे यहां जमीदारी खत्म हुई, जागीरदारी खत्म हुई और कई प्रान्तों में भूमि की सीमा निर्धारित की गई। बतलाया गया कि हमारे मध्य प्रदेश में सीलिंग लगाने से करीब 85 हजार एकड़ जमीन निकली, लेकिन उस में से बांटी कितनी गई? कुल 13 हजार एकड़। हमारी विधान सभा में सीलिंग कानून सन् 1960 में पास किया गया, लेकिन सरकार ने क्या किया कि जब भूमि का दान-पत्र आयेगा उस को वह 2 अक्टूबर, 1962 से लागू करेगी। मतलब यह कि दो साल में जिन के पास ऐसी जमीनें हैं वह सब अपने भाई भतीजों, नाती पोतों के नाम उन की रजिस्ट्री करा दें। जमीनों की बांट आज तक हरिजनों और आदिवासियों में नहीं हुई है। इतना ही नहीं कि लोगों से जमीन

निकालने में देरी की गई, बल्कि जो सरकारी जमीन परती पड़ी थी उत्तर प्रदेश और मध्य प्रदेश में वह हरिजनों और आदिवासियों में बंटी तो उस पर पड़ित जी और सवार्ण लोगों का कब्जा था। लोगों की हिम्मत नहीं पड़ी जमीन पर जाने की और अपने नाम पट्टा लिखाने की। जब उन लोगों ने अधिकारियों से जा कर कहा रजिस्ट्री कैसे करवायें तो वह कहने लगे कि तुम जा कर कार्टवाई करो। मैं कहता हूँ कि जिस के पास अगले दिन के लिये खाने को नहीं है वह कैसे अदालत में जाये और वहां जाकर क्या करे? ऐसी सूरत में हमारे यहां दो साल पहले करीब 20-25 आदिवासियों ने 50 एकड़ जमीन के पट्टे कराये, लेकिन जो सवार्ण लोग ये उन्होंने उन से कहा कि इस पर हमारा कब्जा है। वह आदिवासी और हरिजन लोग अदालत भी गये, लेकिन वहां के एस०टी० ओ० ने पैसा खा कर उन के पट्टे खारिज कर दिये। इसी लिये मैं कहता हूँ कि जिन के पास कल के लिये खाने को नहीं है वह किस तरह से अदालत करने जाये, वहां दस्वर्तित हों? सरकार की ओर से कोई व्यवस्था नहीं है कि अगर उन के साथ कोई ज्यादती हो तो उन को कोई सरकारी वकील मिल जाये जिस से वह अपना मामला सरकार के सामने पेश कर सके। हम को इस के लिये व्यवस्था करनी चाहिये।

आप देखते हैं कि दूसरा कारण यह है जिस बजाह से गरीबों और हरिजनों को जमीन नहीं मिल पाती है, कि देहातों में जो पटवारी होते हैं वह मालगुजारी और दूसरे बड़े-बड़े आदमियों से मिले होते हैं। वह बराबर इस बात की कोशिश करते हैं कि जिन को जमीन मिलनी है उनको ठीक तरह से उसे बताया भी न जाये, और अगर किसी तरीके से उनको जमीन मिल भी जाये तो ऐसी जगह का पट्टा वे देंगे जहां पर चास भी नहीं जम सकती, जो पहाड़ी जमीन है। जब उन से कहा जाता है कि यह तो पहाड़ी जमीन है, इसको हम क्या

करेंगे, तो वह कहते हैं कि हमने तो पट्टा बे दिया, हम क्या करें। आज लाखों एकड़ जमीन काश्तकारों को दी गई है जो परती पड़ी बतलाई जानी है, लेकिन जब काश्तकार उनको लेने के लिए जाते हैं तो पाते हैं कि उन पर दूसरे लोगों का कब्जा है, और इस तरह से हरिजनों और आदिवासियों को जमीन नहीं मिल पाती है।

ऐसी सूरत में राज्य सरकारों को आदेश होने चाहिये इस प्रकार कि जमीनें इन लोगों को दें। आपको यह भी देखना चाहिए कि उन आदेशों का पालन होता है या नहीं होता है।

आपने देखा है कि जमीन हड्डो अन्दोलन चल रहा है। यह अन्दोलन हरिजनों आदि को अपने कब्जे में करने के लिए चलाया जा रहा है मैं कहता हूँ कि अगर हरिजनों को आन्दोलन करने से ही जमीन मिलनी होती तो दूसरे लोगों की जमीन लेने के लिए वे आन्दोलन क्यों करते, सरकारी जमीन जो कि बेक र पड़ी है, जिस में कोई काश्त नहीं हो रही है, उस पर ही कब्जा क्यों नहीं कर लेते? वहां तो कोई वैसी रोकटोक नहीं जैसी निजी जमीनों पर है। उसी पर कब्जा ये क्यों नहीं कर लेते। जिन जमीनों के मालिक मौजूद हैं, उनकी जमीनों पर कब्जा कैसे कर सकते हैं? अगर मान लो कब्जा कर भी लिया तो वह भिलेगी उन को, जाएगी उनके पास जिन के पास ताकत होगी, जिन के पास साधन होंगे, जिन के पास ट्रैक्टर और बैल होंगे। अगर कब्जा कर भी लिया लेकिन बैल आदि न हुए तो कब्जा करके क्या होगा? कैसे वे काश्त पर पाएंगे। इस बास्ते आप को चाहिये कि आप उनको जमीन भी दें और उनके लिए साधन भी मुद्रित करें।

लेतीहर मजदूरों की भी एक समस्या है। उनके साथ बहुत प्रत्याक्षार होते हैं। हर प्रान्त में होते हैं। कानूनी तौर पर आपने बेगार लेना

## [श्री नाथूराम अहिरवार]

बन्द कर दिया है। लेकिन आज भी हर प्रान्त किसी न किसी रूप में बेगार ली जाती है। बिहार में गोटी के नाम से, मध्य प्रदेश में हलवाई, महादारी के नाम से ली जाती है। एक दफा किसी के बाप ने पचास रुपये किसी साहूकार से ले लिए तो तीन चार पीढ़ी तक बराबर उसके बच्चे उसकी नौकरी करते रहेंगे लेकिन कर्ज से निवृत नहीं हो सकेंगे। पैसा कर्ज का बढ़ता ही जायेगा, कम नहीं होगा। कई पीढ़ियों तक कर्ज की अदायगी परनी पड़ती है। बराबर साहूकारों के बे नौकर बने रहते हैं। जबर्दस्ती और इच्छा न होने पर भी उनसे काम करवाते हैं। ये जो चीजें हैं इनकी तरफ किसी का ध्यान नहीं जाता है।

दूसरी तरफ हम देखते हैं हमारे लड़के उच्च शिक्षा या माध्यमिक शिक्षा या हायर सेकेंडरी की शिक्षा पा कर भी बेकार फिरते रहते हैं। उनको कोई विशेष सुविधायें नहीं मिल पाती हैं। अगर वे पढ़ना चाहते हैं आगे तो उनके बास्ते रहने के लिए होस्टल नहीं होता है। मकान का किराया बे दे नहीं पाते हैं और साथ ही साथ बजीफा भी सरकार उतना नहीं देती है जिम्मे उनका पूरा खर्च निकल सके। यह कहा जाता है कि कालेजों इत्यादि में इन जातियों के लोगों के लिए स्थान सुरक्षित हैं। लेकिन आप देखें कि बनारस, कानपुर, लखनऊ, जीवाजी राव कालेज ग्वालियर आदि में इन लोगों के लिये कोई भी स्थान सुरक्षित नहीं हैं। यह समिति की रिपोर्ट में भी साफ बताया गया है। बहां ये पहुंच नहीं पाते हैं। समिति की रिपोर्ट में यह है कि इंडस्ट्रियल इण्टीट्यूट्स, आई आई टी इत्यादि में कोई भी जगह इनको नहीं मिली है आज तक। दिल्ली, कानपुर, मद्रास कहीं भी नहीं मिली है। सरकार इस ओर कोई ध्यान नहीं देती है, कोई परवाह नहीं की जाती है। किस तरह से ये इंडस्ट्रियल ट्रेनिंग या दूसरी ट्रेनिंग

प्राप्त कर सकेंगे? आंकड़े तो बता दिये जाते हैं कि लाखों की संख्या में इन जातियों के लड़के पढ़ रहे हैं। लेकिन यह जो उच्च शिक्षा है, इसके द्वार उनके लिए बन्द हैं। इस ओर भी आपका ध्यान जाना चाहिये।

अगर कोई बच्चा आगे निकल भी जाता है और वह नौकरी के लिए आवेदन देता है तो उसको इण्टरव्यू के बात यह बना दिया जाता है कि यह सूटेबल नहीं है। जो चुनाव करने वाली कमेटी होती है उसमें हरिजनों या आदिवासियों का कोई प्रतिनिधि नहीं होता है। मेरी मांग है जिला स्तर पर और केन्द्रीय स्तर पर भी जिन जिन विभागों में भी चुनाव समितियां बनी हुई हैं चाहे वे क्लास। की नौकरियों के लिए हों या क्लास दो या क्लास तीन या क्लास चार की नौकरियों के लिए हों, उनमें हरिजनों और आदिवासियों का एक प्रतिनिधि जरूर होना चाहिए। साथ ही मैं यह भी चाहता हूं कि जो कम्पीटीशन हो वह केवल हरिजनों और आदिवासियों में ही होना चाहिये न कि दूसरों के साथ इनको भी बिठाया जाए।

मैं आपके नोटिस में एक और बात लाना चाहता हूं। हरिजनों का जो पूरा कोटा है वह इनको नहीं मिलता है। सोलह परसेंट बेकेसीज रिजर्व होती हैं जिसका मतलब यह है कि छः में से एक लड़का लिया जाएगा। लेकिन वे करते क्या हैं? चार बेकेसीज या पांच बेकेसीज निकाल देते हैं एक बार में ताकि हरिजनों का एक भी लड़का न लिया जा सके। न पूरी छः बेकेसीज होंगी और न उनका एक लड़का लिया जायेगा। चार पांच एक बार में निकाली जाती हैं ताकि हरिजनों और आदिवासियों को भी न मिल सके। मैं चाहता हूं कि आप देखें कि तीन साल या पांच साल के पीरियड में कितनी बेकेसीज किस प्रेष में निकली और कितने

आदमियों को रखा गया और उनमें कितने हरिजन और आदिवासी रखे गये। तीन या पांच साल के पीरियड में जितनी जगहें निकलें, उनका हिसाब लगा कर जो इनका कोटा है, वह इनको दिलाया जाना चाहिये। बार-बार इन चीजों को कहा जाता है लेकिन कोई ध्यान नहीं दिया जाता है। रिपोर्ट भी तीन चार साल की एक ही बार आ जानी है और उनके लिए चार पांच घटे दे दिये जाते हैं। जिसको जो कहना होता है कह लेता है लेकिन किया कुछ नहीं जाता है यह कह दिया जाता है कि बहुत अच्छा भाषण दे दिया है हरिजनों के बारे में। लेकिन सरकार के द्वारा कुछ किया नहीं जाता है।

अध्यक्ष महोदय, हरिजनों की समस्या को हल्के ढंग से सरकार ले रही है। यह ठीक नहीं है। यह पन्द्रह करोड़ हरिजनों और आदिवासियों का सवाल है। आज भी हम देखते हैं कि ईरट पाकिस्तान के कुछ एक लाख, दो एक लाख शरणार्थियों का सवाल आता है तो इस हाउस में हल्ला मच जाता है। लेकिन क्या कभी हम सोचते हैं कि करोड़ों हरिजनों और आदिवासियों के पास रहने के लिये मकान नहीं हैं, पहनने के लिये कपड़ा नहीं है, खाने के लिए धन्न नहीं है, जोतने के लिये जमीन नहीं है? कोई नहीं सोचता है। केवल भाषण कर दिये जाते हैं। उन को जमीन देने की चिन्ता नहीं की जाती है। जमीन की बात जब की जाती है तो कहा जाता है कि तुम्हें मंदिर प्रवेश का अधिकार दे दिया गया है। मंदिर के पास लाखों एकड़ जमीन होती है वह दिलाई नहीं जाती है, महन्त जी उसको तो देते नहीं हैं, लेकिन कह देते हैं कि मंदिर में मूर्ति रखी है इसके दर्शन कर लो। जमीन अपने पास रखी जाती है। हमें मंदिर प्रवेश बिल्कुल नहीं चाहिये, हमें जमीन चाहिये। यह कहा जाता है कि होटल प्रवेश आप कर सकते हैं। डा० राम सुभग सिंह जी ने कहा कि हड्डी के

कारखाने, चमड़े के कारखाने इन के लिए लगा दिये जायें। मैं कहूँगा कि तुम लो ये कारखाने। हम होटल खोलेंगे और कपड़े की दूकानें खोलेंगे, वही हमारे लिये खुलनी चाहियें। जब तक सब आपस में एक दूसरे के घरों को नहीं अपनायेंगे, तब तक अस्पृश्यता मिट नहीं सकेगी। हमारा लड़का जब कभी अफसर बन जाता है, या कॉलेक्टर बन जाता है और दफतर में काम करने जाता है तो जो पड़ित चपड़ासी होता है वह उसका काम करने से भिन्न कता है। अगर द्रैग्र चपड़ासी को उठाने के लिए कहा जाता है तो वह उसको उठाता हुआ भिन्न कता है। अगर भूठा गिलास पानी का ले जाने के लिये कहा जाता है तो वह नाक भी सिकोड़ता है। यह जो भावना इन लोगों के खिलफ घर कर गई है, इसको निकालना बहुत जरूरी है। दृदय परिवर्तन होना बहुत जरूरी है। तभी इनका उत्थान हो सकता है। तब तक इन लोगों को आप अपन साय आग नहीं बढ़ाएंगे तब तक इनकी उन्नति नहीं हो सकती है।

उद्योग धंधे भी इनके लिए चालू होने चाहिये। जितने पवित्र सैक्टर के कारखाने हैं उनमें कहा इनके लिए रिजर्वेशन है? प्रोमोशंज के मामले में इनके बास्ते रिजर्वेशन कहां है? जब रिजर्वेशन की बात प्रोमोशंन के बक्त कही जाती है तो कहा जाता है कि नीकरी में लेने के लिए रिजर्वेशन है, प्रोमोशंन के समय पर नहीं है। समिति की रिपोर्ट में भी सिफारिश की गई है और मैं भी मांग करता हूँ कि प्रोमोशंन के बक्त भी इनकी पायुलेशन के मुतादिक इनको रिजर्वेशन मिलना चाहिये। जब तक हमारे लिए उद्योग धंधों की व्यवस्था नहीं होती है। जब तक हमारी माली हालत नहीं सुधरती है तब तक खुप्राकृत या अस्पृश्यता मिटाने की बात कहने से कोई साम नहीं होगा। तब तक हमारी उन्नति नहीं हो सकती है।

मैं कहना चाहता हूँ कि सबसे पहले हमारे लिए जमीन की व्यवस्था होनी चाहिये और

[**श्री नाथराम अहिरवार]**

इसके बारे में सरकार को गम्भीरता पूर्वक सोचना चाहिये। जहां पर भी जमीन पड़ी हुई है फालू उसको निकाल कर हरिजनों को दे दिया जाना चाहिये।

पहली से पांचवीं तक जो हमारे बच्चे पढ़ते हैं उनको बजीफा नहीं मिलता है। उनके लिये आपको कपड़ों का, किताबों का प्रबन्ध करना चाहिये। इतना तो आप कर ही सकते हैं। अगर आपने ऐसा किया तो गरीब मजदूरों के बच्चे पांचवीं तक तो पढ़ हो सकेंगे।

**अध्यक्ष महोदय :** श्री हिम्मतसिंहका।

**श्री हिम्मतसिंहका (गोड्डा) :** अध्यक्ष महोदय, अनुसूचित जातियों और अनुसूचित आदिम जातियों के कमिशनर की रिपोर्ट पर हम सोग विचार कर रहे हैं। मैं समझता हूँ कि इस में सरकार की तरफ से—

**श्री राम चरण (खुर्जा) :** मुझे बुलाया जाना था।

**अध्यक्ष महोदय :** बुलाना तो आपको ही था लेकिन गलती से इनको बुला लिया है। ये दो तीन मिनट बोलेंगे।

**श्री हिम्मतसिंहका :** दो तीन मिनट में कैसे खत्म कर सकूँगा? यह नहीं हो सकेगा। लंच के बाट मैं बोल लूँगा।

**अध्यक्ष महोदय :** मैं कोशिश करूँगा कि इसके लिए टाइम एक्सटेंड हो जाए। आपको लंच के बाद बुला लूँगा और आपको ज्यादा टाइम मिल जाएगा। अब हम लंच के बाद दो बजे मिलेंगे।

13 hrs.

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock.*

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*The Lok Sabha re-assembled after Lunch at four minutes past Fourteen of the Clock.*

[**Mr. Deputy-Speaker in the Chair**]

**SHRI B. K. DASCHOWDHURY (Cooch Behar) :** Sir, I would like to make a submission. I have received a telegram about the curtailment of the supply of rations. This is a serious problem affecting my area. I have earlier received four telegrams and I have spoken to the Minister. But he has not taken any steps. The telegram reads :

**"Ration quota of rice curtailed market prices rising quickly people in great distress demanding immediate restoration of old quota please move government."**

This is the situation obtaining in Cooch-Behar. I want that the Minister of Food and Agriculture should make a statement regarding this curtailment of the ration quota in Cooch-Behar.

I have another very serious matter.

**SHRI NAMBIAR (Tiruchirappally) :** There are heavy floods in Kerala. Very many rivers are in spate. The Pazhashi project has been washed away. The situation is very bad in Kerala. We want so nothing to be done. Some help should be rendered. The Government should come forward with a statement. It is very difficult to conduct an election in the background of these floods.

**SHRI S. KANDAPPAN (Mettur) :** Let the floods be diverted to us.

**SHRI E. K. NAYANAR (Balaghat) :** Now Kerala is under President's rule. During the last three months 20,000 contingency workers were doing satyagraha and strike but the Government has not attended to their grievance. Now they are affected by floods also. The Government must look into the matter.

**SHRI S. M. BANERJEE (Kanpur) :** Shri Nambiar, myself and others have been making submissions in this House regarding the discharge of more than 300 workers belonging to railway electrification in the

Allahabad Division and many have been arrested. I am told that yesterday also when they were demonstrating before the Divisional Officer and other officials in Allahabad, they have been arrested. I will request the hon. Minister of Railways, through you, that he should make a statement.

**SHRI SHRI CHAND GOYAL** (Chandigarh) : Though the hon. Minister for Petroleum and Chemicals yesterday gave a statement about the rise in the price of drugs, the actual position is that prices of drugs commonly used by the common man have been raised. This must be discussed and some opportunity must be given to discuss the statement that he gave yesterday.

**MR. DEPUTY-SPEAKER** : I have said yesterday that if any Member gives a notice under rule 184, the Minister has said that he would be glad to have a discussion.

**SHRI SHRI CHAND GOYAL** : I have given a notice under rule 193.

**SHRI B. K. DASCHOWDHURY** : I have another very serious matter to raise.

**MR. DEPUTY SPEAKER** : You cannot raise two things at one and the same time.

**SHRI B. K. DASCHOWDHURY** : It is very important. The matter relates to the assurance given by the External Affairs Minister yesterday here. There is a specific denial by the Government of Pakistan. The whole prestige of the country is at stake. What our Minister says here is definitely denied by the Government of Pakistan.

**MR. DEPUTY-SPEAKER** : Kindly resume your seat. I cannot violate the rules for you. I have the same yardstick for every Member.

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14.08 hrs.

**MOTIONS RE : REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES ; AND COMMITTEE ON UNTOUCHABILITY—**  
*Contd.*

**श्री हिम्मतसिंहका** : उपाध्यक्ष महोदय,

अनुसूचित जातियों की समस्याओं के बारे में किस ढंग से विचार हो रहा है, यह आप इस से समझ सकते हैं कि सरकार तीन बरस तक शिड्यूल कास्ट्स कमिशनर की रिपोर्ट्स पर विचार करने के लिए समय नहीं निकाल सकी और इस समय एक-साथ तीन रिपोर्ट्स पर विचार किया जा रहा है।

इस सम्बन्ध में मैं यह कहना चाहता हूँ कि जो मदद अनुसूचित जातियों या आदिवासियों को दी जाती है, वह उन को समय पर नहीं मिलती है। विद्यार्थियों को छात्रवृत्तियां समय पर न मिलने के कारण उन्हें काफी तकलीफ होती है। जो विद्यार्थी छात्रावासों में रहते हैं, उन्हें भी समय पर छात्रवृत्तियां नहीं दी जाती हैं। इस लिए ऐसा इन्तजाम किया जाना चाहिए कि जो छात्रवृत्तियां या मदद दी जाती है, वह सीधे कालेजों और छात्रावासों के अधिकारियों के पास भेज दी जाये, ताकि इस बारे में कोई गडबड़ न हो। बहुत दफा ऐसा भी होता है कि जो छात्रवृत्तियां किंहीं अध्यापकों के पास भेजी जाती हैं, वे पूरे परिमाण में विद्यार्थियों के पास नहीं पहुँचती हैं और बीच में ही कुछ गडबड़ हो जाती है। इस सम्बन्ध में कोई कार्यवाही की जानी चाहिए कि जो मदद अनुसूचित जातियों और आदिवासियों के लिए निर्वाचित की जाये, वह समय पर और पूरे परिमाण में उन के पास पहुँच जाये।

बहुत से आदिवासियों को जमीन मिली है, लेकिन उस को जोतने के लिए उन के पास साधन नहीं हैं। इस लिए यह भी इन्जाम होना चाहिए कि जिन बस्तियों में गरीब जातियों या आदिवासी या अनुसूचित जातियों के आशिन्दे बहुत ज्यादा तादाद में हैं, वहां उन्हें हल बैल बगैरह उपलब्ध किये जायें। ताकि उन की जमीन समय पर जोती जा सके और उन्हें मदद मिल सके। इसी तरह से पानी का इंतजाम भी गांवों में ऐसी जगहों पर नहीं है जहां पर गरीब आदमी ज्यादाकर के हैं या शेष्यूल

## [श्री हिम्मतसिंहका]

कास्ट के आदमी जहां ज्यादा हैं। वहां ऐसी हालत हो रही है कि कुएं का ठेका दिए जाने पर भी काम नहीं हो रहा है। प्रखण्ड विकास के पदाधिकारी ऐसे आदमियों को ठेका देते हैं जो कि काम को करते नहीं क्यों कि उन के दबाव में प्रखण्ड विकास अधिकारी रहते हैं और वह उन के ऊपर कोई कार्यवाही नहीं कर सकते। इसलिए सरकार का पैसा लगने पर भी कुएं नहीं बन पा रहे हैं और लोगों को पानी की जो टक्कीफ थी वह जारी है। संघाल परगना के संकड़ों गांव ऐसे हैं कि जहां पर आदिवासी और हरिजन रहते हैं लेकिन जहां पर पीने के पानी का इन्तजाम गवर्नर्मेंट की तरफ से नहीं हुआ है। ठेके दे दिये गये हैं लेकिन कुएं बनते नहीं हैं। पैसे ले कर थेंदार खा जाता है और प्रखण्ड विकास पदाधिकारी कुछ नहीं करते। इसलिए ऐसा कुछ इन्तजाम होना चाहिए कि ऐसी जगहों पर सरकार की तरफ से कुएं बने और गांव से किसी तरह का अनुदान मिलने की उम्मीद न रखें यानी सौ रुपया सर्चा होता है तो सरकार की तरह ; से सर्चा कर के कुएं बर्गेरह बना देने चाहिए ताकि व.। पर पानी पीने का इन्तजाम अच्छी तरह से हो सके। एक सज्जन ने कहा कि ने इस के सम्बन्ध में क्या कहूँगा, लेकिन वह जानते नहीं हैं कि जो आदमी आदिवासियों ने या हरिजनों में काम करते हैं, उन के लिए कुछ खाने पीने का या पढ़ाई का या दबा का इन्तजाम करते हैं वह जितनी बातें बोल सकते हैं खली यहां पर बैठ कर के जो बोलना चाहते हैं वह उस से कहीं पीछे ही रह जाएंगे। संघाल परगना में एक संस्था है संघाल पहाड़िया सेवा मंडल जो करीब करीब दस हजार आदमियों जिन ये हरिजन और आदिवासी ज्यादाकर के हैं, उन में दबाई का इन्तजाम कर रही है। लेकिन सरकार से जो मदद मिलती है वह समय पर नहीं मिलती है। इसलिए जो काम करने का है वह

ठीक समय पर हो तो जितने कायदे सरकार की तरफ से दिए जाते हैं उस से बहुत ज्यादा फायदा हो सकता है, लेकिन वह हो नहीं रहा है। स्फूल बर्गेरह में जो पैसे दिये जाते हैं या आवृत्ति दी जाती है उस के लिए मैं चाहता हूँ कि सरकार ऐसा इंतजाम करे ताकि उन लोगों को मदद पूरी तरह से मिल सके और उन के हल बैल बर्गेरह के इन्तजाम के लिए भी मदद हो ताकि उन की जमीन बर्गेरह जोती जा सके। जो भी सहायता उन को देते हैं वह समय पर मिल जाय तो बहुत ज्यादा फायदा उन को हो सकता है।

श्री राम चरण (खुर्जा) : उपाध्यक्ष जी, दास्ताने गम किस को सुनाएं। सुनन वाले हजार हैं पर दद आसना कोई नहीं।

हम बोस साल से अपने दुखों को, अपनी परेशानियों को सुनाते चले आ रहे हैं। सुनन वाले तो हजार मिल जाते हैं लेकिन उस का कोई हल आज तक न जर नहीं आया। हमारे देश में 90 फीसदी शेड्यूल कास्ट के लोग देहातों में रहते हैं। उस 90 फीसदी में से 73 फीसदी शेड्यूल कास्ट के लोग ऐप्रिकल्चरल लेबर का काम करते हैं। उसमें से 35 परसेंट ऐसे हैं जिन के पास सब-लेटिंग कर के या सब-टेनेट बन के थोड़ी सी जमीन है जिस से वह गुजर करते हैं। इस से जाहिर है कि अधिकतर यानी 8 फीसदी के करीब लेडलेस लेबर इस हिन्दुस्तान में हैं जिस का मतलब है कि दस करोड़ में करीब-साड़े सात करोड़ के गरीब हरिजन बेरोजगार जैसे हैं। इस के अलावा जमीन का जहां तक मसला है एक बार हम आज से दस साल पहले इस देश के एक स्वर्गीय नेता से मिले थे, जब मैं सर्विस में था, हम ने कहा कि प्राप्त हम हरिजनों को जमीन दे दीजिए। उन्होंने कहा

कि जमीन कोई रवड़ तो नहीं हैं कि जिस को खोंच कर मैं आप में बांट दूँ ।

### एक आननोय सदस्य : कौन थे ?

श्री राम चरण : मैं नाम नहीं बताना चाहता । इस देश के प्राइम मिनिस्टर थे । मैं आप से यह बताना चाहता हूँ कि जब हम ने सर्विस में नियुक्तियों तथा पदोन्नति के विषय में यह कहा कि प्रथम और दूसरी श्रेणी का और प्रोमोशन का हमारा कोटा बढ़ाया जाये तो उन्होंने कहा कि अनफिट आदमियों को कैसे प्रोमोट करा देंगे ? मुझे यह इसलिए कहना पड़ता है कि हमारे शोषित वर्ग का तीन प्रकार से शोषण होता है—सामाजिक शोषण, आर्थिक शोषण और तीसरा राजनीतिक शोषण । तो सामाजिक शोषण के ऊपर तो कई हमारे आनंदेवल प्र० पीज० ने काफी प्रकाश डाला है कि हम पर किस प्रकार का जुलम होता है । पानी हमें भरने नहीं दिया जाता, यहाँ तक कि होटलों में खाने के लिए बत्तनों में नहीं खिलाया जाता और छूमादूत बरता जाता है । कहीं मारपीट, कहीं आगजनी, तरह तरह से सताया जाता है और पुलिस प्रोटेक्शन नहीं देती । कभी डीटेल में नहीं जाती । उस के लिए जैसा कहा गया अनटेंबिलिटी एक्ट को अमेंड किया जाये, मेरा विचार है कि सोशल इनईबलिटी जो है यह कानून से नहीं बदलेगी । इस के लिए इस देश का जो लिटरेचर है, जो गन्दा लिटरेचर है जिस के अन्दर यह पक्षपात और सामाजिक विषयता की बात है उस को खत्म कर देना चाहिए और इस के साथ-साथ जो सामाजिक संस्थाएँ हैं जो छूमादूत की विचारधारा को मिटाना चाहती हैं जैसे आर्य समाज है और ऐसे जो मिर्स हैं उन को गवर्नेंमेंट प्रोटोकॉल दे और उन के जरिए से यह छूमादूत और यह भावना मिटाएँ ।

इस के बाद एकोनामिक डेवलपमेंट की बात है । मैं कहता हूँ कि हमारे देश के 72 फीसदी आदमी ऐसे हैं कि ज्यादातर जो गरीब

हैं । यानी 82 फीसदी इस देश की टोटल पापुलेशन का आदमी ऐसा है कि जो 1 रुपया पर डे एक्सपेंड करता है जैसा कि एक बार प्राइम मिनिस्टर ने संसद में बताया था कि 82 प्रतिशत आदमी इस देश में ऐसे हैं कि जो एक रुपये से कम व्यय करते हैं । इस से साफ़ जाहिर होता है कि हरिजनों में 95 या 96 प्रतिशत आदमी ऐसे हैं कि जो 1 रुपये से कम कमाते हैं और खर्च करते हैं । इस से आप अन्दाजा लगा लीजिए कि उनका प्रार्थिक विकास कैसे होगा । तीन 'च वर्षीय योजनाएँ' गुजरी । हरिजनों के एकोनामिक डेवलपमेंट के लिए केवल उन्होंने 72.46 करोड़ रुपया दिया । इस से अन्दाजा लगाइए कि प्रति हरिजन के ऊपर तीनों पंचवर्षीय योजनाओं में कितने नये पैसे का खर्च किया गया । तो इस तरह से कैसे देश में गरीब हरिजनों का उत्थान होगा ? मैं कहता चाहता हूँ कि जिस तरह से आप ने पाकिस्तान से आए हुए भाइयों को नेशनल प्रावलम मान कर उन का उदाहर किया था इसी तरह इन को भी नेशनल प्रावलम मान कर बार फूटिंग पर इस प्रावलम को साल्व करिए । वरना यह कुछ भी हो सकते हैं, नक्सला ट भी हो सकते हैं और सब कुछ हो सकते हैं । इस के लिए मेरा सुझाव यह है कि जमीन का सही वितरण किस तरह से हो । हिन्दुस्तान के जितने पुराने प्रोमीजर्स हैं, सिविल लाजू हैं, उन को अमेंड किया जाये जिस से कि जमीन की सीलिंग करने के बाद जो सरकार लेंड हो वह लैंडलेस ऐप्रीकल्चरल लेबर के बीच में बांट जाय । आज वह बांट नहीं पा ती । जैसा कि मेरे साथियों ने बताया बड़ी-बड़ी परेशानियाँ उस में आती हैं, सिटिशन की बात आल इंडिया बेसिस पर इस तरह का कोई प्रोसीजर, कानून या सिद्धान्त सरकार माने कि इतने से ज्यादा सीलिंग की जमीन एक परिवार से लो जायेगी और इस के बाद सरकार जमीन लैंडलेस ऐप्रीकल्चरल लेबर को ली जायेगी जिस से कि उस गाँव में रहने वाले हरिजन किसान

## [श्री राम चरण]

मजदूर अपनी जिंदगी अच्छी तरेंह से इज्जत के साथ गुजर कर सकें। यू० पी० के अन्दर तेरह-तेरह सू एकड़ के फार्म एक-एक व्यक्ति के हैं और उस में पूजीपति, पालिटिशियन, करपट आफिसर्स, अधिकारी, जिस में मिनिस्टर तक भी रह चुके हैं उन के बड़े-बड़े फार्म हैं। लेकिन हरिजनों को जमीन नहीं दी जाती। यह मेरे प्रदेश यू० पी० की बात है। मेरा सुभाव है कि हरिजनों के पास पैसा नहीं है कि वह जमीन खरीद सकें, इस के लिए एक फाइनेंस कारपोरेशन हर स्टेट के अन्दर बनाया जाय, स्टेट शब्दमेंट को कम्पेल किया जाय कि वह ऐसा कारपोरेशन सेट अप करें। उस को फीड करने के लिए, फाइनेंस करने के लिए एक बीकर सेवशन बेटरमेंट लेवी इम्पोज करें जिस से 50 परसेट उस का स्टेट बेयर तैयार करे और 50 परसेट सेटर बेयर करे। इस प्रकार से न ही कि जैसे 72 करोड़ रुपया आप ने दें दिया बैंसे नहीं। हर स्टेट में यह फाइनेंस कारपोरेशन सेट अप करें और यह बीकर सेवशन बेटरमेंट लेवी इम्पोज करें आन दी बेसिस आफ ऐवरी इण्डिविजुअल चाहे वह ऐप्री-ल्चर की इनकम हो चाहे फैक्ट्री की इनकम हो इनकम के ऊपर इस को इम्पोज करें। तब इनका उदार हो सकता है। जब यह फाइनेंस कारपोरेशन बन जाय तो उन को पावर दी जाय कि अगर कोई हरिजन जमीन खरीदना चाहता है या इण्डस्ट्री लगाना चाहता है या बिजेनेस स्टार्ट, करना चाहता है तो उस को उस से फाइनेंस किया जा सके।

और वह फाइनेंस उस को बगैर गारन्टी के दिया जाये और उस जमीन या इण्डस्ट्री को वह कारपोरेशन अपने पास मौटेंगे ज कर ले। अगर इस तरह से फाइनेंस कारपोरेशन की व्यवस्था की जाये तो इस से उनको इण्डस्ट्री और ऐप्री-ल्चर में इस्टेम्पिश होने में मदद मिल सकती है।

अब तक तीन पंचवर्षीय योजनायें चलीं, इनमें कई बड़े बड़े फाइनेंस कारपोरेशन बने, लेकिन उन से टाटा और बिरला या बड़े-बड़े पूजीपतियों को फायदा हुआ, लेकिन हरिजनों को कोई फायदा नहीं हुआ। आज जो प्लान प्रोजेक्ट्स बनाये जा रहे हैं, उनसे भी हरिजनों को कोई फायदा नहीं हो रहा है, उनको फायदा तब ही हो सकता है, जब उन के लिये अलग से फाइनेंस कारपोरेशन सेट-अप की जाये और उस के अन्दर आप चाहें तो उन के लिए 10 हजार या 20 हजार रुपये की बगैर-गारन्टी की लिमिट रख सकते हैं। आज जितने भी कोटे या परमिट्स दिये जाते हैं, चाहे स्टेन-लेस स्टील का हो या किसी दूसरी चीज का हो, सभ पूजीपति ले जाते हैं, बोगस-यूर्जन ले जाते हैं, हरिजन को कुछ नहीं मिलता। रोड-पर-मिट्स भी हरिजनों को नहीं मिलते—मैं चाहता हूँ कि इन सब में हरिजनों के लिये परसेटेज फिलत की जाये।

आपने बैंकों का राष्ट्रीयकरण किया—मैं उसका स्वागत करता हूँ, लेकिन किसी भी हरिजन को बैंक नेशनलाइजेशन से एक पैसे का भी फायदा नहीं हुआ। मेरा सुभाव है कि आप बैंकों के प्रोसीजर को, उनके रूल्ज और रेयलेशन्ज को इस तरह का बनायें कि अगर कोई हरिजन जो पोस्ट ग्रेजुएट हो या ऐप्री-कल्चरिस्ट हो, वह अगर बैंक के पास जाय तो उसे बगैर गारन्टी के रुपया मिल सके। जिस तरफ से अपने टेक्नीकल ग्रेजुएट्स के लिये प्रोसीजर रखा है कि वह अपनी डिप्री या डिप्लोमे को दिखला कर बैंक से 2 लाख रुपये तक का लोन ले सकता है, उसी तरह का प्रोसीजर आप हरिजनों के लिए बनायें, हमारे लिये ज्यादा न सही, 20-25 हजार रुपये तक का प्रोवीजन कर दीजिये ताकि वह भी अपनी डिप्री या डिप्लोमे को दिखला कर लोन ले सके।

जहां तक हाउर्सिंग प्रावलम का सम्बन्ध है, इसके बारे में भी मैं दो शब्द कहना चाहता हूं। देहातों में रोटी का ही मसला नहीं है, रोटी की जगह एक दिन साग खाकर या भूखा रहकर भी गुजारा कर सकते हैं, लेकिन रात को बरसात में या जाड़ों में जिन्दी कैसे गुजरे। 80 फीसदी हरिजनों के पास मकान नहीं हैं और देहातों में तो 90 फीसदी हरिजन ऐसे हैं जिनके पास रहने के काबिल मकान नहीं हैं। इसलिए मेरा सुझाव है कि जो फाइनेंस कार्पोरेशन बने, उसके फाइनेंस का कुछ परसेंटेज हाउर्सिंग के लिए रखा जाय जो हरिजनों को सविस्ती की शक्ति में दिया जाय, जिससे वह अपना मकान बना सके।

अब मैं दिल्ली की भी एक बात कहना चाहता हूं। दिल्ली मास्टर प्लान के अण्डर बक्कं कर रही है, यहां पर हरिजनों को, जो स्लम्ज में रहते हैं, हजारों सालों से रहते चले जा रहे हैं, जिनकी सस्था ढाई-तीन लाख के लगभग है, इस मुन्द्र शहर से निशाल कर दूर-दूर फेंका जा रहा है। जहां उनको 5 गज के प्लाट पर बसाया जा रहा है—यह पुराने जमाने का समाजवाद है या इस जमाने का समाजवाद है? मेरा सुझाव है कि एक परिवार को कम से कम 70 गज का प्लाट दिया जाये, जिसकी व्यवस्था पहले मास्टर प्लान में थी। इस समय 25 गज का प्लाट उनको दे दिया जाता है, लेकिन मकान बनाने की कोई सुविधा उनको नहीं दी जाती है, जिससे वहां भी स्लम्ज बन गये हैं, उनको लेवर भी नहीं मिल पाती है। मैं चाहता हूं कि आप अपने मास्टर प्लान को इस दृष्टि से अमेंड कीजिए।...

एक मानवीय सबस्थ्य: यह जनसंघ कर रहा है। यह सब ढी० ढी० ए० के अण्डर है।

भी राम चरण: नहीं; यह कांग्रेस का किया हुआ है। ढी० ढी० ए० बक्सं-हाउर्सिंग मिनिस्टर के त्रुटिक्षण के अण्डर आता है।

बड़े-बड़े शहरों के अन्दर भी—जैसे कलकत्ता, बम्बई, मद्रास हैं—स्लम्ज क्रियेट होते जा रहे हैं। वहां पर हरिजन मजदूरों को, बीकर सेक्शन के लोगों को मकान नहीं मिलते और अगर मिलते हैं तो वे उनके किराये बरदास्त नहीं कर सकते। मैं चाहता हूं उनको मकान चीप रेट पर, चीप रेट पर और चीप कोस्ट पर दिये जाय।

जहां तक एक्सेशन का सवाल है, मैं आपके सामने एम्प्लायमेंट एक्सचेंज के आंकड़े पेश करता हूं। 1968-69 में एम्प्लायमेंट एक्सचेंज के रजिस्टर में 3 लाख 46 हजार 409 शैड्यूल कास्ट के और 61050 शैड्यूल ट्राइम्स के लोग रजिस्टर हुए, जो बेरोजगार हैं। ये तो वे लोग हैं जो आपके एक्सचेंज में आकर रजिस्टर हुए, लेकिन देहातों में इससे भी कहीं ज्यादा तादाद में लोग बेकार हैं। मैं चाहता हूं कि शैड्यूल कास्ट या शैड्यूल ट्राइम्स के जो ग्रेजुएट या पीस्ट ग्रेजुएट जब तक अनेप्पनायेड रहें, उनको अनेम्प्लायमेंट स्टाइपण दिया जाये। ऐसा क्यों? मैं इसकी बजह बतलाता हूं—शैड्यूल कास्ट का कैन्डी-डेट बजीफा लेकर बी० ए० या एम० ए० करता है, उसके बाद जब बड़े देहात में जाता है और उसको काम न मिले तो उसकी सब पढाई लिखाई बेस्ट हो जाती है। इसलिए मैं चाहता हूं कि उसको जब तक नीकरी न मिले उसको अनेम्प्लायमेंट रुटाइपेण्ड दिया जाय।

यहां एक बात स्कालरशिप की भी कह दूँ—स्कालरशिप का जो रेट है, वह बहुत कम है। 1947-48 में जब मैं पढ़ता था, उस वक्त जो स्कालरशिप मिलता था, वही आज मिल रहा है, आज मंहगाई बहुत बढ़ चुकी है, जिसमें उसका गुजारा नहीं हो सकता, इसलिए रेट आफ स्कालरशिप को कम से कम ढबल कर दिया जाये।

जहां तक एम्प्लायमेंट की बात है, गवर्नरमेंट के कुछ कर्लज बड़े डिकेष्टर हैं। जब भी कोई

## [श्री राम चरण]

जगह निकलती है तो उसकी सूचना सेन्ट्रल एम्प्लायमेंट एक्सचेंज के आफिस की, जो दिल्ली में है, दी जाती है। लेकिन यहां के अधिकारी जान-वूझकर उसको नैग्लैंकर करते हैं और अवेनेबिल्टी का सर्टीफिकेट दे देते हैं। इस तरह से हजारों सीटें भरने से रह जाती हैं। मैं चाहता हूँ कि आप इसके अन्दर जांच करायें कि कितनी सीटें रिजर्व्ड से डीरिज़र्ड होई हैं। उसमें एक निदेशक अधिकारी ऐसा है, मैं उसका नाम नहीं लेता चाहता जो इस तरह वी बदमाशी और मवकारी करता है, रिक्वीजीशन आती है कैन्डीडेट्स होते हैं, लेकिन रिप्पूज कर देता है, अवेनेबिल नहीं है। यू० पी० एस० सी० तो इस मामले में और ज्यादा औव्सटैकल है। वहां सेक्ट्रेटरी को तीन साल का एक्सेटेन्यन क्यों दिया गया? इसलिए दिया गया कि वह एन्टी-शैड्यूल्ड कास्ट है। कम्पीटिव एजामिनेशन्ज को छोड़ दोजिये, उसमें थोड़े बहुत मुकाबले में आ जाते हैं, लेकिन जो डिपार्टमेंट सिलेक्शन होता है, उसमें 1 परसेन्ट भी नहीं आते। इसका कारण क्या है? उसमें जो मेम्बर्ज होते हैं वे एन्टी-शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स होते हैं, आज वहां कोई भी हैड-आफ-दी-डिपार्टमेंट शैड्यूल्ड कास्ट का नहीं है, इसलिये उनको नहीं चुना जाता है, उसी डिपार्टमेंट के लोग उसमें चुन लिये जाते हैं। मेरा सुझाव है कि डिपार्टमेंटल कैन्डीडेट जो भी यू० पी० एस० सी० के थे आये, उसमें शैड्यूल्ड कास्ट की भीट शैड्यूल्ड कास्ट के कैन्डीडेट से ही भरी जाये। हर डिपार्टमेंट में, हर मिनिस्टरी से एक लिया जो आफिसर, आइ० ए० एस० या पी० सी० एस०, शैड्यूल्ड कास्ट का रखा जाये। उसका फंक्शन यह हो कि वह इस तरह के एप्वाइन्टमेंट को लुक आफटर करे।

दिल्ली एडमिनिस्ट्रेशन के अण्डर इस बत्त 4 हजार टीचर्स हैं, जिनमें से शैड्यूल्ड कास्ट के सिक्क 100 हैं—यह कितने दुख की बात है।

इस संस्था को बढ़ाने की तरफ ध्यान नहीं दिया जा रहा है और सरकार को इस विषय पर ध्यान देना चाहिये।

जहां तक पोलिटिकल एक्सप्लायटेशन का ताल्लुक है—हमारे यहां शैड्यूल्ड कास्ट के मिनिस्टर तो मिल जाते हैं, लेकिन गवर्नर, प्रेसिडेंट, वाइस प्रेसिडेंट, एम्बेसेडर या प्रधान मन्त्री शोई नहीं मिलता। हमारे बाबू जगजीवन राम पहले फूल एण्ड एम्बिल्चर मिनिस्टर थे, उनका प्रमोशन हुआ तो डिकेन्स में चले गये और वह भी उनको आदा दिया गया—इस तरह से पोलिटिकल एक्सप्लायटेशन होता है। बजाय इसके कि उनको होम मिनिस्टरी दी जाती, फूल-पेजेड होम मिनिस्टर बनाया जाता, इस तरह से उनको हाफ-टार्टेंड कर के लंगड़ा कर देते हैं—यह चीज बन्द होनी चाहिये।

मैं जानना चाहता हूँ कि शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स का बलाश 1 और 2 का कोटा पूरा क्यों नहीं होता। मैं चाहता हूँ कि स्टाफ का टोटल स्ट्रेंथ को लेकर परसेन्टेज फिक्स की जाये और उनके कोटे को पूरा किया जाये। पब्लिक अण्डर टेकिंग्ज के अन्दर भी कोटा पूरा नहीं हो रहा है। मैं चाहता हूँ इसके लिये भी सरकार स्पेशल स्टेप्स उठाये और उन अधिकारियों के खिलाफ एन्कायरी कराये जो इनको पूरा नहीं होने देते और उनके खिलाफ कार्यवाही की जाय।

उपाध्यक्ष महोदय, मेरा एक सुझाव यह है कि शैड्यूल्ड कास्ट्स शैड्यूल्ड ट्राइब्स और पेर्सनल एप्पोइन्टमेंट या अनुसूचित जातियों के कमीशन की जितनी भी रिक्मेडेशन्स हैं उनको बाच करने के लिए एक सोशल वेलफेयर डिपार्टमेंट सेट-अप किया जाना चाहिए जो कि इस बात को देखे कि कितनी रिक्मेडेशन्स इम्प्लायमेंट और एजी-क्यूट होती हैं। यह आपके द्वारा सरकार से मेरी प्रार्थना है।

इसके अलावा मैं चाहता हूँ कि जिस तरह

से आपने रेफ्यूजीज के लिए एक फुलपलेजड मिनिस्ट्री बनाकर रखी है उसी प्रकार से शेड-यूल कास्ट्स, शेड्यूल ट्राइब्ज और दूसरे बीकर सेक्षन की प्रावलंस को बदलने के लिए भी सरकार को चाहिए कि एक विलकुल सेप्रेट फुलपलेजड मिनिस्ट्री सेटअप करे।

श्री प० ला० बारूपाल (गंगानगर) : उपाध्यक्ष महोदय, अनुमूलित जातियों और अनुसूचित जनजातियों के आयुक्त ने जो रिपोर्ट प्रस्तुत की है, मैं उनका समर्थन करने के लिए खड़ा हुआ हूँ। यहां पर रिपोर्ट प्रस्तुत की जाती हैं सुझाव दिये जाते हैं लेकिन उन सुझावों पर क्या सेक्षन होता है, क्या अमल होता है, उसकी कोई रिपोर्ट प्रकाशित नहीं होती है—यह बड़े आश्चर्य की बात है।

सबसे पहले मैं भूमि सम्बन्धी एक सुझाव देना चाहता हूँ। राजस्थान के अन्दर राजस्थान नहर से लगभग 50 लाख एकड़ जमीन की सिचाइ होगी। उस राजस्थान क्षेत्र में भूमिहीन हरिजन आदिवासियों ने लगभग 40 हजार प्रार्थना पत्र भूमि प्राप्त करने के लिए दिये हैं। मेरा कहने का मतलब यह है कि जमीन उनको मिलेगी लेकिन उनके पास उसकी पहली किस्त देने के लिए भी पैसा नहीं होगा। किसी साहूकार या बनिये से वह कर्जा लेंगे तो बाद में उसे वह जमीन उसी के पास गिरवी रखनी पड़ेगी। ऐसी स्थित में मैं समाज कल्याण मन्त्रालय से नियेदन करना चाहता हूँ कि पहली किस्त अदा करने के लिए प्रति परिवार वह 15 सौ रुपये दे दें। 15 सौ रुपया प्रति परिवार के हिसाब से 40 हजार परिवारों को देने के लिए केवल 6 करोड़ की आवश्यकता होगी। अगर आप सही माने में समाजबाद लाना चाहते हैं और बास्तव में हरिजनोत्थान करना चाहते हैं तो आप मेरे इस सुझाव को स्वीकार करके उसे अमल में लाइये। इसके अलावा आप प्रति परिवार 15 सौ रुपया हम

बैल और ऊंट गाड़ी के लिए दें। यह भी करीब 6 करोड़ रुपया ही होता है। इस प्रकार कुल मिलाकर 12 करोड़ रुपये आप 40 हजार परिवार और एक परिवार में यदि पांच सदस्य मान लिये जायें तो दो लाख हरिजनों का कल्याण कर सकते हैं। आप मेरे इस सुझाव को मानकर अवश्य उस पर अमल करें। क्योंकि आपने बैंकों का जो राष्ट्रीयकरण किया है यहां से उनको ऋण प्राप्त करने में कितनी बाधाओं का सामना करना पड़ता है उसका विवरण मैं आपके सामने रखना चाहता हूँ। सर्वप्रथम वह बैचारा तहसीलदार का प्रमाण-पत्र पेश करे कि उसके उपर कोई रकम बकाया नहीं है। उसके बाद मैं जमीन की जमाबन्दी की नकल को तहसीलदार द्वारा प्रमाणित करायें। उसके बाद मैं पटवारी द्वारा जमीन का नक्शा तहसीलदार से प्रमाणित कराकर पेश करे। फिर विकास अधिकारी का प्रमाण-पत्र दे कि उसके ऊपर पंचायत समिति का कोई ऋण नहीं है। उसके बाद गहकारी बैंक और भूमि प्रबंधक बैंक का सटिफिकेट दे कि उस पर कोई ऋण शेष नहीं है। फिर उसके बाद नलकूप का एस्टीमेट दे जो कि कि कोई लाइसेन्सशुदा आदानी के द्वारा होना चाहिए। इतना सब करने के बाद जबकि वह तपा हुआ सोना गिरवी रखता है उसके बाद भी उससे कहा जाता है कि किसी बड़े जमीदार या साहूकार की जमानत दो, तभी तुम्हें ऋण मिल सकेगा। यह समझने की बात है कि इतने आदिवासियों से प्रमाण-पत्र प्राप्त करने में ही एक अनपढ हरिजन को कितने बड़के स्तर पड़ेगे और वह किस तरह से वह प्राप्त कर सकता है? उनको प्राप्त करने में ही उसको कम से कम 5-6 सौ रुपये खर्च करने पड़ते हैं लेकिन फिर भी यह नाकामियाब रहता है ऋण को प्राप्त करने में।

मैं बह हरिजनों को आत्रवृत्ति प्राप्त करने के लिए तथा स्कूल में प्रवेश शुल्क माफ कराने के लिए जो बाधा आती है उसकी ओर आपका ध्यान आकर्षित करना चाहता है। इसके लिए

[श्री प० ला० बारूपाल]

उसको अमुसूचित जाति का प्रमाण-पत्र देना होता है। बीस साल में मैं इस पालियामेंट का भेम्बर हूं और मैं प्रतिवर्ष 5-6 हजार प्रमाण-पत्र छपवा करके उनको देता हूं। मेरी समझ में नहीं आता कि मास्टरों और सरकार की अवल में यह बात वर्षों नहीं आती कि प्रारम्भ से लेकर मैट्रिक तक वह छात्र उसी स्कूल में पढ़ता है फिर क्या हर दूनरे वर्ष उसकी जाति बदल दी जाती है? यह तो एक मोटी अवल पी बात है। मेरा सुभाव यह है कि केंद्रीय सरकार राज्य सरकारों को एक सर्कनर भेजे कि एक बार शेड्यूल कास्ट या शेड्यूल ट्राइब का सटिफिकेट देने के बाद फिर उसको दोबारा सटिफिकेट देने की आवश्यकता न रहे। इसके लिए वे हरिजन बेचारे एम० एल० ए०, एम० पी०, कॉसिलर न मालूम किस-किस के पास भटकते किरते हैं। इसलिए मेरी प्रार्थना है कि मेरे इस सुभाव को अवश्य माना जाये।

जहां तक रिजेंशन की बात है उसका प्रारसीजर बहुत ही गन्दा और भद्दा है। सविधान में किसी भी व्यक्ति को हीन भावना अथवा ऊनी-नीच की ट्राईट से नहीं देखा गया है—सभी को समान अधिकार दिये गये हैं। लेकिन मिसाल के तौर पर अरपताल हो, रेलवे हो या भ्युनिसिपलिटी हो वहां पर भंगियों का काम करने के लिए चाहे दो हजार जगहें हों उन पर भंगी ही रखे जायें। मेरा कहना है कि हर नौकरी में रिजेंशन की समान पढ़ति होनी चाहिए। जब अन्य नौकरियों में वे साडे 12 प्रतिशत से अधिक नहीं लिए जा सकते हैं तो भंगियों की जगहों पर भी उनको साडे 12 प्रतिशत ही रखा जाये और बाकी दूसरे जातियों के लोगों को रखा जाये। यह कोई तर्क नहीं है कि काम करने के लिए केवल भंगी ही रखा जायेगा।

मैं पूछना चाहता हूं कि 22 साल की आजादी के बाद भी आपने उनका कितना उत्थान किया है? कौन सा समाज बाद आया

है? जो गरीब चकार जूते बनाते थे उनके काम को बाटा कम्पनी ने ले लिया है। इमारती लकड़ी और फरनीचर का काम जो बेचारे बढ़ाई करते थे उस काम को टाटा ने ले लिया है। अब कुर्सी लोहे की, मेज लोहे की और आलमारी भी लोहे की बनती है। कपड़ा बुनने का काम जिसको कि बुनकर करते थे उसको बिड़ला तथा पावरलूम के टेकेदारों ने ले लिया है। मिट्टी के वर्तन बनाने वाले कुम्हारों का काम बाबा तथा बंगल पाटरी ने ले लिया है। इंट भट्टे (इंट थोपने वाले) श्रमिकों का काम डालिया ने ले लिया है क्योंकि अब इंटों के स्थान पर सीमेंट और लोहे से निर्माण होता है। गांव में कलाल जो गुण तथा मट्टै से कच्ची शारीर बनाते थे उस काम को मोहन मिक्रोन्ज जैसी कम्पनियों ने ले लिया है। गरीब घोवियों के धंधे को स्नोव्हाइट और राकसी आदि ड्राइ कलीनसं ने ले लिया है। गांवों से शहर तक माल ढोने का जो काम ऊंट और गाड़ी बाले करते थे उसको ट्रक वालों ने ले लिया है। गांवों में सरबांडों से मूढ़े, कुर्मी अ दि बनाने का जो काम था उसको गोदरेज ने ले लिया है। पथर का काम करने वाले जो लोग थे उनके काम को सीमेंट वी फ्लाई करने वालों ने ले लिया है। अब सड़कों पर किलोमीटर के निशान सीमेंट से बनाकर लगाये जाते हैं। सीमेंट का जो काम होता है उसमें सारी बानू लगा दी जाती है। इस तरह से हर तरफ वरपान फैला हुआ है।

जहां तक बेकारी की समस्या का सवाल है मेरे पास रोज आधी दर्जन चिट्ठियां आती हैं—जो बेचारे मैट्रिक, बी० ए० और एम० ए० पास हैं उनको चपरासी की जगह भी नहीं मिलती है। मेरे पास सैकड़ों चिट्ठियां मौजूद हैं, आप कहें तो मैं उनको सभा पटल पर रख सकता हूं। यह जो समस्या है वह केवल हरिजनों की ही समस्या नहीं है बल्कि सारे राष्ट्र की समस्या है। पंडित जी कहा करते थे कि

शरीर का कोई भी अंग कमजोर हो तो सारा शरीर ही निकम्मा हो जाता है। इसी प्रकार से मानव जाति में कोई भी आदमी या कोई भी समुदाय कमजोर है तो उससे सारा राष्ट्र कमजोर हो जाता है। हरिजनों की समस्या इस देश की की समस्या है। मेरा निवेदन है कि मैंने जो सुभाव दिए हैं उन पर अमल होना चाहिए। यदि आप वास्तव में इस देश में समाजवाद लाना चाहते हैं और गरीब-ग्रमीर के बीच वी विषयता को मिटाना चाहते हैं तो हमारे देश में कोई भी व्यक्ति ऐसा नहीं हो जिसके पास एक से अधिक मकान, उद्योग, व्यापार, काश्त की भूमि, विसी प्रकार के फलों आदि के फार्म, लाइसेंस तथा दूकान हो। जिनके पास अनेक उद्योगधंधे हैं, दूसरे व्यापार हैं तथा साथ ही कृषि या अन्य प्रकार के फार्म की भूमि है, उन सब में से केवल एक ही को वह अपने पास रखने का अधिकारी हो। शेष उद्योग धंधे, व्यापार काश्त या फार्म की भूमि या मकान आवश्यकतानुसार जिनको उनकी आवश्यकता है और जो वास्तव में उनको प्राप्त करने के पात्र हैं उनके अन्दर वितरण किया जाये। इसकी पूर्ति के लिए एक कानून बनना चाहिए। जब भी किसी बात का नाम लिया जाता है तब कह दिया जाता है कि यह स्टेट सव्जेक्ट है, हम तो कर नहीं सकते। मेरा निवेदन है कि आखिर यह स्टेट सव्जेक्ट यथा चीज है। सेन्टर में गवर्नरेंट है जो, उससे मैं कहना चाहता हूँ कि यह हमारी एक बात सुन ले। यह स्वतन्त्र पार्टी और सिडिकेट उसका साथ देने वाले नहीं हैं। अगर हरिजन और आदिवासी उसका साथ न दें तो यहां कांग्रेसी गवर्नरेंट बनने वाली नहीं है। उसने हरिजनों का सामाजिक, आर्थिक और राजनीतिक उत्थान करने का आश्वासन दिया था, अब वह ईमानदारी से उस आश्वासन को पूरा करे।

मैं पूछता चाहता हूँ कि जो सारी बात

कही जाती हैं वह पूरी क्यों नहीं होती? लोग कहते हैं कि घरती बंटी नहीं। घरती क्या बंटे? यहां पर राजे, महाराजे और करोड़पति बैठे हुए हैं, बड़े-बड़े फार्म्स के मॉलिक बैठे हुए हैं। जो एम० एल० एज० हैं उनके पास लाखों एकड़ जमीन है। अगर चीफ मिनिस्टर उनकी जमीनें छीनते हैं तो एम० एल० एज० से उनको बोट नहीं मिलता। चीफ मिनिस्टर समझते हैं कि अगर एम० एल० एज० को नाराज करेंगे तो उनकी कुर्सी ढह जायेगी। सारी बीमारी यहां है कि वह कुर्सी का मोह नहीं छोड़ते। अगर सही माने में समाजवाद लाना है तो इसको छोड़ना पड़ेगा। चाहे केन्द्रीय सरकार हो, चाहे यहां की जनसंघ की सरकार हो, सबको लालच है कुर्सी का। इसलिए हरिजनों का उत्थान नहीं होता है। हमारे राजस्थान में सुखाड़िया साहब 1954 में भूमि सुधार कानून लाये। लेकिन धीरे-धीरे करते हुए उसके करीब सोलह साल हो गये हैं। वह इसलिए अमल में नहीं आ पाया कि सारे एम० एल० ए० जमीदार हैं। अगर सुखाड़िया साहब उनकी जमीन छीनते हैं तो उनकी कुर्सी जाती है दो मिनट में। सब बातों में बीमारी यही है।

**श्री कोलाई विलग्रा (सिंहभूम):** उपाध्यक्ष महोदय, जहां तक अनुसूचित जातियों और अनुसूचित जनजातियों की शिक्षा का मामला है, वह बहुत ही दयनीय है और उनको प्राइमरी शिक्षा से लेकर उच्च शिक्षा तक पढ़ने के लिए जो छात्रवृत्ति मिलती है वह वास्तव में छात्रों की संख्या के मनुपात में बहुत कम है, क्योंकि सबकी प्रार्थिक हालत इतनी गम्भीर नहीं है कि वह अपने आप उच्च शिक्षा प्राप्त करने में समर्प हो सके। जो छात्रवृत्ति मिलती है, जहां तक मेरा अनुभव है वह किसी बर्ग में दो या तीन छात्रों को मिलती है इसलिए छात्रवृत्ति का जो भी मनुपात है वह बहुत कम है। हरिजनों को शिक्षा प्राप्ति का पूरा अवसर नहीं मिल रहा है।

## [श्री कोलाई विश्वामी]

साथ ही साथ हमारे यहां प्राइमरी स्कूलों और स्कूल भवनों की भी कमी है। अधिकतर स्कूलों में बच्चे पेड़ के नीचे बैठते हैं। जब हम उनके लिए उच्च वर्गों में भरती के अधिकारी की मांग करते हैं तब कहा जाता है कि 45 परसेंट से ऊपर मावर्स पाने वाले की ब्लास में भरती होगी। जब वहीं नीकरी के लिए मांग निकलती है तब अपेक्षा की जाती है कि कम से कम 60 परसेंट मावर्स होने चाहिए। अब हमारे जो बच्चे पेड़ के नीचे बैठ कर पढ़ते हैं, जो बरसात में पढ़ नहीं पाते हैं क्या आप उनसे यह उम्मीद रख सकते हैं कि वे उच्च वर्गों में और नौकरियों में अपेक्षित नग्बर ला सकेंगे?

हमारे यहां तो नहीं लेकिन जहां तक मेरा अनुभव है उड़ीसा में आश्रम स्कूल है। जहां अधिकतर लोग मज़दूर हैं और बचपन से मज़दूरी का काम करते हैं, हल जोड़ते हैं। यह जरूरी नहीं है कि उन्हें आश्रम स्कूलों में भी हल जोतना सिखाया जाय। इन लोगों को किताबी विद्या का अश्यासन करने का अवसर कम मिलता है। जहां तक दुनियादी शिक्षा का मामला है, हमारे यहां दुनियादी स्कूल हैं। हमारे गांव में एक एल० पी० स्कूल है। वहां यह होता है कि टिफिन के पहले जितना विद्या का अभ्यास हो गया वह हो गया, लेकिन टिफिन के बाद वह नहीं होता है। उसके बाद बच्चों को सिर्फ़ मिट्टी खोदना सिखाया जाता है। मिट्टी खोदना तो हमारा अपना काम है, जिसे हम अपने खेतों में सीखते हैं वह हमको स्कूल में क्यों सिखाया जाये?

दूसरी ओर यह हम देखते हैं कि इस हाउस के बहुत से मेम्बरों के और बड़े लोगों के बच्चे 75 रु 50 महीना फीस दे कर पढ़ते हैं, लेकिन हमारे बच्चे केवल पेड़ के नीचे बैठ कर पढ़ते हैं। उनको विद्या अभ्यास का और कोई उचित अवसर नहीं मिलता है। ऐसी हालत में उनको मिट्टी खोदना क्यों सिखाया जाये। यह शिक्षा

पद्धति ठीक नहीं है और इसमें सुधार होना चाहिए।

केंद्रीय सरकार के आदेश के अनुसार अल्प भाषा-भाषी लोगों के लिये उनकी मातृभाषा में प्राथमिक शिक्षा होनी चाहिये। लेकिन हमारे विहार, बंगाल और उड़ीसा से इस सम्बन्ध में कोई रिपोर्ट नहीं है। किसी भी प्राथमिक स्कूल में मातृभाषा में पढ़ाई नहीं होती है, और न तो शिक्षकों को इस सम्बन्ध में कोई आदेश प्राप्त हुआ है। मैं पूछता हूँ कि क्या वहां के लोग वैसी ही भाषा बोलते हैं जैसी भाषा हम यहां बोलते हैं? इसलिये प्राथमिक स्कूलों में मातृभाषा के माध्यम से पढ़ाई का नाम होना चाहिये। विहार टेक्नट बुक कमेटी से पुस्तकों के नाम पारित हो उके हैं लेकिन अभी तक उन को स्कूलों में लागू नहीं किया गया है। मैं जानता चाहता हूँ कि इसका क्या कारण है? इस को जल्दी से जल्दी स्कूलों में लागू करना चाहिये क्योंकि हम चाहते हैं कि पढ़ाई बच्चों की अपनी भाषा में हो और उन को यह सुविधा अवश्य मिले। जो पांच साल का बच्चा है, जो अपनी मातृभाषा को ठीक नहीं समझ पाता है वह दूसरी भाषा में पढ़ने के लिये बाध्य किया जायेगा तो बहुत मुश्किल हो जायेगी।

जहां तक अस्पृश्यता का सवाल है, उस बीस्थिति में भी सुधार नहीं हुआ है। जो अनुसूचित जाति के लोग हैं, मैं जानता हूँ कि वह वर्ण भेद से निकले हैं, लेकिन जब व्यावहारिक रूप में हम देखते हैं तो उन की दशा बहुत खराब है। नाइट स्वायल को फिकवाने का काम आज भी बाल्टियों में होता है। इस सिस्टम को बन्द करना चाहिये। बाल्टी का सिस्टम इतने दिनों से चला आ रहा है। उस को बदल कर अब पलश सिस्टम करना चाहिये। हम देखते हैं कि दुनियादी शिक्षा के सम्बन्ध में महात्मा गांधी ने कहा था कि आप

अपने काम सब कुछ साफ कीजिये। लेकिन विकेश वर्ग से सफाई करवाने का काम चलता जा रहा है। हम चाहते हैं कि अनटचेविलिटी खत्म हो। बहुत सी बातें हम लोग कहते हैं, लेकिन उस को व्यावहारिक रूप देने के लिये हम कोई कोशिश नहीं करते हैं। एक दिन मैंने साउथ ऐवेन्यू के मन्दिर में देखा कि एक बूढ़ा सिर पर सूखी लकड़ी ले कर और अपनी कांख में एक पोटली दबाये हुए था। वह बाहर से ही भगवान का नाम ले कर चला गया। भगवान के दरवाजे तक जाने के लिये साफ हो कर जाना पड़ता है। जिसके लिए उसे समय नहीं मिलता, अगर मुवह से शाम तक वह ड्यूटी देता है और उस में आप उस से मल फिकवाने का काम करें तो कैसे होगा? इसलिये यह सिस्टम बदलना बहुत जरूरी है।

जहां तक सरकारी सेवाओं में रिजर्वेशन का सबाल है, रिजर्वेशन तो होता है लेकिन उस में औन योग्य है और वीन अयोग्य है उस को जांचने का जो माप दण्ड रखा है उस के लिये रिफर्डूसरे लोग ही रहते हैं। वह लोग यह कभी नहीं संचते कि अनुमूलित जाति और अनुमूलित जनजाति भी हमारे भाई हैं। मैं आप को इस का ज्वलंत उदाहरण दे सकता हूं। बहुत सी जगहों में रिजर्वेशन है, लेकिन कह दिया जाता है कि सूटेबल कैन्फिडेट नहीं हैं, और मामला खत्म हो जाता है। दूसरे भाई आ जायेंगे और डिरिजर्वेशन हो जायेगा। इस तरह से डिरिजर्वेशन नहीं होता चाहिये। अगर एक बार रिजर्वेशन हो चुका है और सूटेबल कैन्फिडेट आ ही जायेगा। जो ऐडवर्टाइज में होते हैं वह एक या दो समाचारपत्रों में होते हैं। ऐसी स्थिति में कैसे लोगों को मालूम होगा कि फलानी जगह बेकेन्सी है। सर्विस कमिशन्स आदि में शेष्यूल्ड कास्ट्स और शेष्यूल्ड ड्राइव्स

के लोग होने चाहिये ताकि वह देखें कि जो जगहें उन के लिये हैं वह अनिवार्यतः उन को मिल सकें। अगर इस तरह से काम नहीं होगा तो मेरे ख्याल से वे लोग कभी भी आगे नहीं आ पायेंगे। आज देश को स्वतन्त्र हुए बीस साल हो चुके हैं लेकिन अगर आज इन दोनों बर्गों के लोगों को हम विद्वान नहीं बना सके, जज नहीं बना सके तब वह किसी भी रूप में आगे नहीं जा सकते और यह हमारे लिये बड़े शर्म भी बात होगी।

आर०पी००८० में जो लोग लिये जाते हैं उन की उंचाई नापी जाती है। मुझ को खबर मिली है कि हमारे यहां के लोगों की उंचाई कम होती जा रही है। नतीजा यह होता है कि नापने से उन की उंचाई 5.4 फीट नहीं होती है। इसलिये अपेक्षित उचाई में कमी होनी चाहिये। कम से कम इतना तो कर हो देना चाहिये कि अपेक्षित उंचाई 5 फीट कर दी जाये। चक्रधरुर में आदिवासियों से कहा गया कि आप नाप कर अभ्यर्थी दे दीजिये क्योंकि सरकारी नियम है कि 5.4 फीट उंचाई होना चाहिये। नाप कर देखा तो किसी की भी उतनी उंचाई नहीं थी। इसलिए अपेक्षित उंचाई कम कर दी जानी चाहिये। रिजर्वेशन के मामले में जो रुल बने हुए हैं, उनकी लोग जानवूक कर अवहेलना करते हैं। एक श्री एग० पी० चौधरी ईस्ट बंगाल से आए हुए अनुमूलित जनजाति रिफ्यूजी हैं। वे गोल्डन टोवर्को कम्पनी, बम्बई सब-सरकाल के सेंट्रल एक्साइज के सब-इंस्पेक्टर हैं। उन्होंने जमीन के लिए बहुत से रिप्रिजेंटेशन दिये हैं ताकि वे मकान बना सकें। महाराष्ट्र सरकार ने भी उन्हें बिल्कुल रिफ्यूज कर दिया है। उनको बहुत दबा कर रखा जा रहा है। इस तरह की हालत अगर होगी तो बहुत मुश्किल होगा। वह पोलिटिकल सफरर भी हैं। उनकी तरफ गवर्नरमेंट ध्यान दे तो बहुत अच्छा होगा।

छोटा नागपुर में छोटा नागपुर टेनेंसी एक्ट

## [श्री कोलाई विरुद्धा]

की अवहेलना करके जमीन को हड्प कर लिया गया है। दूसरे लोग उसको हथियाए बैठे हैं। रजिस्ट्रेशन करके या किसी और तरह से बहानेबाजी करके उस पर उन्होंने दखल कर लिया है। ऐसी जमीनों को वापिस किया जाएगा, ऐसा कानून बनाया गया है। लेकिन अब तक वह कानून लागू नहीं हुआ है। अब तक एक इंच भूमि भी किसी को वापिस नहीं दी गई है। एक तरफ तो कहा जाता है कि कानून की नजरों में सब लोग बराबर हैं लेकिन देखने में आता है कि सब को बराबर समझा नहीं जाता है। मेरी प्रार्थना है कि जहाँ कहीं कोई भी कानून पास किया गया है, उसका कम से कम टीक तरह से इम्प्लेमेंटेशन तो होना चाहिये। इम्प्लेमेंटेशन होता हुआ बहुत कम देखा गया है। सुविधायें तो बहुत सी कानूनों में दी गई हैं लेकिन इम्प्लेमेंटेशन नहीं होता है। नवीजा यह होता है कि कोई भी सुविधायें नहीं मिल पाती हैं। इन लोगों की जो आवश्यकतायें हैं, उनको पूर्ति ही, यह देखना बहुत आवश्यक है। यही हमारा ध्येय भी होना चाहिये।

श्री देवराध पाटिल (यवतमाल) : शैंड्यूल्ड कास्ट और शैंड्यूल्ड ट्राइब्ज कमिशनर की जो सिफारिशें हैं उन में से कई सिफारिशें ऐसी होती हैं जिन प्रमाण स्टेट गवर्नमेंट्स को करना होता है। माननीय सदस्यों ने जिन्होंने इस बहस में भाग लिया है उन्होंने कई महत्वपूर्ण सुझाव दिये हैं। आम तौर पर शिकायत की जाती है कि केंद्रीय सरकार शिक्षा के लिए, आधिक विकास के लिए या समाजिक विकास के लिए अस्पृश्यता निवारण के लिए जो पैसा देती है और जो स्कीम्ज तैयार करके स्टेट गवर्नमेंट्स को भेजती है, उन पर कोई कारंबाई स्टेट गवर्नमेंट्स द्वारा नहीं की जाती है। इस बारे में मेरा सुझाव है। श्री गोविन्द मेनन को हम

लोगों ने यह प्रार्थना की थी कि इन लोगों के विकास की जो गति है और विकास का जो कार्यक्रम चालू है, उसको देखने के लिए संसदीय समिति भैम्बर्ज ग्राफ पालियामेंट की नियुक्त की जाए। उन्होंने इस प्रार्थना को मान लिया था और एक समिति गठित कर दी गई है। लेकिन उसके साथ ही एक अन्य सुझाव भी हमने दिया था। हमने कहा था कि जो स्कीम्ज हैं उन को कार्यान्वित करने का जो काम है वह स्टेट्स के हाथ में है और वहाँ जो एम०एल०एज० होते हैं शैंड्यूल्ड कास्ट और ट्राइब्ज के उनकी एक डिवेलपमेंट कमेटी अलग-अलग स्टेट में कायम होनी चाहिये। आयुक्त ने उनी टेट्स के बारे में क्या स्पेसेफिक मिफारिशें दी हैं, इसका उन्हें पता नहीं होता है। इस बास्ते वहाँ भी एक समिति होनी चाहिये। उन्होंने इसके बारे में आवश्यकता दिया था कि स्टेट गवर्नमेंट्स को रिक्वेस्ट की जाएगी। मेरा निवेदन है कि ऐसी एक कमेटी नियुक्त करने के बारे में हर स्टेट में हमारे मिनिस्टर साहब कोशिश करें।

मैंने अभी कहा है कि आयुक्त की जो मिफारिशें होती हैं उनको कार्यान्वित करने का काफी काम होता है। मुख्य जो काम है वह देहानों में ही करने के लिए होता है या जहाँ ये लोग रहते हैं, वहाँ ही करने के लिए होता है। यह काम पंचायत समितियों, जिला परिषदों और वहाँ की स्टेट गवर्नमेंट्स की माफत होता है। इसलिए दूसरा सुझाव यह है कि आयुक्त की जो रिपोर्ट होती है, संविधान के अनुसार उस पर यहाँ चर्चा होती है लेकिन स्टेट भैम्बलीज में इसके लिए मोका नहीं दिया जाता है। मेरा सुझाव है कि संविधान में संशोधन किया जाए और कामन जो रिकोमेंडेशन्ज हैं जो सब के लिए लागू होती हैं, सब स्टेट्स पर लागू होती हैं वे वहाँ भी डिस्कस हों, इसका प्राविजन किया जाए स्टेट के बारे में अगर सिफारिश दी गई हो तो वहाँ

पर उस असैम्बली में भी चर्चा करने का प्राविजन होना चाहिये ।

यह भी देखने में आया है कि ऐसे मामले जोकि पालियामेंट के अधिकार क्षेत्र में आते हैं, उनको स्टेट्स ने हथिया लिया है। आप देखें कि शैड्यूल कार्ट्स और शैड्यूल ट्राइब्ज आर्डर जो है, उस में इनकल्यूशन करने का निसी को भी सिवाय पालियामेंट के अधिकार नहीं है। हमने देखा है कि कई स्टेट्स में नई जातियों को सूची में सम्मिलित कर लिया गया है। गवर्नेंट ने बहुत स्ट्रंगली उनको लिया भी कि आपका काम नहीं है, आपको संविधान इमवी इजाजत नहीं देता, कानून इजाजत नहीं देता और आपके यहां उम पर कोई विचार नहीं किया जा सकता। कई ऐसे मामले भी होते हैं जोकि जो पालियी है उसके लिनाफ जाते हैं। कल भंडारे जी ने फोर व्हाइट प्रोग्राम का जिक्र किया। उन्होंने कहा कि जो बस्तियां इनकी होनी चाहियें वे हाट आफ दी विल्लेज में होनी चाहियें वहां उनको बसाया जाना चाहिये। लेकिन रटेट हाउसिंग बोर्ड या कोयोप्रेटिव हाउसिंग बोर्ड जो हैं उन्होंने ऐसे नियम बना रखे हैं कि इनके लिए जगह सुरक्षित नहीं रखी जा सकती हैं। महाराष्ट्र का मेरे पास उदाहरण है। मैं आपको पढ़ कर सुनाना चाहता हूँ। महाराष्ट्र हाउसिंग बोर्ड के द्वारा बनाई जाने वाली बस्तियों में अनुसूचित जातियों के लिए मकानों का कोई प्रतिशत अरक्षित नहीं किया जाएगा। यह वहां नियम बना हुआ है। इस पर पुनर्विचार होना चाहिये। गवर्नमेंट की यह साफ पालियी है कि जहां गवर्नमेंट का पैसा दिया जाएगा, जहां जिन कामों में गवर्नमेंट का पैसा लगेगा, वहां स्थान इनके लिए सुरक्षित रखे जायेंगे। यह जो चीज महाराष्ट्र में इम्प्लैमेंट नहीं की जा रही है, इस और भी आपको ध्यान जाना चाहिये। इस बास्ते मेरा यह सुझाव है कि अनुसूचित जातियों और अनुसूचित प्रादिमजातियों के बारे में स्टेट्स में कहां तक प्रगति हुई है, कहां

तक इन जातियों की उन्नति हुई है, इसकी जांच करने के लिए हर एक राज्य में एक अनुभाग स्थापित किया जाए।

बेकारी की भी चर्चा यहां आई है। इन लोगों में यह समस्या गम्भीर रूप में व्याप्त है। अगर इसको सुलझाने के लिए ज्यादा टालमटोल की गई तो यह बा। खतरे से खाली नहीं होगी। आर्थिक वार्ता से पता चलता है कि प्रामाणीय क्षेत्रों में शैड्यूल कास्ट और ट्राइब्ज की बेकारी की स्थिति में भारी वृद्धि हो रही है। मैट्रिक और नान-मैट्रिक बेकार व्यक्तियों की वार्षिक औसत वृद्धि दर जो 1961-62 के दौरान 12 प्रतिशत थी 1966-67 में बढ़कर 18 प्रतिशत हो गई। सबने ज्यादा खतरनाक और गम्भीर समस्या उन लोगों की है जो खेतीहर मजदूर हैं और जो शैड्यूल कास्ट और शैड्यूल ट्राइब्ज के हैं। वे समाज के बहुत ही दुर्बल श्रगा हैं। अभाव, अहाल और सूत्रों की स्थिति में उनकी हालत बहुत ही नाजुक हो जाती है। क्या वजह है कि मैट्रिक पास और नान-मैट्रिक भी तथा उच्च शिक्षा प्राप्त लोग भी बेकार मार्द भारे फिरते हैं जबकि इनके लिए रिजर्वेशन सर्विसिस में है और वह पूरा नहीं किया गया है? यूनियन पब्लिक सर्विस कमिशन और स्टेट्स में भी पब्लिक सर्विस कमिशन आपने बना रखे हैं। आप यह भी कहते हैं कि सर्विसिस में इनके लिए रिजर्वेशन है। यह ठीक बात है कि रिजर्वेशन है। आप देखें कि एक लड़के की माता मजदूरी करके पैसा कमा कर अपने बच्चे को पढ़ाती है, अपना पेट काट कर उसको पढ़ाती है। अगर अब पढ़ने के बाद भी उसको नौकरी नहीं मिलती है तो नौकरी देने के बारे में आपने जो नियम बना रखे हैं उनको आपको देखना पड़ेगा। जिला परियों के अन्तर्गत नौकरियों के लिए रिकूटमेंट का काम डिविजनल सिलेक्शन बोर्ड और डिस्ट्रिक्ट सिलेक्शन बोर्ड के द्वारा होता है। महाराष्ट्र जैसी प्रायेसिव स्टेट में भी इन दोनों बोर्डों में शैड्यूल कास्ट्स

## [श्री देवराव पाटिल]

श्रौर शिड्यूल्ड ट्राइब्ज का कोई प्रतिनिधि नहीं है। इसके अलावा इन बोडों के द्वारा इन लोगों का सिलेक्शन गुणवत्ता के नाम पर किया जाता है। मेरा कहना यह है कि नौकरियां देते समय केवल मेरिट देखने से काम नहीं चलेगा। नौकरी देने का मतलब है उदर-निर्वाह का साधन उपलब्ध करना। यह देखना चाहिए कि जो उम्मीदवार सामने आते हैं, उनकी फैमिली में उदर-निर्वाह का कोई साधन है या नहीं। जिस फैमिली के पास जमीन या उदर-निर्वाह का कोई और साधन नहीं है, उस को नौकरी देने के सम्बन्ध में प्रार्थी देनी चाहिए। जब तक नौकरियां देने के सम्बन्ध में पार्टी-कम-मेरिट का काइट्रेयरिन नहीं रखा जायेगा, तब तक यह समस्या हल नहीं होगी। अगर गुणवत्ता के नाम पर नौकरी देने की व्यवस्था इसी प्रकार चलती रही, तो बेकारों की संख्या में और वृद्धि हो जायेगी।

15.00 hrs.

आवास का सबाल भी बहुत महत्वपूर्ण है। शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज के लिए आवास का निर्माण करना सरकार का दायित्व है। अभी माननीय सदस्य ने बताया है कि देश की जनसंख्या में इन लोगों की जनसंख्या 1/5 है। इन लोगों की आधिक स्थिति क्या है? यह बताया गया है कि इन में से अधिकतर ऐसे लोग हैं, जो एक रुपया रोज पर जीवित रहते हैं, अर्थात् इन का रोज का खर्च एक रुपया है। मैं सरकार से और सदन से यह पूछना चाहता हूँ कि जो व्यक्ति एक रुपया रोज की कमाई करता है, वह अपना मकान कैसे तैयार कर सकता है। इसी लिए इस सदन में और कमिशनर की रिपोर्टों में इस बात पर बहुत जोर दिया गया है कि अगर सरकार इन लोगों को मकान नहीं दे सकती है, तो वह इन को मकान के लिए जगह देने का प्राविजन करे। इस बारे में क्या प्राप्रेस हुई

है? मैं भारत का एक नागरिक हूँ, यहां पर मेरा मकान है, मेरी जगह है, कम से कम इतना कहने का अधिकार तो इन लोगों को मिलना चाहिए। हमारे आदरणीय प्रेजिडेंट साहब ने कहा है कि हर एक आदमी को, और विशेषकर शिड्यूल्ड कास्ट्स और आदिवासियों को, संविधान में मकान या रहने की जगह पाने का बुनियादी अधिकार दिया गया है। मैं मंत्री महोदय से यह जानना चाहता हूँ कि इन लोगों को हाउसिंग साइट्स देने के सम्बन्ध में क्या प्राविजन किया गया है।

30 जुलाई, 1970 को पूछे गये एक प्रश्न के उत्तर में सरकार की ओर से बताया गया है कि निम्नलिखित स्टेट्स ने भूमिहीन लोगों, और विशेषकर हरिजनों, को हाउस साइट्स देने के कार्यक्रम को कार्यान्वित किया है और उन्होंने इन्हें हाउस साइट्स एलाट किये हैं: आनंद देश : 136, गुजरात : 766, केरल : 101 मैसूर : 500, बैस्ट बंगाल : 68।

मेरा सुभाव है कि कम से कम आवास और हाउसिंग साइट देने के बारे में एक सुनिश्चित कार्यक्रम बनाना चाहिए और एक डेट निर्धारित करनी चाहिए। पिछले कई सालों से जो स्थिति चली आ रही है वह बिल्कुल संतोषजनक नहीं है।

इन लोगों की आधिक स्थिति में सुधार करने को प्रायमिकता दी जानी चाहिए। लैंडलैस लेबरर्ज के, जिन में शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज भी हैं, सैटलमेंट सम्बन्धी स्कीम दूसरी पंच-वर्षीय योजना से चली आ रही है। लेकिन मुझे खेद के साथ कहना पड़ता है कि चतुर्थ पंच-वर्षीय योजना में उस के लिए कोई पैसा नहीं रखा गया है। सरकार के पास सब ताकत है। वह शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्ज को लेंड देती है, लेकिन वे लोग तो गरीब हैं, उनके पास पैसा नहीं है, वे कैसे उस को कल्टीवेट करेंगे? सरकार का

इस सम्बन्ध में कोई स्कीम बना कर उनको इस के लिए पैसा देना पड़ेगा ।

अन्त में मैं यह कहना चाहता हूँ कि श्री मेनन ने इन लोगों के विकास में बहुत रुचि दिखाई थी । आज जो मंत्री महोदय हैं, उनको भी इन लोगों से बहुत सहानुभूति है । उनका नाम हनुमन्त्या है । मैं उन को बताना चाहता हूँ कि आज-कल का राम मन्दिर में नहीं है, बल्कि भौंगड़ी में है—भौंपड़ियों में जो दोन-दुखी लोग रहते हैं, वही राम हैं । मैं अपेक्षा करता हूँ कि श्री हनुमन्त्या उन की सेवा करेंगे और उन के मदद देने की कुपा करेंगे ।

**श्री आत्म वास (मुरेना) :** उपाध्यक्ष महोदय, मैं आप को धन्यवाद देता हूँ कि आप ने निर्दली सदस्यों में से मुझे भी कुछ समय दिया है ।

इस रिपोर्ट पर कुछ दिनों से विवार हो रहा है । यह समस्या कोई नई नहीं है । केवल हरिजनों के कल्याण के लिए ही नहीं, बल्कि पूरे समाज के कल्याण के लिए, स्वतन्त्रता के बाद से ही नहीं, बल्कि इस से सैकड़ों बरस पूर्व से हमारे सुधारवादी महानुभाव, नेता और संत समाज की दृष्टिं वृत्तियों को समाप्त करने के लिये और मानवता को जिन्दा रखने के लिए प्रयत्न करते आये हैं । संवत 1400 से पूर्व जब हिन्दू जाति खतरे में थी, तो कबीर, गुरु नानकदेव और रविदास ने, एकनाय ने और बाद में स्वामी दयानन्द ने, तथा दूसरे सन्त महात्माओं ने इस मानव समाज के उद्धार के लिए काम किया । किन्तु खेद है कि—जैसी कि कहावत है—मर्ज बढ़ता गया, ज्यों-ज्यों दवा की ।

आज हमारा सब से पहला काम मानवता को, आदमी को जिन्दा रखना है । जब आदमी

जिन्दा ही नहीं रहेगा, तो उस के कल्याण और उत्थान की शात करना निरर्थक है । आज हम दे ते हैं कि हमारे भाइयों पर, और दूसरे लोगों पर भी, अमानुषिक अत्याचार हो रहे हैं और दिन-दहाड़े उनका कत्ले-आम हो रहा है । देश का मानव समाज कितने खतरे में है, यह किसी से छिपा नहीं है ।

हमारे यहां, उत्तर प्रदेश में और दूसरी जगहों में भी आज जो नर-संहार हो रहा है, उस के खिलाफ आवाज उठने पर पुलिस विभाग के महानुभावों ने एक वक्तव्य दे कर उन घटनाओं को छिपाने की कोशिश की है । उहोंने कहा है कि इतने डाकू मार दिये गये हैं और इतने पकड़ लिये गये हैं । बताया जाता है कि हम ने चार पांच सौ डाकू खत्म कर दिये हैं । लेकिन मेरा निवेदन है कि जिन लोगों को मारा गया है, वे डाकू नहीं थे । अगर वे डाकू थे, तो क्या मारे जाने से पहले सूची में उन के नाम थे? मेरे क्षेत्र मुरेना में, ब्रह्मा थाना, अमलीकायुर गांव में दस ठाकुर भारे गये, लेकिन सोनह वहां से फरार हो गये । इस के अलावा लक्षकर के पास भौंछ गांव, थाना पनिहार, ज़िला गिरद ग्वालियर में बाईस तेहसि विद्यालियों को पकड़ कर ले गये । स्कूल का स्कूल ले गए लेकिन वहां पर यह घटना क्यों हुई, इस अत्याचार की एक छोटी सी कहानी मैं आप के सामने प्रस्तुत करूँ । वहां का जो पटवारी था उस ने इन गड़ेरियों की जमीन को कुछ समय से नाजायज तरीके से अपने परिवार के नाम इन्दराज कर रखा था । समय प्राप्त पर उस ने उसे दखल करवा कर के अपने परिवार के नाम करा लिया । जब उस की फरियाद करने के लिए वह कलेक्टरी में गया तो रास्ते में उसको इतना मारा कि वह गिर-कुल बेजान हो गया और तब उसको वह छोड़ कर चले गए तब वह डाकू हो गया और उस ने उसका बदला लिया । लेकिन खेद इस बात

## [श्री आत्म दास]

का है कि हमारा पुलिस विभाग जो है। जिसमें राजस्थान उत्तर प्रदेश और मध्य प्रदेश तीनों का कमांड है, जिस दिन मौछ गांव में यह घटना हुई पुलिस साडे नौ बजे पहुँच गई थी मगर आप को ताज्जुब होगा कि जिन बच्चों को छोड़ा गया था, सारा दिन उन से पूछताछ करने में लगा दिया और इसी में सारा दिन गुजार दिया। रात को यह एलान कर दिया कि वह तो अधेरे का फायदा उठा कर भाग गए। तो मेरा निवेदन है कि इन्सानियत को कायम रखने की व्यवस्था सबसे प्रथम होनी चाहिए।

दूसरी बात—मैं पहले अपने सुझाव दे दूँ। सदियों से पददलित कहे जाने वाले अनुसूचित जाति एवं अनुसूचित जन-जातियों के जो प्रचीन धन्धे हैं और जो उन के धृणित काम हैं उन को समूल नष्ट किया जाय। उदाहरण के रूप में मैंने सुवह निवेदन किया था मंत्री यहोदय से कि जो हरिजन जाति और आदिम जातियों की सूची है उसमें ऐसे नाम हैं कि जिन को देख कर मानवता भी शर्माएँगी, उस में लिखा है—घंटी चोर, भेड़चोर आदि इस तरह के जो नाम हैं मेरी प्रार्थना है कि ऐसे नामों को समूल नष्ट किया जाय। दूसरी बात—हमारे सुधारवादी भाई कहते हैं कि इन को अपने पुराने धन्धे को नहीं छोड़ना चाहिए। तो मेरा कहना है कि उस के लिए हमारे सुधारवादी भाई एक आदर्श प्रस्तुत करें कि उस के जो यह है परन्तु जिन से कि उन्हें नीच बना दिया गया है उन को वह अपनाएं और एक आदर्श प्रस्तुत करें तथा उस की जगह लाभदायक धन्धे उन को दिए जायं जिस से वह आगे बढ़ें। तीसरा मेरा कहना यह है कि जैसे अभी रिजर्वेशन के प्रबन्ध पर सब भाईयों ने उस के सम्बन्ध में प्रकाश डाला है, मैं भी कहना चाहता हूँ कि उनके अनुपात को नोकरियों में पूरा किया जाय। लेद के साथ कहना पड़ता है

कि हमारे केन्द्रीय मन्त्रिमंडल में कहा जाता है कि इस का अलग विभाग हो, लेकिन हमारे यहां मन्त्री हैं इन के विभाग के, उन के विभाग में भी इन जातियों का अनुपात पूरा नहीं है। तो यह विचारणीय प्रश्न है। दूसरी ओर मेरा कहना यह है कि जब हमारे कुछ पढ़े लिखे भाई अधिकारी बन जाते हैं तो उन के लिए ऐसी मनोवृत्ति बरती जाती है कि उन को देहातों में भेज दिया जाता है। उनकी पदोन्नति करने के बजाय उन को इस तरह से परेशान किया जाता है जिस से कि वह नौकरी छोड़ कर भाग जायं। तो इस मनोवृत्ति के ऊपर कड़ाई से ध्यान दिया जाय और इस का उचित प्रबन्ध किया जाय।

आज हमारी जमीन की समस्या है। आज हमारे कुछ हितैषी भाई जमीन को दिलाने के लिए आदोलन कर रहे हैं। उन की मैं प्रशंसा करता हूँ। लेकिन इस से हमारे हरिजन और आदिवासियों को जमीन नहीं मिलने वाली है क्यों कि जिन जमीनों पर कड़ा हो रहा है उन पर से उनके सरकार के कानून के द्वारा हटा दिया जाएगा; ऐसा मैं अनुभव करता हूँ क्यों कि अभी जो एलान हो रहे हैं उन से ऐसा प्रतीत होता है कि उन को कुछ मिलने वाला नहीं है। इसलिये सीरिंग का जो हमारे भाईयों ने निवेदन किया है उस को सही रूप में अमल में लाया जाय। अमानुषिक अत्याचार और हस्याक़ाण्ड के सम्बन्ध में मैंने निवेदन किया और नौकरियों के विषय में कहा। हरिजन आदिवासी जो भाई हैं उन के लिए जो सब से बड़ी समस्या है वह है उन के रहने की। दूसरी ओर जो विद्यार्थी हैं उनके लिए छात्रावास की समस्या है। तो छात्रवृत्ति और छात्रावास के लिए जो हमारे बन्धुओं ने सुझाव दिए हैं, उन पर अमल किया जाय। ऐसे तो हमारी कमीशन की रिपोर्ट ही बहुत उत्तम है, अगर

सही रूप में उसके ऊपर अमल किया जाता है तो बहुत कुछ हमारे समाज का इस से हित हो सकता है। क्यों कि समय नहीं है, इसलिए मैं समात करता हूँ।

श्री राजदेव सिंह (जीनपुर) : उपाध्यक्ष महोदय, शेड्यूल कास्ट और शेड्यूल ट्राइब्ज की तीन रिपोर्टें और पेरूमल कमेटी की रिपोर्ट हमारे समक्ष हैं। उस पर तीन दिन से इस सदन में चर्चा चल रही है। यह एक इतना बड़ा प्रश्न है कि किसी एक जाति का नहीं है, किसी एक घर्म का नहीं है बल्कि एक राष्ट्रीय प्रश्न है। आज से नहीं सैकड़ों वर्षों से हमारे जो बड़े बड़े नेता रहे हैं उन के दिमागों को यह प्रश्न परेशान करता रहा है और जब तक हम कोई इसका निदान और इलाज राष्ट्रीय प्रश्न समझ कर नहीं करेंगे तब तक इधर उधर छिटपुट थोड़ा सा कर देने से हमारे समाज का एक जो पांचवां अंग है उस की समरया तल नहीं हो सकती। आज हमारे देश दी आबादी 52 करोड़ के करीब है। एक पांचवें अंश उस आबादी के हमारे शेड्यूल कास्ट के लोग और शेड्यूल ट्राइब के लोग होते हैं। इतना बड़ा पूरे शरीर का एक अंग अपाहिज रहे साधनों की कमी से, निकम्मा रहे साधनों की कमी से, कुछ अकल की बात न करे शिक्षा न होने की वजह से, उसके अन्दर मानवता के गुरुओं का अभाव रहे जानकारी न होने की वजह से तो यह देश कभी तरकी किया हुआ नहीं माना जा सकता है। अगर हम देश की तरकी चाहते हैं तो जो पिछड़े हुए लोग हैं शेड्यूल कास्ट और शेड्यूल ट्राइब्ज के, सब से पहले राष्ट्रीय पैमाने पर हमें उनकी तरकी की बात करनी होगी। इसी सदन में दो तीन दिन की चर्चा के बीच में तुलसीदास जी की कुछ बातें भी कही गईं। तुलसीदास जी को लोग संत कहते हैं। उनकी पुण्य तिथि मनाई जाती है, जन्म-दिवस भी मनाया जाता है। सन्त और भी हुए हैं। व्यक्ति जब सन्त की ऊंचाई पर पहुँच जाता है तो पूरे समाज का

हो जाता है, किसी एक जाति का नहीं रहता। अगर तुलसीदास ने इस तरह की बातें कहीं जैसा कि रामायण की चौपाईयों में है तो हमारी तबियत तो नहीं कबूल करती कि हम उन्हें सन्त मानें। यह जो हमारे देश में वर्ण-व्यवस्था है आज से हजारों वर्ष पहले चलाई गई थी। एक परिवार के सदस्यों में वह काम का बंटवारा था। कोई पुस्तैनी तौर पर अलग-अलग नटों किया गया था। उस के बाद वर्ण-व्यवस्था में जिन्हें कुछ ऊंचा स्थान मिला वह इस से अपना स्थिर स्वार्थ बना कर के हमेशा के लिए दूसरे लोगों को नीचे ले जाते रहे और सब से ज्यादा जो आज सामाजिक विषमताएं जातियों में मिलती हैं वह हमारे सनातन घर्म की वजह से मिलती है। अब उन की गरीबी को दूर करने किया जाय? इस सदन में भी काफी चर्चा हुई, जो जमीन बेकार पड़ी है—सरकार के पास जमीन है, गांव समाज के पास जमीन है—उसका बटवारा उन लोगों में किया जाय जो भूमिहीन हैं। इनी सिलसिले में नश्वरवादियों का जिन्ह आता है। अज जिस तरह से सौ-सौ दो-दो सौ की टोली में लोग जमीनों पर जा कर कब्जा कर रहे हैं, लेकिन वे वहाँ मुस्तकिल तौर पर तो नहीं रह सकेंगे, जिन की जमीन है, वे फिर कब्जा कर लेंगे—यह तो एक तरह का स्टंट है, तमाशा हो रहा है। इस तरह से काम नहीं चलेगा। हमारे उत्तर प्रदेश के शासन की तरफ से गांव समाज के पास हिंदूयतें गई हैं कि उन के पास जितनी जमीन है, थोड़ा सा छोड़ कर बाकी जमीन भूमिहीनों में वितरित कर दी जाय—वहाँ पर इस तरह का काम हो रहा है!...

एक माननीय सवाल : छोड़ कर क्यों?

श्री राजदेव सिंह : जो वहाँ की कानूनी व्यवस्था है, उस के अनुसार किया जा रहा है। मैं इस बात की चर्चा नहीं कर रहा हूँ कि वह गलत है या सही है, लेकिन जो चीज़ है उसे प्राप के सामने रख रहा हूँ।

## [श्री राजदेव सिंह]

देश में जो सामाजिक भेद-भाव है, उसे दूर करना बहुत जरूरी है। इन्सान इन्सान के बीच में भेद-भाव नहीं होना चाहिए। हम देखते हैं कि जो मन्त्री होते हैं चाहे सेन्टर के हों या स्टेट के हों, जब वे किसी ऊंची से ऊंची जाति के दरवाजे पर जाते हैं तो वे अद्यूत नहीं माने जाते।

**श्री सूरज भान (अम्बाला) :** माने जाते हैं। हमारे एक भेद्वर पालियामेंट को मध्य प्रदेश में एक होटल में चाय नहीं दी गई। श्री राम सिंह अध्यरक्षाल के साथ ऐसा व्यवहार हुआ, यह पिछले साल का वाक्या है, जिस का मुकदमा चल रहा है।

**श्री राजदेव सिंह :** हमारे सामने भी एक घटना है। उत्तर प्रदेश के चौधरी गिरधारी लाल जी, जो शेड्यूल कास्ट के हैं, कंप्रेस की एक कान्फ्रेंस में एक गांव में गये। वह ठाकुरों का गांव था। गांव के ठाकुर हमारे पास आये और कहा कि मम्त्री महोदय को हमारे दरवाजे पर ले चलिये। उन के घर में जो भी सब से अच्छी चारपाई और बिछावन था, वह उन के लिये बिछाया गया, घर के बत्तों में पानी दिया गया। कहां जाति को माना गया? जिस के पास औहदा होता है, पैसा होता है, वहां जाति नहीं मानी जाती। आज मंदिरों में प्रवेश की बात की जाती है—अगर आदमी साफ कपड़े पहन कर चला जाय, उसे कोई नहीं रोकता...

**श्री प० ला० बाहुपाल :** शायद उन को मिनिस्टर से परमिट लेना होगा।

**श्री राजदेव सिंह :** लेकिन मैं कहना चाहता हूं कि मंदिर प्रवेश हरिजनों का पेट नहीं भरेगा, पेट भरने के बाद ही प्रवेश अच्छा लगता है। पहले पेट भरने की बात होनी चाहिए। गरीब होने के कारण सब से पहले वीमारियां उसी के

यहां आती हैं। अगर किसी मुहल्ले में कोई बीमारी आती है, तो सबसे पहले वही गरीब उस बीमारी का शिकार होता है। इसके अलावा आर्थिक शास्त्र का यह नियम है कि जहां गरीबी होती है, वहां आबादी भी तेजी से बढ़ती है, उन की आबादी भी बड़ी तेजी से बढ़ रही है।

हमारे कुछ मित्रों ने यहां जिक किया कि अन्तर्राजीय विवाह होना चाहिये—यह वास्तव में बहुत जरूरी है, इस से बायोलैजिकल एवोल्यूशन होगा। आज भी ऐसे विवाह होते हैं, हमारा कानून उस के खिलाफ नहीं है, लेकिन केन्द्रीय सरकार और राज्य सरकारों क, और से इस को प्रोत्साहन दिया जाना चाहिये।

मन्दिरों में आजकल जो पुजारी रखे जाते हैं वे पढ़े लिखे नहीं होते हैं। इस लिए सरकार वो चाहिए कि वह भी समय के अनुरूप अपने को बदले तथा पढ़े-लिखे पुजारियों को रखा जाय, जिन की बाकायदा ट्रेनिंग होनी चाहिये। जब वे रखे जाएं तो उन में हर जाति के हों, किसी एक जाति का पुजारी न रखा जाए...

**श्री प० ला० बाहुपाल :** मंदिरों में भंगी पुजारी होना चाहिए।

**श्री राजदेव सिंह :** जहां तक उनकी नौकरी का सवाल है यह ठीक है कि आबादी के अनुपात से उनका कोटा फिक्स है, लेकिन बहुत सी जगहों पर वह कहा जाता है कि उनके अन्दर काबिल उम्मीदवार नहीं हैं, जिससे उन का कोटा पूरा नहीं होता तथा दूसरी जाति के लोगों से उस कोटे को पूरा कर लिया जाता है। मेरा नम्र निवेदन है कि वह कोटा यदि किसी वजह से पूरा नहीं हो पाता तो उन जगहों को खाली रखा जाए और अगले साल उस कोटे को पूरा करने पर जोर दिया जाय। जहां तक दूसरी सर्विसिज का ताल्लुक है क्लास 3 और क्लास 4 में मैं चाहता हूं कि इन में

परसेन्टेज कम से कम 50 परसेंट रखा जाय ताकि इन लोगों को अधिक मौका मिल सके। दूसरी जाती के लोग तो अपने बच्चों को बहुत एक्सटेन्सिव एज्युकेशन दे सकते हैं, उनको कम्पीटीशन में आने लायक बना सकते हैं, लेकिन इन लोगों के लिए इतनी सुविधा उपलब्ध नहीं है, इसलिए यदि यह परसेन्टेज 50 रखी जाएगी, तो इससे उनको अधिक नौकरियां मिल सकेंगी, उनके घर में कुछ पैसा जायगा और उससे उनकी हालत अच्छी होगी।

बहुत से लोगों ने कहा कि राज्यपालों में हरिजन कोई नहीं है। हमारे कार्तिक आगंव साहब आदिवासी हैं, तीन लाइन में इनकी दियो है ये राज्यपाल की जगह पर अच्छी नौकरी कर सकते हैं। इसलिए मैं यह अनुरोध करूँगा कि इसका ध्यान रखें और सरकार को सिफारिश करें कि आज बहुत से सदस्यों ने ऐसी मांग की है जो पूरी भी हो सकती है, क्योंकि हरिजनों में भी काविल से काविल लोग हैं।

हरिजनों की हालत को यदि सुधारना है तो इण्डियन पीनल कोड और सिविल कोड में भी आपको तबदीली करनी होगी। हमारे जिले की एक घटना है। हमारे जिले में मक्का बहुत पैदा होती है। हमारे यहां न्याय पंचायत ने किसला किया कि जो आदमी जितने मक्का तोड़ेगा उस पर उतने रुपये जुर्माना होगा। एक हरिजन के लड़के ने मक्का के पांच भुट्टे तोड़े लिए, उस पर पांच रुपये जुर्माना कर दिया गया। उसके बाद चूंकि लड़का नाबालिग था, इसलिए उस के बाप को बुलाया गया, जुर्माना भदा करने के लिये। उस ने एक बाक्य कहा हमारी माली हालत, रुपये पैसे की हालत ऐसी होती कि हम पांच रुपये जुर्माना दे सकते तो शायद हमारा लड़का खेत में भुट्टे न तोड़ता। चोरियां जो होता हैं, गरीबी की बजह से होती हैं। अगर कोई आदमी भूखा मर रहा है और किसी का दो हजार रुपया रखा है, अपनी जिन्दगी को

बचाने के लिये वह उसमें से 20 रुपये की चोरी कर लेता है तो वह चोरी नहीं माननी चाहिये। उसने 20 रु. की चोरी करके अपनी जान बचाई है। इस हृष्टि से सिविल कोड और इण्डियन पीनल कोड में तबदीली की जाय।

इन शब्दों के साथ मैं इस रिपोर्ट का समर्थन करता हूँ।

**श्री शिव नारायण (बस्ती) :** उपाध्यक्ष महोदय, 9 अगस्त से इस देश में एक कान्ति की लर शुरू हुई है, मैं सरकार से कहना चाहता हूँ कि अब भी सर्वेरा है, जागे। कुछ लोगों ने इस देश में 9 अगस्त से लैंडप्रेविंग का आनंदोलन शुरू किया है। मैं चाहता हूँ कि सरकार हमारे उन लैंडलैंस लोगों के लिए, जो एयोकः चर लेवर हैं, मिनिमम वेजेज एक्ट लागू करे और जो कानून उनके लिये अब तक बनाये गये हैं उन पर अमल करें।

उपाध्यक्ष महोदय, रेलवे लाइनों के आस-पास आज बहुत सारी जमीनें खाली पड़ी हैं, मैं चाहता हूँ कि उन जमीनों को हरिजनों को दे दिया जाय, जिस पर आनाज पैदा करके वे चौराई गल्ला आपको दे सकते हैं। राजस्थान में राजस्थान नहर के पास बहुत सारी जमीन खाली पड़ी है, अगर जमीन उनको दे दी जाय तो उससे बहुत से हरिजन परिवारों का भला हो सकता है।

कहता बहुता मिला और गहता मिला न कोय।

यह सरकार 20 साल से कुछ नहीं कर सकी। हम से कहा जाता है कि तुम इस पार से उस पार क्यों चले गये। प्राइम मिनिस्टर भी हमारे साथ मजाक करती है।

Prime Minister Mrs. Indira Gandhi...if you are going as Governor of West Bengal... If a Prime Minister can cut a joke like this.

क्या भरोसा है इस गवर्नरेंट का। प्रेजी-डेन्शन केंडीडेट जगजीवन राम हुये, तो कह

## [श्री शिव नारायण]

दिया कि मेरी गवर्नेंट कैसे खलेगी क्या कहा जा सकता है इस सरबार का । हाथी के दांत खाने के और होते हैं, दिखाने के और होते हैं । मेरे पास जो फैट्स हैं वही कहूँगा

None can deny.

मैं चाहता हूँ कि मलकानी रिपोर्ट जो है, उस पर यह सरकार अमल करे । हमारे मेहतर भाई पाखाना सिर पर ले कर चलते हैं ।

अगर आप ठीक ढंग से इम्लीमेंटेशन करना चाहें तो उसके लिये मलकानी रिपोर्ट आपके सामने है । मोलहू प्रसाद जी इस सदन में सबसे कम पढ़े लिखे हैं लेकिन मैं उनकी तारीफ बरता हूँ कि वह इतनी मेहनत करने के बाद यहाँ पर आये और आपको कंडेम किया । तीन रिपोर्ट आपके सामने हैं, अगर गवर्नेंट में जरा भी शेष हो तो उनकी रिभर्नेशन्स को फुलफिल करे । लेकिन सरकार कुछ भी नौ करती है । हम सरकार से एक इच्छा भी बेशी नहीं मांगते हैं । सन 1971 में सेन्सस की रिपोर्ट तैयार होने जा रही है । भगवान के लिये इमानदारी के साथ जो भी आपने कांस्टीट्यूशन में रिजर्वेशन दिया है और जिसको आप भी मानते हो उसको फुलफिल करो । सेन्सस में जहाँ चमार हो, धोबी हो उसको सही सही हरिजन लिखवायो तभी हम समझेंगे कि यह सरकार इमोकेसी में विश्वास करती है । हमारे मित्र श्री एस० एम० बनर्जी ने जो कल कहा, मैं उनकी तार्फ़ करता हूँ कि हमारी विरादरी आपसे कोई भी ख नहीं मांगती है । हम मेहनत करते हैं और लेवर करके खाते हैं और इसपर हम को घमण्ड है । मैं गवर्नेंट से कहना चाहता हूँ कि आप हम को क्यों पीसते हैं जो कि आपने को ऊंची जानि का कहते हैं । हम मोहन जोदांडों के टाइम से इस देश के निवासी है । मैं मद्रास के अपने ही०एम०के० के भाइयों को घन्यवाद देता हूँ कि उन्होंने ब्राह्मण और नानाब्राह्मण की आवाज उठा करके आप

को ठीक कर दिया । मैं मद्रास गया हूँ और एक हफ्ता वहाँ पर रहा हूँ । हम इतिहास के तपे हुए सिपाही हैं । राणा प्रताप के साथ हल्दी घाटी के मैदान में हमारे बाप दादों ने घास की रोटी खाई थी और तलबार खींची थी अबबर के मुचावले में । श्री फखरुद्दीन साहब भी हमारे पूर्वी इलाके के लीडर हैं, इनसे भी हम ने कहा था कि आप हमारे लीडर हो । आज मैं इस पार आ गया हूँ तो वे कहते हैं कि तुम ब्रीट कर गये । मैं आपसे कहना चाहता हूँ कि गया हुआ बद्दा फिर कभी वापिस नहीं आता है । जब गाड़ी निकल गई फिर आप ढोल पीटते रहे । यह जो प्रात्मक है वह नेशनल प्रात्मक है आज मैं पं० पन्त को यहाँ पर वोट करना चाहता हूँ । उन्होंने अब्दुल हकीम साहब से कहा था : "Mr. Hakim, I am bound to talk to the Muslim League people."

वह 60 सांठों पर एलेक्ट हो कर आये थे ।

In the same way, today, we will say this to Mrs. Indira Gandhi. If she and her Government are not going to help the Harijans, I can give the assurance that the Harijans are not going to vote for Mrs Gandhi's Government in the next general election. I will see to it that you will not come back to this Government and form a Government if you are not going to solve the problem.

बीस साल का टाइम आपको मिला लेकिन आप ने क्या किया ?... (अवधान) गवर्नेंट बनेगी लेकिन दलालों की गवर्नेंट नहीं बनेगी । जो भारत माता के रक्षक होंगे उनकी गवर्नेंट बनेगी । जो इस देश को बेचना चाहते हैं उनकी गवर्नेंट नहीं बनेगी ।... (अवधान) ..तो मैं आप से कहना चाहता हूँ कि एल० आई० सी० में जो आप का रूपया है उस से आप गरीबों के लिए मकान दीजिए । मैंने फारेन कन्ट्रीज में देखा है, वेस्ट इंडीज में लेवरसं

के लिये मकानात बने हुये हैं। आप मकान बनवा दो और हमसे उसका पैसा ले लो। हम कमाकर आप का एक-एक पैसा अदा कर देंगे। हराम हम आपका एक पैसा भी नहीं चाहते हैं। कहा जाता है कि लोग पैसा खा जाते हैं, हम भी पैसा खा जाते हैं लेकिन सवाल है भूखा मरता क्या न करता। आपने लोन दिया और वह उसको खा गये और फिर उनके ऊपर कुरकी दर कुरकी चलती है। इसलिये मैं कहता हूँ कि गवर्नरमेंट जमीन खरीद दे और मकान बनवा दे। आज गांवों में क्या हालत हो रही है? बंजर जमीन दूटी हुई है लेकिन वे अपना मकान नहीं बना सकते हैं। मैं अपनी बात बतलाता हूँ। मेरे घर के बगल में कुर्मी का मकान है। मेरा बच्चा वहां पर कग़ल में बैठ कर पेशाब भी नहीं कर सकता है।...(ध्यवधान)...यू० पी० में चरण सिंह की सरकार की यह हालत है। चरण सिंह एक किसान है फिर वे किसानों की प्रावलम्ब को क्यों नहीं हल कर रहे हैं? ... (ध्यवधान)... आप कुसियों के लिए लड़ रहे हो। कभी यहां जूतियां साफ करते हो, कभी वहां साफ करते हो।...(ध्यवधान)...

उपाध्यक्ष महोदय, मेरे पास एक लेटर है बड़े इंस्टीट्यूशन का उसका एक सेंटेन्स आप को पढ़ कर सुनाना चाहता है। यह पंट्रियाट अलबार की कटिंग है :

"It was also proposed to have a separate list drawn up for scheduled caste and scheduled tribe candidates for promotion. They should be adjudged among themselves and not along with other officers and included in the promotion list.

यह बड़े इंस्टीट्यूशन की पोजीशन है। वहां पर एक भंगी को मार दिया। मैंने प्राइम मिनिस्टर को लेटर लिखा लेकिन कोई सुनवाई नहीं हुई। मैं उसका एक सेंटेन्स पढ़ना चाहता हूँ :

"Where is the security for this oppressed minority in the NCERT? If there

is no security in the Government organisation where else it can be expected? I, therefore, request you to look into the matter personally and take proper action."

यह मेरे पास पूरा लेटर है। डा० राव बड़े भारी एज्युकेशनिस्ट है, वह एज्युकेशन मिनिस्टर है।...(ध्यवधान)...मैं हिन्दुस्तानी हूँ, एक देश भवत हूँ। मैं यहां पर सच्ची बात कहना चाहता हूँ। जैसी आपकी बरनी है उसको यहां पर बयान कर रहा हूँ। भगवान वी दया से दो पंडित इस विभाग में हैं। मैं भाई जगन्नाथ राव जी का ध्यान दिलाना चाहता हूँ, वे उड़ीसा से आते हैं जहां कि जगन्नाथ पुरी है। अगर वही नमूना वह पूरे देश में लागू कर देंगे तो उनका नाम इतिहास में अमर हो जायेगा। मैं श्री हनुमन्तीया जी को भी जानता हूँ।

He was one of the youngest Chief Ministers of the country. I hope he will do something for the poor Harijans which will be remembered in the history of Parliament.

हमारा काम सेवा करना है। चतुर्बांग में हमारा काम सेवा करना था। अब नौकरियों में हमको सेवा ही तो करनी है। आप चमार का काम दूसरों को क्यों देन हो? आप हरिजनों को काम दीजिये, वह उम्हारे लिये बन्दूक ले कर देश की रक्षा करेंगे, दफ्तर ठीक रखेंगे और रात में तुम्हारी चोकीदारी करेंगे। जितना भी जूते चमड़े का काम फैब्रिरीज में हो रहा है वह हरिजनों को मिलना चाहिये। लेकिन होता यह है कि जब चमड़ा गन्दा हो तब तो उसको चमार साफ करें लेकिन उसके बाद फैब्रिरी में श्री हनुमन्तीया साहब का भतीजा मनेजर बना हुआ बैठा है।...(ध्यवधान)... गांधी जी ने सन् 1942 में कहा था करो या मरो। आप को चाहिये कि हरिजन प्रावलम को नेशनल प्रावलम समझकर साल्व करें। मैं आज यहां पर अपना परम कर्तव्य समझता हूँ कि ऋषि दयानन्द के प्रति श्रद्धांजलि अपित कहूँ। उन्होंने हरिजनोत्थान का काम किया

## [श्री शिव नारायण]

या। आज फिर देश खतरे में है, लेकिन यह सरकार निकम्मी है। इसलिये मैं सचेत करना चाहता हूँ कि जो लैंड ग्रैंब मूवमेंट चल रहा है यह लैंड भी ग्रैंब करेंगे और तुम्हारा घन भी ग्रैंब करेंगे। एक मित्र ने हमको एक नोट लिखाया कि अगस्त के महीने में क्या नक्शा लिखने वाला है। मैंने उसको अपनी डायरी में रख द्योड़ा है।... (व्यवधान)... तुम्हारी भविष्य वाणी सितम्बर में होने वाली है। मैं यह कहना चाहता हूँ कि केवल गालियां देने में मूली नहीं रख सकते हो। हम बड़ी हिम्मत कर आपको द्योड़ कर इस पार आये हैं।... (व्यवधान)... इन शब्दों के साथ मैं इस हरिजन प्राव्लम को गवर्नमेंट के सामने रखता हूँ।

Do it honestly and properly. Otherwise you know your own business. God will help those who stand on their own feet.

हम खड़े हैं, हम कमजोर नहीं हैं। हमारे लड़के आज खड़े हो गये हैं। आज हम कामयादों की तरफ हैं, जवाल की तरफ नहीं हैं। इस लिये मैं गवर्नमेंट को सचेत करना चाहता हूँ और श्री फलहरदीन अली अहमद साहब से कहना चाहता हूँ कि वह इस देश की रक्षा करे और इन हरिजनों की प्राव्लेम को हन करायें।

इन शब्दों के साथ मैं पुनः सरकार से प्रार्थना करता हूँ और श्री हनुमन्तेया और श्री जगन्नाथ राव से कहता हूँ कि हम उनकी कम इजजत नहीं करते, हम चाहते हैं कि वह हमारी प्राव्लेम को हन करे।

**SHRI SIDDAYYA (Chamarajanagar):** Sir, this is the first time that we are called upon to discuss four reports simultaneously during the last twenty years. In 1957, 1963 and 1967 two reports were discussed together, but this time three annual reports of the Commissioner and one special report called Elayaperumal Committee Report are being discussed. This is also the first time that we are discussing these reports of the Commissioner without the Action Taken

Report being laid on the Table of the House. There is a convention that before the annual report of the Commissioner is being discussed, the Action Taken Report of the previous year must be laid on the Table in order to facilitate the members to discuss it in a purposeful and fruitful manner. The latest Action Taken Report is for the years 1965-66 which must have been presented along with the Report for 1966-67. Along with the other two annual reports, namely, the reports for 1967-68 and 1968-69 no Action Taken Report has been presented. In order to show that there is such a convention, I would like to quote the answer given by the then Minister to my Unstarred Question No. 647 dated 16-11-1965 wherein he has admitted that there is such a convention. So, I would request the Minister to bring a new motion, a separate motion for the discussion of the report for the years 1967-68 and 1968-69. Coming to the Elayaperumal Committee Report, before we take it up I would like to point out that last time also when Shri Asoka Mehta was the Minister this point was raised and he admitted that there is some error in it and he promised to present the report of the Commissioner every year during the budget session and the Action Taken Report in the month of November every year. But that has not been done so far.

Then, I would like to mention another important point. Even the form of the motion given notice of by the Minister is quite different from the usual form. In the past the form used to be "This House takes into consideration the Report." This time the motion is "this House takes note of .." There is quite a lot of difference between "nothing" and "considering." This error should be corrected.

In 1967, when this point was made the then Minister, Shri Asoka Mehta, agreed to make the necessary changes in future. Yet, that promise has been given the go-by.

Coming to the Elayaperumal Committee Report, I had the privilege to be a member of the Committee. This Committee was set up by the Government on a resolution passed by the Central Social Welfare Board in the year 1965. The need to have such a Committee was appreciated by the Central Social Welfare Board and it was accepted.

In the Constitution article 339 provides

for the appointment of a Commission after ten years from the commencement of the Constitution to study the problem of Scheduled Tribes but there was no such provision in the case of the Scheduled Castes. Therefore it was decided to have this Committee. The report of this Committee is on a par with the Dhebar Commission's report on Scheduled Tribes. It is a very important report and I do not know why the Government has tried to have a discussion on this important report along with the annual reports of the Commissioner.

This Committee has made several recommendations. One of the recommendations that has already been referred to by hon. Members, who spoke earlier, is regarding the abolition of the caste system in the country. This is a very fundamental question. May be, there are others, who are getting the privileges under the caste system, who are not worried about the caste system but those who suffer under the stigma of untouchability, naturally, found out that the root cause of untouchability is in the caste system. So long as the caste system continues in this country untouchability can never be removed. That we have realised.

I think, everybody will agree with me that castes are anti-social, anti-democratic and anti-national. Knowing fully well that it is so, the Government has not taken any action so far to abolish the caste system and make India safe for democracy. I am asking for the abolition of the caste system not for the removal of untouchability only but if India is to have a democracy and if India wants to establish nationalism in this country, I think it is very necessary and fundamental that the caste system should be abolished once and for all lock, stock and barrel.

Therefore, the Committee has recommended that there should be a Social Policy Resolution adopted by Parliament so that the entire structure of Hindu Society is re-organised. We have already got the Industrial Policy Resolution so far as industries are concerned; we have got the Scientific Policy Resolution so far as scientific advancement of this country is concerned, but there is no social policy resolution so far.

There are so many recommendations but I have no time perhaps to refer to all of them. But let me refer to some of them. The second important point which the

Committee has made is about the re-organisation of the office of the Commissioner. This is a very fundamental problem. Sir, you were a member of the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes and you know that the first report which has been submitted by this Committee is on the Re-organisation of the Office of the Commissioner. Till 1.67 there were 17 regional officers in various parts of the country under the control of the Commissioner. Those officers stand abolished. That only shows how the mind of the Government is working. The Commissioner, who was able to safeguard the interests, rights and other things of 25 per cent of the population of the country, that is the Scheduled Castes and Scheduled Tribes, by the abolition of these officers has been completely weakened. To the extent the Commissioner is weakened, I feel, the entire community is weakened. It has been done, as the Committee has found out, in a circuitous way. To abolish these 17 regional officers they have not adopted the direct method of bringing it up before the whole Cabinet or taking the opinion of the Finance Ministry, but they have done it by themselves of course by misleading the Minister who was there at that time.

Therefore, I would urge upon the Government to consider this aspect of the matter and see that all those 17 regional officers are restored. Otherwise, I will go to the extent of even telling the Minister that we Members of Parliament belonging to Scheduled Castes and Scheduled Tribes, 114 Members here, are prepared to make any sacrifice to see that those officers are restored.

The third point that I want to bring to the notice of the House is that this Committee has recommended some amendment to the Untouchability Offences Act, 1955. There, they have recommended that the Boards at the taluk level should be constituted so that before a case actually goes before the court, these semi-judicial bodies may also consider the case.

The fourth recommendation that is also very important, is about the representation of Scheduled Castes and Scheduled Tribes people on the Selection Boards. Today, we find so many graduates, double graduates, engineering and medical graduates, are all rejected on the ground that they are not

[Shri Siddaya]

suitable. Who is going to decide whether one is suitable or not? It is the non-Scheduled Castes officers who are sitting in the Selection Boards who decide it. Therefore, the Committee has recommended that there should be at least a Scheduled Castes or a Scheduled Tribes man on each Selection Board. Unless that is done, it will be very difficult for our candidates to get themselves selected. So far as the State Governments are concerned, it may be difficult for the Minister to accept it but so far as the Central Government is concerned, he can take it up and see that representation is given to Scheduled Castes and Scheduled Tribes people on the Selection Boards, the U.P.S.C., the Railway Service Commission and such other Selection Committees.

The Welfare Department, I consider, is the guardian of the Scheduled Castes and Scheduled Tribes people. But the way in which the Department has been functioning all these years has not done any good to them. The Elayaperumal Committee has made some remarks with regard to the attitude of the Department

It says :

"The attitude of the Department concerned has been all along one of indifference and no co-operation. We very much regret to place on record that even though the Committee was set up by the Department of Social Welfare, there was practically very little co-operation from the Department as already pointed out. The indifference and non-co-operative attitude of that Department gradually developed into a state of active hostility even."

The Chairman of the Committee wrote to the Prime Minister about it. I do not know what action has been taken so far. As a matter of fact, to get the Parliamentary Committee appointed, all the Members belonging to Scheduled Castes and Scheduled Tribes had to struggle very much with the Minister, Shri Asoka Mehta, because the Department had misled him and, ultimately, he had to accept the appointment of this Committee. I say, it goes to the credit of the Members belonging to Scheduled Castes and Scheduled Tribes that they were successful in getting this Committee appointed.

I am extremely happy that Mr. Hanu-

manthaiya has become the Minister-in-charge of this Department. He is a very able administrator and he has got a lot of sympathy for the Scheduled Castes and Scheduled Tribes people. When he was the Chief Minister of Mysore, he had done a lot. As the Chairman of the Administrative Reforms Commission, he suggested so many reforms with regard to so many Departments of the Government.

But I do not know, Sir, why the Department of Social Welfare escaped his notice and scrutiny. Now he has become the Minister-in-charge of it. I hope and trust that he will look into this matter and reform the Department in such a way that it becomes a very effective instrument for implementing the recommendations made by the Commissioner and other bodies.

It is generally said that most of the recommendations made by the Commissioner are to be implemented by the State Governments. So far as the Scheduled Castes are concerned, I can agree. But so far as the Scheduled Tribes are concerned I don't think Government can take up that position, because under Art 339(2) of the Constitution there is a provision which reads like this :

"The executive power of the Union shall extend to the giving of directions to a State as to the drawing up and execution of schemes specified in the direction to be essential for the welfare of the Scheduled Tribes in the State."

I want to know from the Minister since 1950 how many directions have been issued to the State Government under Art. 339 (2) of the Constitution.

Mr. Hanumanthaiya, as I have already said, is a very able man and he has got a lot of sympathy for the Scheduled Castes and Scheduled Tribes. I want him to get only a few small things done within the course of one year. They are small from his point of view but very big from our point of view. (1) The reports of the Commissioner are not being discussed by all the States. But only some States were discussing it. Afterwards they gave it up. Now Mr. Hanumanthaiya may call a meeting of the Chief Ministers and tell them that this report so far as it relates to the States concerned,

should be discussed every year. I think he will be able to do it. (2) We are having a Parliamentary Committee on Scheduled Castes and Scheduled Tribes here at the Centre and Mr. Govinda Menon wrote a D.O. letter to all the Chief Ministers requesting them to have a similar committee at the State level. I understand some States have agreed. For example, UP, Rajasthan and Manipur have agreed to have a committee. Mysore was the first State to have the Committee and it is functioning for about one year. I want Mr. Hanumanthaiya to contact the Chief Ministers to see that such legislature committees are appointed in each State as early as possible.

Regarding the re-organisation of the office of the Department of Social Welfare, there are very able officers belonging to Scheduled Castes and Scheduled Tribes who can man this organization but except one or two there are no Scheduled Castes or Scheduled Tribes officers. I plead with the Minister to bring officers belonging to Scheduled Castes and Scheduled Tribes to the Social Welfare Department. I understand that the post of Commissioner for Scheduled Castes and Scheduled Tribes is vacant. I think it will go to the credit of Mr. Hanumanthaiya if he makes up his mind to see that a Scheduled Caste or Scheduled Tribe candidate is appointed as Commissioner.

**SHRI R. K. BIRLA** (Jhunjhunu) : At the very outset I must be thankful to you and my colleague Shri Kola Birua who has only taken 7 minutes of the time allotted to our Parliamentary Group. All my friends have so far spoken on the serious plight of the Scheduled Castes and Scheduled Tribes. All I say is that I endorse their view. I shall not speak more on this point except to say that bellies have no ears. Those people who have empty bellies cannot listen to what we speak here. They need food. They need houses, they need hospitals and they need everything so that they can grow up in our society.

16.00 hrs.

[*Shri K. N. Tiwary in the Chair*]

Sir, I would like to give two concrete suggestions. I would like to offer my suggestions in this regard. The first is this In India, we have 40 million sheep and we

produce about 75 million pounds of wool. We import about 15 million pounds of wool from Australia. Sheep breeding and shearing of wool is the hereditary vocation of the Scheduled Tribes people. I understand that some caste Hindus are now trying to establish sheep breeding farms particularly in Gujarat and Rajasthan in collaboration with the State Governments. I object to this, I think, Sir, that this business should definitely be reserved for the Scheduled Tribes people. Why should the son of a businessman should be sent to Australia or New Zealand for sheep breeding training? It is these Scheduled Tribes who are the real people doing these things who should be sent to Australia for necessary training in sheep breeding, catering and shearing. Their educated children may be sent to Australia because Australia and New Zealand are the biggest wool-producing countries in the world.

In Australia they get 8 pounds of wool per sheep, whereas what we produce is only 1½ pounds of wool per sheep. That is one of my concrete suggestions, that this industry should be reserved for the shepherds and for the Scheduled Tribes people.

My second suggestion is this. Whenever the Government of India decides to establish a fellow-mongering industry which is connected with sheep, it should also be reserved for the Scheduled Tribes. This fellow-mongering industry is connected with sheep-breeding.

Sir, the percentage has to be fixed in both the private sector and public sector for the employment of these people in future. That is the position today? They are human beings like us.

One of my friends was asking me, what have Birlas done about it. Here I would like to say something. I have got only 5 minutes which is given to me and so I do not want to tell this in great detail. But, for the information of the August House and for the information of my hon. friend I would like to say this. 45 years back, in my own village, Pilani, I was the first person to ask these Harijan ladies to walk in the streets with ornaments, because, they were not allowed to walk in the streets. Besides, I was the first man in my village to go to their houses and have meals with them and we helped the Harijans to draw water from the same wells from which Caste

## [Shri Siddayya]

Hindus were drawing the water. The result was that I was treated as an outcaste. That is a personal thing and I don't want to say much on this.

But the question is : What is it that the Government has done to educate these people ? What is it that the Government has done to secure employment for these people ? Therefore, it is my plea that a percentage should be fixed for these Scheduled Castes and Scheduled Tribes people both in the public and private sectors.

**सभापति महोदय :** बिजिनेस एडवाइजरी कमेटी ने यह तथ्य किया है कि मिनिस्टर साहब को साड़े चार बजे काल किया जाएगा और पांच बजे यह डिस्कशन खत्म हो जायेगा । इस लिए में बर साहबान थोड़ा-थोड़ा टाइम लें ।

**SHRI R. K. BIRLA :** I will only take the time allotted to me ; not a single second more.

Sir, in Rajasthan, from where I come, everybody knows in this House that the level of the water is very deep. The Harijans do not have water to drink. Some may carry on without meals, but without water nobody can carry on. If one does not take sufficient quantity of water, I am sure he will develop some kidney trouble. What is it that the Government has done for providing drinking water to the Harijans ? Nothing much has been done. Therefore I would suggest that whatever be the amount that the Centre is giving to the respective States, that particular part of the amount should be reserved for this purpose, namely, digging the wells for the Harijans so that their drinking water is assured.

I know something of my constituency. I know this that the law provides that they can draw water from the wells from where the caste Hindus draw the water.

But what is the use of the law when it is not practised ? We simply talk here. That is the reason why I say that they do not require lip sympathy but they require something substantial so that they could be just like us.

I shall tell you something about my constituency. In Chhani village, which is a

Harijan village in Badra in Ganganagar, two years back. I had mentioned on the floor of the House, some Harijans were assaulted and the supply of water to them was stopped. I had represented to the Central and State Governments, but the result was a double zero, and no action was taken. Why ? After all, they are not animals, but they are human beings like us.

So many friends have said that when Shri Hanumanthaia was the Chief Minister of Mysore, he did this or that. But let us see what he does when he has taken charge of this Ministry.

**श्री शम्भूनाथ (सैदपुर) :** सभापति महोदय, जब से मैं पार्लियामेंट में आया हूँ, तब से मैं यह देख रहा हूँ कि जब-जब इस तरह की रिपोर्ट पर बहस होती है, तो हाउस के दोनों तरफ से एक ही तरह की बातें कही जाती हैं । इससे पहले जो मिनिस्टर साहबान रहे हैं, उन्होंने भी हमेशा एक ही तरह की बातें कही हैं । आज भी हम उसी तरह की बातें सुन रहे हैं ।

मुझ अफसोस के साथ कहना पड़ता है कि हमारे बहुत बड़े सोशलिस्ट विचारक, श्री शशोक मेहता, के मामने—जब वह इस विभाग के मन्त्री थे—हम लोग अपनी बातें कहते थे, तो वह अपनी तरफ से कोई आरजिनल बात न कहकर अपने अफसरों द्वारा बताई गई बात पर ही स्टिक करते थे । मैनन साहब ने इस सम्बन्ध में थोड़ी सी सचिदिलाई, हम लोगों की बातें मानी और उन्होंने हरिजनों तथा आदिवासियों की प्रावलम्ब और मुसीबतों को समझने के लिए एक पार्लियामेंट्री कमेटी बनाई । लेकिन यह समझ में नहीं आता है कि शास्त्रिर यह अरण्य-रोदन कब तक चलेगा ।

मैं ईमानदारी के साथ कहता हूँ कि जब कभी भी मैं यह रिपोर्ट पढ़ना चाहता हूँ, तो एक दो पेज पढ़ने के बाद उसके आगे पढ़ने की भैरी हमस्त नहीं होती है । मुझे यह देखकर

दुख होता है कि बाइस साल हो गये, लेकिन इन मुसीबतों को दूर करने के लिए कुछ भी कदम नहीं उठाया जा रहा है। मैं कभी-कभी सो नहीं पाता हूँ। लोग कहते हैं कि हमारे मिनिस्टर साहब हरिजनों के बड़े शुभचिन्तक हैं। मैं जानता हूँ कि अगर उन्होंने कमिशनर की रिपोर्ट को ठीक तरह से पढ़ा होगा और अगर वह चाहते होंगे कि उस रिपोर्ट में जो बातें दी गई हैं, उनके बारे में कुछ करना है, तो शायद उनको भी नीद नहीं आयेगी। अगर वह कुछ करना चाहेंगे, तो उनको बहुत बेचैनी होगी।

सर्विस में हरिजनों और आदिवासियों की सूटेबिलिटी के बारे में सन्देश प्रकट किया जाता है। मेरी समझ में नहीं आता कि कौन से ऐसे लोग हैं, जो इस तरह की बातें करते हैं। मेरा पहला चार्ज यह है कि जो लोग कहते हैं कि हरिजन सूटेबल नहीं हैं, वे खुद सूटेबल नहीं हैं, व्योंगिक उनके दिमाग में बेईमानी है, वे नहीं चाहते कि बोड्यूल कास्टस के लोग अच्छी जगहों पर आ सके। अगर उनका दृष्टिकोण सही होता, तो वे सोचते कि ये लोग हजारों बरसों से डाउनट्राडन हैं, इसलिए अगर उनमें कोई कभी भी है, तब भी वे सूटेबल हैं। हाँ, अगर हरिजन अनसूटेबल हैं, तो इस बात में कि वे किसी का शोषण या एकसप्लायटेशन नहीं कर सकते हैं और वे चोरी के बल पर बहुत बड़े पूँजीपति नहीं हो सकते हैं। किसी का खून नहीं चूस सकते, वहाँ अनसूटेबल हैं अगर यह कहें तो हमारी समझ में आता है। लेकिन यह लोग काम मेहनत करते हैं, जो जिम्मेदारी इनको दी जाती है वह उस जिम्मेदारी को पूर्णतया निभाने की कोशिश करते हैं। जहाँ कहीं भी देखा जाय इनको अनसूटेबल कहा जाता है यह शम्भ की बात है। साथ ही अभी कहा गया कि हरिजनों को भी पूजारी बनने का मौका दिया जाय। मन्दिर का पूजारी होने का मौका दिया जाय।

एक माननीय सदस्य : मौका नहीं, किसी की मोनोपली नहीं होनी चाहिए।

श्री शम्भू नाथ : अच्छी बात है। लेकिन हमारा तो यह कहना है कि आप अपना मंदिर अपने घर में रख रहिए। हमको रोजी रोटी दे दीजिये, हमको मन्दिरों से कोई मतभव नहीं है। जिस भगवान को हरिजनों के छूने से पाप लगता हो, ऐसे भगवान को मैं नहीं मानता।

सर्विस भूटेबिलिटी का आलम यह है, मैं एक उदाहरण आपके सामने रखना चाहता हूँ—चिराग तसे अचेरा है। यहाँ सेन्टर के सेकेटरिएट में किस तरह से ज्यादती की जा रही है उसकी तरफ मैं आपका ध्यान दिलाना चाहता हूँ। सेक्षन आकाससं की सर्विस के मुतालिक में कहना चाहता हूँ। 61 से पहले 100 परसेंट में 25 परसेंट डिपार्टमेंटल 50 परसेंट आई० ए० एस० में से और 25 परसेंट प्रोमोशन आन सीनियारिटी बेसिस लिए जाते थे। उस समय रिजर्वेशन जो था 75 परसेन्ट था यानि 25 परसेन्ट डिपार्टमेंटल और 50 परसेन्ट आई० ए० एस०। 62 में इन्होंने देखा कि अब यह कुछ ज्यादा आ रहे हैं, तो कितनी चालाकी से उसे कम करते हैं, इधर सरकार कह रही है कि हम 15 परसेंट रिजर्वेशन कर रहे हैं लेकिन यह आई० ए० एस० आकिसर जो यहाँ बैठे हुए हैं, इनसे बदौशत नहीं हुआ, तुरंत क्या करते हैं कि 62 में इन्होंने रूल चेंज कर दिया। उसके मुताबिक यह कर दिया कि :00 परसेन्ट में 50 की जगह 25 परसेन्ट आई० ए० एस०, 25 परसेन्ट डिपार्टमेंटल, 25 परसेन्टल पैनल से और 25 परसेन्ट सीनियारिटी से। यानी रिजर्वेशन सिर्फ 50 परसेन्ट रह गया। इसके बाद प्राइम मिनिस्टर ने कहा कि हम 15 परसेंट दे रहे हैं तो इन्होंने एक चालाकी और की कि 1970 में फिर रूल चेंज किया और अब यह किया कि 100 परसेंट में 28 परसेंट सीनियारिटी से 28 परसेन्ट लंग आफ सर्विस से, 16 परसेंट आई० ए० एस० से, 14 परसेंट

## [श्री शम्भू नाथ]

पैनल से और 14 परसेंट डिपार्टमेंटल। अब रिजर्वेशन 24 गया 30 परसेंट। यानि 61 से पहले 75 परसेंट और 62 के बाद 50 परसेंट अब 70 के बाद 30 परसेंट। यह है इसका आलम। अब हम इस मिनिस्ट्री से क्या उम्मीद करें? यह मिनिस्ट्री लैटर बाब्स मिनिस्ट्री है। ईमानदारी की बात है, मैं ठीक कह रहा हूँ। हम यह पूछता चाहते हैं हनुमंतैया जी से कि इनके पास क्या पावर है? अगर आज हम इनसे कहें कि होम मिनिस्ट्री फलां जी० ओ० का पालन नहीं कर रही है, फलां मिनिस्ट्री फलां जी० ओ० का पालन नहीं कर रही है, यह इनके ध्यान में लाएं तो यह क्या करेंगे? जैसे कि मैं एक ढी० ओ० लिखता हूँ, सिवाय उसी तरह का रेकमेंडेशन करने के और आप कुछ नहीं कर सकते। जो सरकार के द्वारा तथा कांस्टीट्यूशन के द्वारा हमको दिया गया है उसको भी हम कहें कि इम्प्लीमेंट कीजिये तो क्या होता है? हमारे डिस्ट्रिक्ट में हरिजन वेलफेयर आफिस खुला हुआ है। हमारे गरीब भाई आते हैं, उनसे अपनी मुसीबत कहते हैं, वह बेचारे क्या करते हैं?

लिख दिया किसी स्कूल में, किसी यानेदार के यहीं लिख दिया, मगर मुनवाई नहीं होती। वही हालत इस मिनिस्ट्री की है। यह मिनिस्टर साहबान क्या कर सकते हैं क्योंकि इनकी बात सुनी नहीं जाती है। होम मिनिस्ट्री से जी० ओ० जाता है, और बातें होती हैं। मिलिट्री की सर्विस की बात आती है, जो आज देश के निकम्मे लोग हैं वह कहते हैं कि शेड्यूल कास्ट के लोग नान-मार्शल रेस के हैं। जो शोषण करना चाहते हैं वह कहते हैं कि शेड्यूल कास्ट के लोग नान-मार्शल रेस के हैं, इसलिए इनको मिलिटरी में नहीं लिया जायगा। मैं दावे के साथ कहना चाहता हूँ उनको शर्म आनी चाहिए, ऐसे बेईमान, ऐसे दगाबाज् जो आज कंचे बैठे हुये हैं वह इस तरह की बात कर रहे

हैं। उनको पता नहीं है कि यह 20 प.सेन्ट जिस दिन रिवोल्ट करेगा हिन्दुस्तान का नक्शा बदल जायेगा और हिन्दुस्तान अपने सही तरीके पर आ जायेगा।

दो एक सलाहें हमारी हैं। हनुमंतैया जी अगर इनको करा सकें तो मेरी दो तीन यह मांगें हैं, इनको मैं आपके सामने रखना चाहता हूँ। अगर आप चाहते हैं कि हरिजनों की एको-नामिक हालत सुधरे तो हमको मुर्मी नहीं नहीं चाहिए, हमको सुधर नहीं चाहिए। अगर हमको देना है तो स्पाल स्केल इंडस्ट्री दीजिये गांवों में जिससे हम तरकी कर सकें। लैंड प्रैव मूवमेंट जो चल रहा है, हम लो बड़ा तरस आता है फार और अगेंस्ट बोलने का यह मौका नहीं है। लेकिन मैं कहना चाहता हूँ अपने इन विरोधी भाइयों से भी कि यह जो मूवमेंट हरिजनों के दिमाग में चल रहा है कि हमको भूमि मिलनी चाहिए, यह मूवमेंट उनके दिमाग से खत्म हो गया तो आप इसके जिम्मेदार होंगे क्योंकि विनोद भावे ने भी भूमिदान, आमदान और कौन-कौन सा दान देने की बात करके इस लैंड मूवमेंट को खत्म करने की कोशिश की थी और उन्होंने खत्म किया है। मैं कहूँगा कि जो उन्होंने भूमिदान लिया है, उसके पहले दीजिये। आज आप लोग इस तरह की बात कर रहे हो, मूवमेंट दबा रहे हो, उनसे काम नहीं चलेगा।

दूसरी बात यह है कि जो मिनिस्ट्री आफ सोशल वेलफेयर है उसको पावर दिया जाय कि जहां अत्याचार हो रहे हैं उसको वह मीड आउट करे, होम मिनिस्ट्री के ऊपर हावी हो सके, अपनी बात करा सके, तब तो इसके कुछ मानी हैं नहीं तो कुछ नहीं है। आज हरिजनों के साथ जुल्म हो रहा है, कच्चहरियों में उन्हें न्या नहीं मिल रहा है। इसलिए कि पैसा नहीं है, बकील नहीं है और भी बातें हैं, तरदुद पड़ती हैं, इसलिए मैं कहूँगा कि हरिजनों को

फी जस्टिस कानूनी मदद दिलाने के लिए विचार किया जाना चाहिए ताकि उनके साथ जो अन्याय हो रहा है उसका वह मुकाबिला कर सकें। इन शब्दों के साथ मैं आपका शुक्रिया अदा करता हूँ।

**श्री हुक्म चन्द्र कछवाय (उज्जैन) :** उपाध्यक्ष महोदय, मैं आपकी अनुमति से यहां जो चर्चा चल रही है उसमें हिस्सा लेना चाहता हूँ। लेकिन दुभियों की बात है यह चर्चा बहुत दिन पहले होनी चाहिए थी, काफी विलम्ब से हो रही है। उसका प्रमुख कारण सरकार ही है। सरकार स्वयं इस विषय पर चर्चा करने नहीं देती जिसके कारण यह चर्चा लेट हुई है।

इन रिपोर्टों के अन्दर बहुत सी बातें कही गई हैं। रिपोर्ट तैयार की है वास्तविक स्थित देखकर और उसमें क्या सुझाव हो गकता है, क्या होना चाहिए, उस आधार पर रिपोर्ट तैयार की जाती है। परन्तु रिपोर्ट आए काफी दिन हो गये और उस पर हम आज चर्चा करने जा रहे हैं। उस पर अमल कितना होगा इसका तो भगवान ही मालिक है हम क्या कह सकते हैं कि कब और कितना अमल होगा? कमिशनर की रिपोर्ट में कुछ आंकड़े दिए गए हैं सविसेज के सम्बन्ध में, उनको मैं यहां कोट करना चाहता हूँ। प्रथम श्रेणी की सविसेज के अन्दर 15 प्रतिशत लोग लेने थे, उसमें दो प्रतिशत लिया हरिजनों को। दूसरी श्रेणी के अन्दर 3 प्रतिशत या तीसरी श्रेणी के अन्दर 9 प्रतिशत यह लोग लिये गये जहां तक आदिम जाति के लोगों का सवाल है उसमें प्रथम श्रेणी में 5 लेने थे, उसके स्थान पर आधा लिया, एक तिहाई लिया और 1 प्रतिशत लिया। रुपये में बारह आने लिया तीसरी में। जहां तक उनके कर्जे की दशा है वह बहुत भयंकर है। देहातों के अन्दर हरिजनों के क्षर 62 प्रतिशत कर्जा है। यह रिपोर्ट में जो कहा गया है उसी का उल्लेख मैं कर रहा हूँ, पेरूमल की कमेटी की रिपोर्ट का। 47 प्रतिशत कर्जा शहरी लोगों पर जो हरिजन जाति के

लोग हैं उन पर है। इतने कर्जे से वह दबे हुए हैं, किस प्रकार से उठ सकते हैं? कैसे अपना विकास कर सकते हैं। इसका स्वयं वह अन्दाज लगा सकते हैं। इतना ही नहीं, आज कई जगह पश्चात किया जाता है। यह बात जरूर है कि कुछ अंक कम हों तो लड़कों को मेडिकल में दाखिले की रियायत दी गई है। इसी तरह और जगहों में इंजीनियरिंग के अन्दर भी कुछ रियायत दी गई है। मेरा कहना यह है कि यह जो अंकों में छूट दी गई है यह बहुत कम है उन्हें और छूट दी जानी चाहिये। इसका एक कारण है कि लड़का पढ़ने में आगे कब निकलता है जब उसके घर का बातावरण अच्छा हो, उसके ख़ने-पीने की सहूलियत अच्छी हो। जब यह सब सहूलियतें होंगी तो वह आगे निकलेगा। लेकिन यह हरिजन बच्चे अच्छे अंक नहीं ला सकते क्योंकि उनके घर का बातावरण अच्छा नहीं होता, उनको उतनी सहूलियतें नहीं मिलतीं जिससे वह अधिक अंक नहीं ला पाते। नतीजा यह होता है कि जितनी सीटें सरकार ने रखी हैं वह सीटें खाली रहती हैं। मैं एक बात और कहना चाहता हूँ। सेना में इन्होंने भर्ती करना चाहिये। इसका अनुभव करियरा साहब ने भी किया है। शायद लोगों ने इस बात की हवा फैलाई कि हरिजन सेवा में आ गये तो वडे भगड़े होंगे और आपस में मनमुटाव होगा। तो उन्होंने अनुभव करके देखा और उनके अनुभव के आधार पर मैं कह सकता हूँ कि कोई भगड़ा नहीं हुमा, किसी प्रकार की परिस्थिति ऐसी पैदा नहीं हुई और वडी शान्ति से लोगों ने ठीक काम किया और अच्छी सेवाएं की। मैं यह भी निवेदन करना चाहता हूँ कि जो सैनिक स्कूल हैं उनमें इन हरिजनों के बच्चों के लिये कोई भी गुजाइश आपने नहीं रखी है। मैं सरकार से प्रार्थना करूँगा कि कम से कम उन हरिजन बच्चों को भी सैनिक स्कूलों में भर्ती करें। उनके लिए कोटा रखें तो मैं समझूँगा कि शायद आप चाहते हैं कि इन्हें सेना में लिया जाय और आप उत्सुक हैं सेना में उन्हें लेने के लिए।

## [श्री हुकम चन्द कथ्याय]

मैं एक बात यह कहता चाहता था। यहाँ मेरी पार्टी की ओर से मेरे मिश्र सूरज भान जी एक बिल में इस लोक सभा में लेकर आए। उसमें यह कहा गया है कि अनुपत के आधार पर हरिजन और इन लोगों को सीट का कोटा देना चाहिये, इनकी सीट रिजर्व करनी चाहिये, तो हवा ऐसी फैलाई जा रही है सामने की बेंच पर कि यह बिल जनसंघ का है इसलिये सपोर्ट नहीं करना चाहिये। मैं प्रायंना करता हूँ बड़ी नम्रता के साथ कि आप इस बात में बिलकुल भत आइये, यह जनसंघ पार्टी का बिल नहीं है। यह बिलकुल प्राइवेट मेम्बर का बिल है। और यहाँ पर प्राइवेट मेम्बर का बिल नाथ पैय जी का, घटल जी का और कुछ और लोगों के बिल पास हुये हैं और सरकारी बैंचों के सदस्य हिस्मत बांधे। मैं कहना चाहता हूँ कि यह उधर बैठे हुये उन लोगों के लिये परीक्षा की है जो अपने आपको हरिजन कहते हैं। देखना है कि लाल बटन दबता है या हरा बटन दबता है, यह 14 तारीख को देखा जाएगा।

मैं इस सम्बन्ध में एक बात कहना चाहता हूँ—आज यह कहा जाता है कि जमीन हरिजनों को मिलनी चाहिए—इस सदन में पिछले आठ सालों का मेरा अनुभव है, अनेकों बार इस सदन में रेलवे मिनिस्टर से सावल पूछे गये कि रेलवे की पटरियों के साथ-साथ जो जमीन पड़ी है, क्या सरकार उन जमीनों को खेती के लिए हरिजनों को देने के लिए तैयार है? अनेकों बार इस सदन में सरकार की तरफ से आवासन दिये गये, लेकिन आज तक उस सिलसिले में कोई सक्रिय कदम नहीं उठाया गया। अब समय आ गया है, चारों तरफ सोग कह रहे हैं कि जमीनों पर कब्जा करो, हमला बोलो, यह हवा आज देश में पैदा हो रही है, उसको दबाने के लिए क्या आपने आज तक कोई कानून बनाया, वह जमीन हरिजनों को क्यों नहीं दी जाती? मैं चाहता हूँ कि रेलवे के

आसपास जो जमीन पड़ी हुई है, उसको हरिजनों को दिया जाय ताकि उस पर भी उत्पादन हो सके।

अब मैं उनकी माली हालत की तरफ आता हूँ। हरिजनों की माली हालत आज बहुत खराब है। इस सम्बन्ध में मैं एक सुझाव देना चाहता हूँ—देश के अन्दर आज ऐसे बहुत से लोग हैं जिनकी मामदनी बहुत ज्यादा है, जो बहुत अधिक मुनाफा कमाते हैं, साल में 25 हजार रुपये से लेकर 50 हजार रुपए तक कमाते हैं। मैं चाहता हूँ कि ऐसे बड़े लोगों पर एक स्पेशल टैक्स लगाया जाय और उस टैक्स से जो रकम प्राप्त हो, उसका उपयोग इन पिछड़े लोगों के विकास में किया जाय।

एक बात और कहना चाहता हूँ—मध्य प्रदेश के अन्दर एक मिनिस्टर हैं, जो होम-मिनिस्ट्री के अन्दर डिप्टी मिनिस्टर हैं, जो जाति के बाहर हैं और बीना से चुनकर प्राप्त हैं। उन्होंने हरिजनों को बहकाकर, फुसला कर उनकी सारी जमीन अपने नाम रजिस्टर करवा ली। उन्होंने उनको कहा कि इसके बदले में तुम को 20-20 बीघे जमीन दिलवायेगे, इस तरह से अपना 200 एकड़ का प्लाट बना लिया, अब उनको अंगूठा दिलवा दिया। वे 8-10 हरिजन हैं जो बेचारे अब मारे-मारे फिर रहे हैं। मैं चाहता हूँ कि सरकार इस पर ध्यान दे।

एक बात मैं पंजाब के सम्बन्ध में कहना चाहता हूँ। पंजाब के मुख्य मंत्री श्री बादल हैं, जो बादल गांव के रहने वाले हैं, उस गांव में हरिजन जाति के काफी लोग हैं। वहाँ पर अभी तक हायर सेकेन्डरी स्कूल नहीं बन पाया। इस लिए नहीं बन पाया कि वहाँ के रहने वाले बड़े-बड़े जमीदार लोग हैं, बड़ी बड़ी जमीन के मालिक हैं। उनके बच्चे सब बाहर पढ़ने के लिए जाते हैं और वे वहाँ पर स्कूल नहीं खोलने देते। इसलिए कि यदि हरिजनों के बच्चे पढ़

जायेगे तो ये हमारे सामने सीना उठा कर चलेंगे।

मैं जानना चाहता हूँ कि जो मुद्रे मैंने सरकार के सामने रखे हैं, उन पर सरकार ध्यान दे और अमल करने की कोशिश करे।

**श्री रामधन (लालगंज) :** सभापति महोदय, अनुसूचित जातियों और अनुसूचित आदिम जातियों की समस्या जब तक युद्ध स्तर पर हल नहीं की जायेगी, तब तक यह हल नहीं होगी। इस सदन में जो बहस चल रही है, उसमें सभी पक्ष के लोगों ने अस्पृश्यता निवारण के बारे में कहा है, समय कम होने के कारण मैं विस्तार पूर्वक चर्चा नहीं करना चाहता हूँ लेकिन इतना अवश्य कहना चाहता हूँ कि अस्पृश्यता निवारण के लिए जब तक सरकार कड़ाई के साथ कदम नहीं उठायेगी, तब तक कुछ नहीं होगा।

आप जानते हैं कि अस्पृश्यता के सम्बन्ध में संविधान में हमने जो कानून पास किया है। हमारे यहाँ नियम है कि हर महीने हर मजिस्ट्रेट एक स्टेटमेंट तैयार करता है और वह स्टेटमेंट भारत सरकार के पास आता है। एक तरह से यह रुटीन का काम हो गया है, हर स्टेटमेंट में यही लिखा होता है कि कोई केस नहीं आया। लेकिन असलियत यह है कि थानों में पुलिस रिपोर्ट ही नहीं लिखती। जब भी कभी कोई ऐसा मामला आता है—पुलिस रिपोर्ट नहीं लिखती।

आज हमारे बहुत से प्रगतिशील भाई जो साम्यवादी विचारधारा के हैं, उन लोगों ने भी कोई ऐसा ठोस कदम नहीं उठाया जिससे जाहिर हो फि वे भी अस्पृश्यता निवारण करना चाहते हैं, हालांकि माक्स ने भी इस बात को बिल-कुल नहीं माना है। रोटी-बेटी के सवाल को ही ले लीजिये, जब तक अस्पृश्यता को रोटी-बेटी का सवाल नहीं बनाया जायेगा, जब तक अन्तर्जातीय विवाह नहीं होंगे, तब तक यह समस्या हल नहीं होगी, लेकिन मैं देखता हूँ कि

साम्यवादी दल में भी कोई अन्तर्जातीय विवाह करने के लिए तैयार नहीं होता है। कोई भी आह्यण साम्यवादी अपनी बेटी हरिजन को देने के लिए तैयार नहीं है—यह माक्सबादी सिद्धान्तों का कितना उपहास है। मैं कहना चाहता हूँ—छोड़ दीजिये रुडीवादी पार्टियों को, वे तो सड़ी हुई हैं, गली हुई हैं, लेकिन दूसरे जो अपने को प्रगतिशील होने का ढिडोरा पीटते हैं, वे भी नहीं करते, ऐसी हालत में मेरा कहना है कि जब तक रोटी-बेटी की समस्या हल नहीं होगी जब तक अन्तर्जातीय विवाह नहीं करेंगे, तब तक यह समस्या हल नहीं होगी।

दूसरी बात है—शिक्षा की। शिक्षा के मामले में भारत सरकार की ओर से जो अनुदान मिलता है, जो आवृत्तियां दी जाती हैं, उनका दुरुपयोग हो रहा है। आज जो प्राइवेट स्कूल खुले हुए हैं, मेरा मत यह मान्यता गति स्कूलों से है, उनके मैनेजर ने एक घन्या, एक रोजगार शुरू कर दिया है। वे लोग अब ने स्कूलों में प्रविष्ट से अधिक हरिजनों की संख्या दिखला कर आवृत्ति की रकम लेते हैं और उससे हड़प जाते हैं। ऐसे बहुत से मामले पकड़े गये हैं लेकिन सरकार कड़ाई के साथ उनके दिलान कोई कानूनी कायंवाही नहीं कर रही है, उनको सजा नहीं दिला रही है।

मैं केन्द्रीय सरकार पर एक चार्ज लगाता हूँ। जब काशी विविधालय का विवेक इस सदन के सम्मुख आया था, मैंने शिक्षा मंत्री जी से कहा था कि जब महामना मालवीय जी जिन्दा थे, तब हरिजन आत्रों से प्रवेश कीस केवल दो रुपये ली जाती थी, लेकिन जब से केन्द्रीय सरकार ने उस एवं विविधालय का चार्ज लिया है, उनसे पूछिये कि कितनी कीस ली जाती है। हरिजन आत्रों को जो रियायतें महामना मालवीय जी और डा० राधाकृष्णन् जी ने दी थीं, वे अब वहाँ नहीं हैं। हमारे बाबू जी भी सोभाग्य से इस समय में

## [श्री रामधन]

सदन में उपस्थित हैं। ये तो वहां के प्राचीन आत्र हैं, ये बतायें कि काशी विश्वविद्यालय में हरिजन आत्रों को क्या रियायतें दी जाती थीं और आज कांग्रेस सरकार द्वारा उसको ले लेने के बाद वहां पर क्या रियायतें दी जा रही हैं? तो मैं यह कहना चाहता हूँ कि जो कुछ ऐसी संस्थायें थीं जो कि स्वेच्छा से हमको रियायतें देती थीं वह भी खत्म की जा रही है।

आपने आई० ए० एस० आदि की ट्रेनिंग के लिए नूल खोल रखे हैं लेकिन इन आत्रों को वहां पर शान्तिपूर्वक पढ़ने नहीं दिया जाता है। सबर्यां द्वात्रों द्वारा वहां पर उपद्रव पैदा किए जाते हैं ताकि वे शान्तिपूर्वक पढ़ न सकें। आपने दो केन्द्र स्थापित किये हैं लेकिन मेरा मुझाव है कि प्रत्येक राज्य वो राजधानी में यह केन्द्र स्थापित किये जाने चाहिए।

आज हरिजनों के समक्ष मकानों की समस्या बड़ी गम्भीर है। हमने दस सूत्री कायंकम का छिद्रोरा बहुत मुना है लेकिन आज हरिजनों को मकान बनाने के लिए जमीन नहीं मिल रही है। उत्तर प्रदेश में चकबन्दी चल रही है लेकिन हरिजनों के घर ठाकुर, ब्राह्मण और पुराने जमादारों के चकों में एलाट किये जा रहे हैं। जो शिकायतें की जाती हैं उनकी कोई सुनवाई नहीं होती है। चकबन्दी विभाग में वडा भ्रष्टाचार केवल हुआ है।

श्री जगन्नाथ राव ने केन्द्रीय हरिजन कर्मचारियों के लिए कुछ आउट आफ टन एलाट-मेट मकानों का शुरू किया था परन्तु जबसे वे उस विभाग के मन्त्री नहीं रहे उसके बाद से वह भी बन्द हो गया है। फिर एक बात यह हुई कि हरिजन कर्मचारियों के लिए मकान सुरक्षित निये जायें, सदन में भी उसकर चर्चा हुई लेकिन उसपर भी कोई कायंवाही नहीं हुई। हम रोज लिखते हैं लेकिन यही जबाब आता है कि इस तरह की कोई व्यवस्था नहीं है। अब

इन्होंने मंत्रालय सम्भाला है इसलिए मेरी प्रार्थना है कि हरिजनों के लिए आउट आफ टन एलाट-मेट की व्यवस्था होनी चाहिए। आप जानते हैं कि हरिजनों को दूसरी जगहों पर मकान नहीं मिलते हैं। आज मकानों की सबसे बड़ी समस्या हरिजनों के सामने है।

भूमि सुधार के बारे में आजकल बड़ा बाला मच रहा है। इसके बारे में बहुत कुछ बहा जा रहा है कि यह संविधान के विरुद्ध है, कानून के विरुद्ध है और प्रजातन्त्र के विरुद्ध है। लेकिन मैं कहता हूँ कि शेड्यूल कास्ट और शेड्यूल ट्राइब की समस्या को लेकर रोज संविधान की हत्या की जा रही है, रोज कानून की अवहेलना हो रही है, और रोज प्रजातन्त्र का गला घोटा जा रहा है लेकिन उस सम्बन्ध में हम कोई ठोस कदम नहीं उठा पा रहे हैं। मेरा कहना है कि जब तक आप हरिजनों की समस्या को अपने कायंक्रम में यूद्धस्तर पर हल करने की कंशिश नहीं करेंगे तब तक आप कुछ नहीं कर पायेंगे। आप एक क्रान्तिकारी हैं, आप जानते हैं कि हमने स्वराज्य इसलिए प्राप्त की थी कि गरीबों को आजादी मिलेगी। मुझे भी राजनीतिक संग्राम में मौलिक रूप से भाग लेने का मौका मिला था लेकिन मैं कहता हूँ कि जो हमारा स्वप्न था वह बिलकुल प्रधूरा रह गया है। 23 साल में कुछ भी नहीं हो पाया है। आप जानते हैं कि केन्द्रीय सरकार आज यहां पर हरिजनों की बदौलत टिकी हुई है। अगर केन्द्रीय सरकार काफी दिनों तक यहां पर रहना चाहती है तो उसके लिए आवश्यक है कि हरिजनों की मांगों को पूरा करे वरना केन्द्रीय सरकार का तखता उलट जायेगा।

यहां पर नौकरियों में रिजर्वेशन की बात कहीं जाती है लेकिन मैं कहना चाहता हूँ कि नौकरियों में जितना रिजर्वेशन है उससे ज्यादा टमिनेशन है। अगर 25 फीसदी रिजर्वेशन है

तो 30 फीसदी टर्मिनेशन है। यानी जितने रेकूट किये जाते हैं उससे ज्यादा निकाल दिये जाते हैं। हमारे बाबू जी ने रेलवे में हरिजनों को प्रमोशन में जो रिजर्वेशन दिलाया था उसको खात्म कर दिया गया है। एक व्यःस्था यह भी हुई थी कि हर विभाग में एक असर नियुक्त होता था जिसके द्वारा हरिजनों की मांग पूरी होती थी लेकिन उसको भी समाप्त कर दिया गया है। मैं उछता हूँ कहाँ है आप का समाजवाद? अगर यही स्थिति रही तो मैं आप से कहता हूँ, आप हिन्दी प्रदेश के हैं, हिन्दी में कहावत है—मरता बया न करता। आप भले हीं उनको आतंकवादी या दुस्साहसवादी कहें और उनकी निन्दा करें लेकिन एक दिन ऐसा आयेगा जबकि वह आपके बताये हुए मार्ग पर चलेंगे या तो जैसे आपने ब्रिटिश राज्य का खात्मा किया था वैसे ही वे इस समाज की चारदीवारियों को तोड़ करके एक नये समाज का निर्माण करेंगे जिसमें हरिजनों और अनु-सूचित आदिम जातियों को भी एक समान अवसर मिलेगा।

SHRI S. KANDAPPAN (Mettur): Mr. Chairman, Sir, under our Constitution we have got two Commissioners, one for the linguistic minorities and the other to look after the Scheduled Castes and Scheduled Tribes, who doubtfully produce annual reports which nobody is authority bothers to read.

MR. CHAIRMAN: The business Advisory Committee has directed me to call the Minister at 4.30 but as there are many speakers, I will request you not to take more than five minutes so that I will be in a position to accommodate some more.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA): May I say that there must be some definite procedure? I am in favour of Members getting as much time as possible because it is a very important national subject, but I do not want the Ministers to be put on the waiting list. Therefore you please tell us definitely at what hour we speak, even if it is tomorrow.

If you make us uncertain about the day of our reply, there will be some uncertainties. So far as Government is concerned, you have to allot a definite time and stick to it, even if it is day after tomorrow.

MR. CHAIRMAN: I am calling you at 5 O'Clock.

श्री राणधीर सिंह (रोक्तक) : इसपर खाली हरिजन ही क्यों बोलें। हम भी इसपर बोलना चाहते हैं। हमको भी मौका मिलना चाहिए।

SHRI SONAVANE (Pandharpur) : Sir, yesterday I made a submission that in view of the fact that four reports are clubbed together, it is logical and necessary that a minimum of 20 hours should be allotted. There is nobody on the Business Advisory Committee coming from these downtrodden people, that is, the Scheduled Castes and the Scheduled Tribes, and therefore our case has gone by default. But even if five hours are taken for each report, it becomes a minimum of 20 hours. Therefore our earnest demand is that the total allotment of time should be not less than 20 hours. If any time is curtailed from it, we will not be satisfied. We are not going to agree to anything less than that and you will have repercussions in this House to that.

**SHRI KARTIK ORAON (Lohardaga):**  
We will start a time-grab.

MR. CHAIRMAN: I am bound by the decision of the Business Advisory Committee. It is better if you approach the Speaker. If he directs me, it is another thing. I can only deviate by 15 or 20 minutes or half-an hour but not more than that. So, it is better that Members take less time and I am in a position to allow the maximum number.

थी अन्धकुल गनी बार (गुडगांव) : आप इसपर ज्यादा वक्त दिलाइये । यह हरिजनों की प्रावन्म कोई ऐसी नहीं है जिसको कि ऐसे ही छोड़ दिया जाये ।

وْھری عبید اللہی خانی ڈار رعوی گھر کوں: آپ اس پر زیادہ دقت دے گئے۔  
یہ بھکریں کی پر ایام کرنی اولیٰ ہیں ہے جس کو کار ایسے ہی چھڑ دیا جائے

**SHRI SONAVANE:** With all the humility I have to submit that it was necessary that some Members who demanded this much time should have been invited to the Business Advisory Committee meeting to place our viewpoint. That was not done.

Now, in the wisdom of the Business Advisory Committee, they have done that. But in our wisdom, we feel that 20 hours is the minimum time that should be allotted for this discussion. Nothing less than that... (Interruptions) Here, we are not allowed to speak even. This is the height of injustice... (Interruptions)

**MR. CHAIRMAN:** You allow the business to go on. Let me think over it.

**श्री शम्भू नाथ :** सभापति महोदय, मैं प्रस्ताव करता हूँ कि यह समय बीस घण्टे का कर दिया जाये।

**श्री सूरज भान :** मैं एक बात कहना चाहता हूँ। इस हाउस का कंवेशन है कि जब-जब यह रिपोर्ट डिक्स होती है तब उसमें मिनिस्टर फार सोशल बैलेफेर के पार्टिसिपेट करने के पहले होम मिनिस्टर इन्टरवीन करते हैं ताकि वह सविसज के बारे में जवाब दे सके। मैं कहता हूँ कि होम मिनिस्टर यहां पर हैं नहीं। इसलिये इस बात को ध्यान में रखला जाय कि पहले होम मिनिस्टर जवाब दे : उसके बाद श्री हनुमन्थया जवाब दें। चूँकि आज यह मुमिन नहीं हो सकेगा इसलिये लाजियी तौर पर इस डिवेट को कल तक के लिये पोटस्टपोन करना होगा।

**SHRI SARDAR AMJAD ALI (Basirhat):** The way the hon. Minister reacted, it appears, he is very much restless to reply to this debate. This is a very serious and important discussion. We expect the hon. Minister to have patience and to hear the views of the hon. Members. The time should be extended. (Interruptions)

**MR. CHAIRMAN :** Let us continue the debate. Shri Kandaspan.

**SHRI HANUMANTHAIYA :** Is it the

case that the debate will continue for the whole day? I am not coming in the way of an extension of time. I will be happy about it. There should be some definiteness about it.

**MR. CHAIRMAN :** I am asking the Minister of Parliamentary Affairs. The whole House wants an extension of time.

**SHRI SONAVANE :** It should be 20 hours. Every year, the Reports are submitted. But they are not discussed. This is the tactic to club all the Reports together. (Interruptions)

**THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) :** I do not want to stand in the way of the House discussing these Reports fully. I would only request the hon. Members to extend the time in a reasonable way to give chance to everybody. I am in a little difficulty. I am just coming from the meeting of the Business Advisory Committee where all the parties are represented and they suggested that the debate should conclude today. (Interruptions)

**SHRI SONAVANE :** The time should be extended to 20 hours. There is nobody even in the Panel of Chairmen belonging to Scheduled Castes and Scheduled Tribes.. (Interruptions)

**SHRI RAGHU RAMAIAH :** Sir, you know the feelings of the House. Whatever you do, the Government will stand by it. (Interruptions)

**MR. CHAIRMAN :** The feeling of the House... (Interruptions)... The feeling of the House is that they want more time. I am not calling the Minister today. I will call him tomorrow. Meanwhile the discussion will go on and at 5.30 the half-an-hour discussion will take place.

**SHRI B. K. DASCHOWDHURY :** Tomorrow how many hours are allotted, Sir?

**MR. CHAIRMAN :** That will be decided by the Speaker. But today it will continue.

SHRI SONAVANE : I beg to move :

"That the time allotted to the two motions now under discussion be increased to 21 hours."

SHRI ABDUL GHANI DAR : I second it.

MR CHAIRMAN : I request you to meet the Speaker and have more time allotted. Today it will continue. It will not end today. It will continue tomorrow.

SHRI SONAVANE : Sir, our voice is not being heard. Our voice is being stifled in every sphere.

MR. CHAIRMAN : As I said the discussion will continue today and you please meet in a batch the Speaker and decide how much time has to be allotted.

SHRI R. D. BHANDARE (Bombay Central) : May I say a word, Sir ?

SHRI SHEO NARAIN : I come from the Business Advisory Committee. The Chief Whip just now said that he has left it to the House, and the House is Supreme. Now the House will take a decision. I support Mr. Sonavane's motion that 20 hours be allotted for this discussion.

SHRI R. D. BHANDARE : A proposition is made. The motion is moved that an allotment of 20 hours should be made to this subject.

SHRI PILOO MODY (Godhra) : Amendment—30 hours.

SHRI R. D. BHANDARE : We have spent so far 8 hours, and I would request both the mover of the proposition, Mr. Sonavane, and the House that tomorrow 4 hours more may be taken so that 10 hours in all would be given to this subject.

SOME HON. MEMBERS : No, No.

SHRI SHEO NARAIN : The House will sit for 12 hours more. I support the demand for 20 hours. When the Chief Whip has left it to the House, it

is the House which should decide it. The House is supreme.

DR. RAM SUBHAG SINGH (Buxar) : The Parliamentary Affairs Minister has said that the House may abide by the decision of the Business Advisory Committee and he has left it to you to decide how much time should be allotted. Now a motion has been moved

SHRI R. D. BHANDARE : Why not Dr. Ram Subhag Singh argue it in the Business Advisory Committee ?

DR. RAM SUBHAG SINGH : Mr. Sheo Narain is our Member. He agreed with the decision of the Business Advisory Committee. Now the Parliamentary Affairs Minister says that we can go beyond that and he authorised the Chairman to take any decision. Now it is before the House.

SHRI S. M. BANERJEE : I rise on a point of order. In the Business Advisory Committee this question was raised. At that time we were told...\*

MR. CHAIRMAN : What happens in the Business Advisory Committee is their own internal matter. This will not be recorded.

SHRI RAGHU RAMAIAH : In view of the strong feelings I will make a suggestion that we may discuss it tomorrow.

MR. CHAIRMAN : Now, is Mr. Sonavane withdrawing the motion ?

SHRI SHEO NARAIN : No, Sir. How can he withdraw the motion ? It is the property of the House. He cannot withdraw the motion.

SHRI SONAVANE : If this suggestion had come earlier, if the Members of the Scheduled Castes and Scheduled Tribes who were vociferous and demanding 20 hours had been invited to the Business Advisory Committee, I think we would have been reasonable. I feel pained at the way the Parliamentary Affairs Minister is doing things. I don't blame him ; there is much

\*Not recorded.

[Shri Sonavane]

pressure of time. But the entire thing is not being done properly; the Commissioners' reports are being piled up; and the way these matters are being treated and the scant attitude shown to this problem are the matters which are worrying us. Let it be held over till tomorrow. I have no objection. Let my motion be taken up tomorrow if necessary. I have no objection.

MR. CHAIRMAN: I will take the pleasure of the House.

SHRI SHEO NARAIN: No, Sir. We want voting to take place. Since it is the property of the House, he cannot withdraw it.

SHRI S. M. BANERJEE: Mr. Sonavane had moved a motion which is a verbal motion, he did not submit it in writing. The representative of Congress (O) was present in the Business Advisory Committee...\*

MR. CHAIRMAN: I am not allowing anybody. That will not go on record. The motion is that the time on this discussion may be extended to 2 hours.

SHRI PILOO MODY: He cannot withdraw the motion without the permission of the House, and the House does not grant him that permission. These motions are not frivolous affairs that can be flung every day at the will of each Member.

MR. CHAIRMAN: That is why I am putting it to the vote of the House.

The question is

"That the time allotted to the two motions now under discussion be increased to 20 hours."

Let the Lobby be cleared.

SHRI RAGHU RAMAIAH: We are not opposing the motion. We are not challenging a division.

*The motion was adopted.*

17.00 hrs.

SHRI S. KANDAPPAN: I am glad

\*Not recorded.

that the members belonging to the Scheduled Castes and Scheduled Tribes have got, if not anything else, at least some more time to ventilate their grievances.

I am sorry that the hon. Home Minister who came here,—hurried here to be present in time for the voting thinking that this Government might fall by a snap vote, immediately vacated the place without bothering what the matter was about and without caring to know the demands being made from various sections of this House. I wish that the Home Minister takes a little more interest in the problems of the Scheduled Castes and Scheduled Tribes than we find today on this discussion.

The reports of the Commissioner for Scheduled Castes and Scheduled Tribes have not been discussed for four or five years. Now we have been discussing them. Hon. members preceding me have said that Government are not very keen to bring these matters to the attention of the concerned authorities. To my mind, there are two reasons why Government are not very keen even to discuss the Reports of the Commissioner annually. For one thing, we all know that most of the recommendations pertain to what are happening in States and the Central Government invariably come with the reply that these are matters which the State Governments have to take up. For another, the central department concerned does not have enough funds at its disposal to touch even the fringe of this stupendous problem facing them. When so many members have spoken good words about Shri Hanumanthaia being very sympathetic and having a lot of good feelings for the Harijans, I was wondering what his sympathies would avail with the paltry sum at his disposal. These empty slogans are not going to solve the agonising problems these millions of our countrymen are facing today. I should like to propose seriously that the Social Welfare Department at the Centre ..

SHRI PILOO MODY: ...be wound up.

SHRI S. KANDAPPAN: Before I say that, let me preface it by saying that the

Social Welfare Department at the Centre does not exclusively attend to the welfare of Scheduled Castes and Scheduled Tribes. That is one of their multifarious activities which include publication of many papers—I do not know whether anybody cares to read them—child welfare activities, so many women's clubs and widow welfare and what not. This work forms a small part of the total work that that department does. If the Centre is serious about it, this should be a department exclusively devoting itself to the work of their uplift and not a comprehensive department of welfare attending to the welfare of labour, handicapped people, etc. with hardly little reserves at their disposal. Eventually the Harijans do not get much out of this paltry allocation. I am afraid that a major share of the allocation for this department goes to defray the various establishment charges so that nothing reaches the bottom the people for whom it is intended. Obviously, the logical conclusion, as Piloo Mody anticipated, is to wind up the entire department and Harijans will not suffer for it. My plea is either the Government should be serious about it and improve its working and make it an exclusive department working for the betterment of the down-trodden people or they better leave it to the States—the entire job. The Centre has not lived up to its commitment to the States in respect of this work. They undertake to defray a share of the expenses of the States on these matters, as some hon. Members have already pointed out but do not do so. If at all the Centre is going to continue doing this work and also help the States, there are ways by which they can do so. I do not mean to say that they can help the States only financially. I shall give one or two examples. In my State there is a programme of rural electrification; the State Government has made a commitment to cover the entire rural area by the end of 1971. How far we succeed in it will depend upon the raw material availability; we are facing some difficulties now on that account. Reverting to the subject under discussion, we have issued an order that when a village applies for electricity, if it includes Harijan localities also and gives priority to that area, that application is given preference. In many panchayats the President may be a hard-core conservative and may not care for the Harijans; still in order to get electricity for his village, he has to

give priority to Harijan locality. This is a way of pressurising and speeding up things and at the same time helping the Harijans in many rural areas the Harijans localities are getting electricity at a faster rate without any exclusive financial involvement on the part of the State Government.

Because the panchayats themselves have to come forward to bear these expenses. Like that, there is another scheme. I cannot say that it is as yet a great success, but we are at it and it is being tried increasingly in our State. That is with regard to giving licences for bus-route operation. The people are asked to form themselves into co-operatives and the co-operatives are given preference. What we have done recently is—

MR. CHAIRMAN : The hon. Member's time is up.

SHRI S. KANDAPPAN : Sir, although I started at 4.45, really I was not able to continue. The other things took my time. *In-re ruption*

MR. CHAIRMAN : I know; anyway you started at 5 O'clock.

SHRI S. KANDAPPAN : Anyway, there is ample time. Probably you may not have enough speakers tomorrow. What we have done recently is that with regard to co-operatives also we give preference to young Harijan people who are literate, who are educated, and who can manage this sort of undertaking, and who have some engineering training or automobile training or some knowledge of the working in the automobile business. We have encouraged them to form themselves into co-operatives and tried to get finances for them through our banks. If the Government of India could think of some such measures and if they can inform the States that if the States could formulate some such schemes with a view to uplifting the economic condition of the Harijans, definitely it could to a very great extent help them.

Some hon. Members have pointed out the economic condition of these people and said that it is that aspect which matters much. After all, if a man is rich, all our caste differences do not greatly bother him. It does not have any adverse impact on his social life. We see it every day in urban centres

[Shri S. Kandappan]

as well as in rural centres. The hon. Member, Shri Suraj Bhan, was telling us the other day that some M. P. was not treated properly, but probably that M. P. is poor. If he was rich enough, I think he would have been given a red carpet welcome and nobody would,—even a caste Brahmin—have hesitated to give his daughter in marriage to a rich fellow. That is the sort of psychology that we find in our country either in the rural areas or in the urban areas. So, apart from the lip sympathy that we often are inclined to show to this important problem, it is high time that we attended seriously to the economic aspect of it. That is most vital. In that connection, the hon. Minister may well invite the Chief Ministers for a conference and try to make out as to what are the possible means by which they can implement some of the welfare measures to benefit the Scheduled Castes and Scheduled Tribes.

Then there is another important aspect of it. Everybody has spoken about the problem of untouchability. I am afraid in our country, particularly since the introduction of adult franchise, since the election and the popularity of elections, the caste differences, instead of getting obliterated, are becoming more and more marked and getting more and more rampant and are deteriorating into a very ugly social relationship among the communities.

SHRI PILOO MODY : That is why he DMK was started.

SHRI S. KANDAPPAN : That is right.

SHRI PILOO MODY : And the Swatantra party is considered as untouchables.

SHRI S KANDAPPAN : Obviously, Shri Piloo Mody may not know much about the origin of the DMK, and for the benefit of Shri Piloo Mody as well as other Members, I would like to tell the House that the only solution in this country, to my mind, appears to be the sort of social organisation that was started in the early thirties in our part of the country by Shri E. V. Ramaswami Naicker. That grand old man is still continuing the work. Some Members from the Congress side, in a rather challenging mood, were telling the Ministers on the Treasury Benches that if the Harijans are treated like this there will pro-

bably come a time when they will pull together and try to see that by their strength they influence others and that sort of thing.

Then they are others who said, no political party will deliver the goos and they will have to stand on their own legs. From our experience I can say that unless you have a sort of social organisation to help yourselves, this problem is very difficult to solve, because political parties are inclined to look to all sides, soft-pedal and issue palliatives and platitudes. They do not take the problem and the problem is aggravated. This is the sort of approach that the backward people will have to make. I am sure in due time they will realise this, take up the challenge and socially try to stand on their legs and improve the lot of their people.

श्री रणधीर सिंह (रोहतक) : सभापति महोदय, सब से पहले तो मुझे बड़ी खुशी है कि शेड्यूल कास्ट और शेड्यूल ट्राइब्ज की रिपोर्ट जो कमिशनर की है इस के लिए 8 घटे की बहस बढ़ कर 20 घण्टे हो गई और जिन भाइयों को मौका नहीं मिला था वह अब ट्रिल टाइम ले कर मौका निकालेंगे और जो पहले बोल खुके हैं, मुझे उम्मीद है कि उन को भी दोबारा बोलने का मौका मिलेगा। कुछ प्लाइन्ट जो रह गए हैं उन को वह शायद अब कह सके।

यह कोई जजवात की बात नहीं, यह हकीकत है कि हमारे देश की बदनामी बाहर देशों में इस वास्ते भी ज्यादा है कि हमारा समाज एक बहुत बड़ी अफसरियत के साथ जो देश की 50-55 करोड़ आबादी का चौथा हिस्सा है, उन के साथ इन्सान का सुलूक नहीं करता रहा है। उस ने कीड़े मकोड़ों की जिन्दगी उन की समझी। उन को इन्मान नहीं समझा। भाई नहीं समझा और आज नहीं, हजारों साल से इस किस्म का इतिहास बना डाला दुनिया के सामने कि हम उस का सच्चाई से, अकड़ के साथ कोई जबाब नहीं दे सकते बाहर के आदिमियों के सामने। किताबों की किताब

लिखी गई, मिस मेयो की किताब लिखी गई, बाहर तमाम फोटो छपे यहां की ऐसी बातों के जो सही थीं और हमारी बदनामी हुई। हमारे देश में ऐसी पुरानी गलत बातें चलीं... (च्यवधान) .. समाज ने चलाई, मुल्क के निजामे हूँकूमत ने बदाशित कीं और सैकड़ों नहीं हजारों बात ने वह चीज चली आई जिस का नतीजा यह भी हुआ कि हम गुलाम रहे हजारों साल तक, बाहर से हमलावर प्राए, वह हमें कमजोर करते रहे, देश गुलाम बना, तवारीख हमारी गुलामी की रही, कमजोर हमारी कोमियत रही और इन्सान-इन्सान में फक्त रहा, बदगुमानी रही। एक मजबूत कौम एक मजबूत देश हम बन नहीं पाए। आज हमें टटोलना पड़ेगा, अपने दिल को टटोलना पड़ेगा, हमारे समाज का जो शुरू से आखीर तक ढांचा रहा है उस को और किर उस आईने में, उस तारीख में हमें तमाम हिन्दुस्तान को बदलना पड़ेगा। अगर हम नहीं बदलेंगे तो मैं कोई जजबाती बात नहीं कहता, वही हमारी तारीख रहेगी, वही हमारा कमजोर देश रहेगा, वही हमारा निजामे इतिहास बना रहेगा और हमारा आइन्दा मुश्तकबल अच्छा नहीं रहेगा। अगर हम बदल गए तो टीक है जैसे कि दूसरे देश बदलते हैं। राजनीतियां बदलती हैं, हर रोड बदलती हैं, चौबीस-चौबीस घंटे में बदलती हैं लेकिन जमीं जुम्बद न जुम्बद गुलमुहम्मद अगर हम नहीं बदलते तो इन्कलाब बदल देगा और न बदलने वाले पसर जाएंगे, पाश-पाश हो जाएंगे जो आदमी नहीं बदलना चाहें, यह कोई सियासी बात मैं नहीं कहता। सोशल जस्टिस हमारे प्रोग्रेसिव में लिखा हुआ है, विधान में बड़ी-बड़ी बातें दे रखी हैं, डायरेक्ट व्रिंसिपल्स और फँडामेंटल राइट्स में भी, अब वक्त आ गया है कि जो बातें कही जाती हैं वह करनी भी पड़ेंगी और नहीं करेंगे तो कहां दबते हैं लेकिन दबाने वाला चाहिए, मुक्ते हैं लेकिन भुक्ताने वाला चाहिए और भुक्ताने वाला मवाद हिन्दुस्तान में भीजूद है।

आज 55 करोड़ आदमी इस ख्यालात के हैं कि जो सुलूक इन भाइयों के साथ हो रहा है वह सुलूक बन्द होना चाहिये, यह समाजी लूट-खोट बन्द होनी चाहिये, यह सियासी गल्बा खत्म होना चाहिये और तिस का जितना हक है, सियासी, इकत्सादी और समाजी, व; हक इन भाइयों को मिनता चाहिये। मैं यह कोई लपकाजी बात नहीं कह रहा हूँ, तकरीरी बात नहीं कह रहा हूँ, वर्तिक अब पानी सिर से गुजर चुका है, दीशारों पर लिखाई मौजूद है, जो नहीं पड़ेगा, वह अन्धा है और अन्धा ही रहेगा। जमाना बदलेगा, तारीख बदलेगी और वह बात ही कर रहेगी जो होनी है। मैं समझा हूँ कि हमारे देश पर कलक है, हमारी कौम पर बदनुमा धब्बा है कि इन्सान-इन्सान के बराबर नहीं हैं। इक्वलिटी, फैटर्निटी का नारा रूस ने और माक्सैन ने लगाया, लेकिन हम ने तो अपने संविधान में उन को यह हक दिया है, मुझे म्रक्सोन है कि अमल कुछ नहीं हैं।

हमारे देश में इन्कलाब आया, आजादी मिली, सियासी आजादी हमें मिली, लेकिन जो हमारा भेहनतकन तबका है, कमाऊ है खाल नहीं है, जिस पर हमें फर कहा है, जो देश को कमा कर देता है, जो मजदूर तबका है, किसान तबका है, उस का हक अब हमें देगा पड़ेगा और अगर नहीं देंगे, मैं बार-बार रिपीट नहीं करता हूँ, उस का इलाज होकर रहेगा और समाज उस का इलाज करेगा। यहां एक बात मैं साक तौर से कहना चाहता हूँ—कहने मैं मुझे शर्म नहीं है, हम ने हजारों साल पहले एक बात कही थी, मेरे दूसरे भाइयों ने उस का जिक्र किया है, उस के लिये हमें पश्चाताप करना चाहिये, रिपेंट करना चाहिये यह कोई काम होगा, इंटीग्रिटी का काम होगा। सारी दुनिया हमारी तारीफ करी अगर हम अपनी गलती को कुदूल करते हुए यह कहेंगे कि जिन भाइयों के पिछे-पन के हम जिम्मेदार हैं, जिन की बरवादी के

## [श्री रणधीर सिंह]

हम जिम्मेदार हैं, जिन को अब तक समाज में पीछे रखा गया है, आज हमें उन को नीचे से ऊपर उठाना है। आज जो इलाके देश में पिछड़े हुए हैं, उन को डेवेलप करने के लिये हम ज्यादा रुपया लगाते हैं, उन को बराबर लाने की कोशिश करते हैं, इलाकों की जमीन को, पत्थर को हम बराबर लाने की कोशिश करते हैं, लेकिन इसान को हम बराबर नहीं लाते—यह कैसा भजाक है। यह तबका जो 20-25 करोड़ का तबका है, जिस ने हमें बड़े-बड़े गुम्बद दिये, नई दिल्ली के आलीशान महल दिये, बड़े-बड़े शहरों में आलीशान कोठियां दीं। आज बाबू बने फिरते हैं उनके कपड़े, उनके जूते किस ने बनाये? यही लोग हैं, यही वह मेहनतकश इंसान हैं, जिस ने हमारे लिये इन चीजों को बनाया, लेकिन वह खुद किस हालत में है? अब वक्त आ गया है, अगर हमारे पास रिमोसेज नहीं हैं तो भी हमें उन के साथ मुहियां करना होगा। हम उन पर चैरिटी नहीं करते हैं, उन के साथ केवर नहीं करते हैं, मेहरबानी नहीं करते हैं—यह उन का हक है और हमारा फर्ज है, हमें अपने फर्ज की अदायगी करनी चाहिये। जिस तरह से पंजाब और हरियाणा में सरदार प्रताप सिंह करो ने एज्यूकेशन-सेस लगाया था। तामील के लिये एक टैक्स लगाया था और सब ने दिया था, उसी तरह से इन भाइयों को लिये अपने किये हुए का पश्चाताप करने के लिये हमें सेस लगाना चाहिये। वालटैरिली इसे अपना फर्ज समझ कर हर भाई से एक-एक या दो-दो रुपया इकट्ठा किया जाय और उस रकम से एक डेवेलपफण्ड मुकर्रर किया जाय और सेंट्रल गवर्नेंट उस में मैचिंग ग्रान्ट दे। इस तरह से अगर हम एक कारपोरेशन बनायें तो इस से उन भाइयों के अन्दर एक कान्फीडेंस पैदा होगा और वे महसूस करेंगे कि हिन्दुस्तान सिंक लफकाजी बातों से हमें खुश नहीं करता है, सही मायनों में क्रूर करना

चाहता है। यह कोई जिजिया नहीं, टैक्ट नहीं है, बल्कि एक बालटैरी कान्ट्रीब्यूशन है। ये भाई अपने मुंह से नहीं कहते—इन को कहना भी नहीं चाहिये—यह तो हमारा फर्ज है, जिसे हमें पूरा करना है।

एक बात मैं खास तौर से कहना चाहूँगा—एक बड़ा भारी ग्रैव-मूवमेंट चल रहा है। सब को पता है कि वह एक मदारी का तमाशा है। इन भाइयों को अपनी तरह लाने के लिये अलग-अलग किस्म के हरवे इस्तेमाल किये जाने हैं, तमाशा दिखाया जाता है, जैसे कलन्दर बन्दर को नचाता है और नचा कर पैसे अपनी जेब में डाल कर बन्दर से कहता है कि अब तुम आराम करो, ऐसा ही हमारे देश में इन गरीबों से काम निकालने के लिये वे लोग हर तरह का बहरूपियापन करते हैं, खेल दिखाते हैं, जैसे मदारी शाव्देबाजी करता है, उस तरह से करते हैं—ठीक है, इन को हक हासिल है, वह करें। लेकिन चेयरमैन महोदय, हमारे लोग बहुत होशियार हो गये हैं। अनपढ़ जरूर हैं, पिछड़े हुए जरूर हैं, गरीब हरिजन जरूर हैं, लेकिन वे इन लोगों की हर चाल को समझते हैं। भेरे अपने शहर में क्या हुआ? 10-15 दिन पहले, दो चार पाठियों के पांच-सात भाई इकट्ठे हुए, लाल झण्डी लगाई सौर 100 गरीब आदमियों को जेल में डलवा दिया। कब्रिस्तान पर कब्जा कर लिया, फौरेस्ट की जमीन पर कब्जा कर लिया, एक भाई ने कर्जा लेकर प्लाट लिया था, उस पर कब्जा कर लिया और साथ-साथ कुछ और जमीनों पर भी कब्जा कर लिया। मैं इस बात के हक में हूँ कि देश में जितने बड़े-बड़े जमीदार हैं उन पर सीलिंग लगाई जाय। 25 या 30 स्टैण्डर्ड एकड़ की सीलिंग मुकर्रर की जाय इस काम के लिये एक भड़ीना ले लें, दो भड़ीने ले लें या ज्यादा से ज्यादा तीन भड़ीने ले लें, लेकिन इस असे में यह चीज तय हो जानी चाहिये, 25 या 30 स्टैण्डर्ड

एकड़ से ऊपर जितनी भी जमीन है, ए०वी०सी०डी० किसी की भी हो, वह ले ली जाय। जितने बड़े-बड़े फार्म हैं—टाटा, बिरला के, डालमिया के, रजबाड़ों के और बड़े-बड़े अफसरों के, जैसे बिजासन में हैं, जो सोग सीलिंग वा डिफीट करने की बात करते हैं, किसी ने अपने नाम पर बना रखा है, किसी ने बीबी के नाम पर बना रखा है, किसी ने आचर्ड नाम रखा हुआ है और लोगों को लूट रहे हैं, उन सब को ले लिया जाय। इसके अलावा जितनी जमीन गवर्नमेन्ट की है—फोरेस्ट की है जो इस्तेमाल में नहीं आती है, नहरों के साथ-साथ है, नजूल की जमीन है या ऐसी जमीनें हैं जो गवर्नमेन्ट के पास पड़ी हुई हैं—मिलिट्री ने बहुत सी जमीनों को एकवायर निया हुआ है, लेकिन इस्तेमाल में नहीं आ रही हैं, उन सब जमीनों को इन भाइयों को एलाट किया जाय। यह काम एक-दो दिन में नहीं होगा, इस में टाइम लगेगा, महीना, दो महीना, तीन महीना ले लें, लेकिन काम होना चाहिये, लफाजी बातें नहीं होनी चाहिये।

मैं यह भी कहना चाहता हूँ—अगर गवर्नमेन्ट ने यह बात नहीं की, तो ज्यादा असर्वा कोई इतजार नहीं करेगा। अब वक्त आ गया है, कोई न कोई बात इस सिलसिले में होनी ही चाहिये—सीलिंग मुकर्रिर की जाय, सारे देश में तमाम सरप्लस जमीन को लिया जाय, इस के लिये वक्त मुकर्रिर किया जाय, तीन महीने के अन्दर-अन्दर सारी जमीनें इन भाइयों को एलाट कर दी जाय।

लेकिन एक बात और कहना चाहता हूँ—सिर्फ जमीनों से ही 25-30 करोड़ आदमियों का बन्दोबरत नहीं हो सकता, सिर्फ 1 एकड़ जमीन या 2 एकड़ जमीन या चार बीघे जमीन से काम चलनेवाला नहीं है। देहात के गरीब विसानों या गरीब मेहनतकश मजदूरों में कोई सम्भवा चौड़ा फर्क नहीं है, दोनों के दोनों बंगले हैं। किसान के बदन पर लंगोटी है और मजदूर

के बदन पर लंगोटी भी नहीं है। मेरे ये भाई जो मदारी बैठे हैं इन्होंने उस बेचारे नंगे मजदूर को लंगोटी बाले छोटे किसान के चिमटा दिया है, उस की लंगोटी उतार लो। कोई लम्बा चौड़ा फर्क नहीं है, उस की लंगोटी उतर जाएगी तो एक या दो एकड़ बाला भी नंगा और ये नंगे हैं ही। उस के बाद दिल्ली, बृद्धि या कलकत्ते में जा कर ये लोग एक तरफ मुंह में सिगरेट लगा कर दूसरी तरफ से धुम्रा निकालें—खूब इन भाइयों को बेबूफ बाया, चन्दा इकट्ठा करेंगे, पार्टी के लिये मेम्बर भरती करेंगे, जलूस निकालेंगे, माला बगैरह पड़ेंगी और उस बेचारे मजदूर या किसान पर 20-20 मुकदमें चलेंगे और ये लोग हँसेंगे, कैसा पागल बनाया। मेरे जितने हरिजन और बैकवर्ड भाई हैं, वे आप को खूब + मझते हैं।

समाप्ति महोदय : आप इस को फिर जारी रखियेगा।

17.29 hrs.

#### ARREST OF MEMBER

(*Shri Sarjoo Pandey*)

MR. CHAIRMAN : I have to inform the House that the Speaker has received the following wireless message, dated the 11th August, 1970, from the Sub-Divisional Magistrate, Jaunpur :

"Shri Sarjoo Pandey, member, Lok Sabha, arrested today at Jaunpur at 10.30 P. M., under Section 114, Criminal Procedure Code, and lodged in District Jail, Jaunpur, under order of Sub-Divisional Magistrate, Jaunpur."

17.30 hrs.

#### HALF-AN-HOUR DISCUSSION

*Indo-Nepal Trade Talks*

SHRI N. K. P. SALVE (Betul) : Mr, Chairman, Sir, our present Treaty with Nepal on Trade and Transit is to terminate on the

[Shri N. K. P. Salve]

31st October, 1970. From the press reports, it appears that the people negotiating the Treaty which is now to commence from the 1st November, 1970, are having anxious time.

Sir, the cordial relations which have existed between the people of Nepal and India dating back to the dawn of history, as it were, are not on account of purely geographical factors or physical proximity of the two countries. These may have been the contributing factors. But they are not the determinant or conclusive factors. The reason is deeper. There have been very intimate and deep bonds between the people of Nepal and India, because we share a common heritage ; we share a common culture and we also share a common religion.

That is the reason why even today we continue to share with them the same trials and tribulations which we are facing in the bitter struggle, inch by inch, for the economic emancipation of the down-trodden and the poverty-stricken people of Nepal and of India. Therefore, for anyone who is capable of bringing a modicum of objectivity and who is not dispossessed of his rational faculty, I am unable to see, how one could think there is not an identity of economic aspirations of the two countries. In fact, I submit, there is mutuality in the economic aspirations of the two countries. One would not be very far from truth if one said that the economic development of one country and the economic development of the other country are not mutually exclusive. That is why I was very distressed to read in the papers that an unwarranted, unnecessary, misunderstanding has come about which is impeding the negotiations which are going on to have the next Trade and Transit Treaty between Nepal and India.

It would be wholly purile and imbecile for anyone to consider that in executing a treaty between countries like India and Nepal it would even remotely be necessary for either of the two countries to damage the economic interests of the other. The Treaty can be made for the larger good of both the people of Nepal and the people of India.

Nepal appears to be anxious for seeking two concessions from India. The first concession which it is seeking from India is that being a landlocked country, it wants free

and unrestricted transit facility to and from Nepal to our ports and the second concession which it is seeking is an unrestricted right for the goods manufactured in Nepal to be marketed in India. For one would appreciate and sympathise with the demand or the expectations of the Nepalese in this respect. Naturally, placed as they are and placed as India is, one can understand why they are seeking these two concessions from India in the new Treaty.

The present debate is being held at a very delicate time because the negotiations, I believe, are still going on which are in very able hands. The *Times of India* carried a report of the various difficulties into which the negotiations have come about and that Mr. K. B. Lall, one of the most able men we have in Government of India not only as a diplomat but also as a negotiator, is in command of the whole matter. I hope, he will do a thorough job. He seems to have said, when he found himself in difficulty, that the signing of a Treaty is not as simple as delivering a speech—he is signing a Treaty and I am delivering a speech, have the delicacy. Therefore, I do not want to say anything which is likely to cause embarrassment or create difficulty to the negotiating parties. But I certainly would venture to suggest that India, situated as it is, should look up to the entire proposal as sympathetically as possible and afford appropriate concessions and show utmost magnanimity that it can to help the people achieve economic prosperity which is the due of the people of Nepal.

17.35 hrs.

[Shri Shri Chand Goyal in the Chair]

And this, I am sure, we are doing. I am suggesting this not in a spirit of very great patronage we are offering to the people of Nepal or a very great favour we are showing to the people of Nepal but in a spirit of co-operation, assistance and association which is expected of a family member. But as reports have appeared in the Press, it is my duty also to point out that it is necessary for Nepal also to realise a few very important things. India's entire political set up is much different from that in Nepal. It is not my business much less the business of this House to discuss what is happening in Nepal

and what is the political set up in Nepal or how they take their decisions. But, we, here, in India are bound by a system of parliamentary democracy and further we are pledged to socialistic ideals which has placed its basic limitations on the entire set up the mechanics of the trade as such. Ours is a very highly controlled and regulated economy. We have regulations on the trade. We have regulations on various goods being imported. We have channelised several good coming as imports and it is impossible for us to accept a proposition in any treaty or otherwise which will either wholly or substantially dilute the basic policy to which the Government is pledged. I do hope that Nepal realises this. Now the existing provisions of the treaty, if one were to analyse, are most unfortunate. But the facts are absolutely clear. Not for a moment do I wish to criticise the Nepalese Government or anybody in authority in Nepal. I am only confining myself to facts which are germane to the debate which has been raised here. It is a very important debate and I do hope the people of Nepal know our reactions here. They know what goodwill we hold for them.

It has been found, very unfortunately, that the existing treaty, instead of helping the people of Nepal as a whole, helping them towards industrialisation, helping its trade, has only helped a few unscrupulous traders on that side of the border and a few unscrupulous traders on this side of the border. Taking advantage of treaty these unscrupulous traders, some of them Indians and some of them Nepalese, motivated by considerations of get-rich-quick attitude have been able to make fantastic and fabulous profits as a result of the treaty. It is well known that these people are putting up some sort of a pseudo industry and that that industry is run by goods which are imported into Nepal at a very cheap cost; they are cheap because Nepal has very negligible import duty.

These goods are ultimately sent to India at a fabulous profit. The net result is that it does not cater to the commerce or trade of Nepal as a whole. It only benefits very few people. Ultimately it is the profit on imports only which is being made in this type of business.

Further the next extremely pernicious effect which this treaty had is the export of eudian goods via Nepal. It has been found unfortunately that Indian mica, jute, leopard

skin, goat skin, pulses of Indian origin are routed via Nepal. Purpose? Because Nepal has what they call a bonus voucher scheme. They give a certain bonus in respect of the foreign exchange earnings to the exporter. Nepal does not produce even a tonne of mica. It is produced in India, but it is routed via Nepal solely for the purpose of getting this benefit of foreign exchange entitlement. I am unable to understand how it is ever going to benefit Nepal in the long run, it is going to benefit a few people here and there. Surely, whatever the treaty might contemplate, it is not going to contemplate a patronage for the benefit of a few. This is exactly what we want to fight at least on this side of the border, if not on that side. I submit, therefore, that it is absolutely necessary that if Nepal needs greater and greater assistance, we should willingly take that burden on us. A direct burden of assistance is much better than this type of burden as a result of which only some and not the entire people of Nepal benefit. I submit this type of treaty which has the trappings of the economic welfare of Nepal, which has the pretence of catering to the industrialisation of Nepal but in reality benefits only a very few is a treaty which is solely pernicious for the people of Nepal and it is disastrous so far as we are concerned.

And, I do hope our people will be taking care of all these aspects when the new Treaty is entered into.

There is one more aspect to which I would like to make a reference before I sit down. It is, Sir, the political aspect of the entire matter with Nepal. It is most unfortunate that the Sino-Indian relationship has been far from satisfactory. We have tried our best to improve relations with China but without success. It is, however, most unfortunate that Nepal is trying to take advantage of the situation in which it is so handling the balance of power that at times it is apt to politically pressurise India. This will never help Nepal. Whatever else may help, this will never help Nepal and it will only bring about an unfortunate situation between Nepal and India. I only do hope that this situation will never worsen.

Finally, I submit: The Nepalese authorities would be committing the greatest of political blunders if they continue to first with the present Chinese regime forgetting the bitter lesson of history which we ourselves

[Shri N. K. P. Salve]

have learnt, as a result of the imdiscretion we committed, in flirting with the Chinese in the fifties and earlier. That is all my submission. Thank you.

श्री कंवर लाल गुप्त (दिल्ली सदर) : सभापति महोदय, जो कुछ मेरे माननीय मित्र श्री सात्वे ने कहा मैं उसको दोहराना नहीं चाहता। यह बात सही है कि प्राज जो स्थिति है उसके कारण वह हमारे देश की सुरक्षा और डिफेंस के लिए स्ट्रेटेजिक इम्पार्टेस की जगह बन गई है। नेपाल के साथ जो हमारे सम्बन्ध हैं वह केवल सरकारी लेवेल पर ही नहीं है, वह पीपल टु पीपल लेवेल पर इतने गहरे हैं कि शायद और किसी देश के साथ नहीं है और हो भी नहीं सकते। आज हम सुनते हैं कि भारत और नेपाल के बीच में कुछ हित है और उसमें जैसा अभी बतलाया गया, दो ही बातें आती हैं। हमने नेपाल को काफी आर्थिक सहायता भी दी है और वहां हम सङ्क भी बना रहे हैं। मैंने स्वयं पिल्ले महीने जा कर दब्ला कि भारत सरकार ने जो प्रोजेक्ट्स बनाये हैं वह काफी अच्छे हैं और उससे वहां के लोगों को काफी लाभ भी होगा और हो भी रहा है। आज सरकार इतनी सहायता नेपाल बो द रही है यद्योगि हमारे देश को विश्वास है, और मैं आशा करता हूँ कि नेपाल के लोगों को भी विश्वास होगा, कि हिन्दुस्तान और नेपाल अलग अलग नहीं हैं और न चल सकते हैं। वह साथ ही हूँगे और साथ ही तिरेंगे।

उनका जैसा सेंट थप है उसके बारे में न हमारे अन्दर कोई खास फीलिंग है और न उसमें हम दखल देना चाहते हैं, लेकिन हम यह आशा जरूर करते हैं कि नेपाल भारत और चीन में भेद करेगा, और करना भी चाहिए। हम यह भी आशा करते हैं कि जो समिलिंग होती है उसमें भारतीय दोषी हों या नेपाल के लोग दोषी हों, लेकिन भारत के साथ नेपाल सरकार को भी सहयोग करना चाहिए और वह करेगा।

इस आशा को रखते हुए क्या मैं मंत्री महोदय से पूछ सकता हूँ कि वह इस बात का ऐश्योरेश देने के लिए तैयार हैं या नहीं कि अगर भारत सरकार को ट्रेड पैकेट में उनके साथ कुछ लिंबल भी होता पड़े, और उनको लिंबल होना चाहिए उनको सुविधायें देनी चाहिए ताकि उनमें यह फीलिंग न हो कि भारत सरकार उसके साथ सस्ती कर रही है, तो वह लिंबल होंगा।

कई बार भारत सरकार लंडर कर जाती है, जो कि मुझको पसंद नहीं है, जैसे अभी राजनीतिक दृष्टि से किया गया। हमन बी० पी० काइराला का बाहर भेजवा दिया जिसका नेपाल गवर्नरमेंट ने पासपाठ नहा दिया, आर पी हमने उनकी मर्जी के खिलाफ किया। यह थाइ अच्छी चीज नहा है। भल हा यह हूँ मानदा० पैन ग्राउड की बात हो, लाक्न चूक वह आदमों नेपाल का वार्षान्दा है इसालै यह सब कारंवाइ हमको नेपाल सरकार से बता करके करनी चाहिए थी। (ध्यवधान) मरा कहना यह है, आर अपनी सरकार से भी हम यह अपक्षा रखत है, कि हम उनके आंतरिक मामला में हस्तक्षेप न करे और नेपाल सरकार से भा हम यह आशा रखत है कि वह १५८ प्रकार से एसा ध्यवहार न कर जिससे हमार ट्रेड सम्बन्धों में फक्त पड़े।

मैं मंत्री महोदय से जानना चाहता हूँ कि क्या वह इस सदन को इस बात का आश्वासन दिलायेंगे कि चाहे हमको मंत्री के लेवेल पर ट्रेड पैकेट करना पड़े चाहे प्रधान मंत्री के लेवेल पर ही वयों न करना पड़े, लेकिन हम लिंबल हों कर उनके साथ इस प्रकार का समझौता करेंगे? मैं यह भी पूछना चाहूँगा कि नेपाल गवर्नरमेंट का इस सम्बन्ध में क्या ऐटिट्यूट है?

जो दो शिकायतें हैं, उसके बारे में मंत्री महोदय बतलायें। एक तो यह कि जो समिलिंग होती है उसके बारे में नेपाल ने क्या विश्वास दिलाया है और दूसरी चीज यह कि जो यह

फीलिंग है कि चाइना के साथ उनका खास रखेया है उसके बारे में उनका क्या ख्याल है। सरकार यह भी बतलाये कि कितना स्पर्गिंग होने का अन्दाजा है नेपाल के जरिये हिन्दुस्तान में और हिन्दुरत्नान के बाहर चाइना में तथा इसको रोकने के लिए अभी तक हमने क्या कदम उठाये हैं और कितना सहयोग नेपाल सरकार ने दिया है।

**SHRI SAMAR GUHA (Contd.)** : There is no doubt and it is an accepted fact that India and Nepal are inseparably tied up with one another historically, socially, economically, culturally and even from the standpoint of religious affiliation. But it is also a fact that it is with the blood of the Indian revolutionaries that now the new regime is working in Nepal, and on the basis of the sacrifice of the Nepali Congress, the royal regime is there.

Naturally, our fate is interlinked with that of Nepal and *vice versa*. But, unfortunately, I should say, the Nepal royal rule is going to a point of a limit so far as the trickery of diplomacy that is being played with India is concerned. India has been very soft and has always been silent about the developments inside Nepal. But the recent polities and the economic attitude of the Government of Nepal has brought at least—I do not know whether it has done so with the Government, but—the real people of India friendly towards Nepal to a point of a sense of exasperated toleration. Nepal is flirting with China on one side and with Pakistan of the other.

**MR. CHAIRMAN** : Let the hon. Member come to trade relations.

**SHRI SAMAR GUHA** : I am coming to that. You will remember that Mr. Chou-En-lai visited Nepal and President Yahya Khan is going to visit Nepal. Nepal is Nepal so much sensitive that if we accord any welcome to our former comrades of the Socialist Party, the Koirala Brothers or any socialist Congress members, immediately a row is created in Nepal. But it is our information that the Naxalite headquarters are being operated from Nepal.

**MR. CHAIRMAN** : He should not go beyond the scope of the question.

**SHRI SAMAR GUHA** : I am giving the background because economic relations are not outside the purview of political relations.

There was a report recently—it must be with our intelligence—that Charu Mazumdar and Kanu Sanyal were in Nepal; they operated from Nepal and are still operating from Nepal. Nepal is the hopping ground to Tibet. I also say this—report must also be with our intelligence—that two or three months ago Charu Mazumdar and Kanu Sanyal went to Lhasa through Nepal with the help of the Nepal Government.

I have used the words 'exasperated toleration'. The limit of that toleration has reached. Not only that Goods from China and Pakistan are smuggled to India through Nepal. You know there is a Dacca-Khatmandu air link. Goods come directly from Tibet to Nepal and then find their way to India. It is easier for smuggled goods to be brought to India from Pakistan via Nepal. Our Indian market is being flooded with such goods.

I want to know whether during the talks with the Government of Nepal this very important point that Nepal is being used as a headquarter of anti-Indian extremist forces which is bound to have its impact on trade and economic relations with India was brought up, and what steps the Government of Nepal are going to take to stop the smuggling of Chinese and Pakistani goods through Nepal to India. I want also to impress on Government that that state of silent spectator and soft friendly attitude to Nepal should be given up. It is time Nepal knew that the politics of flirtation has its limit, and if it is crossed, then India, for her own interest will have also to react for the benefit of the people of Nepal, may be possibly against their royal ruling family.

**श्री वेणो शंकर शर्मा (बांका)** : अभी मेरे मित्र श्री समर गुह ने कहा कि हमारे यहां के कुछ लोगों और कुछ नेपाली लोगों ने मिलकर नेपाल को स्वतंत्रता प्राप्त करने में मदद दी। यह बात सही है। किन्तु नेपाल प्राप्त एक स्वतंत्र राष्ट्र है और उसकी भावना का आदर हमें उसको एक स्वतंत्र राष्ट्र मानकर ही करता होगा। अभी सभापति महोदय आपने कहा कि व्यापारिक सम्बन्धों पर विचार करते समय हूँ।

[श्री वेणी शकर शर्मा]

राजनीतिक सम्बन्धों को बीच में नहीं लाना चाहिए। लेकिन व्यापारिक और राजनीतिक सम्बन्ध इतने जुड़े हुए हैं कि उनको एक दूसरे से अलग नहीं किया जा सकता है। नेपाल के साथ हमारे धार्मिक और सांस्कृतिक सम्बन्ध बहुत प्रगत हैं। भारत और नेपाल एक ही जिगर के दो टुकड़े हैं।

मैं एक छोटा सा उदाहरण देना चाहता हूँ। अभी कंवर लाल जी ने बताया है कि श्री बी० पी० कोइराला हमारे बड़े गित्र हैं। हम सब चाहते हैं कि उनके स्वास्थ्य लाभ था। उनके दूसरे और कामों में हम उनकी मदद करें। किन्तु हमें यह भी नहीं भूलना चाहिए कि वह नेपाल के एक नागरिक हैं। इस बास्ते हमको चाहिए या कि हम नेपाल गवर्नरेंट से विचार विमर्श करके उनको पारस्पोर्ट देते।

सभापति महोदय, गत वर्ष मुझे नेपाल जाने का मौका मिला था। पुकार लाल जो कि वहां से निर्वाचित किये जा चुके हैं वे भारत में रह कर नेपाल के विरुद्ध वारंवाई कर रहे हैं। नेपाल सरकार ने कुछ विरोध पत्र भी इस सम्बन्ध में दिया था। इस तरह वो जो छोटी छोटी बातें हैं इनसे नेपाल और भारत के सम्बन्ध बिगड़ने जा रहे हैं। इस बास्ते व्यापारिक सम्बन्धों को यदि हमें सुधारना है तो यह आवश्यक है कि हम आपसी राजनीतिक सम्बन्धों को भी सुधारें।

मैं जानना चाहता हूँ कि जो संधि हो रही है उसमें क्या इसकी व्यवस्था की जाएगी कि नेपाल को अपने देश में खपत के लिए जिन चीजों की आवश्यकता है उनको तो यहां से मंगाने की हम उसे इजाजत दें दें लेकिन जिन चीजों को वह एक्सपोर्ट करने के लिए मंगाना चाहता है, उनकी इजाजत न दें? मैं जानता हूँ कि नेपाल में बहुत कम जूट पैदा होता है। वहां पर 19 हजार टन पैदा होता है। लेकिन 1968 में उसने 32,813 टन जूट एक्सपोर्ट

किया। इसका मतलब है कि वह सारा जूट भारत से वहां गया। उसी तरह से माइका, अब्रक की में समझता है कि उसे आवश्यकता नहीं है। फिर भी अब्रक वह कफी मात्रा में इम्पोर्ट करता है और उसको रिएक्षनपोर्ट किया जाता है। इसलिए मैं पूछता चाहता हूँ कि ऐसी चीजें जो नेपाल हाँरे यहां से मंगा कर बाहर एक्सपोर्ट करता है, उनको रोकने के लिए संधि में कोई व्यवस्था आप करने जा रहे हैं?

श्री शिव चन्द्र भा (मधुबनी): पहले मैं एक बात साफ कहना चाहता हूँ। एक नेपाली भारत के प्रति क्या रुख रखता है, यह मैं प्राप्त बतलाना चाहता हूँ। श्री बी० पी० कोइराला की मरणार का एक प्रतिनिधि एशियन सोशलिस्ट्स की जुबली काफ़ेस में बैठवई में 1959 में आया था। उसने वहां कहा कि एक नेपाली भारत को अग्ना देश समझता है। दुख की बात है कि भारत के संमित्र सदस्य भी नेपाल को एक विदेश मानते हैं और एक नेपाली को विदेशी मानते हैं। श्री बी० पी० कोइराला की कुर्गनी की एक लम्बी दास्तान है। अफसोस की बात है कि उनके प्रति भी भिन्न इटिकोण रखा जाता है।

बदलते तक नेपाल और भारत की ट्रेड और ट्रांजिट की बातें 1960 की जो संधि हुई नी उसके मात्रहत चल रही थीं। मैं जानना चाहता हूँ कि उस संधि में कौन कौन सी बातें और कौन कौन सी घटनायें ऐसी हुई जिनको ले कर नेपाल को नाराजगी हुई और नेपाल दूसरी एक संधि हमारे साथ करना चाहता है।

उसी तरह से मैं यह भी जानना चाहता हूँ कि भारत को कौन सी नाराजगी हुई कौन सी बात ऐसी हुई या घटना ऐसी घटी कि भारत भी तैयार हो गया है कि उसके स्थान पर एक दूसरी संधि की जाए। क्या यह मधुबनी में जो तस्करी का माल पकड़ा गया है या

नेपाल से माल स्मगल हो कर भारत के बाजारों में आकर विक्री है, इसी बजह से नाराजगी हुई है और इसी बजह से यह मांग हो रही है कि दूसरी संधि की जाए ?

नेपाल एक ट्रीटी नहीं चाहता है, दो चाहता है। एक ट्रेड के लिए और दूसरी ट्रांजिट के लिए। क्या यह बात सही है ? यदि यह सही है तो आपके लाल साहब काठमांडू जो बात करने गए थे उनको इसमें कहाँ तक सफलता मिली है कि दो ट्रीटीज नहीं एक ही ट्रीटी के लिए वह राजी हो जाए ? कहाँ तक इस बार्ता में प्रगति हुई है और कहाँ तक बात आगे बढ़ी है ?

नेपाल की सिचुएशन बड़ी स्ट्रेटिजिक है। भूटान और सिक्किम भी हमारी बगल में हैं। भूटान और सिक्किम में भी कुछ नाराजगी पंदा हो भारत के प्रति यह भी कोशिश हो रही है। क्या भारत नेपाल, सिक्किम और भूटान तीनों की एक बैठक करेगा ताकि कम से कम आर्थिक मामलों में एक कनफैंडेशन के तौर पर काम चल सके और भविष्य में चल कर पोलिटिकल कनफैंडेशन के लिए भी रास्ता साफ हो ?

**THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA):** I do not want to go into the political questions raised by some hon. Members except on point referred to by Shri K. L. Gupta, that we should not interfere in the internal affairs of Nepal. I should like to state here and now that we have never interfered in the internal affairs of Nepal nor have we any intention of doing so in the future. Nepal is a sovereign country and is free to choose its own way in the manner it like.

18.00 hrs.

I am glad hon. Member Shri Salve has provided this opportunity for a discussion of the relations between India and Nepal, particularly in the matter of trade and transit. There has been so much said particularly in the Press in Nepal about difficulties in the matter of transit of goods to and from Nepal through Indian territory

and it is useful to have an occasion like this to stand back and look objectively at these matters. Nepal, as we all know, is a land-locked country bounded in the north by Tibet, while the eastern, southern and the western borders are with India. India and Nepal are closely linked up by cultural and historical ties and with an open border between India and Nepal there has been traditionally a very strong economic and social link with India. The flow of people, goods and services has been fairly free and, as a result, over 90 per cent of Nepal's trade has been with India. There has also been considerable movement of labour between the two countries, particularly in the Terai region.

In the early 1950s, a budgetary system, a modest but modern administrative and banking machinery were all introduced in Nepal. In the matter of trade and aid, India and Nepal adopted policies appropriate to the needs of the situation, and I am sure that hon. Members would always be happy to see India playing its humble role in the economic development of Nepal.

It is inevitable that between two sovereign and independent countries, however friendly and traditional their relationship, there might be differences, occasionally, in approach and emphasis. I wish to take the House into confidence and say that it is not in terms of the treaty of trade and transit which cause any difficulties. This is in answer to the point made by Shri Shiva Chandra Jha.

As hon. Members are aware, Sir, a treaty of trade and commerce was concluded in 1950 under which so far as Nepal's trade with countries other than India was concerned, the Government of Nepal levied duties on imports and exports at the same rates as those levied by the Government of India on imports and exports into India. Again, although there was no bar to the Government of Nepal maintaining a separate foreign exchange account, they continued to let foreign exchange earnings be deposited in India and let India provide foreign exchange necessary for Nepal's imports. This was up to 1950.

When the treaty came up for revision in 1960, Nepal's understandable desire to control its own foreign exchange operations was incorporated in the following terms :

श्री नरेन्द्र कुमार साल्वे '(बेटूल) : यह तो सब मालूम है। मन्त्री महोदय सिंह इतना बता दें कि जो सन्धि हुई थी,...

श्री ल० ना० मिश्र : जो कुछ माननीय सदस्य को मालूम है, मैं सिंह उतना ही बताने वाला हूँ, उस से ज्यादा नहीं।

MR. CHAIRMAN : Mr. Salve, kindly let him proceed in his own way.

SHRI L. N. MISHRA : I quote :

"Payment for transactions with third countries will be made in accordance with the respective foreign exchange laws rules and regulations of the two countries. The contracting parties agree to take effective steps, in co-operation with each other, to prevent infringement and circumvention of the laws, rules and regulations of either country in regard to matters relating to foreign exchange."

Transit of Nepalese goods through Indian territory to third countries had not posed any serious problem as long as the import and export duties levied by Nepal were the same as those levied by India and the foreign exchange operations were conducted through India. As I had stated, Sir, even with the provisions of the treaty of 1960, it is not the terms of the treat which cause difficulties.

However, as hon. Members will readily appreciate, there is a deep interconnection between the existence of a free and open border between India and Nepal and the provision of transit facilities through Indian territory for exports from Nepal to third countries and imports from third countries into Nepal. In terms of the treaty, the Government of India have been providing and will continue to provide facilities for the transit of goods of Nepalese origin to third countries. Nepal's trade with third countries has grown from a little under two million dollars in 1962-63 to over 20 million dollars in 1968-69. While this should be convincing to any impartial observer, of the facilities provided by India, there is a problem created by the deflection of trade by certain unscrupulous elements which lends itself to presentation as a difficulty with regard to transit.

The Government of Nepal operate an Export Exchange Entitlement Scheme, popularly called the Bonus Voucher Scheme, which unfortunately results in diversion of our trade and violation of our import and export control.

While we prohibit the export of raw jute from our country, His Majesty's Government of Nepal provide an export bonus for the export of a primary commodity like raw jute to the extent of 30 to 50 per cent of the f.o.b. value.

Again while we have an export duty on mica, Nepal, while levying some export duty, provides an attractive export bonus for this commodity. In the result, the transit facility is known to have been abused by unscrupulous elements for deflecting Indian export products, like raw jute and mica, into the transit route and for deflecting *via* the transit route imports from third countries of items which are either prohibited by India or are subject to very heavy import duties.

It has been explained by Nepal that the Export Exchange Entitlement Scheme has the sole objective of developing Nepal's own exports and that there is no desire to damage Indian interests or circumvent Indian rules or regulations. It has, however, not been possible so far to agree on procedures for consultation and cooperation to achieve the common ends of India and Nepal, namely, to bring about the export aspirations of Nepal without deflecting Indian trade. It is to be hoped that appropriate measures and necessary procedures will be devised when the new arrangements, beyond October 1970, are negotiated.

A further problem arising out of the pursuit of different policies, particularly with regards to import and export duties is a discrimination in the levy of taxes on Indian goods. While we have no difficulty with Nepal adopting fiscal policies to meet its requirements of a healthy and rapid development of its economy, our concern is with the discrimination against our products and with damage caused to our economic policies and interests.

It will be the endeavour in coming to an arrangement with regard to trade and transit after the expiry of the present treaty on the 31st October, 1970, to agree on mutually acceptable and beneficial arrange-

ments while maximising the export of goods of Nepalese origin and assisting in the import of goods needed for consumption in Nepal or for the development of the economy of Nepal will at the same time safeguard the interests of India also.

I have no reason not to believe that there would be better understanding in Nepal of our approach and of the difficulties which have been caused to both the Governments by unscrupulous elements exploiting the transit facility for individual gain.

I wish to emphasise that the cooperation of India will always be available to Nepal in the development and diversification of its trade. India and Nepal are closely linked by cultural and historical ties and the constant endeavour of the Government of India will be to find mutually acceptable solutions to difficulties so that the common aspirations of both the countries will develop and grow in the long run.

I conclude by saying that we are convinced of the fact that a prosperous Nepal

is a source of stability not only to Nepal but also to us.

18.09 hrs.

BUSINESS ADVISORY COMMITTEE

Fifty-Second Report

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. PARTHASARATHY) : Sir, I beg to present the Fifty-second Report of the Business Advisory Committee.

18.10 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 13, 1970/Sravana 22, 1892 (Saka).*